

# LOK SABHA DEBATES

(English Version)

Sixth Session  
(Fifteenth Lok Sabha)

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## CONTENTS

[Fifteenth Series, Vol.XIV, Sixth Session, 2010/1932 (Saka)]

No. 21, Thursday, December 9, 2010/Agrahayana 18, 1932 (Saka)

SUBJECT	COLUMNS
WELCOME TO PARLIAMENTARY DELEGATION FROM MONGOLIA.....	1
WRITTEN ANSWERS TO QUESTIONS	
*Starred Question Nos. 421 to 440.....	3-63
Unstarred Question Nos. 4831 to 5060 .....	63-353
PAPERS LAID ON THE TABLE.....	353-363
COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE	
3rd Report .....	364
STANDING COMMITTEE ON PERSONNEL, PUBLIC GRIEVANCES, LAW AND JUSTICE	
44th Report.....	364
STATEMENTS BY MINISTERS	
(i) Status of implementation of the recommendations contained in the 6th Report of the Standing Committee on Coal and Steel on Demands for Grants (2010-11) pertaining to the Ministry of Steel Shri Virbhadra Singh.....	365
(ii) Status of implementation of the recommendations contained in the 212th and 215th Reports of the Standing Committee on Industry pertaining to the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises Shri Pawan Kumar Bansal.....	366

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\*Due to continuous interruptions in the House, starred questions could not be taken up for oral answers. Therefore, these starred questions were treated as unstarred questions.

(iii) Status of implementation of the recommendations contained in the 9th Report of the Standing Committee on Rural Development on Demands for Grants (2010-11) pertaining to the Department of Rural Development, Ministry of Rural Development

Dr. C.P. Joshi ..... 366

(iv) (a) Status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Chemicals and Fertilizers pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers

Shri Srikant Jena ..... 367

(iv) (b) Status of implementation of the recommendations contained in the 6th Report of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2010-11) pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers

Shri Srikant Jena ..... 368

STANDING COMMITTEE ON URBAN DEVELOPMENT

12th and 13th Reports ..... 369

MATTERS UNDER RULE 377

(i) Need to restore the Air India flights withdrawn from Indo-Gulf sector and to extend Delhi-Bangaluru flight upto Calicut in Kerala

Shri M.K. Raghavan ..... 370

(ii) Need to provide funds for installing India Mark-II handpumps in Bahraich Parliamentary Constituency, Uttar Pradesh

Shri Kamal Kishor 'Commando' ..... 370

(iii) Need to set up a railway wagon factory at Kazipet in Warangal Parliamentary Constituency, Andhra Pradesh	Shri Rajaiah Siricilla .....	371
(iv) Need to enhance the amount of funds under Members of Parliament Local Area Development Scheme for drinking water projects and also accord priority to the proposals given by MPs for Rural Development projects in their Parliamentary Constituencies	Dr. Sanjay Singh.....	372
(v) Need to increase the quota of Kerosene for fishermen in Kerala	Shri Charles Dias.....	373
(vi) Need to provide adequate quantity of fertilizers to farmers in Faizabad and Barabanki districts in Uttar Pradesh	Dr. Nirmal Khatri .....	373
(vii) Need to set up forest-based industries in Gumla and Lohardaga districts of Jharkhand	Shri Sudarshan Bhagat .....	374
(viii) Need to prevent the entry of multinational companies in retail sector in the country	Shri Rakesh Singh.....	374
(ix) Need to waive off the loans taken by farmers from the Cooperative Society in district Balia, Uttar Pradesh	Shri Neeraj Shekhar .....	375
(x) Need to provide free higher and technical education to girls belonging to economically-poor families	Shrimati Ashwamedh Devi.....	375

(xi) Need to provide adequate financial assistance to the Government of Tamil Nadu for speedy rehabilitation of rain and flood affected people in the State

Shri R. Thamaraiselvan ..... 376

(xii) Need to extend credit facility to the retired Government employees by the empanelled hospitals under the Ministry of Health and Family Welfare

Shri T.R. Baalu ..... 376

(xiii) Need to install adequate number of ATMs of Nationalised and Private Sector Banks in Siwan district, Bihar

Shri Om Prakash Yadav ..... 378

ANNEXURE-I

Member-wise Index to Starred Questions ..... 379-380

Member-wise Index to Unstarred Questions..... 379-396

ANNEXURE-II

Ministry-wise Index to Starred Questions..... 397-398

Ministry-wise Index to Unstarred Questions ..... 397-400

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## LOK SABHA DEBATES

### LOK SABHA

Thursday, December 9, 2010/Agrahayana 18, 1932 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

#### WELCOME TO PARLIAMENTARY DELEGATION FROM MONGOLIA

[English]

MADAM SPEAKER: Hon. Members, at the outset, I have to make an announcement.

On behalf of the hon. Members of the House and on my own behalf, I have great pleasure in welcoming His Excellency Mr. Damdingiin Demberel, Chairman of the State Great Hural of Mongolia and the members of the Mongolian Parliamentary Delegation who are on a visit to India as our honoured guests.

They arrived in India on 8th December, 2010. They are now seated in the Special Box. We wish them a happy and fruitful stay in our country. Through them we convey our greetings and best wishes to His Excellency the President, the Prime Minister, the Parliament, the Government and the friendly people of Mongolia.

...(Interruptions)

11.01 hrs.

At this stage, Shri Dilipkumar Mansukhlal Gandhi, Shri P. Kumar, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table

...(Interruptions)

MADAM SPEAKER: This is Question Hour. Q. 421 – Shri Suresh Kumar Shetkar.

...(Interruptions)

[English]

MADAM SPEAKER: This is Question Hour. Q. 421 – Shri Suresh Kumar Shetkar.

[Translation]

MADAM SPEAKER: Please let the Question Hour continue.

...(Interruptions)

MADAM SPEAKER: Please go back to your seat and allow me to run the Question Hour.

...(Interruptions)

[English]

MADAM SPEAKER: Nothing will go on record.

(Interruptions)...\*

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS, AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): They are showing papers. They cannot show the papers.  
...(Interruptions)

[Translation]

MADAM SPEAKER: Please go back to your seat and let the Question Hour go on.

...(Interruptions)

\*Not recorded.



## WRITTEN ANSWERS TO QUESTIONS

[English]

**Fire In Oil Depots**

\*421. SHRI SURESH KUMAR SHETKAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of cases of fire incidents which occurred during the last two years and the current year at various units/depots;

(b) the broad reasons for the occurrence of such incidents;

(c) whether any inquiries were conducted in the matter;

(d) if so, the details thereof including follow-up action thereon; and

(e) the steps taken to prevent fire accidents?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA): (a) to (e) During the last two years and the current year, a total of eleven (11) incidents

of fire in depots of public sector oil companies have been reported. While some of the incidents are attributed to non-observance of Standard Operating Procedures (SOPs) and issues related to maintenance/housekeeping, others are "accidents" despite due precautions having been taken. All the incidents are normally investigated by the respective oil companies and in select cases involving major incidents, investigations are carried out by the Oil Industry Safety Directorate (OISD) or through a Committee appointed by Ministry of Petroleum and Natural Gas (MoP&NG). The maintenance, up-dating of present SOPs, preparation of site specific SOPs and housekeeping related recommendations are implemented immediately by respective oil companies and these are verified during subsequent inspections/audits by OISD. The details of the cases, reasons for occurrence of the incident and other details are given in the enclosed Statement.

The recommendations given by the Independent Inquiry Committee constituted by MOP&NG post Jaipur Oil Depot fire incident on 29.10.2009 include measures for the overall improvement and strengthening of safety measures at Oil Depots. These recommendations have been accepted by the Government and their compliance in a time bound manner is being monitored by a Committee constituted by MOP&NG.

**Statement**

*The details of fire incidents in Oil Depots during 2008-09, 2009-10 and 2010-11*

Year : 2008-09

S.No.	Date	Company	Location	Reasons	Investigations	Follow up action
1	2	3	4	5	6	7
1.	30.06.2008	IOCL	Jalandhar	Fire at wax Godown due to short circuit i.e. poor maintenance.	Internal inquiry by IOCL	Maintenance procedure have been strengthened
2	01.02.2009	HPCL	Chennai	Fire at Lube Blending Plant due to possible	Internal inquiry by HPCL	Maintenance and safe operating procedure

1	2	3	4	5	6	7
				overheating of induction heat-sealing machine.		have been strengthened
				<b>Reason :</b> Non-adherence of standard operating practice		
<b>Year : 2009-10</b>						
1	09.05.2009	BPCL	Kanpur Depot	The grass fire outside the boundary wall of the depot spread to the grass in the railway siding area inside the depot	Internal inquiry by BPCL	Company have taken measures to improve the housekeeping.
				<b>Reason:</b> Improper housekeeping and supervision		
2.	12.07.2009	IOCL	Kandla FST	Fire due to leakage of Naptha from hammer blind O ring and vapour generation.	Internal inquiry by IOCL	The companies have been advised to stop using the hammer blind valves and they have been given time upto two years for replacement. In the intervening period the maintenance practices and safe operating procedures have been strengthened.
				<b>Reason:</b> Poor maintenance and Non-adherence of Standard Operating Procedure.		
3	29.10.2009	IOCL	POL Depot, Sanganer, Jaipur	The fire due to wrong operation of Hammer Blind Valve leading to unconfined vapour explosion engulfing all the tanks simultaneously.	Inquiry instituted by MOP&NG	The recommendations given by the Inquiry committee have been accepted by the Govt. and a time bound schedule has been given to implement the recommendations.

1	2	3	4	5	6	7
				<p><b>Reason:</b> Poor maintenance and non-adherence of Standard Operating Procedure</p>		<p>The implementation is being closely monitored by a committee constituted by MOP and NG.</p> <p>Further, 16 standards have been revised by the OISD. OISD is in the process of development and updation of more standards to incorporate technological changes and the learnings from various incidents in India and abroad.</p>
4.	31.12.2009	BPCL	Katihar Depot	<p>Product leakage while loading MS to TT caught fire due to static charge.</p> <p><b>Reason:</b> Non-adherence of Standard Operating Procedure</p>	Internal inquiry by BPCL and depot closed	The depot has been closed being found to be an unsafe facility.
5	17.03.2010	BPCL	Bakania Depot	<p>Fire took place at the TT Gantry after office hours due to pilferage of MS by opening flange joint.</p> <p><b>Reason:</b> Deliberate attempt of pilferage of product by unfair means and without the knowledge of the consequence of such act.</p>	Inquiry by OISD	The company has been advised to strengthen the supervision.

1	2	3	4	5	6	7
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**2010-11 (Current Year)**

1.	07.04.2010	HPCL	Mathura Railway Siding	Fire broke out on dry grass at the Railway siding due to spark from overhead line  <b>Reason:</b> Poor maintenance	Internal inquiry by HPCL	Housekeeping has been improved by the company at the industry railway siding.
2.	15.04.2010	IOCL	Panipat POL Terminal	Fire in Engg. Store at Panipat Terminal due to electrical short circuit.  <b>Reason:</b> Poor maintenance.	Internal inquiry by IOCL	Maintenance practices have been strengthened.
3.	30.05.2010	IOCL	Bhilai Depot	Fire took place in the cabin of TT placed at TT loading bay of Depot.  <b>Reason:</b> Poor maintenance of TT and unsafe operating practice	Internal inquiry by IOCL	The company has strengthened the supervision for adherence to standard operating procedures.
4.	10.06.2010	IOCL	Kanpur	Fire at Railway siding while loading the different product i.e. switch loading at Railway siding.  <b>Reason:</b> Unsafe practice and non-adherence to standard operating practice.	Inquiry by OISD	The company has been advised by OISD to close the railway siding for all operations since it endangers public life, being close to busy main railway track i.e. Delhi - Kolkata.

[Translation]

**Regulation of Air Fares**

\*422. SHRI ANJANKUMAR M. YADAV:  
SHRI ASADUDDIN OWAISI:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the domestic air fares have increased sharply during the past one month;

(b) if so, the details thereof;

(c) whether the Directorate General of Civil Aviation (DGCA) is looking into the matter and has issued notices to all airlines seeking clarification for charging excessive fares in the absence of any hike in the operating cost;

(d) if so, the details thereof;

(e) whether DGCA is also engaged in studying the domestic air travel demand supply situation in the peak seasons that has led to charging of such a high air fare;

(f) if so, the outcome thereof; and

(g) the steps taken/proposed to be taken by DGCA to find a lasting solution to the unwarranted fare hike particularly in the peak seasons?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) The airfares on some domestic sector were on higher side during festive season and mid November 2010.

(c) and (d) Yes, Madam. Directorate General of Civil Aviation (DGCA) has issued a letter dated 17th November 2010 and Air Transport Circular dated 19th November 2010 to all scheduled domestic airlines seeking details of the route-wise tariff established under Sub-rule (1) of Aircraft Rule 135 across the network in various fare categories for the month of November 2010 latest by 10th December 2010 and thereafter regularly on monthly basis.

(e) and (f) DGCA undertakes such studies from time to time to study the impact of market forces on fares.

(g) DGCA has taken following steps to find a solution:

(i) Air Transport Circular (ATC) 2/2010 dated 19th November 2010 has been issued to maintain transparency in tariff publication.

(ii) Dialogue with airlines to seek compliance of above ATC to ensure that airlines do not charge excessive fares.

(iii) A Tariff Analysis Unit has been set up recently to periodically and regularly monitor air fare.

[English]

### Gram Nyayalayas

\*423. SHRI BAL KUMAR PATEL:  
SHRI RAMSINH RATHWA:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government proposes to establish more lower courts throughout the country for the speedy disposal of cases;

(b) if so, the details thereof alongwith the funding pattern prescribed for setting up of such courts;

(c) the number of Gram Nyayalayas set up so far in the country;

(d) the difficulties faced in implementing the targets fixed under the scheme;

(e) the steps taken/proposed to be taken by the Government to facilitate setting up of Gram Nyayalayas across the country;

(f) whether the Government proposes to allow one time shifting of pending cases from district courts to the village courts for speedier disposal of the same; and

(g) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) and (b) Establishment of subordinate courts in the country is the responsibility of the State Governments in consultation with the respective High Courts. However, the Government has accepted the recommendations of the Thirteenth Finance Commission which includes, inter-alia, a provision of ₹ 2,500 crore for increasing number of court working hours by holding morning/evening/shift courts. The grant shall be provided to States over the period 2010-15 for the purpose.

The Gram Nyayalayas Act, 2008 has been enacted by Central Government to provide for the establishment of Gram Nyayalayas at the grass-root level for the purpose of providing access to justice to the citizens at their door steps and to ensure that opportunities for securing justice are not denied to any citizen. The Act has come into force on 2nd October, 2009 and enables the State Governments to establish Gram Nyayalayas at Intermediate Panchayat levels as per Section 3(1) of the Gram Nyayalayas Act, 2008.

(c) As per the information received from the State Governments, 144 Gram Nyayalayas have been notified so far. State-wise details are given below:

State	Notified	Operationalized
Madhya Pradesh	89	40
Rajasthan	45	0
Orissa	1	1
Maharashtra	9	6
<b>Total</b>	<b>144</b>	<b>47</b>

(d) It was originally envisaged that around 5067 Gram Nyayalayas would be set up in the country. While most of the States to which the Gram Nyayalayas Act, 2008 extends have supported the setting up of Gram Nyayalayas and some States like Madhya Pradesh, Rajasthan, Orissa and Maharashtra have already notified and operationalised Gram Nyayalayas, some States have, however, requested for higher central financial assistance. A few States have, for different reasons, not felt the need to set up Gram Nyayalayas.

(e) In terms of Section 3 of the Gram Nyayalayas Act, it is for the State Governments to establish Gram Nyayalayas after consultation with the respective High Court. To facilitate the States to set up Gram Nyayalayas, the Government provides assistance to the States towards

(i) establishing the Gram Nyayalayas @ ₹ 18.00 lakh per Gram Nyayalaya and (ii) meeting recurring costs involved in operating these Gram Nyayalayas @ ₹ 3.20 lakh per annum per Gram Nyayalaya for the first three years.

(f) and (g) In terms of section 16 (1) of the Gram Nyayalayas Act, the District Court or the Court of Session, as the case may be, with effect from such date as may be notified by the High Court, may transfer all the civil or criminal cases, pending before the courts subordinate to it, to the Gram Nyayalaya competent to try or dispose of such cases.

#### Production of Petroleum Products in North-East

\*424. SHRI KABINDRA PURKAYASTHA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Oil and Natural Gas Corporation (ONGC) is engaged in the production of petroleum products in the North-east, particularly in the Barak Valley of Assam;

(b) if so, the details thereof;

(c) whether ONGC has recently discontinued its projects in the valley;

(d) if so, the reasons therefor;

(e) whether the Government is contemplating to hand over these projects to Oil India Limited; and

(f) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA): (a) In the Barak Valley of Assam (Cachar Forward base, Silchar), ONGC is producing mainly natural gas (with very little condensate) from Adamtilla and Banaskandi fields and small quantity of crude oil from Badarpur field.

(b) The total crude oil (including condensate) and natural gas production by ONGC in Barak Valley

during 2007-10 is 0.0005 MMT and 114 MMSCM respectively.

(c) and (d) No, Madam. ONGC do not has any plan to wind up the project of Barak Valley.

(e) and (f) No, Madam. Government do not has any such plan as of now.

[Translation]

### FPI in Tribal Areas

\*425. SHRI MADHU KODA: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government is working on any scheme for setting up Food Processing Industries (FPI) in the tribal areas;

(b) if so, the details thereof;

(c) whether the Government proposes to launch any programme for imparting technical training to the tribal people in the areas of food processing; and

(d) if so, the time by which it is likely to be launched?

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a): The Ministry of Food Processing Industries (MFPI) has been implementing various plan schemes for promotion and development of food processing sector in the country including tribal areas i.e. (i) Scheme for Infrastructure Development with three major components i.e. Mega Food Park, Integrated Cold Chain and Modernization of Abattoirs, (ii) Scheme of Technology Upgradation/Establishment/Modernization of FPI, (iii) Scheme for Quality Assurance, Codex Standards and R&D, (iv) Scheme for Human Resource Development, (v) Scheme for Strengthening of Institution and (vi) Scheme for Upgradation of Quality of Street Food. The assistance under the scheme is available to all the implementing agencies including Central/State Government organizations/PSUs/NGOs/Cooperative societies and private sector units and individuals.

(b) MFPI extends financial assistance under the Scheme of Technology Upgradation/Establishment/Modernization of Food Processing Industries for setting up of new food processing units as well as Technological Upgradation and Expansion of existing units in the country in the form of grant-in-aid @ 25% of the cost of plant and machinery and technical civil works subject to a maximum of Rs. 50.00 lakh in general area or @33.33% subject to maximum of Rs. 75.00 lakh in difficult areas such as Jammu an Kashmir, Himachal Pradesh, Uttarakhand, Sikkim and North Eastern States, Andaman and Nicobar Islands, Lakshadweep and ITDP areas.

(c) Government has no separate programme for imparting technical training to the tribal people in the food processing sector. However, Ministry of Food Processing Industries (MFPI) has a Human Resource Development Scheme which is being implemented in the country including tribal areas with following components:

The first component is Entrepreneurship Development Programme and objectives of the Entrepreneurship Development Programme are to provide basic knowledge of project formulation and management including technology, marketing, and profitability besides motivating the trainees and instilling confidence in them to start and manage a business venture. Eligible organisations are Central/State Government organisations, National level institutes, Professional Institutes, State level consultancy organisation, Industry organisations, NGOs. The Ministry grants 100 % assistance of Rs. 2.00 lakh per EDP and grant is released in three instalments of 50%, 25% and 25% respectively.

The second component is Food processing Training Centre (FPTC) and objectives of FPTC are development of rural entrepreneurship and transfer of technology for processing of food products by utilizing locally grown raw material and providing "Hands-on" experience at such production cum training centres, while according priority to SC/ST/OBC and women minorities candidates. Eligible organisations are Central or State Government Organiza-

tions, Educational and Training Institutions, Schools and Colleges, ITIs, NGOs and Co-operatives. Financial assistance of Rs. 4.00 lakhs for Fixed capital costs and Rs. 2.00 lakh as revolving seed capital Single Product Line Centre (for any one group of processing activities) and Rs. 11.00 lakhs for Fixed and Rs. 4.00 lakh as revolving seed capital for Multi Product Line Centre are provided (for more than one group of processing activities).

The third component is Training at recognized institutes such as CFTRI/DFRL/any other reputed State/National level Training institute/College of GOI/State Government with the objective to impart specialized training to new EDP trainees who are in advanced stage of setting up their own food processing units including higher levels of training after periodical intervals. The quantum of assistance will vary with the number of trainees and duration of training subject to a maximum of Rs. 1, 00,000/- per training programme for 20 trainees for 10 working days.

(d) It is an ongoing scheme.

#### Import and Export of Cotton

\*426. SHRI HUKMADEO NARAYAN YADAV: Will the Minister of TEXTILES be pleased to state:

(a) whether cotton is being exported from the country;

(b) if so, the details thereof for the last three years, country-wise;

(c) whether cotton has also been imported during the said period;

(d) if so, the details thereof, country-wise;

(e) whether the domestic requirement for cotton had been taken into account while exporting cotton; and

(f) if so, the details thereof?

THE MINISTER OF TEXTILES (SHRI DAYANIDHI MARAN): (a) Yes, Madam.

(b) The country-wise data on cotton exports for the last 3 cotton years (October-September) is enclosed as Statement-I.

(c) Yes, Madam.

(d) The country-wise data on cotton imports for the last 3 cotton years (October-September) is enclosed as Statement-II.

(e) Yes, Madam.

(f) The domestic demand for cotton (for cotton season 2010-11), has been projected as 266 lac bales against a total supply of 370.5 lac bales. The exportable surplus has been identified as 55 lac bales, after taking into account the domestic demand.

Accordingly, Government of India has put in place the following policy interventions to ensure cotton security:-

(i) Registration of export contracts to commence from 1st October, 2010.

(ii) Actual exports would commence from 1st November, 2010.

(iii) Exportable surplus has been identified as 55 lac bales.

(iv) There would be no registration after exportable surplus is registered.

#### Statement-I

Country-wise quantity exported from the country  
2007-08 to 2009-10

2007-08

Country	Quantity in bales
1	2
China PRP	4135730



1	2
Pakistan IR	1669980
Indonesia	513600
Bangladesh PR	412171
Vietnam Soc. Rep.	260083
Thailand	221731
Taiwan	187833
Turkey	144890
Hong Kong	129430
Malaysia	80170
Mauritius	65833
Nepal	39923
Singapore	27537
Italy	16124
Japan	16738
Germany	12259
Phillipines	8362
Belgium	10322
Baharain IS	6899
U Arab Emts.	6807
Korea RP	6296
Chile	2911
Latvia	2847
USA	2602
Mexico	2288

1	2
Sri Lanka DSR	1938
Hungary	1665
Portugal	1622
France	1532
Czech Rep.	1435
Greece	1108
Others	857252
<b>Total</b>	<b>8849918</b>

**2008-09**

Country	Quantity in bales
1	2
Bangladesh	1150967
China	1108037
Pakistan	475825
Indonesia	135496
Hong Kong	107383
Vietnam	92522
Thailand	85361
Taiwan	84497
Turkey	63486
Singapore	51299
Italy	18836
Japan	18149

1	2
Korea Republic	16194
Malaysia	14879
United Kingdom	10085
Baharain	5882
Switzerland	5596
Germany	5124
Dubai	3401
UAE	3221
France	1304
Others	42456
<b>Total</b>	<b>3500000</b>

**2009-10**

Country*	Quantity in bales
1	2
Bangladesh	1146476
China	3832993
Pakistan	723198
Indonesia	324804
Hong Kong	42457-
Vietnam	45453
Thailand	24177
Taiwan	30099
Turkey	46137

1	2
Singapore	8017
Italy	3449
Korea Republic	1601
Malaysia	12380
Baharin	1868
Others	1138891
<b>Total</b>	<b>7382000</b>
<b>Total</b>	<b>83,00,000</b>

\*The country-wise data is available for 73.82 lakh bales of 170 kgs each as on 19.4.2010 as compiled by O/O TXC, Mumbai. The total exports from the country are placed at 83.00 lakh bales. For balance quantity of 9.18 lakh bales, the country-wise details are available with DGCIS Kolkata who monitored the shipment w.e.f. from the date 21.5.2010 when export of raw cotton has been placed under restrictive export policy vide notification No. 44/2009-14 dated 21.5.2010 issued by the DGFT, Ministry of Commerce and Industry, New Delhi.

**Statement-II**

*Cotton year-wise import of 5201  
Cotton, not Carded or Combed*

Country	Qty. in bales		
	2007-08	2008-09	2009-10
1	2	3	4
Argentina	551.348	1367.698	0
Australia	6103.92	7756.224	5072.796
Austria	141.462	0	0

1	2	3	4	1	2	3	4
Bangladesh	3.48	0	0	Mali	6194,226	10899.882	6710.89
Belgium	0	0	0	Mozambique	0	1474.65	0
Benin	1738.492	9275.128	0	New Zealand	0	0	0
Brazil	270.048	341.62	0	Nigeria	854.804	2237.292	1159.652
Burkina Faso	18137.586	28036.33	116	Norway	0	0	0
Cameroon	3003.994	4230.114	3118.428	Pakistan	25246.356	5671.356	4807.968
Canada	0	2851.512	0	Senegal	9625.68	1158.202	1089.298
Chad	695.71	11092.558	4886.152	Singapore	0	1721.034	0
China P Rp	5828.652	1420.826	282.17	South Africa	914.544	3542.64	0
Cote D' Ivoire	4322.044	5535.172	0	Spain	0	131.312	1537.754
Egypt A Rp	156382.674	25454.46	26717.468	Sri Lanka	0	0	140.244
Ethiopia	573.852	0	0	Sudan	12158.018	1308.132	8021.342
France	0	787.35	594.226	Switzerland	4093.988	0	0
Ghana	0	0	1740	Tajikistan	1615.648	0	0
Greece	3543.974	21879.746	0	Tanzania Rep	12019.804	81090.032	14600.92
Guinea	146.044	0	0	Thailand	0	0	0
Indonesia	302.702	443.7	111.476	Togo	0	0	279.85
Iran	5581.804	0	0	Turkey	1171.484	105.444	0
Israel	6818.538	6744.182	3478.782	Turkmenistan	10530.074	3615.488	2899.652
Italy	188.674	553.958	201.26	U Arab Emts.	102.602	0	3008.808
Japan	0	0	0	UK	0	0	0.29
Kazakistan	0	1462.934	0	USA	131411.876	290624.892	62366.008
Korea Rp	0	5742.87	0	Uganda	7519.352	8281.24	0
Malaysia	0	1450.638	0	Ukraine	0	288.608	0

1	2	3	4
Unspecified	0	301.078	0
Uzbekistan	30564.492	31985.55	2191.472
Zambia	3328.33	2610.754	0
Zimbabwe	0	17760.354	2962.872
<b>Total</b>	<b>471686.276</b>	<b>601234.96</b>	<b>158095.878</b>

Source: Monthly statistics of Foreign Trade of India, DGCIS, Kolkata

[English]

#### **Automobile Transportation Sector**

\*427. SHRI BAIJAYANT PANDA:  
SHRI RUDRAMADHAB RAY:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have formulated a group of policies designed to attract investment for auto hubs, manufacturing units of rolling stock, multi-modal logistics parks and high speed train corridors;

(b) if so, the details thereof and the objectives of these policies;

(c) whether the Railways have launched Private Freight Terminal Policy;

(d) if so, the components and the objectives of the policy; and

(e) the extent to which the initiatives taken by the Railways will extend their share of the automotive logistics sector leading to the growth of the Indian automotive market?

THE MINISTER OF RAILWAYS (KUMARI MAMATA BANERJEE): (a) and (b) To increase modal share of railways in transportation of automobiles and to facilitate

end to end logistics for automobile manufacturers as also other stake holders, Indian Railways has introduced schemes for development of automobiles and ancillary hub and Automobile Freight Train Operators. Ten locations have been identified at major production and consumption centers for development of Automobile and Ancillary Hubs. The first such Hub under a pilot project at Shalimar has been operationalised. Besides this, a number of initiatives under PPP/JV/Departmental have been taken for setting up manufacturing facilities for locos, coaches, wagon and its ancillaries, axles, etc. In case of high speed corridors, presently it is at the preparation of pre-feasibility study stage. The policy for setting up of multi-modal logistic parks under formulation.

(c) and (d) Yes, Madam. The policy on Private Freight Terminal (PFT) has already been issued to facilitate rapid development of a network of freight terminals with private investment to provide efficient and cost effective logistics services to end users including door to door services, divert high rated finished traffic from road to rail. The scheme will facilitate traffic handling at the terminals with participation of major logistics service provider to create world-class logistics facilities and thereby increasing Indian Railway (IR)'s market share.

(e) Automobile sector is one of the fastest growing sectors in India. With a view to increase Indian Railway's modal share in transportation of automobile traffic and to facilitate aggregation and distribution centers for automobile traffic, Indian Railways has introduced schemes for Automobile Freight Train Operator (AFTO) and development of automobile hubs near rail heads through Public Private Partnership (PPP) mode.

[Translation]

#### **Compensation by Oil PSUs**

\*428. SHRI MAHENDRASINH P. CHAUHAN:  
SHRI MANSUKHBHAI D. VASAVA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether all the oil public sector undertakings (PSUs) have a uniform policy on the acquisition of land for the implementation of projects and providing compensation in lieu thereof;

(b) if so, the details thereof;

(c) whether the Oil and Natural Gas Corporation has withdrawn the policy of providing employment to the people who lose their land due to implementation of projects;

(d) if so, the details thereof and the reasons therefor; and

(e) the steps being taken by the Government to ensure implementation of a uniform policy in this regard?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA): (a), (b) and (e) The compensation to the landowners for the land acquired for carrying out oil and gas projects (other than pipelines) is paid as per the provisions contained in the Land Acquisition Act 1894. As regards, pipelines projects for oil and gas sector, Right of User (ROU) in land is acquired under the Petroleum and Minerals Pipelines Act, 1962 (P&MP Act 1962). These Acts provide comprehensive legal framework under which land for the projects is acquired with adequate safeguards to the interests of land owners. The compensation payable to the land owners for acquiring ROU in land is determined as per provision of Section 10 of the P&MP Act 1962. The compensation amount such determined is deposited with the Competent Authority. The Competent Authority in turn pays the compensation to the persons entitled thereto as provided under Section 11(3) of the P&MP Act 1962.

(c) and (d) Oil and Natural Gas Corporation (ONGC) has withdrawn the policy of providing employment to people who lose their land due to implementation of projects in accordance with Office Memorandum No. 15/13/84-BPE(C) dated 03.02.1986 on Land Acquisition and Rehabilitation aspect issued by Department of Public Enterprises.

### Increase in Prices of Iron Ore

\*429. DR. KIRODI LAL MEENA: Will the Minister of STEEL be pleased to state:

(a) whether the National Mineral Development Corporation (NMDC) has increased the prices of iron ore;

(b) if so, the reasons therefor;

(c) whether the increased prices of iron ore has adversely affected small and medium steel industries;

(d) if so, whether the Government has received any complaint regarding the non supply of iron ores required for steel plants despite the said increase in the prices of iron ores by NMDC;

(e) if so, the follow-up action taken by the Government in this regard; and

(f) the steps taken by the Government to ensure supply of iron ore to small and medium steel plants as per their requirement?

THE MINISTER OF STEEL (SHRI VIRBHADRA SINGH): (a) and (b) No, Madam. On the other hand, in the 3rd Quarter of 2010-11, NMDC Limited has reduced its domestic prices of iron ore by about 5% over the 2nd Quarter prices.

(c) to (e) Does not arise in view of (a) and (b) above.

(f) Iron ore is in decontrolled sector and the Government does not control either its prices or its allocation/supply to individual steel companies. Beside NMDC, there are a number of iron ore producers in the country, both in the public sector as well as in private sector. Supply of iron ore to various steel units is dependent upon their individual tie-up with NMDC and other iron ore producers.

### Cold Storage

\*430. SHRI RAMASHANKAR RAJBHAR: Will the

Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether a large quantity of vegetables and fruits get perished in the absence of adequate cold storage facilities in the country;

(b) if so, whether any assessment has been made in this regard;

(c) if so, the details thereof;

(d) whether the Government proposes to construct new cold storages in the country; and

(e) if so, the details of financial assistance proposed to be given for new cold storages?

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a) to (c) Yes, Madam. The data on losses of agricultural and horticultural produce in the country is not centrally maintained by the Ministry of Food Processing Industries (MFPI). However, the level of wastage of agricultural food items is estimated to be 30-35% amounting to about Rs. 50,000/- crores in the country as a whole, occurring at various stages of handling after harvesting due to fragmented farming, provisions in Agricultural Produce Marketing (Development and Regulation) Act, lack of adequate post-harvest infrastructure such as lack of cold chain facilities, transportation, proper storage facilities etc. The loss due to wastages could be reduced by promoting the development of food processing industries, strengthening of post-harvest infrastructure and filling the gaps in the supply chain.

In order to increase level of processing and to promote food processing industries to exploit both the domestic and international market potential for processed food products, Vision 2015 Document has been finalized by the Ministry of Food Processing Industries (MFPI), which envisages tripling the size of the processed food sector by increasing the level of processing of perishables from 6% to 20% value addition from 20% to 35% and share in global food trade

from 1.5% to 3% by 2015. An integrated strategy for promotion of agribusiness-Vision, Strategy and Action Plan for the Food Processing Sector has also been approved by the Government.

The fixing of time limit to stop wastage of vegetable is not possible at this stage, however, to prevent such wastage, Ministry of Food Processing Industries (MFPI) has been implementing various schemes for promotion and development of food processing industries in the country. MFPI through its various schemes for financial assistance and other promotional measures, facilitates creation of food related infrastructure including processing facilities aimed at reducing wastages, enhancing value addition and increasing shelf life.

(d) Yes, Madam.

(e) To encourage setting up of cold chain facilities in the country, Government is operating several Plan Schemes under which financial assistance is provided for setting up of cold storages/cold chain facilities. Ministry of Food Processing Industries (MFPI) has also a Plan Scheme for Cold Chain, Value Addition and Preservation Infrastructure during the 11th Plan to provide financial assistance to project proposals received from public/private organizations for cold chain infrastructure development. The scheme envisages financial assistance in the form of grant-in-aid @ 50% of the total cost of plant and machinery and technical civil works in general areas and 75% for North Eastern Region and difficult areas subject to a maximum of Rs.10.00 crore. The initiatives are aimed at filling the gaps in the supply chain, strengthening of cold chain infrastructure, establishing value addition with infrastructural facilities like sorting, grading, packaging and processing for horticulture including organic produce, marine, dairy, poultry, etc.

Ministry of Agriculture and Cooperation as well as Ministry of Commerce and State Governments also provide financial assistance for cold storages under their respective schemes through their agencies like National Horticulture

Board (NHB), Agricultural and Processing Food Products Development Authority (APEDA), National Cooperative Development Corporation (NCDC).

Ministry of Agriculture and Cooperation through State Governments scheme provides financial assistance under National Horticulture Mission (NHM) for construction/modernization/expansion of cold storages @40% of capital cost of the project in general areas and @55% in case of hilly and schedules areas for a maximum storage capacity of 5000 MT per project @Rs. 6000 per MT and for CA storages @Rs. 32000 per MT for 5000 MT storage capacity.

Ministry of Agriculture also provides back ended capital investment subsidy through National Horticulture Board (NHB) for construction/modernization/expansion of cold storages @40% of capital cost of the project in general areas and @55% in case of hilly and schedules areas for a maximum storage capacity of 5000 MT per project @Rs. 6000 per MT and for CA storages @Rs. 32000 per MT for 5000 MT storage capacity.

Ministry of Commerce provides financial assistance through Agricultural and Processed Food Products Export Development Authority (APEDA) for setting up specialized storage facilities such as CAMA cold storages, deep freezers etc. @25% of the cost subject to maximum of Rs. 10 lakh per beneficiaries.

As per the information available with Directorate of Marketing and Inspection (DMI), Ministry of Agriculture, total capacity of cold storage in the country as on 31.12.2007 was 23.33 Million MT, which has been increased to 24.45 Million MT as on 31.12.2009 on account of the initiatives taken by Government.

[English]

#### Green Initiatives in Railways

\*431. SHRI KHAGEN DAS:  
SHRI K. SUGUMAR:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways propose to initiate a slew of "green initiatives" including introduction of new generation electric and diesel locomotives, use of bio-diesel, etc.;

(b) if so, the details thereof;

(c) whether such locomotives are likely to be manufactured indigenously;

(d) if so, the details thereof; and

(e) the benefits expected to be achieved through these green initiatives?

THE MINISTER OF RAILWAYS (KUMARI MAMATA BANERJEE): (a) and (b) Yes, Madam. Initiatives taken by Indian Railways (IR) to contribute to the cause of arresting global warming include employing electric locomotives and multiple units (EMUs) having regenerative braking feature, exploring scope for bio-diesel and compressed natural gas (CNG) in diesel locomotives and multiple units (DMUs), exploiting solar and wind energy, replacement of energy intensive incandescent lamps with compact fluorescent lamps (CFLs), energy conservation measures by automation of pumps, segregation of essential and non-essential loads and use of energy efficient metal halide and T-5 fluorescent lights.

(c) and (d) New generation 6000 horse power (HP) electric locomotives and EMUs with regenerative braking feature are being manufactured at Chittaranjan Locomotive Works (CLW) and Integral Coach Factory (ICF) respectively. Further, new facility to manufacture high horse power energy efficient electric locomotives has also been planned.

(e) The main benefit will be IRs contribution in the overall effort to arrest global warming and climate change. Other associated benefits are reduction in energy and fuel consumption and earning of carbon credits due to reduction in carbon dioxide (CO<sub>2</sub>) emission.

#### Revamping/Modernisation of Airports

\*432. SHRI S.S. RAMASUBBU: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether modernisation of various airports is progressing as per the targets/schedule;

(b) if so, the details thereof;

(c) whether the proposed revamping plan of certain airports by the Airports Authority of India has been deferred;

(d) if so, the reasons therefor;

(e) the names of the airports identified; and

(f) the time by which revamping plan is likely to be taken up for such airports?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) Generally, work of modernization of airports is progressing as per schedule. However, there is time over run in respect of projects at Chandigarh, Lucknow, Srinagar, Dibrugarh, Imphal, Dimapur, Ranchi, Raipur and Indore. Time over run of 4 to 6 months is expected over the original date of completion in respect of Mega projects at Kolkata and Chennai.

(b) Details of works completed and works in progress at various airports are given in the enclosed Statement-I and II respectively.

(c) No, Madam.

(d) to (f) Not applicable in view of reply at (c) above.

#### **Statement-I**

##### *List of Completed Works*

Sl.No.	Name of Schemes
1	2

#### **NORTHERN REGION**

##### **DEHRADUN**

1. Construction of Runway.

1

2

2. Construction of control tower cum technical block.
3. Construction of New Terminal Building and allied works.

##### **KANGRA**

1. Extension of runway, construction of Apron, taxiway, Terminal Building etc.

##### **JAIPUR**

1. Construction of New International Terminal Complex.
2. Construction of New Apron and Taxiway.

##### **KHAJURAHO**

1. Extension of Runway to 7500.
2. Construction of New Apron and taxiway.

##### **KULLU**

1. Construction of New Terminal Building and Pavement works.

##### **LUCKNOW**

1. Resurfacing of taxi-track and extension of apron, isolation bay.
2. Extension of Runway to 9000 ft. and strengthening of existing runway including associated works.
3. Construction of New Apron, Taxiway.

##### **PATHANKOT**

1. Development of Civil Enclave including Residential Quarters with land.

##### **SRINAGAR**

1. Expansion and Modification of Terminal Building Complex.



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1	2
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**UDAIPUR**

1. Construction of New Terminal Building Complex.
2. Extension and Strengthening of Runway and allied works.
3. Construction of Control Tower and Technical Block.

**VARANASI**

1. Strengthening of Existing Runway and provision of shoulders.
2. Extension and Strengthening at Apron and Extension of Runway.
3. Construction of New Integrated Terminal Building including aerobridge.

**EASTERN REGION****BHUBANESWAR**

1. Extension of Runway.
2. Expansion of Apron, Strengthening of existing apron and taxiway, Construction of additional taxiway and associated works.

**GAYA**

1. Construction of New Terminal Building and allied structure.

**COOCH BEHAR**

1. Construction of New Terminal Building.

**RAIPUR**

1. Strengthening and Extension of Apron.
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1	2
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**RANCHI**

1. Expansion of apron and construction of link taxiway.

**PORTBLAIR**

1. Expansion of Apron and Additional Taxiway.

**WESTERN REGION****AHMEDABAD**

1. Construction of New International Terminal Building Phase-I & II and Apron.
2. Construction of New Departure Block for Domestic Terminal Building at C.A. Ahmedabad.
3. Construction of Isolation Bay and Parallel Taxi-Track with rapid exit taxiway at S.V.P Airport, Ahmedabad.
4. Construction of new arrival block.
5. Construction of New apron.

**AURANGABAD**

1. Construction of New Apron and allied works.
2. Construction of New Terminal Building.
3. Extension of Runway.

**BHOPAL**

1. Extension of Runway and land acquisition for runway 12 beginning.
  2. Construction of New Apron and associated works.
-

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 1 2
 

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**GONDIA**

1. Construction of New Passenger lounge, Control Tower, Fire Station, Boundary Wall, Residential Quarters and other ancillary works.
2. Extension and strengthening of runway.
3. Construction of Parallel Taxi way.

**INDORE**

1. Expansion and Strengthening of Runway and Construction of Isolation bay and Taxiway.

**NAGPUR**

1. Expansion and modification of Terminal Building for International operations.

**PORBANDAR**

1. Construction of New Terminal Bldg. and Associated works.

**PUNE**

1. Ext. and Modification of Terminal Building at Pune Airport.

**SOUTHERN REGION****CALICUT**

1. Resurfacing of Runway and allied works.
2. Expansion and Modification of International Terminal Building including electrical packages.

**COIMBATORE**

1. Extension of Runway.
  2. Construction of part parallel taxiway and Expansion of apron.
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 1 2
 

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**CUDDAPAH**

1. Construction of Runway, taxiway and apron.

**MADURAI**

1. Construction of Terminal Building and allied works.
2. Strengthening and Extension of Runway and allied works.

**MANGALORE**

1. Construction of New Terminal Building.  
Construction of Apron.

**MYSORE**

1. Development of Mysore Airport: (i) Pavement work.
2. Development of Mysore Airport Building work.

**PUDUCHERRY**

1. Development of Puducherry Airport SH: Construction of Runway.

**TRIUPATI**

1. Resurfacing and strengthening of runway, taxi track, apron, isolation bay etc.

**TRICHY**

1. Extension of Apron, Construction of New Apron and Taxi-track.
  2. Construction of New Terminal Building.
  3. Strengthening and extension of Runway.
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1	2
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**VIZAG**

1. Construction of new integrated Terminal Building.

**VIJAYAWADA**

1. Extension of Runway.

**NORTH EASTERN REGION****AGARTALA**

1. Expansion of Terminal Complex and AC for entire terminal complex.
2. Expansion and Strengthening of Apron.
3. Strengthening of Existing Runway.
4. Construction of New Technical Building cum control tower.

**BARAPANI (SHILONG)**

1. Construction of New Terminal Building and Expansion of apron.

**BAGDOGRA**

1. Extension of Apron.

**DIBRUGARH**

1. Construction of New Terminal Building including land acquisition.

**DIMAPUR**

1. Resurfacing of Runway

**GUWAHATI**

1. Extension of Runway and New Apron with link taxiway.
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1	2
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2. Construction of Isolation Aircraft parking stand.
3. Construction of Boundary wall in the newly acquired land for Runway Extension And Construction of New Apron.
4. Filling of the newly acquired area for International Terminal Building (Phase-I).

**IMPHAL**

1. Resurfacing of Runway, Construction of Isolation bay, Extension of apron and link taxiway.

**LILABARI**

1. Construction of New Terminal Building.

**SILCHAR**

1. Extension of runway, acquisition of land and construction of boundary wall.

**Metro****NORTHERN REGION****AMRITSAR**

1. Modular Expansion of Terminal Building (Ph-II)

**SOUTHERN REGION****TRIVANDRUM**

1. Construction of New International Terminal Complex across the runway on Chackai side.

(a) C/o NITB and other services

**WESTERN REGION****SURAT**

1. Development of Surat Airport for ATR-72 Type Aircraft
-

**Statement-II****List of Works in Progress**

Sl. No.	Name of Schemes	Progress made upto 31.10.2010	The time by which likely to be completed
1	2	4	5
<b>NORTHERN REGION</b>			
<b>CHANDIGARH</b>			
1.	Construction of New Integrated Terminal Building	87%	February 2011
<b>LUCKNOW</b>			
1.	Construction of New International Terminal Building	79%	March 2011
<b>SRINAGAR</b>			
1.	Expansion of apron Phase-II	94%	December 2010
<b>UDAIPUR</b>			
1.	Construction of Apron including link Taxiway (Phase-II)	65%	March 2011
<b>KHAJURAHO</b>			
1.	Construction of New Terminal Building	15%	March 2011
<b>EASTERN REGION</b>			
<b>PATNA</b>			
1.	Re-carpeting of Runway, taxiway and apron and allied works at JPNI Airport, Patna	12%	March 2011
<b>RANCHI</b>			
1.	Construction of New Integrated Passenger Terminal Building	51%	March 2011
2.	Resurfacing of Runway	99.60%	December 2010

1	2	4	5
<b>BHUBANESWAR</b>			
1.	Construction of New Integrated Passenger Terminal Building	12%	August 2011
<b>RAIPUR</b>			
1.	Construction of New Expandable Modular Integrated Terminal Building	64%	March 2011
<b>JHARSOGUDA</b>			
1.	Installation of MSSR building at Jharsoguda	25%	March 2011
<b>WESTERN REGION</b>			
<b>BHOPAL</b>			
1.	Construction of New Expandable Modular Terminal building at Raja Bhoj Airport, Bhopal.	85%	Dec.-10
<b>GONDIA</b>			
1.	Construction of 2 nos. additional Hangers	98%	Dec.-10
<b>GOA</b>			
1.	New International Terminal, car Park, Extension of Apron and Allied Works	7.3%	May 2012
<b>INDORE</b>			
1	Construction of New Terminal Building	81%	February 2011
<b>SOUTHERN REGION</b>			
<b>COIMBATORE</b>			
1	Expansion and Modification of Terminal Building	84%	February 2011
<b>RAJAMUNDARY</b>			
1.	Construction of New Terminal Building including Car Park	76%	March 2011

1

2

4

5

**Metro****EASTERN REGION****KOLKATA**

- |    |  |     |             |
|----|--|-----|-------------|
| 1. | Development of Integrated Terminal Building and associated works | 46% | August 2011 |
|----|--|-----|-------------|

**SOUTHERN REGION****CHENNAI**

- |    |   |     |             |
|----|---|-----|-------------|
| 1. | Development of Kamraj Domestic Terminal Building (Ph-II) and expansion of existing Anna international Terminal Building and face lifting. | 60% | August 2011 |
|----|---|-----|-------------|

**NORTH EASTERN REGION****DIBRUGARH**

- |    |  |     |            |
|----|--|-----|------------|
| 1. | Strengthening of Existing Runway and Taxiway | 73% | March 2011 |
|----|--|-----|------------|

**DIMAPUR**

- |    |   |     |               |
|----|---|-----|---------------|
| 1. | Expansion of Apron and Construction of Link Taxiway | 83% | February 2011 |
|----|---|-----|---------------|

**IMPHAL**

- |    |   |     |            |
|----|---|-----|------------|
| 1. | Construction of New Apron   | 30% | March 2011 |
| 2. | Modification of Terminal Building including Electrical and HVAC works | 41% | March 2011 |

**PAKYONG**

- |    |  |     |           |
|----|--|-----|-----------|
| 1. | Construction of New Airport at Pakyong, Sikkim.<br>(SH: Earth work in cutting and filling, geogrid reinforced retaining wall, drainage system including box culvert, aerodrom pavement etc.) | 31% | June 2012 |
|----|--|-----|-----------|

*[Translation]***Irregularities in Allotment of Petrol Pumps**

\*433. SHRI YASHVIR SINGH:

SHRI NEERAJ SHEKHAR:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of the complaints received particularly from Uttar Pradesh and Bihar regarding irregularities in the selection of petrol pumps/retail outlets by Dealer Selection

Committees of the Indian Oil Corporation Limited (IOC), under the physically handicapped category during last two years;

(b) the details of the sites in Uttar Pradesh reserved under the physically handicapped category, where no marks were awarded for land indicating that land offered fell outside the advertised location;

(c) the basis for deciding the land offered fell outside the advertised location;

(d) whether the Government is aware that concerned Revenue authorities have certified that the land in Uttar Pradesh was within the advertised location; and

(e) if so, the reaction of the Government thereto?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA): (a) Indian Oil Corporation Limited (IOC) has reported that no complaints have been received regarding irregularities in selection of retail outlet (including KSK) dealers under PH category during the last two years and upto April-September 2010 in the State of Bihar. However, 17 complaints were received by IOC in the state of Uttar Pradesh, regarding irregularities in selection of petrol pump retail outlets by Dealer Selection Committees of IOC, under Physical Handicapped (PH) category during last two years and April-September 2010 are given below:

Year	District	Whether complaint substantiated (Yes/No)	Action Taken
1	2	3	4
2008-09	Ambedkar Nagar	*Yes	Candidature cancelled
	Gorakhpur	No	Disposed off by filling the complaint
	Kanpur	No	Disposed off by filling the complaint
	Mahoba	No	Disposed off by filling the complaint
	Faizabad	No	Disposed off by filling the complaint
	Pilibhit	No	Disposed off by filling the complaint
2009-10	Pratagarh	*Yes	Candidature cancelled
	Jalaun	yes	Re-interview ordered (complaint substantiated due to procedural error as 15 days notice was not given for interviews)
	Bulandshahar	No	Disposed off by filling the complaint.
	J.P. Nagar	No	Disposed off by filling the complaint
		No	Disposed off by filling the complaint

1	2	3	4
		No	Disposed off by filling the complaint
2010-11	Ambedkar Nagar	*Yes	Candidature cancelled
	Varanasi	*Yes	Candidature cancelled
	Faizabad	*Yes	Candidature cancelled
	J.P. Nagar	Under investigation	Not applicable
	J.P. Nagar	Under investigation	Not applicable

[(\*)—Complaints were substantiated against the candidates. The Statements/Facts submitted by the candidates were found to be false.]

(b) The details of three sites (plot of lands offered by the applicants) in the state of Uttar Pradesh under 'PH category' where no mark were awarded for the lands on the ground that 'land offered falls outside advertised location in JP Nagar district are as under:

Sl. No.	Name of applicant who had offered the land	Reasons for awarding zero marks
1	2	3
1	Shri Sompal Singh	The lease deed of land offered by Shri Sompal Singh did not have khasra number of the land mentioned and hence the land could not be identified. Further, offered land is located in village Mansoorpur (Out of advertised village)
2	Shri Mohd. Intezar	The land offered by Shri Mohd. Intezar is situated in village Mansoorpur, outside

1	2	3
		advertised location. Also, the lease deed submitted by the applicant did not have Khasra number of the land.
3.	Shri Pawan Kumar	The lease deed of the land offered by Shri Pawan Kumar was not executed by all co owners of the land. Further, the offered land is located in village Mansoorpur outside advertised location.

(c) Offered land should necessarily be located within the location as per details given in the advertisement. Offered land outside the advertised location or not located in revenue village and milestone on Highway/roads are not considered.

(d) and (e) IOC has informed that the revenue authority has not confirmed that the land offered in Jyotiiba Phule Nagar, UP is within the advertised location. The said land



actually falls in a revenue village outside the advertised village.

[English]

#### Decontrol of Prices of Ethanol

\*434. SHRI M.I. SHANAVAS: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether the prices of ethanol has been fixed for six months although the manufacturers have urged three years minimum guarantee;
- (b) if so, the facts thereof;
- (c) whether the Government proposes to deregulate the prices of ethanol;
- (d) if so, the details thereof; and
- (e) the extent to which the farmers are likely to be benefited due to the deregulation of prices of ethanol?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA): (a) to (e) As per the decision of the Government dated 16.8.2010, the price of ethanol has been fixed at ₹ 27 litre on ad hoc basis till such time the final price based on formula/principles as recommended by the Expert Committee appointed in this regard is approved by the competent authority. The price of ₹ 27 litre would be purely interim in nature and subject to adjustment with respect to the final price. As such, price of ethanol for the EBP Programme has not been deregulated by the Government.

#### Foreign Collaboration in Food Processing Sector

\*435. SHRI CHANDRAKANT KHAIRE:  
SHRI KODIKUNNIL SURESH:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) whether the Government is seeking state-of-the-

art technology from foreign countries for development of the food processing sector;

- (b) if so, the details thereof;
- (c) whether there is any proposal for collaboration with Germany in the food processing sector;
- (d) if so, the details thereof;
- (e) the salient features of the proposed collaboration; and
- (f) the details of employment generation and other benefits expected to be achieved therein?

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a) Yes, Madam.

(b) This Ministry is striving hard to facilitate the transfer of the state-of-the art technology from foreign countries for development of the food processing sector in the country through cooperation in research, technical assistance/collaboration in food processing industries sector, setting up of Joint food testing labs and capacity building, etc.

(c) There is no specific proposal for collaboration with Germany in the food processing sector. However, a meeting was convened recently with the German Federal Minister of Food, Agriculture and Consumer Protection on 15.11.2010 at New Delhi for bilateral cooperation in the field of food processing sector.

(d) A meeting was held on 15.11.2010 at New Delhi between Union Food Processing Minister and German Federal Minister of Food, Agriculture and Consumer Protection. During the meeting, both the Ministers have discussed, inter-alia, the food processing sector at length.

(e) A Joint Statement was also signed between both the countries on 15.11.2010, which aims to achieve the following:

- (i) Possibilities of building food processing infra-

structure and transfer of food processing technologies by German firms in India where Mega Food Parks and modern abattoirs are being established.

- (ii) Possibilities of capacity building and joint research programmes in food processing sector.
- (iii) Participation in important food fairs in Germany and vice-versa to facilitate B2B interaction, flow of investment and transfer of technology.

(f) The details of employment generation and other benefits expected to be achieved therein cannot be enumerated immediately as outcome of the bilateral cooperation between the two countries are known over a period of time. However, among many benefits, the bilateral cooperation with foreign countries have led to an increase in employment and exports of processed food items through transfer of technology that brings in value addition to processed food items. And also increased Foreign Direct Investment inflows into the country over the last few years.

[Translation]

#### Investment in Textiles Sector

\*436. SHRI MAHESHWAR HAZARI: Will the Minister of TEXTILES be pleased to state:

(a) whether the investment in the textiles sector has gone up over a period of time;

(b) if so, the details thereof for the last three years and the current year, State-wise;

(c) whether efforts have been made to boost investment in the sector; and

(d) if so, the details thereof and the assessment of the same by the Government in the context of the expected growth in the sector?

THE MINISTER OF TEXTILES (SHRI DAYANIDHI MARAN): (a) and (b) Yes, Madam. The State-wise details

of the projects sanctioned under Technology Upgradation Fund Scheme for last three years and current year is at Statement.

(c) and (d) Yes, Madam. The Government has launched various schemes including the flagship Technology Upgradation Funds Scheme, Scheme of Integrated Textile Parks and the Mega cluster Scheme with a view to attract investment in the sector.

#### Statement

##### State-wise Project Cost sanctioned under TUFSS

Sl. No.	State/UT	2007-08	2008-09	2009-10	2010-11
					(Upto 28.06.10) (P)
1	2	3	4	5	6
1.	Andhra Pradesh	768	4055	981	0
2.	Chandigarh (UT)	0	522	26	0
3.	Dadra and Nagar Haveli (UT)	0	12	15	0
4.	Daman and Diu (UT)	4	0	0	0
5.	Delhi (UT)	193	1292	268	30
6.	Gujarat	960	4402	2028	0
7.	Haryana	427	549	205	0
8.	Himachal Pradesh	0	143	11	0
9.	Jammu and Kashmir	0	110	71	0
10.	Karnataka	91	1169	1774	0

1	2	3	4	5	6
11. Kerala		34	345	148	13
12. Madhya Pradesh		118	654	801	0
13. Maharashtra		3590	15102	9250	95
14. Orissa		0	4	0	0
15. Puducherry (UT)		16	0	0	6
16. Punjab		2902	9854	2909	0
17. Rajasthan		4964	7644	4233	0
18. Tamil Nadu		5834	8308	2738	165
19. Uttar Pradesh		0	991	1240	38
20. Uttarakhand		9	70	0	0
21. West Bengal		6	481	912	50
<b>Total</b>		<b>19917</b>	<b>55707</b>	<b>27611</b>	<b>397</b>

[English]

#### Acquisition of Land by Steel PSUs

\*437. DR. CHARAN DAS MAHANT:  
SHRI AVTAR SINGH BHADANA:

Will the Minister of STEEL be pleased to state:

(a) whether the Government has assessed the problems being faced by the public sector steel companies including SAIL in regard to acquisition of land and setting up of new steel plants in various States including Jharkhand;

(b) if so, the details of the problems faced by the major steel companies in this regard; and

(c) the corrective steps taken by the Government in this regard?

THE MINISTER OF STEEL (SHRI VIRBHADRA SINGH): (a) to (c) Large integrated steel projects including that of the Steel Authority of India Ltd. are resource intensive involving manifold aspects including acquisition of land. These issues are dealt by the concerned Ministries and State Governments in accordance with the relevant Acts, Rules and Policies. The Steel sector in the country is deregulated. However, in the Ministry of Steel there is an Inter-Ministerial Group (IMG) which is vested with the job of monitoring and coordinating on the issues concerning major steel investments on a regular basis with the concerned Ministries/Departments and State Governments. As per available information, the public sector steel companies SAIL and Rashtriya Ispat Nigam Ltd. do not have any pending land acquisition matters.

#### Sick PSUs

\*438. SHRI JAYARAM PANGI: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether industrial sickness in the Public Sector Undertakings (PSUs) is on the rise;

(b) if so, the details thereof alongwith the reasons therefor;

(c) whether some PSUs have not been declared sick despite incurring losses for the last three years;

(d) if so, the details thereof alongwith the reasons therefor; and

(e) the steps taken by the Government to revive the sick PSUs?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI VILASRAO DESHMUKH):

(a) and (b) As per Board for Reconstruction of Public Sector Enterprises (BRPSE), a Central Public Sector Enterprise (CPSEs) is considered sick if it has accumulated losses in any financial year equal to 50% or more of its average net worth during 4 years immediately preceding such

financial year and/or a company which is a sick company within the meaning of SICA. As per Public Enterprises Survey (2008-09) and based on this definition, there were 83 sick CPSEs in 2006-07, 78 sick CPSEs in 2007-08 and 73 sick CPSEs in 2008-09. The industrial sickness in CPSEs has, therefore, been on the decline rather than on the rise.

(c) and (d) Out of 38 CPSEs which incurred losses continuously during the last three years, 4 CPSEs, namely, Bharat Immunologicals and Biologicals Corporation Ltd., Fresh and Healthy Enterprises Ltd., Handicrafts and Handloom Exports Corporation of India Ltd. and Hotel Corporation of India Ltd. have not been identified as sick CPSEs, as their accumulated loss in any financial year is less than their average net worth during 4 years immediately preceding the financial year 2008-09.

(e) The steps taken to turn these loss making CPSEs into profit making CPSEs are mentioned below:

- (i) Financial restructuring, such as, conversion of loans into equity, waiver of loan and interest, Government guarantee for raising loans, grant of moratorium on payment of interest /loan;
- (ii) Business restructuring, such as, formation of new Joint Ventures (JVs), merger with another CPSE, modernization and improved marketing strategies;
- (iii) Rationalization of manpower etc.
- (iv) Government established the Board for Reconstruction of Public Sector Enterprises (BRPSE) in December, 2004 for advising the Government for strengthening, modernization, reviving and restructuring of CPSEs. Based on the recommendations of BRPSE, the Government has, so far, approved revival of 40 CPSEs envisaging a total assistance of Rs.23,591 crores (cash assistance of Rs. 3,276 crores in the form of infusion of funds and non-cash assistance of

Rs. 20,315 crores in the form of waivers/write offs of loans, etc.).

#### Expansion of Dealer Network by SAIL

\*439. SHRI K. SHIVKUMAR ALIAS J.K. RITHEESH:  
Will the Minister of STEEL be pleased to state:

(a) whether the Steel Authority of India Limited is expanding its dealer network so as to make easier availability of items of mass consumption;

(b) if so, the salient features of the scheme;

(c) the number of dealers appointed by the SAIL in the country, State-wise; and

(d) the extent to which the expansion of dealer network by SAIL is likely to benefit in improving its performance?

THE MINISTER OF STEEL (SHRI VIRBHADRA SINGH): (a) Yes, Madam. With a view to widen the reach of its steel products, the Steel Authority of India Ltd. (SAIL) is in the process of expanding its dealer network extensively. As on 1st December, 2010, the SAIL dealership network consists of 2582 dealers spread over 630 districts. As per SAIL Dealership Policy, dealers are required to stock Thermo Mechanically Treated (TMT) Bars, Galvanised Plain/Galvanised Corrugated (GP/GC) Sheets and other items required by the common man and sell to customers at prices fixed by SAIL. Appointment of dealers in various districts/blocks is aimed at making steel items of mass consumption available near the consuming points in remote areas at competitive prices.

(b) and (c) The salient features of the SAIL dealership scheme is given in the enclosed Statement-I. The state-wise list of dealers appointed by SAIL under the scheme as on 1.12.2010 is given in the enclosed Statement-II.

(d) The Dealership scheme is a key marketing strategy tool of SAIL for achieving the objectives of greater penetration into the domestic steel market, promoting

higher usage of steel particularly in rural areas, popularizing SAIL products and improving SAIL's brand image.

#### **Statement-I**

##### *Salient features of the SAIL Dealership Scheme*

1. **Products covered:** Thermo Mechanically Treated (TMT), Galvanised Plain/Galvanised Corrugated (GP/GC) and Light Structural.
2. **Quantity envisaged:** Upto 400 MT a month cumulative for all products.
3. **Price:** SAIL fixes a maximum recommended retail price (MRRP) for each State and Product every month.
4. **Appointment:** Dealers under the scheme are appointed through open paper/SAIL website advertisement. Preference is accorded to SC/ST & OBC categories. Security Deposit of Rs.500/- MT and upto Rs.1 Lac is to be furnished by the dealers. However no deposit is collected from SC/ST & OBC category of Dealers.
5. **Benefits:**
  - (i) Materials are door delivered by SAIL to Dealer premises, free of cost.
  - (ii) Dealership margin of Rs.1000/- PMT for TMT and Light Structural and Rs.1500/- for GP/GC is provided. Rs.200/- MT is provided in addition for delivery of materials at customers' premises by the Dealer.
  - (iii) Top 15 dealers will be selected from each region for annual awards based on their fulfillment of performance parameters.
6. **Tenure:** The tenure is for a period of five years. However, review of performance would be undertaken after two years and yearly thereafter. Nonperfor-

mance and non-fulfilment of terms and conditions would lead to cancellation/termination of dealership.

#### **7. Obligations of the Dealer:**

- (a) To cater to small/tiny demands of consumers within the assigned territorial jurisdiction.
- (b) To maintain stocks of products of SAIL, so that they are available "Off-the-Shelf".
- (c) To undertake sales promotion (through Hoardings, Wall Paintings, Advertisement etc.) of SAIL products as advised by SAIL.
- (d) To display SAIL Logo, Back-lit Boards, Promotional Items etc. at their premises.
- (e) To submit monthly report on performance.
- (f) To prominently display MRRP Board at their premises.
- (g) To charge to their customers at prices within MRRP; and
- (h) To comply with all the terms and condition of the scheme.

#### **Statement-II**

##### *State-wise list of dealers appointed by SAIL under the scheme as 1.12.2010*

Region	State	No. of Dealers
1	2	3
<b>Eastern Region</b>	Arunachal Pradesh	36
	Assam	64
	Bihar	141
	Jharkhand	64

1	2	3
	Manipur	14
	Meghalaya	17
	Mizoram	11
	Nagaland	17
	Orissa	111
	Sikkim	5
	Tripura	12
	West Bengal	130
<b>Northern Region</b>	Chandigarh	19
	Delhi	46
	Haryana	164
	Himachal Pradesh	88
	Jammu and Kashmir	32
	Punjab	89
	Uttar Pradesh	336
	Uttarakhand	38
<b>Western Region</b>	Chhattisgarh	69
	Dadra and Nagar Haveli	2
	Daman and Diu	4
	Goa	9
	Gujarat	94
	Madhya Pradesh	111
	Maharashtra	262
	Rajasthan	128

1	2	3
Southern Region	Andaman and Nicobar Islands	2
	Andhra Pradesh	145
	Karnataka	71
	Kerala	60
	Lakshadweep	1
	Puducherry	10
	Tamil Nadu	180
Total No. of Dealers		2582

**Setting up of Solar Power Plants  
by OMCs**

\*440. SHRI GAJANAN D. BABAR:  
SHRI DHARMENDRA YADAV:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Indian Oil Corporation Limited and Hindustan Petroleum Corporation Limited are exploring the commercial viability of setting up solar power plants in the country;

(b) if so, the details thereof, alongwith the sites identified by these companies therefor, State-wise;

(c) the names of the public sector Oil Marketing Companies (OMCs) which have already set up solar power plants in the country;

(d) the quantum of electricity being generated by these plants; and

(e) the steps taken by the Union Government to encourage public sector OMCs to set up solar power plants in the country?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA): (a) to (e) Indian Oil Corporation Limited (IOC) and Hindustan Petroleum Corporation Limited (HPC) are exploring the commercial viability of setting up of Solar Power Plant in the Country. IOC had submitted its offer in response to the bid invited by NTPC Vidyut Vypar Nigam (NVVN). HPC had submitted their bid for a 5 MW solar power plant at Kota, Rajasthan under Phase 1 of Jawaharlal Nehru National Solar Mission, but the Corporation has not been short-listed. Bharat Petroleum Corporation Limited (BPC) has proposed to setup 1 MW solar farm based on Photovoltaic cells at its LPG Bottling Plant, Lalru, Village Alamgir, Post Tiwana, Distt. - Mohali, Punjab. The Oil Marketing Companies (OMCs) have not as yet set up solar power plants. The OMCs take a decision on setting up solar power plants based on their commercial judgement.

#### Delay in Delivery of Boeing Aircraft

4831. SHRI L. RAJAGOPAL: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the reasons that Boeing is delaying its delivery of aircraft;
- (b) whether Air India is seeking US \$ 240 million as refund; and
- (c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) 20 B-777 have been delivered by Boeing as per schedule, however, the reasons given by Boeing for delay in delivery of the B-787 aircraft are: (i) Challenges in completing assembly of the first aircraft; (ii) Slower production rate than previously planned; (iii) Mechanics strike and fastener installation work; (iv) Due to need for reinforcing an area within the side-of-body section of the aircraft that was discovered in June 2009 and Other issues that arise during the flight test programme.

(b) and (c) Air India has been in discussions with Boeing with regards to the issue of compensation.

#### Contract System in Railways

4832. SHRI RAKESH SINGH: Will the Minister of RAILWAYS be pleased to state:

- (a) whether contract labour system is being promoted in the Railways for passenger amenities and operation by abolishing the related posts;
- (b) if so, the details thereof; and
- (c) the reasons for giving such essential works relating to passenger amenities and operation on contract basis?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) No, Madam.

(b) and (c) Do not arise.

#### Jobs in Harnaut Rail Coach Factory

4833. SHRI RAMKISHUN:  
SHRI KAUSHALENDRA KUMAR:

Will the Minister of RAILWAYS be pleased to refer to Unstarred Question No. 1263, dated 04.03.2010 and state:

- (a) whether the information has since been collected;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the time by which it is likely to be collected?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (d) The information is being collected. Efforts are being made to collect the same expeditiously.

#### Agreement with Saudi Arabia

4834. SHRI S. SEMMALAI: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have any agreement with Saudi Arabia for operating major mineral railway lines in the desert kingdom;

(b) if so, the details thereof; and

(c) the details of projects that the State owned RITES company is constructing railway lines in various countries *inter-alia* indicating the project cost and length of railway line being constructed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Yes, Madam.

(b) M/s RITES Limited and Saudi Railway Company (SAR) have entered into an 'Operation and Maintenance' contract in respect of Mobilization services, Operation and maintenance of Minerals Line of the North-South Railway Network, Kingdom of Saudi Arabia.

(c) No, Madam. RITES Limited is presently not constructing railway lines in other countries.

#### Luxury Train on Metre Gauge

4835. SHRI RAYAPATI SAMBASIVA RAO: Will the Minister of RAILWAYS be pleased to state:

(a) whether the concept of running a luxury train on the metre gauge format was ill conceived and is incurring financial losses;

(b) if so, the details thereof and the reasons therefor; and

(c) the steps being taken to make such trains financially viable?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) No, Madam. There is no metre gauge luxury tourist train presently running on Indian Railway.

(b) and (c) Do not arise.

#### Patent of Medicines

4836. SHRI MAHENDRA KUMAR ROY: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government is aware that the Multi National Companies are patenting similar medicines by making small changes even after their expiry of patent term in order to retain monopoly rights over the medicines;

(b) if so, the facts thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

(a) to (c) Patent are granted as per the provisions of the Indian Patent Act 1970 as amended from time to time. As per Section 3(d) of Act, following are not invention:

"The mere discovery of a new form of a known substance which does not result in the enhancement of the known efficacy of that substance or the mere discovery of any new property or new use for a known substance or of the mere use of a known process, machine or apparatus unless such known process results in a new product or employs at least one new reactant.

*Explanation.* - For the purposes of this clause, salts, esters, ethers, polymorphs, metabolites, pure form, particle size, isomers, mixtures of isomers, complexes, combinations and other derivatives of known substance shall be considered to be the same substance, unless they differ significantly in properties with regard to efficacy."



[Translation]

**Installation of Pollution Control  
Equipments**

4837. SHRI BADRI RAM JAKHAR: Will the Minister of STEEL be pleased to state:

(a) whether pollution control equipments have not been installed in various plants of the Steel Authority of India Limited (SAIL);

(b) if so, the details thereof alongwith the reasons therefor; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): (a) No, Madam. Various shops in the different plants of the Steel Authority of India Limited (SAIL) are provided with requisite pollution control equipment.

(b) and (c) Does not arise.

[English]

**Eco-Train Safari**

4838. SHRI P. BALRAM:

SHRI RAJIAH SIRICILLA:

SHRI PONNAM PRABHAKAR:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have any proposal to introduce eco-train safari to boost the tourism;

(b) if so, the details thereof especially in South Central Railway (SCR); and

(c) the funds allocated for the same in the XI Five Year Plan for this purpose?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) No, Madam.

(b) and (c) Do not arise.

**EPCs under Textile Ministry**

4839. SHRI RAMESH BAIS: Will the Minister of TEXTILES be pleased to state:

(a) the different types of public information authorities for the purpose of RTI Act under the Ministry of Textiles;

(b) the number of Export Promotion Councils (EPCs) functioning under the ministry;

(c) whether these EPCs follow the RTI norms under RTI Act, 2005;

(d) if so, the details of Public Information Officers (PIOs) and appellate authorities of each EPC functioning under the Textiles Ministry; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) Yes, Madam. All the Directors/Dy. Secretaries working in the Ministry of Textiles are designated as CPIOs for the work allotted to them. Similarly, the Joint Secretaries are designated as Appellate Authorities for the work allotted to them.

(b) There are ten (10) Export Promotion councils in the Textile Sector viz. Apparel Export Promotion Council, Synthetic and Rayon Textiles Export Promotion Council., The Cotton Textiles Export Promotion Council, the Indian Silk Export Promotion Council, The Handloom Export Promotion Council, Export Promotion Council for Handicrafts, Wool and Woollen Export Promotion Council, Wool Industry Export Promotion Organisation, Powerloom Development and Export Promotion Council and Carpet Export Promotion Council.

(c) to (e) The Export Promotion Councils have been providing information in respect of applications received by them under the RTI Act, 2005. However, one of the Textiles EPCs has contested the applicability of RTI Act in the Hon'ble High Court of Delhi, and the matter is sub-judice.

### Equal Rights in Property

4840. SHRIMATI J. SHANTHA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether in few States wives have equal legal rights in movable and immovable property titled in the names of their husbands; and

(b) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) and (b) The information is being collected and will be laid on the Table of House.

### Christians of Orissa

4841. SHRI HEMANAND BISWAL: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) the details of communities being treated as minority communities in Orissa;

(b) the details of benefits that has been given to the Christian community in the State from the National Minority Development Finance Corporation and under other Central Government schemes; and

(c) the number of minorities of the State who have been provided employment in Central Departments of PSUs during last two years?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHED): (a) As per Section 2(c) of National Commission for Minorities (NCM) Act, 1992, five

communities namely, Muslims, Christians, Sikhs, Buddhists and Parsis (Zoroastrians) were notified as Minority communities by the Central Government vide Government Notification dated 23/10/1993.

(b) Since inception till 30th October, 2010, the National Minorities Development and Finance Corporation (NMDFC) has disbursed Rs. 77 lakh to 424 Christian beneficiaries as loans and micro-finance through its State Channelizing Agency namely, the Orissa State Scheduled Castes Finance and Development Corporation and Non-Governmental Organizations (NGOs). Further, the number of scholarships given to the students of Christian community in Orissa are as under:

Scheme/Year	Pre-matric scholarship	Post-matric scholarship	Merit-cum-means based scholarship
2007-08	Scheme started from 2008-09	13	9
2008-09	1900	87	36
2009-10	5448	120	52
2010-11	0*	0*	48
(as on 30.11.2010)			

\*Proposal not received.

Under the Maulana Azad National Fellowship for minority students, 3 fellowships have been earmarked for Christian Community. During 2009-10, no fellowship was availed by Christian students in Orissa

(c) The data for recruitment of minorities since 2006-07 is not maintained community-wise, State-wise by the DoPT. However, the data for recruitment of minority communities as a whole is given in the table below:—

Name of the Organization	2006-07 (For 70 Ministries/ Departments + 138 Public Sector Undertakings)	2007-08 (For 61 Ministries/ Departments + 126 Public Sector Undertakings)	2008-09 (For 71 Ministries/ Departments + 161 Public Sector Undertakings)	2009-10 (For 62 Ministries/ Departments + 159 Public Sector Undertakings)
	Minorities recruited (%age of minorities recruited)	Minorities recruited (%age of minorities recruited)	Minorities recruited (%age of minorities recruited)	Minorities recruited (%age of minorities recruited)
Other Ministries/Depts., Sub/attached offices	5485 (8.37%)	1620 (8.71%)	2593 (12.75%)	3947 (8.2%)
Public Sector Banks and Financial Institutions	702 (6.93%)	1615 (10.20%)	4263 (8.87%)	2930 (7.18%)
Para Military Forces	2700 (9.49%)	4914 (9.90%)	3068 (10.2%)	Not made available
Posts	386 (7.60%)	517 (9.65%)	176 (6.36%)	617 (8.06%)
Railways	1456 (2.67%)	2295 (6.31%)	2739 (8.32%)	1705 (68.56%)
Public Sector Undertakings	1453 (11.88%) (for 138 PSUs)	1234 (5.52%) (for 126 PSUs)	2107 (7.8%) (for 161 PSUs)	1298 (5.9%) (for 159 PSUs)
<b>Total</b>	<b>12182</b> <b>(6.93%)</b>	<b>12195</b> <b>(8.23%)</b>	<b>14946</b> <b>(9.09%)</b>	<b>10497</b> <b>(8.6%)</b>

**Recruitment Board for the Konkan Railway**

(b) if so, the details thereof;

4842. SHRI NILESH NARAYAN RANE: Will the Minister of RAILWAYS be pleased to state:

(c) whether there is no information about the recruitment of the local unemployed youths of the Konkan region in the Konkan Railways; and

(a) whether the Railways are planning to set up a separate Railway Recruitment Board for the Konkan Railway;

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) No, Madam.

(b) Does not arise.

(c) and (d) Konkan Railway Corporation Limited (KRCL), a Public Sector Undertaking under the Ministry of Railways, has its own system of recruitment. As a matter of policy, KRCL gives preference to Landlosers and their wards whose land has been acquired for the construction of Konkan Railway Project. So far 1917 Landloser Candidates have been given employment in KRCL.

[Translation]

#### Grievances of Railway Employees

4843. SHRI BHOOPENDRA SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways are aware of the matters related to the grievances of railway employees;

(b) if so, the details of grievances/demands received from various labour organisations of Railways including Joint Front, WCRMS and WCREU under Bhopal Railway Division of West Central Railway during the last year and the current year which are still pending; and

(c) the steps taken to address such pending grievances?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Yes, Madam.

(b) and (c) The information is being collected and will be laid on the Table of House.

[English]

#### Production Capacity of NMDC

4844. SHRI MUKESH BHAIKAVDANJI GADHVI: Will the Minister of STEEL be pleased to state:

(a) whether there is any proposal to increase the

production capacity of National Mineral Development Corporation;

(b) if so, the details thereof; and

(c) the efforts being made by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): (a) and (b) Yes, Madam. NMDC Ltd. has planned to increase its licensed production capacity of iron ore from 34 million tonne per annum at present to about 50 million tonne per annum by the year 2014-15.

(c) Ministry of Steel, Government of India extends necessary assistance to NMDC in taking up the matter with concerned authorities as and when required.

#### Use of Synthetic Bags

4845. SHRI T.K.S. ELANGO VAN: Will the Minister of TEXTILES be pleased to state:

(a) whether it is a fact that there is a rampant rise thereby in the use of synthetic bags of packaging by the sugar factories thereby violating the order issued under Jute Packaging Materials (JPM) Act and as a result the jute cultivation has severely been affected;

(b) if so, whether the Government has taken action to urge upon sugar industries to use Jute instead of synthetic bags under the JPM Act; and

(c) if so, the details thereof and the action taken by the Government to improve jute cultivation in the country?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) Indian Jute Mills Association has informed that sugar factories are using synthetic bags for packing sugar in violation of the existing order. As per the estimates of Jute Advisory Board, in 2010-11 the production of raw jute is likely to increase to 107.0 lakh bales from 90.0 lakh bales estimated for 2009-10 season.

(b) Government of India, Ministry of Textiles had issued an Order under JPM Act, 1987 bearing S.O. No. 2094(E) dated 27-08-2010 stipulating that 100% foodgrains and sugar will be packed in jute bags during 2010-11 (July-June). For implementation of the Order in the sugar sector, Ministry of Textiles has issued a letter dated 18-10-2010 to all sugar mills with a copy of the Order dated 27-08-2010 issued under JPM Act, 1987 directing to comply with the stipulations contained in the Order.

In addition, Ministry of Textiles has also requested Department of Food and Public Distribution vide letter dated 24-09-2010 to issue instructions to all sugar factories to use jute bags for packing sugar.

(c) The Action Plan to improve jute cultivation in the country inter-alia include:

- (i) Jute Technology Mission (JTM) with an outlay of Rs. 355 crore is being implemented during the 11th Plan Period. Under the JTM, several schemes are operational under the Mini Mission I, II & III which benefit jute growers and encourage them for jute production. Mini Mission-I aims towards strengthening agriculture research and development in jute sector for improving the yield and quality. Mini Mission-II is targeted towards transfer of improved technology and agronomic practices in production and post harvesting phase. Under Mini-Mission-III, market linkage of raw jute is provided in all jute growing states.
- (ii) Minimum Support Price for raw jute and mesta is fixed every year to encourage farmers to grow more jute.
- (iii) Jute Corporation of India has been distributing certified seeds to farmers for increasing productivity for which subsidy is being provided by National Jute Board.
- (iv) In order to encourage jute production, Government has continued the policy for compulsory packaging of foodgrains and Sugar in jute.

### Operational Autonomy to Navratna Companies

4846. SHRI YASHBANT LAGURI:  
SHRI S. ALAGIRI:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether any Public Sector Undertaking which enjoys operational autonomy of Navratna can recruit directly any persons for any category officers/officials in its corporate office and jurisdiction office; and

(b) if so, the details thereof alongwith the provision laid down in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): (a) and (b) The Boards of Navratna Central Public Sector Enterprises (CPSEs) have been delegated powers for creation (upto E-6 level) and winding up of below Board posts. All appointments would also be in the powers of the Boards and would include the power to effect internal transfers and re-designation of posts.

### Booths at Railway Stations

4847. SHRI LALUBHAI BABUBHAI PATEL:  
SHRIMATI PRIYA DUTT:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways are aware that new PCO booths at railway stations/platforms are not being allotted owing to some legal hitch;

(b) if so, the steps taken by the Railways in this regard;

(c) whether there are inadequate number of PCO booths at railway stations/platforms across the country;

(d) if so, the steps taken by the Railways to provide more booths;

(e) whether the Railways are considering setting up of PCO booths in other trains on the lines of Rajdhani trains;

(f) whether the cost of calls made from PCO booths of Rajdhani Express is very high; and

(g) if so, the steps taken by the Railways to reduce the cost?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) No, Madam.

(b) Does not arise.

(c) No, Madam.

(d) Does not arise.

(e) and (f) No, Madam. No PCO booths are functioning in any Rajdhani Express.

(g) Does not arise.

[Translation]

#### Opening of LPG Agency

4848. SHRI DILIP SINGH JUDEV: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government has a proposal to allocate gas agency in Jashpur Nagar area of Chhattisgarh;

(b) if so, the details thereof; and

(c) the time by which the LPG agency is likely to be set up in the area?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (c) Yes, Madam. Indian Oil Corporation Limited has reported that Letter of Intent has been issued for setting up of an LPG distributorship at Jashpur Nagar of Chhattisgarh.

The distributorship is expected to be commissioned by January 2011.

[English]

#### Shetty Commission Report

4849. SHRI NARANBHAI KACHHADIA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Shetty Commission report on new pay and salary structure for the judicial employees has been implemented by all States, State High Courts and District Courts;

(b) if so, the details thereof, State-wise;

(c) whether the District Court of the Gujarat have not been included so far under new pay and salary structure; and

(d) if so, the reasons therefor and by when these benefits are likely to be implemented?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) to (d) Information is being collected and will be laid on the Table of House.

#### Helicopter Service

4850. SHRI HAMDULLAH SAYEED: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the charges of helicopter service between Lakshadweep Islands is higher as compared to Andaman Group of Islands;

(b) if so, the details thereof; and

(c) the reasons for higher charges in Lakshadweep Islands?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (c) Pawan Hans Helicopters Limited (PHHL) has provided helicopters on lease to Lakshadweep Administration and Andaman and Nicobar Administration, who runs the helicopter services and book the tickets and handling of

passengers etc. The charges for helicopter services in both the Lakshadweep Islands and Andaman Group of Islands are determined by the respective administration, which is not controlled by Ministry of Civil Aviation/ PPHL.

#### Health Insurance for Weavers

4851. SHRI VIKRAMBHAI ARJANBHAI MADAM: Will the Minister of TEXTILES be pleased to state:

(a) whether the Government has launched a health insurance scheme last year for weavers in the handloom industry;

(b) if so, whether the annual cover per family of Rs. 15000 has been found too little and the process of claiming the amount is tedious and at times humiliating;

(c) if so, whether the Government will enhance the insurance cover and make it more friendly for the weavers; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) Government of India is providing a Health Insurance Scheme for weavers for access to healthcare facilities since 2007-08 onwards and till the end of 11th Plan.

(b) Annual cover per family is Rs. 15,000/- out of which substantial provision of Rs. 7,500/- has been kept for OPD. The process of filing claims is simple. The claims can be filed with the Cluster Coordinator of the Insurance Company or the representative office of the Insurance Company or TPA.

(c) and (d) Annual cover per family to the tune of Rs. 15,000/- out of which substantial provision of Rs. 7,500/- kept for OPD, has been approved by the Cabinet Committee on Economic Affairs (CCEA) for implementation during the complete 11th plan. Any change in this regard may not be feasible before 12th Plan.

[Translation]

#### Theft of Crude Oil

4852. SHRIMATI SEEMA UPADHYAY:  
SHRIMATI SUSHILA SAROJ:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the worth of crude oil in rupee terms stolen from Mumbai High-Panipat Refinery pipeline;

(b) whether any Government official/official of the company has been found to be involved in any manner in the said theft;

(c) if so, the details thereof;

(d) whether any care of negligence in strict compliance of the norms laid down for checking such incidents has been reported;

(e) if so, the total worth of the crude oil in rupee terms stolen in such incidents during the last three years; and

(f) the number of persons arrested in this regard and the action taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA):

(a) There is no IOCL crude oil pipeline from Mumbai High to Panipat refinery. Panipat refinery is fed through two pipelines mainly Mundra-Panipat Pipeline and Chaksu-Panipat section of Salaya Mathura Pipeline. The total worth of Crude stolen from these pipelines in the last 3 years is ₹ 1.55 Crore.

(b) No, Madam.

(c) Does not arise in view of (b) above.

(d) No, Madam.

(e) During the last three years total crude oil worth ₹ 1.55 Crore was stolen in such incidents.

(f) FIR has been lodged in all cases of pilferage. Local Police have been carrying out investigation and so far 33 persons and 3 tankers in the Western region and 97 persons and 2 tankers in the Northern Region have been nabbed. All cases are under investigation by Police.

Recently, 02 persons were arrested by Crime branch of Delhi Police on 19.11.2010. One tanker lorry is also seized by Police. The culprits were handed over to Haryana Police for further investigation in the matter. No conviction has been reported so far.

[English]

#### **New International Hub**

4853. DR. ARVIND KUMAR SHARMA:  
SHRI A. GANESHAMURTHI:

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Air India proposes to set up new international hub abroad;
- (b) if so, the details thereof;
- (c) whether the Government has held discussions with various countries in this regard;
- (d) if so, the details thereof;
- (e) the details of the criteria fixed by the Government for identification of site for setting up of such international hub; and
- (f) the details of the facilities likely to be expected by the airlines from such country?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Frankfurt had been serving as the European hub of Air India for its international operations till 31 October, 2010. With the establishment of an integrated terminal at Delhi and the planning of a Hub and Spoke arrangement from Delhi, and operations of direct flights to international

destinations from Delhi from November 2010, it was not required to continue with the Frankfurt hub.

(c) No, Madam.

(d) to (f) Do not arise.

#### **Computer Education to Minorities**

4854. SHRI HARIBHAU JAWALE: Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether there is any scheme launched for providing computer and information technology education for youths of minority community to enable to them to search for better jobs;
- (b) if so, the details thereof;
- (c) the details of the funds allotted to each State for this scheme during each of the last three years, State-wise; and
- (d) the list of such educational institutions earmarked for this scheme?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) and (b) No Madam, a scheme exclusively to provide computer and information technology education to youths of minority communities has not been launched by the Ministry of Minority Affairs. However, under the Free Coaching and Allied Scheme for the persons belonging to minority communities, institutions have been selected, inter-alia, for imparting such coaching/training. Under this scheme, beside providing financial assistance to the selected coaching/training institutes, stipend is also given to the students. Further details of the scheme are available on the website of the Ministry [www.minorityaffairs.gov.in](http://www.minorityaffairs.gov.in).

(c) The funds are released directly to the institutions and not through states. An institution may also be catering to needs of candidates of more than one state. However,



state-wise amount released for computer and information technology education, based on the location of the institutes, is given in the enclosed Statement.

(d) There is no system of earmarking of educational institutions for the scheme. Eligible institutes are selected in accordance with the provisions in the guidelines.

**Statement**

Sl. No.	State	Name and address of coaching Institutes	Number of students sanctioned for coaching	Type of Coaching	Amount released	Year of release
1	2	3	4	5	6	7
1.	Delhi	Intelligent Communication Systems India Ltd., DSIDC Administrative Block, 1st Floor 'C' Block (Above Post Office), Okhla Industrial Area, Phase-I, New Delhi-110020.	75	Advanced diploma in computer application	997500	2007-08
2.	Orissa	Abhinav Orissa, F-/573, Sector-6, C.D.A., Cuttack-14 (Orissa).	100	O & A level exam and coaching for BPO	1841000	2007-08
3.	Mizoram	DOEACC Society, Aizawl Centre Industrial Estate, Zuangtui, Aizawl	200	O & A level exam, Hardware & networking.	4674250	2007-08
4.	U.P.	Aanchal Women Welfare Society, New Horizon Carrier Academy, 2/262, Block-2, Vivek Khand, Gomti Nagar, Lucknow	50	O & A level and CAT/UPTU exam.	836500	2007-08
5.	U.P.	Children Welfare Society, Peer Nagar, Ghazipur (U.P.)	15	Entrance examination for medical/engineering/MCA	188125	2007-08
6.	Andhra Pradesh	Maulana Azad National Urdu University, Dachibowli, Hyderabad, Andhra Pradesh	500	Coaching for various courses in computer application	2426250	2008-09
7.	U.P. (Faizabad)	Natural Resource Care Society, Village Uniyaar, Post Lalpur District Faizabad, U.P. Pin-224001	40	Coaching fee for Medical/ Engg./MCA	512500	2008-09

1	2	3	4	5	6	7
8.	Kerala	DOEACC Centre, P.O. NIT Campus, Calicut-Kerala	100	Coaching for various courses in computer application	834550	2008-09
9.	Chandigarh	DOEACC Society Chandigarh, Centre SCO 114-116 Sector 17 B, Chandigarh	50	Coaching fee for Hardware and Networking, CCNA, Web Application, Java Technology, LAMP	680000	2006-09
10.	Mizoram	DOEACC Society, Aizawl Centre, Industrial Estate, Zuangtui Aizawl, Mizoram	180	Coaching fee for various courses in computer application	2947500	2008-09
11.	Chhattisgarh	Arshil Shikshan Prashikshan and Welfare Society, Noorani Chowk, Raja Talab, Distt.-Raipur, Chhattisgarh	50	Various Computer Training	402750	2009-10
12.	Delhi	Intelligent Communication Systems India Ltd., DSIDC Administrative Block, 1st Floor "C" Block (Above Post Office), Okhla Industrial Area, Phase-I, New Delhi-110020.	400	ADCA/Engg./Office Automation	3287643	2009-10
13.	Karnataka	Electronics Corporation of India Limited, 30/1, Leeman's Complex, 2nd Floor, Cuningham Road, Bangalore - 560052	500	Advanced Diploma in Software Technology (ADST) and PC Hardware and Networking (DPCHN)	7848500	2009-10
14.	Manipur	Nupi Khunal, Oinam Bazar, Oinam, P.O. Nambol -795134, Manipur	60	Job in Pvt. Sector in IT, ITes, BPO	450000	2009-10
15.	Orissa	Abhinav Orissa, Kanika Chowk, Cuttack, Orissa	100	O Level, A Level and BPO	1315000	2009-10
16.	West Bengal	Electronics Corporation of India Limited, G-15, Dakshinapan Shopping Complex, Dhakuria, Kolkata - 700 068	2000	Advance Diploma in Software Technology/Hardware and Networking	36434000	2009-10

1	2	3	4	5	6	7
17. Assam	Electronics Corporation of India Limited, G-15, Dakshinapan Shopping Complex, Dhakuria, Kolkata - 700068 (For Assam)	500	Advanced Diploma in Software Technology (ADST), Advanced Diploma in PC Hardware and Networking (DPCHN),	9374000	2010-11	
18. Bihar	Electronics Corporation of India Limited, G-15, Dakshinapan Shopping Complex, Dhakuria, Kolkata - 700 068 (For Bihar)	500	ADST and DPCHN	8469500	2010-11	
19. Haryana	Central Institute of Plastic Engineering and Technology (CIPET), G.T. Road, Siwah, Panipat, Haryana	100	MS Office and Tally, Plastic processing Machine Operator, Injection Molding Machine Operator, CNC Operator Machine Course, CAD using AUTOCARD, Pro-E/CATIA	1159000	2010-11	
20. Jharkhand	Electronics Corporation of India Limited, G-15, Dakshinapan Shopping Complex, Dhakuria, Kolkata - 700 068 (For Jharkhand)	200	ADST and DPCHN	3350000	2010-11	
21. Kerala	Centre for Development of Imaging Technology (C-DIT), Chitharanjali Hills, Thiruvallam P.O. Thiruvananthapuram, Kerala	500	DIM, DWT and CWT	2944250	2010-11	
22. Maharashtra	Centre for Development of Advanced Computing (C-DAC), NSG IT Park, S. No. 127/2B/2A, Sarja Hotel Lane Aundh, Pune - 411 00	2200 States covered - 14	DPM, DBC, DEP, DJP, DMS: NET and DSQA	29099750	2010-11	
		1. Andhra Pradesh				
		2. Assam				
		3. Bihar				
		4. Goa				
		5. Gujarat				
		6. J&K				

1	2	3	4	5	6	7
			7. Karnataka		432750	2010-11
			8. Kerala			
			9. Madhya Pradesh			
			10. Maharashtra			
			11. New Delhi			
			12. Tamil Nadu			
			13. Uttar Pradesh			
			14. West Bengal			
23.	Tamil Nadu	Tiruchirappalli Regional Eng. College, Science and Technology Entrepreneurs' Park (Tree-step), No. 6 West Govindan Road, West Mambalam, Chennai-600033 (Tamil Nadu)	100	Diploma in Computer Hardware Technology and Certificate Course in Modern Front	1560000	2010-11
24	Uttar Pradesh	Central Institute of Plastics Engineering and Technology (Ministry of Chemicals and Fertilisers, Govt. of India) (CIPET), B-27, Amausi Industrial Area, Lucknow-226008	120	Plastic processing Machine Operator, Plastic Moulding Operator, Advance Training in CAD with Industrial Software, Operation and Programme in CNC Machining for Mould Manufacturing		
Total			6440		122065318	

**Profit to Private Petrol/Diesel Retailers**

4855. SHRI SARVEY SATYANARAYANA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether private petrol and diesel retailers are to make positive margin on sales after deregulation; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA):  
(a) and (b) The private oil companies are free to take their pricing decision on the basis of international oil prices, market conditions and commercial considerations. Government does not monitor their profit/loss.

**NIFT Centres**

4856. SHRI KAUSHALENDRA KUMAR:  
SHRI RAMKISHUN:

Will the Minister of TEXTILES be pleased to state:

(a) the number of new National Institute of Fashion Technology (NIFT) centres proposed at different cities/towns in the country, location-wise;

(b) whether the Government has initiated a bridge course for students who have passed from NIFT between 1986-2006 Diploma course to pursue Post-Graduate course;

(c) if so, the details thereof;

(d) if not, the reasons therefor;

(e) the number of students admitted in the last three years in different centres of NIFT under OBC quota, centre-wise and course-wise;

(f) whether there is any backlog in OBC quota; and

(g) if so, the details thereof, centre-wise and course-wise?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) Two new Centres are proposed to be opened at (1) NIFT Centre at Budgam (Jammu and Kashmir) and (2) NIFT Speciality Centre at Coimbatore (Tamil Nadu).

(b) and (c) Yes, Madam. A Bridge Programme has been introduced since 2009 as a supplementary program for NIFT Alumni to enhance their Diplomas to Degrees. The Bridge Programme has been conceptualized primarily for Alumni to pursue PG programme-GMT/PG Tech/AMM/AMMM/LD/TD/KD/FC and UG Programme AD/FD. The duration of the Bridge Programme is six months for PG Diploma holders and one year for UG Diploma holders.

In 2009 the Bridge Programme was offered in two

Centres i.e. NIFT Delhi (MFT and PG Design) and Gandhinagar (MFT). A total of 56 students got their Diplomas enhanced to Degrees under this Programme 2009.

In 2010 Bridge Programme has been implemented at Delhi, Bengaluru, Chennai, Gandhinagar, Hyderabad, Kolkata and Mumbai and over 100 Graduates in PG Diploma Programme and over 70 in UG Programme are currently enrolled and pursuing the Programme at the respective Centres.

(d) Does not arise.

(e) The number of students admitted in the last three years in different centres of NIFT on OBC quota, centre-wise and course-wise is given below:

**COURSE-WISE**

Name of Course	2008	2009	2010	Total
Bachelor of Design	162	317	349	828
Bachelor of Fashion Technology	30	45	87	162
Master of Design	16	15	16	47
Master of Fashion Management	24	27	87	138
Master of Fashion Technology	6	13	25	44
<b>Total</b>	<b>238</b>	<b>417</b>	<b>564</b>	<b>1219</b>

**CENTRE-WISE**

Sl.No.	Centre	2008	2009	2010	Total
1	2	3	4	5	6
1.	Bangalore	27	50	67	144

1	2	3	4	5	6
2.	Bhopal	12	18	16	46
3.	Chennai	24	37	49	110
4.	Gandhinagar	21	31	50	102
5.	Hyderabad	19	44	58	121
6.	Kannur	10	13	18	41
7.	Kolkata	23	37	48	108
8.	Mumbai	27	45	58	130
9.	New Delhi	43	68	82	193
10.	Patna	9	10	16	35
11.	Rae Bareli	10	15	16	41
12.	Shillong	13	14	12	39
13.	Kangra	—	35	39	74
14.	Jodhpur	—	—	18	18
15.	Bhubaneshwar	—	—	17	17
Total		238	417	564	1219

(f) No, Madam.

(g) Does not arise.

#### Flouting of Guidelines by Airlines

4857. SHRI S. PAKKIRAPPA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government has recently found that some airlines in the country are not following the guidelines of Government and show-cause notices have been issued to them;

(b) if so, the details thereof;

(c) whether the airlines which were found flouting the norms of Government and to whom show-cause notices were issued have replied to Government; and

(d) if so, the details thereof and further action Government has taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Yes, Madam. Recently the show cause notice has been issued to the following airlines for non-compliance of the guidelines:—

(i) M/s. Paramount Airways did not comply with the guidelines in respect of minimum number of aircraft in the fleet.

(ii) M/s. Spice Jet Ltd. for overloading the aircraft.

(iii) M/s. InterGlobe Aviation Pvt. Ltd. for not adhering to the Route Dispersal Guidelines.

(c) and (d) Yes, their replies have been received in Directorate General of Civil Aviation (DGCA) while, matter of M/s. Paramount Airways is pending in Hon'ble High Court of Madras. The replies of Spicejet and InterGlobe have been considered by DGCA and appropriate action as per law has been taken.

#### Appointment on Compassionate Ground

4858. SHRI SHER SINGH GHUBAYA: Will the Minister of RAILWAYS be pleased to state:

(a) the number of candidates appointed on compassionate ground during the last three years for Group-'C' posts in Northern Railway, Ferozpur Division;

(b) the criteria laid down for such appointment for compassionate ground; and

(c) the number of candidates appointed on compassionate ground belonging to reserved category?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) A total of 442

persons have been appointed in Group 'C' on compassionate ground in Ferozpur Division of Northern Railway, during the year 2007-08, 2008-09 and 2009-2010.

(b) Compassionate appointment in Group 'C' or Group 'D' is considered in favour of one eligible dependent family member of Railway servants who die in harness or retire prematurely on account of medical decategorisation, subject to fulfilling the eligibility conditions prescribed for the post being considered for.

(c) 331 persons (255 Scheduled Caste, 08 Scheduled Tribes and 68 Other Backward Classes) have been appointed in Groups 'C' & 'D' in Ferozpur Division of Northern Railway during the year 2007-08, 2008-09 and 2009-2010.

#### Reservation in Corporate Sector

4859. SHRIMATI ANNU TANDON: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Government is considering measures to introduce reservation for weaker sections of the society in the corporate sector;

(b) if so, the details thereof;

(c) whether the Government is also considering to provide incentive to companies employing people from the local community and/or weaker sections of the society; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) to (d) Ministry of Corporate Affairs' mandate is to administer the Companies Act, 1956 which provides for incorporation, management and winding up of companies. It does not deal with the employment in the Corporate Sector.

#### ROB

4860. SHRI S.R. JEYADURAI: Will the Minister of RAILWAYS be pleased to state:

(a) whether serious design flaws have been detected in various Road Over Bridges (ROBs) built by the Railways in various States;

(b) whether representations have been received to raise the height of some ROBs in the country and action taken thereon;

(c) whether the Railways propose to raise the height of some ROBs across the country;

(d) if so, the details thereof, Zone-wise; and

(e) the time-frame set for it?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (e) The information is being collected and will be laid on the Table of House.

#### Commando Training Centres

4861. SHRI K.R.G. REDDY: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways are setting up commando training centres in some States in the country;

(b) if so, the details alongwith the financial implication thereof;

(c) the objectives and advantages of such centres; and

(d) the time-frame set for its implementation?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) One Commando training centre for the Railway Protection Force is being set up at Canning (Eastern Railway)/West Bengal at an estimated cost of Rs. 26.70 crore.

(c) The above training centre is being set up to impart specialized commando training to the Railway Protection Force/Railway Protection Special Force personnel keeping in view requirements for better protection and security of railway property, passenger area and passengers. It will function as in-house commando training centre of the RPF and end dependence of the RPF or other Forces for getting slot for commando training.

(d) Work has been approved in 2010-11. Instructions have been issued for developing required infrastructure on priority.

[Translation]

#### Malpractices by TTEs

4862. SHRIMATI SUSHILA SAROJ: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have taken notice of the practices of offering reserved berths in lieu of charging extra money by the TTEs particularly in Bihar Sampark Kranti (2566/2565) and at some stations like New Delhi/Delhi, Darbhanga, Gorakhpur and Muzaffarpur;

(b) if so, the action taken by the Railways in this regard; and

(c) the steps taken to prevent such activities?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) In order to curb malpractices, regular preventive checks are conducted by various special Squads as well as by Vigilance. If irregularities such as carrying of passengers without charging Railway dues or holding extra cash than that declared at the time of starting his duty, are detected, action is taken against the TTE under the Disciplinary and Appeal Rules.

(b) Does not arise.

(c) In order to curb malpractices, regular preventive checks are conducted by various special Squads as well

as by Vigilance. If irregularities such as carrying of passengers without charging Railway dues or holding extra cash than that declared at the time of starting his duty, are detected, action is taken against the TTE under the Disciplinary and Appeal Rules.

#### Passenger Trains from Dongargarh

4863. SHRI MADHUSUDAN YADAV: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have received any proposals for starting passenger trains from Dongargarh instead of Durg;

(b) if so, the details thereof;

(c) whether the Railways propose to create facilities of maintenance of passenger trains at Dongargarh;

(d) if so, the details thereof; and

(e) the steps taken by the Railways in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) Yes, Madam. Representations have been received for starting local trains from Dongargarh instead of Durg.

(c) to (e) Based on current traffic plan and requirements, coaching maintenance facilities for passenger trains at Dongargarh is operationally not required for the present.

[English]

#### Alternative Rail Route

4864. SHRI N. CHELUVARAYA SWAMY: Will the Minister of RAILWAYS be pleased to state:

(a) the details of the alternative rail routes developed/proposed to be developed in the country; and

(b) the main purpose thereof?



THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) The Indian Railway network covers the entire length and breadth of the country and as a result most of the destinations have alternate routes. New routes are developed based on demand, operating feasibility as well as the need to decongest main routes.

#### Accidents in Railways

4865. SHRI N. PEETHAMBARA KURUP: Will the Minister of RAILWAYS be pleased to state:

- (a) whether diversion of funds allotted for security to other heads to show profit in the Railways is one of the reasons for rising rate of accidents in railways;
- (b) if so, the reasons therefor;
- (c) whether the quantum of funds for modernisation of railways is being slashed continuously over the period; and
- (d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) No, Madam.

(b) Does not arise.

(c) and (d) In the Annual Plan, allotment of funds is made to different planheads involving works relating to various activities which also include modernisation of different systems. Funds for modernisation are not separately identifiable as they do not form distinct Budgeting or Accounting heads. The budgeted Plan outlay over the years has maintained an increasing trend as can be seen below -

#### Plan Outlay

Year	(Rs. in cr.)
1	2
2007-08	32165

1	2
2008-09	37500
2009-10	40745
2010-11	41426

#### Revival of Steel Sector

4866. SHRI G.M. SIDDESHWARA: Will the Minister of STEEL be pleased to state:

- (a) whether some steel plants in the country are sick and in need of immediate revival;
- (b) if so, whether the employment opportunities are also decreasing in this sector; and
- (c) if so, the steps being taken by the Government for the revival of steel plants and increasing the employment opportunities in the steel sector?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): (a) The information is being collected from Bureau of Industrial Financial Reconstruction (BIFR) and will be submitted later.

(b) and (c) No report on loss of employment opportunity in the steel has been reported to the Ministry of Steel. Moreover, steel sector in the country is a growing sector with annual production of steel rising continuously for the past 5 years. During the period of April-November of 2010-11, crude steel production of steel in the country has also risen by 5.9%. It is expected that the steel production capacity in the country would be around 120 million tonnes, from the current level of 72.76 million tonnes. Therefore, the scope for direct and indirect employment opportunity in India is likely to grow.

[Translation]

#### Storage of Fertilizers

4867. SHRI ADHIR CHOWDHURY: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government has decided to increase the storage of fertilizers in the country during the current financial year;

(b) if so, the details thereof, State-wise; and

(c) the total amount likely to be spend thereon?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

(a) to (c) A buffer stock of 6.25 LMT of Urea against the requirement of nearly 290 LMT is maintained during lean season in major Urea consuming states like Andhra Pradesh, Karnataka, Tamil Nadu, Gujarat, Madhya Pradesh, Maharashtra, Rajasthan, Haryana, Punjab, Uttar Pradesh, Bihar, Jammu and Kashmir, Orissa and West Bengal. Many State Governments also maintain buffer stocks of various subsidized fertilizers through their State level agencies like Markfed etc.

Urea is the only fertilizer under partial movement, distribution and statutory price control of Government of India. It is imported for direct agriculture use on Government account through State Trading Enterprises (STEs) i.e. MMTC, STC and IPL to bridge the gap between the assessed requirement and indigenious production of Urea. All other fertilizers like DAP, MOP and NPK are imported under Open General Licence (OGL). The companies import these fertilizers as per the requirement projected by Department of Agriculture and Cooperation. Government is paying subsidy on these fertilizers under Nutrient Based Subsidy policy.

[English]

**Maharatna and Navaratna Status  
to PSUs**

4868. SHRI P. VISWANATHAN:

SHRI K. SUGUMAR:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether some steel and oil Public Sector

Undertakings (PSUs) have been conferred with Maharatna status and some other PSUs upgraded to Navaratna status;

(b) if so, the details of all miniratna, maharatna and navaratna companies;

(c) whether any sops are proposed to those PSUs which are improving their performances;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): (a) Four Central Public Sector Enterprises (CPSEs), namely, (i) Indian Oil Corporation Limited, (ii) NTPC Limited, (iii) Oil and Natural Gas Corporation Limited and (iv) Steel Authority of India Limited have been conferred Maharatna status in May, 2010. Oil India Limited and Rashtriya Ispat Nigam Limited have been granted Navratna status in April, 2010 and November, 2010 respectively.

(b) The list of Maharatna, Navratna and Miniratna CPSEs is given in the enclosed Statement.

(c) to (e) The Boards of Maharatna, Navratna, Miniratna and other profit making CPSEs have already been delegated enhanced powers in the areas of capital expenditure, investment in joint ventures/subsidiaries, human resources management, etc.

**Statement**

**List of Maharatna, Navratna and Miniratna Central  
Public Sector Enterprises (CPSEs)**

As per available information

**Maharatna CPSEs**

1. Indian Oil Corporation Limited
2. NTPC Limited
3. Oil and Natural Gas Corporation Limited

4. Steel Authority of India Limited

**Navratna CPSEs**

1. Bharat Electronics Limited
2. Bharat Heavy Electricals Limited
3. Bharat Petroleum Corporation Limited
4. Coal India Limited
5. GAIL (India) Limited
6. Hindustan Aeronautics Limited
7. Hindustan Petroleum Corporation Limited
8. Mahanagar Telephone Nigam Limited
9. National Aluminium Company Limited
10. NMDC Limited
11. Oil India Limited
12. Power Finance Corporation Limited
13. Power Grid Corporation of India Limited
14. Rashtriya Ispat Nigam Limited
15. Rural Electrification Corporation Limited
16. Shipping Corporation of India Limited

**Miniratna Category - I CPSEs**

1. Airports Authority of India
2. Balmer Lawrie and Co. Limited
3. Bharat Dynamics Limited
4. BEML Limited
5. Bharat Sanchar Nigam Limited
6. Bridge and Roof Company (India) Limited

7. Central Warehousing Corporation

8. Central Coalfields Limited
9. Chennai Petroleum Corporation Limited
10. Cochin Shipyard Limited
11. Container Corporation of India Limited
12. Dredging Corporation of India Limited
13. Engineers India Limited
14. Ennore Ports Limited
15. Garden Reach Shipbuilders and Engineers Limited
16. Goa Shipyard Limited
17. Hindustan Copper Limited
18. Hindustan Latex Limited
19. Hindustan Newsprint Limited
20. Hindustan Paper Corporation Limited
21. Housing and Urban Development Corporation Limited
22. India Tourism Development Corporation Limited
23. Indian Railway Catering and Tourism Corporation Limited
24. IRCON International Limited
25. Kudremukh Iron Ore Company Limited
26. Mazagaon Docks Limited
27. Mahanadi Coalfields Limited
28. Manganese Ore India Limited
29. Mangalore Refinery and Petrochemicals Limited

30. Mishra Dhatu Nigam Limited
31. MMTC Limited
32. MSTC Limited
33. National Fertilizers Limited
34. National Seeds Corporation
35. Neyveli Lignite Corporation
36. NHPC Limited
37. Northern Coalfields Limited
38. Numaligarh Refinery Limited
39. Rashtriya Chemicals and Fertilizers Limited
40. RITES Limited
41. Satluj Jal Vidyut Nigam Limited
42. Security Printing and Minting Corporation of India Limited
43. South Eastern Coalfields Limited
44. State Trading Corporation of India Limited
45. Tehri Hydro Development Corporation Limited
46. Telecommunications Consultants (India) Limited
47. Western Coalfields Limited
48. Water and Power Consultancy (India) Limited

#### Miniratna Category-II CPSEs

49. Bharat Pumps and Compressors Limited
50. Broadcast Engineering Consultants (I) Limited
51. Central Mine Planning and Design Institute Limited
52. Educational Consultants (I) Limited

53. Engineering Projects (I) Limited
54. Ferro Scrap Nigam Limited
55. HMT (International) Limited
56. HSCC (India) Limited
57. India Trade Promotion Organization
58. Indian Medicines Pharmaceuticals Corporation Limited
59. MECON Limited
60. National Film Development Corporation Limited
61. PEC Limited
62. Rajasthan Electronics and Instruments Limited

#### Kochi-Mangalore Gas Pipeline Project

4869. SHRI K.P. DHANAPALAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government has any proposal to start Kochi-Mangalore Gas Pipe Line project;
- (b) if so, the details thereof; and
- (c) the total expenditure incurred thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA):

(a) Yes, Madam. Ministry of Petroleum and Natural Gas has authorized GAIL (India) Ltd. to lay Kochi-Kottanad-Bangalore-Manglore pipeline.

(b) The Kochi-Koottanad-Bangalore-Mangalore pipeline is proposed to be 1156 km long with diameter of 30"/24"/18"/12"/8"/4" at various locations. The pipeline would evacuate Re-gasified Liquid Natural Gas (RLNG) from LNG terminal of M/s Petronet LNG Ltd. (PLL) at Kochi and supply the same to various consumers in the States of Kerala, Tamil Nadu and Karnataka. The pipeline is being executed

in two phases. Phase-I (30" x 16 Km, 18" x 16 Km, 12" x 3 Km, 8" x 7 Km, 4" x 2 Km) starts from the LNG terminal of PLL to various consumers around Kochi city. Phase-II starts from FACT-I at Kochi to Koottanad (Kerala)- (30" x 91 km), from Koottanad to Bangalore (24" x 462 Km), from Koottanad to Mangalore (24" x 347 Km) and 12/8" x 212 Km consumer spurlines.

(c) As on date, an amount of Rs. 254 crore has been committed by GAIL and an expenditure of Rs. 7.67 crore has been made.

[Translation]

#### Sale of Shares to Private Sectors

4870. SHRI SHATRUGHAN SINHA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether public sector oil companies are settling their shares to the private sectors; and

(b) if so, the details thereof, PSU-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) and (b) Government had disinvested its stake equivalent to 10% of the paid up capital in two Oil PSUs, namely, Oil India Limited (OIL) and Engineers India Limited (EIL) during 2009-10 and 2010-11 respectively. Further, this Ministry has given concurrence for disinvestment of 5% of paid up equity capital of Oil and Natural Gas Corporation (ONGC) and 10% of paid up capital of Indian Oil Corporation Limited (IOCL) out of the Government's shareholding.

#### Stoppage of Trains

4871. SHRI RAM SINGH KASWAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have received any requests from representative of people for providing stoppages of Rewari-Degana passenger train at Kandhran,

Bewad, Bhhojan, Gugalva-Kirtan and Kushalpara halt stations in Bikaner and Jodhpur divisions and stoppages of Jodhpur-Hissar passenger train at Loha halt stations;

(b) if so, the action taken thereon; and

(c) the time by which this facility is likely to be provided at the above mentioned stations?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) Stoppages of 209/210 Rewari-Degana Passenger at Kandhran Halt, Bewar Bhojan Halt, Gugalwa Kirtan Halt and Kushalpara halt and 0211/0212 Jodhpur-Hissar Holiday special train at Loha station have been examined but not found feasible.

(c) Does not arise.

#### Naila Station in Chhattisgarh

4872. SHRIMATI KAMLA DEVI PATLE: Will the Minister of RAILWAYS be pleased to state:

(a) whether a demand has been made to rename the Naila Station in Chhattisgarh as Naila-Janjgir and providing stoppage of express/mail trains at the railway station;

(b) if so, the details thereof; and

(c) the time by which it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Yes, Madam.

(b) A demand was received by Ministry of Home Affairs regarding renaming of Naila railway station in Chhattisgarh as Naila Janjgir railway station.

As regards, stoppage of additional trains at Naila, representations including the same from the Hon'ble MP have been received.

(c) Ministry of Home Affairs, Government of India, alone is the competent authority to approve change in the name of a railway station on Indian Railways.

As regards, stoppage of additional trains at Naila, the matter has been examined but not found commercially as well as operationally justified at present.

#### Vacant Reserved Post of PSUs

4873. SHRI ANURAG SINGH THAKUR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the criteria to fill the vacancies of Scheduled Castes/Scheduled Tribes and Other Backward Castes in Undertakings/Corporations in the Ministry of Petroleum and Natural Gas are being adhered to;

(b) if so, the number of reserved posts vacant at

present alongwith the year since when such vacancies exists; and

(c) the time by which these vacancies are likely to be filled up?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA):

(a) Yes, Sir. The criteria to fill the vacancies of Scheduled Castes/Scheduled Tribes and Other Backward Castes in Undertakings/Corporations in the Ministry of Petroleum and Natural Gas are being adhered to.

(b) and (c) The details are given in the enclosed Statement.

#### Statement

Sl. No.	Name of PSU	Year since the first vacancy exists	Backlog Vacancies				Expected to be filled (Year)
			SC	ST	OBC	Total	
1	2	3	4	5	6	7	8
1.	Indian Oil Corporation Limited	1999	3	8	32	43	Recruitment process in progress
2.	Bharat Petroleum Corporation Limited	2010	14	28	38	80	By July, 2011
3.	Hindustan Petroleum Corporation Limited	2010	22	38	51	111	By September, 2011
4.	Gas Authority of India	1998	8	12	67	87	Special Recruitment Drive launched to fill in 2011 and 2012
5.	Oil India Limited	2010	43	—	—	43	By June, 2011
6.	Oil and Natural Gas Corporation	2004	75	100	122	297	By 2011
7.	Numaligarh Refinery Limited	2010	-	3	8	11	Action initiated to fill at the earliest
8.	Chennai Petroleum Corporation Limited		—	—	—	—	Not applicable

1	2	3	4	5	6	7	8
9.	Mangalore Refinery and Petrochemicals Limited	2007	21	11	22	54	By 2012
10.	Biecco Lawrie Limited	2010	5	11	14	30	Process of Recruitment is on. It is expected to be filled at the earliest.
11.	Engineers India Limited	2010	13	57	128	198	By March, 2011

[English]

#### Facelift of NCT

4874. SHRI MANOHAR TIRKEY: Will the Minister of TEXTILES be pleased to state:

(a) whether the National Textile Corporation (NTC) plans to give a fillip to its retail marketing by developing new brands and reviving the existing ones; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) Yes, Madam.

(b) For strengthening its retail marketing, the National Textile Corporation (NTC) Ltd. has launched a new brand under the name 'RASSA' in bed linen and bath linen segment. NTC is also promoting/revamping its existing brands, namely 'ENTYCE', and 'FINLAYS'.

#### Regulatory Body

4875. SHRI MILIND DEORA: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Government plans to set up a comprehensive database of company information to be accessible to every regulatory body;

(b) if so, the details thereof;

(c) the objective behind the above initiative and the intended benefits *vis-a-vis* the current practice; and

(d) the timeframe for the setting up of the same?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) to (d) The Ministry has already made available 'Company Master details' in the public domain under the MCA 21 e-Governance program. The Master details containing 17 important company information such as, date of incorporation, registered office address, class of company, authorized capital, paid up capital etc. are available free of cost.

In addition, an electronic registry containing documents filed by companies such as, Incorporation documents, charge documents, balance sheet, annual returns and other documents filed by the companies is available in the public domain by paying a token fee. The regulators and other Government agencies are allowed free online access to the electronic registry.

[Translation]

#### Setting up of Wind Power Plant by ONGC

4876. SHRI PREMCHAND GUDDU: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Oil and Natural Gas Corporation (ONGC) proposes to set up a wind energy project in Madhya Pradesh for generation of electricity;

(b) if so, the details thereof; and

(c) the names of the States where this project is being implemented by the ONGC?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA):

(a) No, Madam.

(b) Does not arise in view of (a) above.

(c) The upcoming wind energy project of Oil and Natural Gas Corporation Limited (ONGC) has been planned in the State of Rajasthan.

#### Privatization of Airports

4877. SHRI BHAUSAHEB RAJARAM WAKCHAURE: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government proposes to privatise some airports of the country;

(b) if so, the details thereof; and

(c) the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) No, Madam.

(b) and (c) Do not arise.

[English]

#### Open Acreage Licensing Policy

4878. SHRI K. SUGUMAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government is considering to replace the New Exploration Licensing Policy (NELP) by Open Acreage Licensing Policy (OALP);

(b) if so, the details thereof;

(c) whether the Government is considering to stop NELP-Xth; and

(d) if so, the details and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA):

(a) to (d) Actions have been initiated to establish the National Data Repository (NDR), which is a pre-requisite for formulation of an Open Acreage Licensing Policy (OALP). No decision on discontinuance of New Exploration Licensing Policy (NELP) bid rounds has been taken.

[Translation]

#### Wardha-Gadchiroli Railway Line

4879. SHRI MAROTRAO SAINUJI KOWASE: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways propose to link Gadchiroli with Wardha railway line;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (c) A survey for new line from Wadsa to Gadchiroli was completed in 2008-09. Government of Maharashtra has agreed to share 50% of the cost of the project. Planning Commission has accorded 'in principle' approval to the project. The cost of the project has been updated and the proposal is being processed for necessary approvals.

#### Setting up of an Academy under BCAS

4880. SHRI VILAS MUTTEMWAR: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether an inter-ministerial group in 1993 had proposed setting up of an academy under Bureau of Civil Aviation Security;

(b) if so, whether an amount of Rs. 16.87 lakh was



also allocated for the said academy in 1996, but the site has not been selected for the said academy till date;

- (c) if so, the reasons therefor;
- (d) whether five incidents of plane hijacking have taken place in our country so far;
- (e) if so, the reasons therefor; and
- (f) the steps taken by the Government to prevent such incidents?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (c) Yes, Madam. A provision of Rs. 16.87 Crore was approved in the Ninth Plan (1997-2002) in the year 1996 in the Plan of BCAS for setting up this academy. Government decided to establish a joint training academy for Bureau of Civil Aviation Security (BCAS), Directorate General of Civil Aviation (DGCA) and Airports Authority of India (AAI) at Rangpuri in Delhi. Accordingly, Indian Aviation Academy has been set up under the aegis of National Institute of Aviation Management and Research Society.

(d) to (f) Yes, Madam. So far, five hijackings involving Indian Air Carriers have taken place. The Government has issued AVSEC Order 05/2009 for deployment of manpower for the security of the registered baggage and aircraft to prevent lapses and tampering of baggage at airports. The Government has also issued Circular No. 33/2003 for installation of CCTV and monitoring of these CCTVs by the CISF and by the airlines. CISF personnel have been deployed in plain clothes for surveillance and to watch the activities of the suspicious passengers and employees. Quick Reaction Teams have also been placed at selected airports to deal with incidents of hijacking. These additional measures were taken apart from strengthening the perimeter Intrusion Detection System, modernizing the Passenger Baggage Screening Systems, CCTV etc.

#### **Rail Projects in Jalgaon, Maharashtra**

4881. SHRI A.T. NANA PATIL: Will the Minister of RAILWAYS be pleased to state:

- (a) the details of railway projects in Jalgaon, Maharashtra;
- (b) whether the projects are running as per schedule;
- (c) if not, the reasons therefor; and
- (d) the steps taken by the Railways to complete the said project within stipulated time?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Doubling of Jalgaon-Udhna (Surat) (306.9 km) has been sanctioned in the year 2008-09. Of this, 25 km is targeted for completion in 2010-11.

- (b) Yes, Madam,
- (c) and (d) Do not arise.

[English]

#### **Loss Making Units of HMT**

4882. SHRIMATI SUPRIYA SULE:  
DR. SANJEEV GANESH NAIK:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether in an effort to revitalize sick public sector units, the Ministry is working on a partnership between the loss-making Hindustan Machine Tools (HMTs) Bangalore unit and Hindustan Aeronautics Limited (HAL);
- (b) if so, model currently being worked which would involve manufacturing some components by HMT for HAL's recent big-ticket aircraft orders' including production Hawk advanced trainer and the Dhruv helicopters;
- (c) whether the discussion are on with HAL as to what kind of components HMT can manufacture for it;
- (d) if so, whether the Ministry is also trying to see that this kind of a system can work; and

(e) if so, the time by which final decision in this regard is likely to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): (a) No, Madam.

(b) The Question does not arise.

(c) No, Madam.

(d) and (e) The Question do not arise.

[Translation]

#### Legislation for Prevention of Corruption

4883. SHRIMATI JAYSHREEBEN PATEL: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government has proposes to formulate a legislation for prevention of corruption in the country;

(b) if so, the details thereof; and

(c) the time by which the said legislation is likely to be formulated and enforced?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) to (c) The information is being collected and will be laid on the Table of House.

[English]

#### Pension Rules for Employees of PSUs

4884. SHRI SANJAY NIRUPAM: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether the pension rules have been modified for all the public sector employees;

(b) if so, the details thereof; and

(c) the Public Sector Undertakings where the gratuity ceiling has not been raised and the reasons for the same?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): (a) and (b) Department of Public Enterprises (DPE) has issued orders which, inter alia, provide pension scheme within 30% ceiling of Basic Pay and DA. The Pension Scheme is to be framed and operated by the Central Public Sector Enterprises (CPSEs).

(c) DPE has issued orders enhancing Gratuity to Rs. 10 lakh in respect of CPSEs employees. However, CPSE wise information is not centrally maintained.

#### Charging of Development Fee

4885. SHRI RAMESH RATHOD:

SHRI KHAGEN DAS:

SHRI SUSHIL KUMAR SINGH:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the State Support Agreement and Operation Management and Development Agreement signed by the Government of India with Delhi International Airport Ltd. (DIAL) does not contain any clause with reference to changing of development fee by DIAL;

(b) if so, the details thereof;

(c) the basis on which DIAL has been granted permission to levy development fee on passengers;

(d) whether DIAL is not sharing this revenue collected from passengers as development fee with the Airports Authority of India; and

(e) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) Yes, Madam.

(b) Does not arise.

(c) Development Fee (DF) has been approved under Section 22A of the Airports Authority of India (AAI) Act 1994, purely on an ad-hoc basis for a period of 36 months with effect from 01.03.2009. It is @ Rs.1300/- per departing international passenger and @ Rs.200/- per departing domestic passenger. The purpose of DF is to bridge the funding gap of Rs.1827 crores. Funds collected through the levy could be utilised only for the construction of such aeronautical assets which will be transferred by DIAL to AAI upon completion of lease period.

(d) and (e) DF is a pre-funding measure for the funding of the project and similar to debt and equity contributions in this respect as contemplated in Operation, Management and Development Agreement (OMDA). Since debt and equity are not considered to be the part of revenue, therefore, DF is also not part of the revenue. However, AAI gets 45.99% of the Gross Revenue earned by DIAL.

[Translation]

#### Opening of New CNG Stations

4886. SHRI GHANSHYAM ANURAGI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether any proposal regarding opening of a CNG station on National Highway-25 (N.H.-25) in Bundelkhand in Uttar Pradesh is lying pending with the Union Government;

(b) if so, the details thereof; and

(c) the time by which the CNG station is likely to be opened?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA):

(a) to (c) Government of India has enacted the "Petroleum and Natural Gas Regulatory Board (PNGRB) Act, 2006", wherein PNGRB has been entrusted with the responsibility of inter alia authorizing entities to operate City Gas

Distribution (CGD) networks. CGD networks entail supply of Compressed Natural Gas (CNG) for transport sector, as also Piped Natural Gas (PNG) to domestic, industrial and commercial customers. PNGRB has envisaged a rollout plan of CGD Network Development in more than 300 Geographical Areas (GAs) in the country over the next five years. However, Bundelkhand is not presently included the said rollout plan. Further identification of areas for grant of authorization for CGD networks is a continuous process, depending on the transmission pipeline connectivity, economic viability and availability of natural gas.

#### Global Integrity Report

4887. SHRI HARSH VARDHAN:

SHRI JAGDISH SHARMA:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether attention of the Government has been drawn to Global Integrity Report-2009 published recently;

(b) if so, whether there has been a comment on India's judicial system in the said report;

(c) if so, the details thereof; and

(d) the reaction of the Government thereto?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) to (c) Yes, Madam. The Global Integrity Report, 2009 gives the analysis on the basis of popular perception regarding members of the higher judiciary in India relating to the appointment of Judges, accountability for their actions and accessibility to assets disclosure records.

(d) Appointment of Judges in the Supreme Court and the High Courts are made under Article 124(3) and Article 217(2) of the Constitution of India.

After the Supreme Court Judgment dated 6th October, 1993 in the case of Supreme Court Advocates on Record

and ors vs. Union of India and ors. and their Advisory Opinion dated 28th October, 1998, in case of appointments to the Supreme Court, the proposal is to be initiated by the Chief Justice of India and in case of appointments to the High Courts, the Chief Justices of the respective High Courts initiate the proposal.

Further, a comprehensive Bill titled "The Judicial Standards and Accountability Bill, 2010", which incorporates a mechanism for enquiring into complaints against the members of the higher judiciary, lays down judicial standards and requires the Judges to declare their assets and liabilities, has been introduced in the Lok Sabha on 01.12.2010.

[English]

#### National Judicial Commission

4888. SHRI TATHAGATA SATPATHY: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government has any proposal to set up a National Judicial Commission for the appointment of judges in the Supreme Court and the High Courts; and

(b) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) and (b) No such proposal is under consideration, at the present.

#### Litigation Free Panchayat

4889. SHRI M.K. RAGHAVAN: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government has taken note of the fact that Cheriyannadu, Panchayat in Kerala has been declared a Litigation free Panchayat;

(b) if so, the details thereof;

(c) whether the Government proposes to replicate

the Panchayat Court model adopted in the village throughout the country so as to reduce litigation; and

(d) the measures being taken to study the prevailing system in this panchayat and adopt into the main judicial system?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) to (d) The information is being collected and will be laid on the Table of House.

#### Rail Transportation with Mozambique

4890. SHRI PRADEEP MAJHI:

SHRI BHASKARRAO BAPURAO PATIL  
KHATGAONKAR:

SHRI EKNATH MAHADEO GAIKWAD:

SHRI KISHANBHAI V. PATEL:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways held bilateral discussion in the field of rail transportation with Mozambique in the recent past;

(b) if so, the details of the issues discussed;

(c) the details of the ongoing rail infrastructure projects undertaken by the Railways and its PSUs in Mozambique;

(d) whether the Railways have received any fresh proposal from Mozambique; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Yes, Madam.

(b) During the bilateral discussions, issues related to rehabilitation of Sena Line, Machipanda Line and starting of commercial freight services on these lines were discussed.

(c) In 2004, RITES Limited and Ircan International Limited had partnered with Government of Mozambique's

Parastatal Company CFM (Mozambique Port and Railways) to rehabilitate the central railway system of Mozambique and to run it on concession for 25 years. A concessionaire company by the name of Companhia Dos Caminhos De Ferro Da Baira (CCFB) was incorporated in Mozambique with the approval of Ministry of Railways:-

Shareholding: - Mozambican Port and Railway Company (CFM) - 49%,  
RITES Limited - 26% and Ircon International Limited - 25%.

(d) No, Madam.

(e) Does not arise.

#### Streamlining the Operations of IPFT

4891. SHRI KALIKESH NARAYAN SINGH DEO: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the steps taken by the Justification and Specification Committees constituted to streamline the operations of the Institute of Pesticide Formulation Technology with regard to proper utilization of funds, increasing competition and procurement of more bidders; and

(b) the number of bids received since the establishment of the said Committees?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

(a) The requirement of Capital assets in Institute of Pesticide Formulation Technology, was analysed by the Justification Committee keeping in view the available equipments, present and future projects and role envisaged for IPFT by the Government of India as also to ensure judicious utilization of funds. The approved lists of Capital Assets alongwith the specifications were then analysed by the Specification Committee to make them more realistic and to evoke a good response from global tenders

and invite better competition for procurement of such assets.

(b) 39 bids have been received against tenders floated for 13 equipments.

#### Commercial Pilot Licence

4892. SHRI ASHOK ARGAL: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether as per Indian aircraft act and aircraft rules, the flying experience for the issue of Private Pilot Licence and Commercial Pilot Licence shall be acquired under whose supervision;

(b) whether the Circular of Director General of Civil Aviation has replaced this supervision privilege from flight instructor to Chief Flying Instructor/Pilot Instructor Incharge;

(c) if so, the rule under which this change was made;

(d) the privilege of flight instructor as per Indian aircraft act and aircraft rules;

(e) whether the flight instructor has to take standing approval to use this privilege as per Circular No. 12 of 1977; and

(f) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (c) The flying training skills are acquired under the supervision of a Pilot holding Flight Instructor Rating. However, in order to ensure higher skill level of the instructor pilot, additional requirement of Chief Flight Instructor/Flight Instructor Incharge has been laid down in the Civil Aviation Requirements Section 7, Series "I", Part V.

(d) The privileges of Flight Instructor have been enumerated in the Schedule II, Section R of Aircraft Rules, 1937.

(e) and (f) Yes, Madam. Circular 12 of 1977 lays down the guidelines for authorisation of one of the flight instructor of a flying club to supervise the flying activities of the club during the absence of the approved Instructor In - Charge/ Chief Flight Instructor.

**Participation of IPL in Bidding Process  
for Sugar Mills**

4893. SHRI JAGDAMBIKA PAL: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Indian Potash Limited (IPL) had participated in the bidding process for certain sugar mills in Uttar Pradesh;

(b) if so, whether the bids won by the said company for such mills having low net profit and worth;

(c) if so, the details thereof alongwith the reasons therefor;

(d) whether in case of certain better mills the bid was awarded to another bidder despite Indian Potash Ltd. quoting the highest bid; and

(e) if so, the action taken by the Government to take up the issue with State Government?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

(a) Yes, Madam.

(b) and (c) No, Madam. The company has indicated that mills have potential for expansion and growth.

(d) No, Madam.

(e) Question does not arise.

**Rain Water Harvesting at Airports**

4894. DR. SHASHI THAROOR: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government is aware that there is

a lot of potential for harvesting rain water overflow from runways at various airports across the country which could be used to augment water supply for various purposes at the airports;

(b) if so, whether the Government is considering to make it mandatory for all airports in the country to set such water-harvesting techniques; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) Yes, Madam.

(b) and (c) Airports Authority of India (AAI) has implemented rain water harvesting at Jaipur, Madurai, Mangalore, Trichy, Gondia, Lucknow, Nagpur, Aurangabad and Varanasi airports. Provision has also been made for harvesting rain water overflow from runways at Chennai, Netaji Subhash Chandra Bose International (NSCBI) airports and Jalgaon airports. Gradually, rain water harvesting is being implemented at other airports.

[Translation]

**Working Labourers in Godowns**

4895. SHRI VIRENDRA KUMAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether a large number of labourers are working in the godowns and sheds of Railways and no facilities is being provided to them from the Railways;

(b) if so, whether the Railways propose to provide them facilities on the lines of those provided to railway employees; and

(c) if so, by when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (c) All the labourers working at goods sheds are arranged by the consignors/consignees or their handling contractors for

facilitating loading/unloading work in the Railway godowns/goods sheds. As per extant instructions, basic facilities like drinking water, toilets, resting facilities are provided as a gesture of general welfare.

[English]

#### Air Incident

4896. SHRI PRALHAD JOSHI: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it has come to the notice of the Government that just after two days of mangalore air crash, another Air India aircraft carrying 112 passengers from Dubai to Pune had suddenly descended about 15000 feet causing anxious moments for all travelling passengers on board;

(b) if so, the details thereof;

(c) whether the Government has initiated any action responsible for this mishap which could have been a major one had there not been timely action by the pilot;

(d) if so, the details thereof;

(e) whether the Government is seriously thinking about any major steps to go into these frequent events with regard to Air India, which has brought this organization in bad light and people all gradually thinking that it is not safe to travel by Air India; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) On 26th May, 2010 Air India Express flight IX - 212 from Dubai to Pune hit an airpocket. The incident has been investigated by Inquiry Officer under Rule 77C of Aircraft Rules, 1937. As per the report, the incident occurred due to inadvertent handling of the control column in fully automated mode by the co-pilot. Subsequent recovery action by the Pilot In Command (PIC) without coordination with co-pilot was the contributory factor.

(c) and (d) Both the Pilots and Cabin Crew In Charge (CCIC) were debarred from exercising the privilege of their licence.

(e) and (f) An Air Safety Circular 03 of 2010 has been issued by Directorate General of Civil Aviation (DGCA) on 01.06.2010. All incidents are duly investigated as per laid down procedures. Recommendations emanating from the investigations are followed up for implementation with the concerned agencies for preventing recurrence of such incidents in future. More surveillance was carried out to enhance the Safety of Air India.

[Translation]

#### Construction of Airports

4897. SHRI RAVINDRA KUMAR PANDEY:

SHRI K.J.S.P. REDDY:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether a committee of environment related matters has cleared several proposals for construction of airports in the country including the one in Shirdi;

(b) if so, the details thereof;

(c) whether several places of the country are being deprived of airports for want of environmental clearance or the same were not in accordance with the security parameters laid down for it; and

(d) if so, the details and the names of such airports which are not being shifted to other places despite not conforming the security parameters?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) The Expert Committee on Environment related matters constituted by the Ministry of Environment and Forest has cleared proposals relating to construction of Terminals at various airports of Airports Authority of India (AAI). These airports are Chandigarh, Dehradun, Jaipur, Khajuraho,

Udaipur, Varanasi, Mysore, Madurai, Mangalore, Visakhapatnam, Pakyong (Sikkim), Dibrugarh, Bhubaneswar, Ranchi, Raipur, Ahmedabad, Aurangabad, Indore, Bhopal, Goa, Jaisalmer, Jalgaon and Itanagar. Shirdi is a proposed Greenfield airport being developed by the Government of Maharashtra.

(c) and (d) Only those projects which are cleared by the Ministry of Environment and Forest are taken up for execution by AAI.

#### Railway Projects Committee

4898. SHRI ARJUN RAM MEGHWAL: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government propose to constitute committees under the Chairmanship of the Chief Minister of the concerned State for monitoring the big railway projects involving Rs. 100 crore or more;

(b) if so, the details thereof;

(c) whether the Railways also propose to include the concerned MPs in these committees; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) No, Madam. There is no such proposal.

(b) to (d) Do not arise.

[English]

#### Amendment in Anti-Defection Law

4899. SHRI K. SUDHAKARAN: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government is planning to amend the Anti-Defection Law 1985 to make it more democratic and transparent; and

(b) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) and (b) The Government has identified Anti-Defection Law as one of the core issues for discussion at Regional level and National level consultations on electoral reforms to be concluded in April, 2011. After examining the various suggestions as may be received, the Government will work out the details of necessary legislative changes in the matter.

[Translation]

#### Konkan Rail Corporation

4900. SHRI DHANANJAY SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether Konkan Rail Corporation has been running a scheme named 'Ro-Ro' (Roll on, Roll off) in which a better integrated model of freight carriage involving railways and road transportation;

(b) if so, the experiences of the Railways so far in the implementation of the said scheme; and

(c) the plans of the Railways to extend the said scheme in other parts of the country if found encouraging?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Yes, Madam.

(b) The scheme was started in the year 1999 and is successfully running over Konkan Railway route.

(c) Ministry of Railways can extend it, depending upon its market demand.

#### CNG Facility

4901. SHRI DEEPENDER SINGH HOODA:  
SHRI JITENDER SINGH MALIK:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government has a proposal to set up CNG outlets in Rohtak, Jhajjar and Sonapat areas of Haryana;



- (b) if so, the details thereof; and
- (c) the time by which these CNG outlets are likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA):

(a) to (c) Government of India has enacted the "Petroleum and Natural Gas Regulatory Board (PNGRB) Act, 2006", wherein PNGRB has been entrusted with the responsibility of inter alia authorizing entities to operate City Gas Distribution (CGD) networks. CCD networks entail supply of Compressed Natural Gas (CNG) for transport sector, as also Piped Natural Gas (PNG) to domestic, industrial and commercial customers. PNGRB has granted authorization to M/s GAIL Gas Ltd. for CGD network for the Geographical Area of Sonapat in the State of Haryana. PNGRB has envisaged a rollout plan of CGD Network Development in more than 300 Geographical Areas (GAs) in the country, including Rohtak over the next five years. However, Jhajjar is not presently included in the said rollout plan. Further identification of areas for grant of authorization for CGD networks is a continuous process, depending on transmission pipeline connectivity, economic viability and availability of natural gas.

[English]

#### Rolling Stock Leasing Policy

4902. SHRIMATI DEEPA DASMUNSI: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways have prepared a Railway Rolling Stock Leasing Policy;
- (b) if so, the salient features of the policy thereof; and
- (c) the time by which this policy is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) Wagon

Leasing Scheme (WLS) has been launched by Railways to introduce the concept of leasing of railway wagons on Indian Railways. The salient features are as under:-

- Scheme has been launched to introduce the concept of leasing of railway wagons on Indian Railways just as Aero planes, Ships, Road trucks etc. are taken on lease.
  - High Capacity Wagons (HCW) and Special Purpose Wagons (SPW) to end users and Wagons for Container movement to operators (covered under the concession to run container trains on Indian Railways) are permitted to be procured for leasing.
  - Wagons may be leased to the End users (HCW and SPW) or Operators (for only such types of wagons as are permitted under the concession)
  - Rakes can be procured from wagon manufacturers or through import subject to compliance of mandatory safety and quality inspections by Indian Railways.
  - Bilateral contract between Wagon Leasing Company and lessee.
  - Full rights to Wagon Leasing Company for substitution of lessee.
  - Freight concession under Liberalized Wagon Investment Scheme (LWIS) will be given to Lessees.
- (c) The policy has been issued on 15.04.2008.

#### Corruption in Railway

4903. SHRI VISHWA MOHAN KUMAR:  
SHRI ABDUL RAHMAN:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways have received any

complaint of various corruption cases during each of the last three years and the current year;

(b) if so, the number of cases of corruption which have been reported during the last three years, year-wise;

(c) the steps taken/being taken against erring persons; and

(d) the number of staff/officers and others punished for charges of corruption during each of the last three years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Yes, Madam.

(b) In the last three years 5843, 5994 and 6330 number of complaints have been received by different Zonal Railways in the years 2007, 2008 and 2009 respectively.

(c) and (d) Railways have initiated a number of steps to bring about greater transparency and accountability in working through improvement of systems and leveraging of technology. Action against errant officials is taken depending upon merit of each case. DAR action in vigilance cases against 8252, 7860 and 7700 number of officials had been finalized in the years 2007, 2008 and 2009 respectively and in the current year against 5243 officials.

#### Private Players in Freight Marketing

4904. SHRI KISHANBHAI V. PATEL:

SHRI ARJUN RAM MEGHWAL:

SHRI KODIKKUNNIL SURESH:

SHRI ANANDRAO ADSUL:

SHRI K. SUGUMAR:

SHRI K.C. VENUGOPAL:

SHRI SANJAY NIRUPAM:

SHRI DHARMENDRA YADAV:

SHRI PRADEEP MAJHI:

SHRI GAJANAN D. BABAR:

SHRI DUSHYANT SINGH:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways hit hard by an acute fund crunch that is delaying its ambitious expansion plan;

(b) if so, whether the Railways are eager to engage private players to invest in freight marketing;

(c) if so, whether the Railways propose to amend freight marketing policies to make it more investor friendly;

(d) if so, the steps taken by the Railways in this regard; and

(e) efforts made by the Railways to meet the funds requirement?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Yes, Madam. It is true that availability of budgetary, extra budgetary and internally generated resources is inadequate vis-a-vis the scale and magnitude of infrastructure augmentation and modernization required by Railways.

(b) to (d) Formulation of Freight Marketing policies is an ongoing and continuous process that aims at attracting private investment in increasing carrying capacity and loading of Railways. The following policies have been notified to attract private investment in Railways' freight business:

(i) Wagon Leasing Scheme (WLS)

(ii) Liberalized Wagon Investment Scheme (LWIS)

(iii) Special Freight Train Operator (SFTO) Scheme

(iv) Private Freight Terminal (PFT) Scheme

(v) Development of Automobile and Ancillary Hub

(vi) Automobile Freight Train Operator (AFTO) Scheme

(e) Initiatives taken in recent years to meet the funding requirement for investment include, besides increase in budgetary support, greater mobilization of

internal and extra budgetary resources through PPP, and borrowing through Indian Railway Finance Corporation (IRFC), etc.

**Capital Cost of Production on  
Natural Gas**

4905. DR. ANUP KUMAR SAHA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the total capital cost approved by Director General of Hydrocarbon for production of gas in KG Basin by M/s RIL/NIKO;

(b) the actual cost of production in dollar/mmbtu and rated daily production based on the above capital; and

(c) the cost of components, namely, fixed and variable cost in 4.2 dollar/mmbtu fixed by the Empowered Group of Ministers (EGoM) for gas production in KG D6 Basin?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA):

(a) The Management Committee (MC) has approved the Field Development Plan (FDP) of the block KG-DWN-98/3 as per terms and conditions of Production Sharing Contract (PSC).

As per the approved FDP for the D1 and D3 gas discoveries of the said block, the estimated investment is approximately US \$ 8.8 billion.

(b) As per approved FDP, the peak gas production envisaged from D1 and D3 fields is to the tune of 80 Million Metric Standard Cubic Meter Per Day (MMSCMD). The field being in development stage has not reached its peak production level. The actual cost of production can be firmed up only after the field reaches stabilized peak production stage.

(c) The Empowered Group of Ministers (EGoM) had approved a price formula for the gas produced under KG-DWN-98/3 PSC in its meeting held on 12.9.2007 for

5 years from the date of commencement of supply. The details of the formula is as under:

$$SP \text{ (USD/mmbtu)} = 2.5 + (CP - 25)^{0.15}$$

Where SP=Selling Price

CP=Crude Price

The cap for CP in the formula has been frozen at US \$ 60 per barrel. The price obtained from the basis/ formula comes to US \$ 4.2 per MMBTU for crude oil price equal or greater than US\$ 60 per barrel.

**Road Movement of Fertilizers**

4906. SHRI KUNVARJIBHAI MOHANBHAI BAVALIA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the road movement of fertilizers has been restricted upto 500 Kms. as per the instructions issued by the Department of Fertilizers;

(b) if so, whether there are any provisions to give a relaxation to Rajkot district whose distance from KRIBHCO Hazira plant is 500.44 Kms.; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

(a) to (c) Transport freight reimbursement for movement of fertilizers by road is permissible upto 500 kms., but this has been revised to 700 kms. with effect from 1.1.2011.

[Translation]

**Complaint against LPG Agencies**

4907. SHRI SAJJAN VERMA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether a number of complaints have been received against gas agencies at Devas, Shajapur and Indore areas of Madhya Pradesh;

- (b) if so, the details thereof;
- (c) whether the said agencies were found to be involved in black marketing of LPG cylinders;
- (d) if so, the details thereof; and
- (e) the action taken by the Government against these agencies?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (e) Whenever Public Sector Oil Marketing Companies (OMCs) receive complaints, these are investigated. If the complaint is established, action is taken against the erring LPG distributor in accordance with the provisions of the Marketing Discipline Guidelines (MDG)/Distributorship Agreement.

OMCs have reported that based on the established complaints for various irregularities by the LPG distributors, action has been taken in 4 cases in Indore and 2 cases in Devas during the period from April - September, 2010 under the provisions of MDG/Distributorship Agreement.

However, OMCs have reported that no established cases has been reported against their LPG distributors at Shajapur District of Madhya Pradesh.

[English]

#### Freight Operation Information System

4908. SHRI UDAY SINGH: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the attention has been drawn of the Ministry to upgrade the Freight Operation Information System (FOIS) as pointed out by a CAG performance audit report;
- (b) the number of recommendations from the report that were accepted and enacted upon;
- (c) whether the Railways have planned to computerize rake allotment at the zonal level; and

- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) Yes, Madam. 5 recommendations for improvement pointed out by CAG performance audit have been accepted and action initiated to implement them.

(c) and (d) A pilot project for computerization of rake allotment for a specific commodity at a divisional level only has been taken up for software development and testing.

#### Import of Coal for Steel Plants

4909. SHRI SANJAY BHOI: Will the Minister of STEEL be pleased to state:

- (a) whether it is a fact that India relies on imports of better grades of coal for meeting the needs of steel making; and
- (b) if so, the details of coal imported for the purpose during each of the last three years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): (a) Yes, Madam. Steel plants in the country are importing coking coal to fulfill their requirement of coking coal.

- (b) The details of coking coal imported during the last three years are given below:

(Quantity in million tonnes)

Year	Quantity of coking coal imported
2007-08	22.03
2008-09	21.08
2009-10	23.47

(Source: Website of Ministry of Coal, Government of India)

[Translation]

### Liquor from Foodgrains

4910. SHRI SHIVRAJ BHAIYA: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether sorghum and other foodgrains are being used in wine brewing in various States of the country including Madhya Pradesh;

(b) if so, the details thereof;

(c) whether the subsidy is being provided by several State Governments for the manufacture brewing wine in this way;

(d) if so, the details thereof; and

(e) the reaction of the Government thereto?

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a) and (b) Alcohol is a State subject. All matters relating to issuance of license for manufacturing and monitoring etc. are dealt by the respective State Governments. The Ministry of Food Processing Industries has no information on the use of sorghum and other foodgrains by States including Madhya Pradesh for manufacturing wine. However, grapes and other fruits are used for manufacturing of wines.

(c) Yes, Madam. Some States like Maharashtra and Karnataka are providing incentives/subsidy to wine being produced from wine grapes.

(d) State like Maharashtra is providing 16% VAT refund based on the total MVAT paid @ of 20% by the eligible unit on the sale of wine manufactured from grapes. The State Government in Karnataka has brought in Karnataka Grape Processing and Wine Policy-2007. It is also providing 25% subsidy upto a maximum of Rs. 50.00 lakhs for establishment of Horticulture crops processing and value addition industries which also includes grape wine production, and wine industry has also been declared

as "Horticulture and Food Processing Industries". The State Government has simplified rules for issuing license and permits to wineries and also reduced the license fee payable.

(e) The Ministry's mandate is to promote processing of various agri, horti, meat and dairy products including fruits and vegetable and foodgrains into value added food products, thereby, minimizing wastages. It also increases the demands for such raw materials there by leading to better income realization to the growers/farmers.

### Voting List

4911. SHRI KAPIL MUNI KARWARIA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether multiple voting lists for elections for Lok Sabha, Legislative Assembly, Gram Panchayat and Municipal Corporation deprive a member of electorates of their voting rights due to discrepancies in the said lists;

(b) if so, the details thereof;

(c) whether the Government proposes to use a uniform electoral roll for Lok Sabha, Legislative Assembly, Gram Panchayat and Municipal Corporation elections;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) and (b) The superintendence, direction and control of the preparation and revision of electoral rolls for elections to the House of the People and the State Legislative Assemblies is the function entrusted to the Election Commission by article 324(1) of the Constitution. However, the superintendence, direction and control of the preparation of electoral rolls for elections to the Panchayats and Municipalities has been entrusted to the State Election Commissions under articles 243K and 243ZA of the Constitution.

Further, section 15 of the Representation of the People Act, 1950 provides that for every Assembly constituency there shall be an electoral roll prepared in accordance with provision of the said Act and section 13D(1) of the said Act provides that the electoral roll for every parliamentary constituency, other than a parliamentary constituency in the State of Jammu and Kashmir or in a Union Territory not having a Legislative Assembly, consist of the electoral rolls for all assembly constituencies comprised within that parliamentary constituency.

The preparation and revision of electoral rolls for Panchayat and Municipality elections are regulated by the State laws. Most of the State laws provide that the electoral rolls prepared by the Election Commission of India for Parliamentary and Assembly elections should be the basis for the preparation and revision of rolls for local bodies elections. Whereas, in some of the States, it is further provided that the Parliamentary and Assembly rolls will be adopted in toto for local bodies elections, but in certain other States, the Parliamentary and Assembly rolls are to be adopted only as the draft rolls for local body elections and they are subjected to further modifications by way of inclusions and deletions.

(c) and (d) It is for the State Governments, by law, to adopt the electoral rolls of Parliamentary and Assembly constituencies for elections to the Panchayats and Municipalities.

(e) Does not arise.

[English]

#### Encroachment of Railway Land

4912. DR. PADMASINHA BAJIRAO PATIL: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Yavatmal Railway Station land has been encroached upon by unauthorized settlers who had put up jhuggies on the land;

(b) if so, the steps taken by the Railways to free land from encroachment;

(c) whether the Railways have any plan to utilize the 7.90 hectares of vacant land for developing a park; and

(d) if so, the estimated time to be taken for developing a park?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (d) Presently there is no encroachment on railway land at Yavatmal station. There were encroachments on Railway land near Yavatmal station and the same were removed in December 2006 with the help of local Police. To prevent encroachments in future, Railway has undertaken mass plantation and fencing on the Railway land. Development of park on this land is not contemplated at present.

#### Special Courts for Victims

4913. SHRI AMBICA BANERJEE: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government proposes to set up special courts to rehabilitate the victims of rape, criminal injuries and acid attacks; and

(b) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) and (b) The information is being collected and will be laid on the Table of House.

[Translation]

#### Airports in Madhya Pradesh

4914. SHRI GOVIND PRASAD MISHRA:  
SHRI GANESH SINGH:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether any proposal has been received from Madhya Pradesh Government regarding transfer of additional land at Raja Bhoj airport for proper upkeep and maintenance of the aircraft and helicopters;

(b) if so, the time by which decision is likely to be taken on this proposal;

(c) whether Madhya Pradesh Government has sought transfer of Khandwa and Satna airstrips;

(d) if so, the time by which a decision is likely to be taken on this demand;

(e) whether the Government is aware that Madhya Pradesh Government has released any advertisement for starting air services from Satna; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Yes, Madam. Airports Authority of India (AAI) have received a proposal from Government of Madhya Pradesh for lease of additional land measuring 4.23 acres at Raja Bhoj airport. AAI had earlier allotted 5.87 acres land to the State Government.

(c) and (d) Yes, Madam. On the request of Government of Madhya Pradesh, AAI has decided to transfer Satna and Khandwa Aerodromes to the State Government on lease basis for a period of 30 years for the development, operation and maintenance for civil aviation purposes.

(e) No, Madam.

(f) Does not arise.

[English]

#### Amendment in Constitution

4915. SHRI JOSE K. MANI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government proposes to amend the Constitution of India providing reservations for economically weaker sections irrespective of caste for educational purpose and Government jobs;

(b) if so, the details thereof; and

(c) the time by which the proposed amendment is likely to be brought?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) to (c) The information is being collected and will be laid on the Table of House.

#### Prosecution under RTI Act

4916. SHRI PRABODH PANDA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the present provisions under RTI are insufficient to prosecute those information officers found guilty;

(b) if so, the details thereof; and

(c) the steps taken by the Government to bring in suitable legislations to deal with such cases?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) to (c) The information is being collected and will be laid on the Table of House.

#### Allotment of Retail Outlets to SC/ST

4917. SHRI RATAN SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether a large number of Letter of Intent (LOI) for allotment of retail outlets (Petrol Pumps) to the persons belonging to the SC/ST category are pending for the last several years;

(b) if so, the reasons therefor and the period of pendency;

(c) the steps taken to expedite the allotment of retail outlets under the SC/ST category;

(d) in the event of failure of an Oil Company to allot the land to these applicants to run Petrol Pumps, whether the extant policy to allow the allotment of land to them by another Oil Company within that State;

(e) if so, the details thereof;

(f) whether the SC person can transfer Letter of Intent to somebody else for operating the petrol pump; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (c) Public sector oil marketing companies (OMCs.), viz., Indian Oil Corporation Limited (IOC), Hindustan Petroleum Corporation Limited (HPC) and Bharat Petroleum Corporation Limited (BPC) have issued 1112 Letter of Intent (LOI) for Retail Outlet (RO) dealerships to the candidates belonging to Scheduled Caste (SC) and Scheduled Tribes (ST) category, which are yet to be commissioned.

As per the extant policy, selected candidates for Retail Outlet dealerships belonging to SC/ST categories are eligible for Corpus Fund facility. Under this scheme, OMC have to procure suitable sites following the laid down procedures and make available the ready ROs with all basic facilities at its own cost.

However, the commissioning of the ROs, gets delayed, at times, as either no Government land is available for these dealerships or no appropriate offers of land are received against public advertisement for land by the Corporation.

In order to mitigate the problem of pending LOIs holders, this Ministry vide its letter dated 6.9.2006, have advised OMCs that temporary Company Owned Company Operated (COCOs) should be offered and handed over to the pending LOI holders under SC/ST category.

(d) and (e) No, Madam.

(f) and (g) No, Madam.

#### **Automatic Door Closing**

4918. SHRI BALIRAM JADHAV: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways are considering any proposal to install automatic door closing system in all trains on the pattern of Metro train to prevent mishaps on running trains;

(b) if so, the details alongwith the financial implications thereof; and

(c) the time by which this system is likely to be installed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (c) The issue is under consideration.

#### **Retail Outlets Running Without Valid DPSL Agreement**

4919. DR. BALIRAM: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of Retail outlets of Bharat Petroleum Corporation Limited (BPCL), Indian Oil Corporation (IOC) and Hindustan Petroleum Corporation Limited (HPCL) in Delhi territory are running without valid DPSL Agreement;

(b) whether there are some authorized officer for the same;

(c) if so, the details thereof;

(d) whether the retail outlets M/s. Airport Service Station, Nehru Place, New Delhi of BPCL is running without any valid DPSL Agreement for the last 10 years;

(e) if so, the details thereof;

(f) whether the Government has received any complaint against this retail outlet; and

(g) if so, the decision taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA):



(a) to (g) All the Hindustan Petroleum Corporation Limited (HPCL) retail outlet dealerships in Delhi territory are operating with valid Dealership Agreement. One retail outlet of Indian Oil Corporation (IOC) in Delhi territory is in operation without Dealership Agreement due to non-execution of land lease. The matter of execution of land lease is pending as the matter of grant of conversion of land use (CLU) is sub-judice. There are some cases of retail outlets of Bharat Petroleum Corporation Limited (BPCL) in Delhi territory, where fresh DPSL agreement have not been entered into due to non-completion of all necessary formalities. However, these retail outlets are being run on temporary basis pending completion of all necessary formalities. One such retail outlet is M/s Airport Service Station, Nehru Place, New Delhi of BPCL. A complaint has been received in the Ministry against operation of M/s Airport Service Station, Nehru Place, New Delhi and BPCL has been suitably counselled to complete the pending necessary formalities in a time bound manner. Divisional Retail Sales Manager/Regional General Manager are the authorized officer to sign the Dealership Agreement/for reconstitution of retail outlet Dealership.

[Translation]

#### Unauthorised Connections

4920. DR. KIRIT PREMJBHAI SOLANKI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether twenty per cent of LPG connections in the country are unauthorized connections;
- (b) if so, whether the Government proposes to regularize the said connections with a view to prevent the black-marketing of LPG cylinders; and
- (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA):  
(a) to (c) LPG equipment used for domestic LPG connections by consumers who are not registered with the

LPG distributors of any Public Sector Oil Marketing Company (OMC) are considered un-authorized LPG connections. OMCs do not have estimates of such unauthorized domestic LPG connections in the country. However, there is no provision for regularization of such unauthorized LPG connection.

#### Cost of Production of Natural Gas

4921. SHRI PRATAPRAO GANPATRAO JADHAO: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether any study has been undertaken by the Government to assess the cost of exploration and cost of production of natural gas in the State of Gujarat, particularly in Dahej on Vadodara Basin;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA):

(a) No, Madam.

(b) and (c) Does not arise in view of reply to (a) above.

[English]

#### Recruitment of CPL Holders

4922. SHRI PRASANTA KUMAR MAJUMDAR:  
SHRI MANOHAR TIRKEY:

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Commercial Pilot Licence (CPL) holders were recruited as Air Traffic Controllers in the past;
- (b) if so, the details thereof;
- (c) whether there is any proposal to start the scheme of internship for CPL holders as is done in the

case of doctors in the interest of removing unemployment and security and efficiency of pilots;

(d) if so, the details thereof and the date by which the said scheme is likely to be implemented; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Airports Authority of India (AAI) has undertaken recruitment of JET (ATC) for which certain minimum educational qualifications are prescribed. Commercial Pilot Licence (CPL) holders who meet the minimum educational qualifications prescribed by AAI are also eligible for applying for this post. However, no person with CPL qualifications only have been recruited as JET (ATC) in the recent past.

(c) No, Madam.

(d) and (e) Not applicable in view of reply at (c) above.

#### Facilities for Disabled

4923. SHRIMATI PRIYA DUTT:

SHRI SYED SHAHNAWAZ HUSSAIN:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have any plan to construct special disabled-friendly coaches including for the Mumbai suburban routes;

(b) if so, the details thereof and time frame set for its implementation;

(c) whether reserved coaches for disabled passengers are not adequately available in the trains;

(d) the details of trains which have this facility;

(e) whether the platforms in the country, including Mumbai sub-urban routes are disabled-friendly;

(f) if not, the steps taken in this regard;

(g) the steps taken by the Railways to provide ticket reservation facilities for the differently-abled persons and the details thereof;

(h) the number of stations where specially designed lavatories and other facilities for the physically challenged persons are not available; and

(i) the steps being taken to make all the railway stations physically challenged persons friendly?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (d) Indian Railways have already manufactured about 2100 coaches which have suitably designed compartments and toilets adapted to the needs of the wheel chair borne/disabled persons. It is endeavored to have at least one such coach in each Mail/Express train.

Fully air conditioned Garib Rath trains have been provided with Air conditioned disabled friendly compartment and toilet in the power cars.

Likewise in suburban trains, EMU coaches have adequate doorway opening for entry and exit for wheel chair borne/disabled persons. Provision of earmarked compartments for disabled passengers also exists in select sub-urban Trains, including at Mumbai.

(e) and (f) In pursuance of implementation of Persons with Disabilities Act, amenities to make stations, including suburban station of Mumbai area, more accessible to handicapped persons, have been planned to be provided through a prioritised action plan in phased manner. Such identified amenities are standard ramp, parking lots, non-slippery walkway, signages, toilets, water taps, 'May I Help You' booths and wheel chairs. Railways have also planned to provide facility of inter-platform transfer through use of pathways provided at the end of platforms for disabled persons particularly, those in wheel chairs. It has also been planned to provide barrier free access through provision of lifts/escalators over major and important railway stations which have been identified for development as world class stations.

(g) In addition to earmarking of reservation quota of 2 Sleeper class berths in a train for differently abled persons, separate reservation ticket counters are also earmarked for them at major reservation centers.

(h) and (i) Out of the 342 'A-1' and 'A' category stations on Indian Railways, public conveniences in the form of toilets and water booths, suited for disabled passengers, have been provided at 322 stations. Standard ramps for providing access to stations have been provided at 338 stations. In addition, ramps at ends of platforms have been provided at 277 of these stations to facilitate inter-platform transfer. Ramps have also been provided at Foot over Bridges at 64 such stations.

#### Modernization of Airports

4924. SHRI B. MAHTAB: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether certain private sector companies have been assigned the contract of modernizing certain airports in the country;

(b) if so, the details of such airports; and

(c) the details of the revenue received in the Government from such companies, airport-wise?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Yes, Madam. Delhi and Mumbai airports.

(c) The terms and conditions for the restructuring and modernization of Delhi and Mumbai airports are governed by Operation Management Development Agreement which grants certain functions w.e.f. 4.4.2006.

The details of revenue received by Airports Authority of India (AAI) from Delhi International Airport Limited (DIAL) and Mumbai International Airport Limited (MIAL) since 2006-07 are as under:

(Rs. in crores)

Company	2006-07	2007-08	2008-09	2009-10
DIAL	276.98	407.72	445.63	544.29
MIAL	232.16	337.73	374.62	396.68
Total	509.14	745.45	820.25	940.97

#### Anglo-Indian Communities

4925. SHRI CHARLES DIAS: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether any proposal or request has been received to the Government to introduce welfare measures for Anglo-Indian community as many of them are economically and educationally weak;

(b) if so, whether the Government will consider to establish 'welfare centres' for the Anglo-Indian community and provide them facilities to start 'self-employment schemes' particularly in cities where there is concentration of Anglo-Indians;

(c) if not, whether the Government will consider establishment of 'welfare centres' for Anglo-Indian and if so, the details in this regard;

(d) whether any proposal has been received from Anglo-Indian community to classify them as "Ethnic and Linguistic Minority" as they have been defined as an ethnic Minority under Article 366(2) of the Constitution; and

(e) if so, the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) While no proposal has been received for introduction of welfare measures exclusively for 'Anglo-Indian Community', a number of schemes like Scholarship and Fellowship Schemes, Free Coaching and Allied

Scheme, Multi-sectoral Development Programme, etc. have been introduced by this Ministry for weaker sections amongst the religious minorities declared under Section 2 (c) of the National Commission for Minorities (NCM) Act, 1992 i.e., Christians, Muslims, Sikhs, Buddhists and Parsis. Besides, National Minorities Development and Finance Corporation provides, through their State Channelising Agency (SCA), term loan and micro finance to eligible members of minority communities. Anglo-Indians belonging to above religious minorities can avail of benefit of those schemes.

(b) and (c) At present, there is no scheme under consideration for setting up of 'welfare centres' for any religious minority community.

(d) and (e) No, Madam. Article 366(2) of the Constitution defines an Anglo-Indian. The Constitution has provided safeguards for religious and linguistic minorities. These safeguards are available to religious and linguistic minorities including eligible sections of 'Anglo-Indians'.

#### Windmill on Railway Land

4926. SHRI M. KRISHNASSWAMY:

SHRI P. VISWANATHAN:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways propose to convert Tambaram Railway station in Chennai into a major terminal;

(b) if so, the details thereof;

(c) whether the Railways have set up wind energy mill to harness wind power and to reduce its dependence on conventional energy sources;

(d) if so, the details thereof alongwith its estimated capacity thereof;

(e) whether it is proposed to expand its capacity and to setup more such mills in the coming years;

(f) if so, the details thereof; and

(g) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) Yes, Madam. Development of Tambaram as a coaching terminal was sanctioned in 2008-09. The facilities planned include 2 pit lines, 1 stabling line, one shunting neck and integrated maintenance facilities. The work on the same has commenced.

(c) and (d) Yes Madam, Indian Railways have installed 10.5 Mega Watt (MW) capacity wind mill consisting of 7 units, each of 1.5 MW capacity at Kasturirangapuram and Urumangalam village, Tirunelveli District in Tamil Nadu, to meet the electricity requirement of Integral Coach Factory (ICF), Perambur.

(e) to (g) There is no sanctioned work to expand capacity of wind mill plant of ICF at present. During the current financial year, two wind mill plants of 10.5 MW capacity each, have been sanctioned, one in Southern Railway and the other in North Western Railway.

[Translation]

#### Passenger Facilities

4927. SHRI MAHABAL MISHRA: Will the Minister of RAILWAYS be pleased to state:

(a) the steps taken for augmenting necessary rail-specific information/facilities for passengers generally travelling single;

(b) the steps taken for addressing concerns/needs of senior citizens, single women travelling alone and certain other category of passenger who depend upon their relatives/friends at boarding/deboarding stations;

(c) whether the Railways have assessed the most profitable passenger routes in the country; and

(d) if so, the details thereof and the steps taken for enhancing the passenger amenities in the trains in such routes?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Augmentation of rail specific facilities for all types of passengers including those travelling single, is an ongoing activity and a continuous process.

(b) The following steps have been taken in this regard:-

- (i) Battery Operated Carts have been introduced at various stations, to assist Senior Citizens and Physically Handicapped persons.
- (ii) Provision of Ramps and low height water booths.
- (iii) The proposal for introduction of Modern Luggage Trolleys handled by uniformed attendants at important stations, to assist Senior Citizens and Women passengers in boarding and alighting comfortably from coaches alongwith their luggage has been announced in the Railway Budget 2010-11.
- (iv) Moreover, in all trains having reserved accommodation, a combined quota of two lower berths per coach has been earmarked in Sleeper, Air-conditioned 3-tier (3AC) and Air-conditioned 2-tier (2AC) classes for Senior Citizens, Female passengers of 45 years of age and above and Pregnant women when travelling alone.

(c) and (d) Route-wise profitability is not assessed. However, enhancement of passenger amenities on trains and at stations is a continuous process depending upon the volume of traffic handled.

#### **Expenditure Monitoring Division**

4928. SHRI JAGDISH SHARMA:

SHRI ANANT KUMAR HEGDE:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Expenditure Monitoring Division has been constituted recently under the Election Commission of India;

(b) if so, the details thereof; and

(c) the objectives and the functions of this expenditure monitoring division?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) Yes, Madam.

(b) The Election Expenditure Monitoring Division is headed by a Director General, who is a senior officer from the Central Board of Direct Taxes. The Director General is presently assisted by one Secretary, one Under Secretary and a number of supporting staff of the Election Commission of India.

(c) The objectives and functions of the Election Expenditure Monitoring Division are to assist the Election Commission in the monitoring of expenditure by the contesting candidates and political parties, control of money power in elections and taking appropriate action under the law.

[English]

#### **Petro-Corridor from Visakhapatnam to Kakinada**

4929. SHRI PONNAM PRABHAKAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government is working on Petro-Corridor from Visakhapatnam to Kakinada in Andhra Pradesh; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA):

(a) and (b) At present, there is no such proposal.

[Translation]

**Statement****Knitwear Industry****Estimates of Wool Production — 2005-06 to 2007-08  
State-wise**

4930. SHRI PREMDAS:

SHRI PRADEEP MAJHI:

SHRI KISHANBHAI V. PATEL:

(000 kg.)

Will the Minister of TEXTILES be pleased to state:

(a) whether Knitwear industry in the country is reviving due to increased sales order received in the current year;

(b) if so, the details thereof;

(c) the special steps taken or being taken by the Government to promote knitwear industry; and

(d) the production of wool per annum during each of the last three years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) and (b) Yes, Madam. As per latest available statistics, exports of Knitwear products during April-May, 2010 was of the order of US\$ 744.40 Million as against US\$ 714.32 Million in April-May 2009, indicating a growth of 4.21% in US\$ terms in the current year.

(c) The Government has supported the Knitwear Technology Mission (KTM) established by the Apparel Exports Promotion Council (AEPC) at Tirupur for enhancing capacities and expertise in the knitwear sector. The project would provide various support services to the industry including knowledge service, testing and certification, research, training and education, design services and investor facilitation services like technology selection etc. Besides this, the Knitwear industry is supported by the Government through Technology Upgradation Fund Scheme (TUFS) and various schemes provided under the Foreign Trade Policy

(d) The State-wise production of wool, as per latest available statistics, for the year 2005-06, 2006-07 and 2007-08 is enclosed as Statement.

Sl.No.	States/UTs	2005-06	2006-07	2007-08
1.	Andhra Pradesh	3978	4230	4407
2.	Arunachal Pradesh	14	14	12
3.	Bihar	220	231	241*
4.	Chhattisgarh	244	245	245
5.	Gujarat	3123	2962	2996
6.	Haryana	1136	1121	1121
7.	Himachal Pradesh	1603*	1605	1607*
8.	Jammu and Kashmir	7400	7400	7100
9.	Jharkhand	150	146	147
10.	Karnataka	5598	5599	5631
11.	Madhya Pradesh	431	428	401
12.	Maharashtra	1640	1667	1677
13.	Punjab	712\$	513	435#
14.	Rajasthan	15405	15685	15451
15.	Sikkim	2	1	1
16.	Tamil Nadu	750	750	25
17.	Uttar Pradesh	1459	1461	1481
18.	Uttarakhand	353	355	360
19.	West Bengal	666	673	680
Total		44884	45085	44021

\*Farm production included.

\$ Wool production from slaughter houses included.

Source : State Animal Husbandry Departments

**Demand for Diesel**

4931. SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH:

SHRI ARJUN ROY:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether there is a maximum demand of diesel for consumption;

(b) if so, the details thereof;

(c) whether diesel is also consumed in agriculture, railways, power generation, industries and other sectors in addition to automobile sector;

(d) if so, the average annual percentage of its consumption in all above mentioned sectors in the country; and

(e) the increase registered in the quantity of the consumption of diesel so far in each sector since 2008-09?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA):

(a) and (b) Yes, Madam. Diesel is the largest selling petroleum product in the country during 2009-10. The percentage of consumption of Diesel is 40.8% (Provisional) of the total consumption of the Petroleum Products in the country.

(c) and (d) Yes, Madam. Diesel is consumed in sectors such as. Agriculture, Railways, other transport, Power Generation, Industries etc. The sector-wise estimated percentage of consumption of Diesel during the year 2008-09 is given below:

Sector	Estimated % of Consumption during 2008-09
1	2
Agriculture	11.9

1	2
Railways	4.2
Other Transport	61.1
Power Generation	8.4
Industry	10.2
Others	4.2
Total	100

(e) The sector-wise estimated growth in consumption of Diesel during the period of 2008-09 to 2009-10 is given below:-

Sector	Estimated Quantity consumed ('000 MT)		Growth in %
	2008-09	2009-10 (Prov.)	
Agriculture	6153	6829	10.98
Railways	2166	2261	4.38
Other Transport	31564	34414	9.02
Power Generation	4316	4686	8.57
Industry	5289	6002	13.48
Others	2160	1956	(9.44)
Total	51648*	56148*	

\*Quantity does not include consumption through direct private imports.

[English]

**Introduction of Rail Services**

4932. SHRI SURESH ANGADI: Will the Minister of RAILWAYS be pleased to state:

(a) the number of proposals for introducing new railway service pending with the Railways;

(b) whether the Government of Karnataka has also submitted some proposals in this regard;

(c) if so, the details thereof;

(d) whether the proposal has not been approved so far;

(e) if so, the reasons therefor; and

(f) the criteria being followed by the Railways for introducing new railway service in the State?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (e) Representations for introduction of new trains are received from various quarters including the State Governments, Ministers, MPs, MLAs, general public etc., at various levels of railway administration viz. railway station, division, zonal headquarters and the Ministry of Railways. The requests are examined and action as found feasible and justified is taken. Requests received from various quarters including from Government of Karnataka have been examined and action taken thereupon keeping in view competing demands, infrastructural availability, operational feasibility, etc.

(f) Introduction of new passenger carrying trains is a continuous process on the Indian Railways. The decision to introduce trains is generally taken on an annual basis, year after year, depending upon the following factors:

(a) Patronization/demand for travel on any particular sector.

(b) Availability of resources - rolling stock including locomotives and coaches.

(c) Availability of terminal infrastructure such as pit lines, stabling lines and platform lines.

(d) Availability of manpower for maintenance and safe operation of trains.

(e) Availability of spare line capacity so that the path and schedule for the train can be fixed.

#### Policy on Shale Gas Exploration

4933. SHRI MANISH TEWARI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether India has a policy on shale gas exploration;

(b) if so, the details thereof;

(c) whether the country has any economically viable reserves of shale gas;

(d) if so, the details thereof;

(e) whether any Indian or foreign company has been able to spuda shale gas well in India;

(f) if so, the details thereof;

(g) the cost of exploring shale gas as compared to other Hydro-carbons like Oil/LNG etc.;

(h) the percentage of the energy mix of the developed and major developing economies like the BRIC countries, does the shale gas constitute;

(i) the commercial production of shale gas in financial terms when juxtaposed against other Hydro-carbons delivered at the pump; and

(j) the other non-traditional hydrocarbons that the Government is exploring to broaden its energy mix?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA):

(a) to (d) Considering the importance and potential, Government has initiated actions to formulate a policy on Shale Gas. Detailed studies are being taken up to identify the prospective basins/areas and estimation of Shale Gas resources in the country.



(e) to (g) As a part of R & D project, a shale gas well in Raniganj basin (RNSG-I) has been spudded by Oil and Natural Gas Corporation Limited (ONGC) and drilling is in progress. As Shale Gas exploration is in R&D stage, comparison of cost of exploration to other hydro-carbons cannot be made.

(h) United States of America (USA) and Canada are the two major countries which have commercially exploited Shale Gas resources. In USA, Shale Gas reportedly accounts for about 17% of the total Gas production.

(i) In India, Shale Gas exploration has not entered the commercial stage.

(j) Amongst the unconventional hydro-carbon sources, Coal Bed Methane is being commercially produced. However, other unconventional sources such as Gas Hydrate and Oil Shale are presently in the research and development stage.

#### Utilization Policy for Domestic Natural Gas

4934. SHRI ANANDRAO ADSUL:

SHRI DHARMENDRA YADAV:

SHRI GAJANAN D. BABAR:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the regulator for oil and gas marketing companies have opposed the utilization policy for domestic natural gas;

(b) if so, the reasons therefor; and

(c) the steps taken by the Government to ensure uninterrupted and adequate supply of natural gas in all parts of the country and to promote competitive markets?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA):

(a) and (b) No, Madam. However, Petroleum and Natural Gas Regulatory Board has suggested that commercial and

industrial segments of City Gas Distribution Sector may be accorded the same priority as given to transport and domestic segments.

(c) Government has adopted a multi-pronged strategy to enhance availability of natural gas in the country, consisting inter alia of the following:-

- (i) Intensification of domestic Exploration and Production (E&P) activities through New Exploration Licensing Policy (NELP) rounds.
- (ii) Coal Bed Methane (CBM)
- (iii) Underground Coal Gasification
- (iv) Gas Hydrates
- (v) Import of LNG from various countries, and
- (vi) Transnational pipelines, viz., Turkmenistan-Afghanistan-Pakistan-India (TAPI) pipeline and Iran-Pakistan-India (IPI) pipeline. Further, Government of India has enacted the 'Petroleum and Natural Gas Regulatory Board (PNGRB) Act, 2006' to regulate the refining, processing, storage, transportation, distribution, marketing and sale of petroleum, petroleum products and natural gas excluding production of crude oil and natural gas so as to protect the interests of consumers and entities engaged in specified activities relating to petroleum, petroleum products and natural gas and to ensure uninterrupted and adequate supply of petroleum, petroleum products and natural gas in all parts of the country and to promote competitive markets and for matters connected therewith or incidental thereto.

[Translation]

#### Explosion on Railway Track

4935. SHRI RADHA MOHAN SINGH:

SHRI BHUDEO CHOUDHARY:

Will the Minister of RAILWAYS be pleased to state:

(a) whether a bomb exploded recently near 'Siho Dholi' railway station on the Samastipur-Muzaffarpur section;

(b) if so, the details of loss of lives and property;

(c) whether the Railways have inquired into it;

(d) if so, the outcome thereof and action taken thereon; and

(e) the steps taken to prevent such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (d) On 14.09.2010 at about 2.35 hrs, suspected Left Wing Extremists exploded one bomb on Railway track between Siho and Dholi stations in Samastipur - Muzaffarpur Section. Due to the explosion, one concrete sleeper got damaged and about 01 meter rail track got slightly bent. No death/injury of any person has been reported in this incident. A case vide crime no. 61/2010 dated 4.09.2010 under section 427/120B Indian Penal Code, 3/4 Explosive Substance Act, 25 (1B)A/26/35 Arms Act, 17 Criminal Law Act and 150/151 Railways Act against unknown person has been registered by Government Railway Police/Muzaffarpur.

(e) Prevention of crime, registration of cases, their investigation and maintenance of law and order in Railway premises as well as on running trains is the statutory responsibility of the State Police, which they discharge through Government Railway Police (GRP) of the State concerned. As such the cases of crime on Railways are reported to, registered and investigated by the Govt. Railway Police.

However, Railway Protection Force is deployed to effectively supplement the efforts of the State Governments to prevent such incidents.

The following measures are being taken by Railways:-

(i) Nominated trains are escorted by Government Railway Police (GRP) and Railway Protection Force (RPF) on the vulnerable sections/areas.

(ii) Ministry of Home Affairs, Government of India has issued directions to the State Government of Andhra Pradesh, Chhattisgarh, Jharkhand, Madhya Pradesh, Orissa, Bihar, and West Bengal to make additional deployment of Civil Police, Government Railway Police (GRP) and Central Para Military Forces to avoid attacks on Railway infrastructure and avert any likely disasters.

(iii) Coordination meetings are held by the General Managers and Chief Security Commissioners/RPF at Zonal level and Divisional Railway Managers and Sr. Divisional Security Commissioner/RPF at Divisional level with the State Government and Districts Administrations respectively.

(iv) An Integrated Security System has been approved to strengthen surveillance mechanism over vulnerable Railway stations. In the first phase, it is being implemented at 202 such Railway stations.

[English]

#### Instrumentation Ltd.

4936. SHRI M.B. RAJESH: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether the Palakkad Unit of instrumentation Ltd. is the only profit-making of all five units of the company;

(b) if so, the details thereof;

(c) whether the Government of Kerala has expressed its willingness either to take over the Palakkad unit as a State PSU or for a joint venture with the Union Government;

(d) if so, whether the Union Government has taken any decision on this proposal; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): (a) and (b) The profitability of units of Instrumentation Ltd. during the last three years is as shown below:-

(₹ in Lakhs)

Sl.No.	Units	2007-08	2008-09	2009-10*
1.	Kota Unit	(-)1501.74	(-)2395.94	(-)3253.52
2.	P-DDC Unit	82.36	(-)1259.05	(-)891.07
3.	Marketing Unit	(-)145.96	(-)498.29	(-)568.49
4.	Palakkad Unit	2091.41	2171.55	2259.95
5.	Corporate HQ	(-)3862.26	(-)4906.22	35815.40
6.	Company's Net P&L	(-)3336.19	(-)6887.95	33362.27

\*Due to effect of financial restructuring

(c) No, Madam.

(d) and (e) Does not arise

#### Administrative Changes in Setting up of SAIL

4937. SHRI INDER SINGH NAMDHARI: Will the Minister of STEEL be pleased to state:

(a) whether the Government is contemplating to bring administrative changes in the set up of Steel Authority of India Limited including the abolition of the posts of Managing Directors under SAIL; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): (a) and (b) The Government has approved a proposal for discontinuation of the Managing Directors of Steel Authority of India Limited (SAIL) Steel Plants at Durgapur, Rourkela, Bokaro, Bhilai and IISCO from the SAIL Board and selection and appointments of plant Managing Directors by the SAIL Board as is in case for below Board level appointments. After discontinuation, the Managing Directors would be re-designated as Chief Executive Officers of respective plants in the existing pay-scales which would be equivalent to the pay scales of Directors on the Board with a proviso to continue as special permanent invitees on the Board of Directors.

#### Declaration of Dividend

4938. RAJKUMARI RATNA SINGH:

SHRI S. ALAGIRI:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether Government has taken note of the general tendency on the part of companies including those in which Government have substantial interest to declare dividends much below the level of earning per share which affects the shareholders interest;

(b) if so, the details thereof;

(c) whether the Government proposes to make suitable changes in the company law to address the problems;

(d) if so, the time by which it is likely to be done; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) and (b) As per provisions of the

Companies Act, 1956 a company may declare dividend out of profits after providing for depreciation and after transfer of profits to reserves as provided under Companies (Transfer of Profits to Reserves) Rules, 1975. Subject to compliance with such requirements, the dividend is declared by the shareholders of the company in the general meeting on the recommendation of Board of directors of the company.

(c) to (e) The Companies Bill, 2009, which seeks to replace the existing Companies Act, 1956 was introduced in the Lok Sabha in August, 2009 and was referred to Hon'ble Parliamentary Committee on Finance for examination and report. The said Committee submitted its report in the Parliament on 31st August, 2010. The Government is examining the provisions of the Bill keeping in view the various recommendations of the Parliamentary Standing Committee on Finance and suggestions received from the stakeholders.

[Translation]

#### Closure of Small Scale Industries

4939. SHRI UDAY PRATAP SINGH: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government is contemplating to close the small scale industries engaged in production of Single Super Phosphate (SSP);

(b) if so, the reasons therefor;

(c) if not, the reasons for imposing the condition of producing a minimum of 40,000 tonnes of SSP on small scale industries;

(d) whether the industries which will produce more than 40,000 tonnes of SSP will only be able to operate in the country; and

(e) if so, the reasons therefor alongwith the steps being taken by the Government to safeguard the interests of small scale industries?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

(a) No, Madam.

(b) Does not arise

(c) to (e) Department of Fertilizers introduced revised policy for ad-hoc concession for Single Super Phosphate (SSP) w.e.f. 1.10.2009 to 30.4.2010 and Nutrient Based Subsidy Policy for Single Super Phosphate (SSP) w.e.f. 1.5.2010, which, inter-alia, provide that only those SSP units shall be eligible to claim subsidy from Department of Fertilizers, which are able to produce 50% of their annual installed capacity or 40000 MTs per annum whichever is lower. This condition is applicable over all the SSP manufacturing units irrespective of their size. SSP, as such, is a source of phosphate and sulphur and a viable substitute of DAP in the country. At present only 35% of the 80 lakhs MTs annual installed capacity of SSP in the Country is being utilized. In order to encourage production of SSP in the Country, the manufacturers have been asked to produce 50% of the annual installed capacity or 40,000 MTs per annum whichever is lower. This is to encourage more production of Single Super Phosphate (SSP) and its availability in the country.

[English]

#### Railway Projects in Southern States

4940. SHRI D.B. CHANDRE GOWDA:

SHRI K.J.S.P. REDDY:

Will the Minister of RAILWAYS be pleased to state:

(a) the details of survey works of different projects which have been completed by the Railways in Southern and South Central Railway during the last three years;

(b) whether survey work of projects announced in the Railway Budget 2009-10 has not been completed and survey work of projects announced in the Railway budget 2010-11 has not been started as yet;

(c) if so, the reasons therefor alongwith funds allocated for the same in the XI Five Year Plan; and

(d) the steps taken by the Railways to complete the above work?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) 24 new lines and 7 doubling survey works under Southern and South Central Railways have been completed during the last three years i.e. 2007-08, 2008-09 and 2009-10.

(b) and (c) No, Madam. 7 new surveys were announced in the Railway Budget 2009-10 out of which 3 surveys have been completed. 28 new surveys were announced in the Railway Budget 2010-11 out of which 3 surveys have been completed.

Surveys for proposals with long length require more time for conducting techno-economic surveys. During 2010-11, an outlay of Rs. 85.65 lakh has been provided for the surveys.

(d) Departmental Survey Teams are deployed to complete the ongoing surveys. Contracts are being awarded to supplement Departmental Survey Teams wherever found necessary.

#### Compensation for Land Acquired

4941. SHRI MADHU GOUD YASKHI:  
SHRI BHASKARRAO BAPURAO PATIL  
KHATGAONKAR:  
SHRI EKNATH MAHADEO GAIKWAD:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Union Government has finalized a proposal to compensate the people and communities who have lost their land for oil and gas projects;

(b) if so, the details thereof;

(c) whether the State Governments are also consulted in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA):

(a) No, Madam. This Ministry has not finalized any proposal to compensate the people and communities who have lost their land for oil and gas projects.

(b) to (d) Does not arise in view of (a) above.

#### Scheme of Frequent Travellers (SOFT)

4942. SHRI SAMEER BHUJBAL: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways propose to extend the Scheme of Frequent Travellers (SOFT) for 3AC and Sleeper Class also;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) No, Madam.

(b) Does not arise.

(c) Extension of the scheme to Air-Conditioned 3-Tier (3AC) and Sleeper classes is not commercially justified.

#### Drug Manufacturing Companies

4943. SHRI P.C. GADDIGOUDAR: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the details of regulatory authority to deal with various issues relating to drugs in the country;

(b) whether there are more than 500 drugs for sale and 50,000 companies operating in the market in the

country causing different problems in the pharmaceutical sector;

(c) if so, whether any committee has been formed to resolve these problems;

(d) if so, whether the said committee has submitted any report to the Government; and

(e) if so, the details thereof alongwith the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

(a) The pricing of drugs is looked after by the Department of Pharmaceuticals in the Ministry of Chemicals and Fertilizers through National Pharmaceutical Pricing Authority (NPPA) while the issues of production license and quality of the drugs is looked after by the Ministry of Health and Family Welfare through Central Drugs Standard Control Organization (CDSCO).

(b) As per the information available from the 'Directory of Pharmaceutical Manufacturing Units in India, 2007', there are 10,563 pharmaceutical manufacturers in the country, 8174 manufacture 'formulation' drugs and remaining 2389 are engaged in the manufacturing of bulk drugs. Because of the diverse nature of the problems of pharmaceuticals industry, these are attended to by the concerned Government Regulatory Authorities depending upon the nature of the problem and jurisdiction of the Department.

(c) to (e) The Draft National Pharmaceutical Policy, 2006 which proposes to bring the essential medicines as contained in the National List of Essential Medicines 2003 under price control (subject to certain conditions and exemptions), in addition to the 74 drugs which are at present under price control under the Drugs (Prices Control) Order, 1995, was prepared in consultation with all the stake holders. This proposal is at present before the Group of Ministers (GOM).

### **Diversion of Fertilizers**

4944. SHRI ABDUL RAHMAN: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government is aware of the illegal diversion of fertilizers meant for farmers in the country;

(b) if so, the details of such incidents reported during each of the last three years and the current year; and

(c) the action taken by the Government against the companies/individuals found responsible for the same?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

(a) to (c) There are reports of smuggling of fertilizers from India to beighbouring countries. However, these have not been confirmed by the State Governments. The Chief Secretaries in the States and Border Guarding Authorities like Border Security Force (BSF), Coast Guards and Custom Authorities etc. have been alerted by Department of Fertilizers, Ministry of Home Affairs and Ministry of Finance to keep strict vigil on such activities which may lead to illegal exports/smuggling of fertilizers and initiate stringent action against the persons involved in such malpractices under the provision of FCO, 1985.

The provision contained in Para 3 of Fertilizer (Movement Control) Order, 1973 - Prohibits the illegal export/smuggling of fertilizers. Instances of illegal export of Muriate of Potash (MOP) and Di-Ammonium Phosphate (DAP) packed in the brand common Salt and Soda Ash from Gujarat have come to notice. The consignment has been seized by Custom Authorities at Kandla Port. Similarly, Government of Maharashtra has also intimated that the fertilizer is being exported illegally in the name of Soda Ash, Salt etc.

This complaint was on the basis of seizure of about 4000 bags of 50 Kg. (each having Imprinted as Soda Ash but containing DAP as per testing report) by the District Quality Control Inspector while inspecting the Godown of M/s Transworld Furtichem Pvt. Ltd., Roha, District - Raigad on 27th January, 2010. In this regard necessary legal proceedings are being initiated by the concerned authorities. Similarly in Karnataka, Bangalore customs have seized 1156 MT of MOP from six traders and have initiated legal proceedings. The respective State Government's will be taking appropriate action against offenders as per provisions of law.

Recently also, Department of Fertilizers has written to Chief Secretaries of the States having international boundaries for initiating action against persons involved in smuggling of fertilizers with the help of Central/State enforcement agencies.

#### **Greenfield and Expansion Projects**

4945. SHRI NARAHARI MAHATO: Will the Minister of STEEL be pleased to state:

(a) the number of Greenfield and Expansion Projects started in the country under the public and private sector so far; and

(b) the number of projects for which the iron ore mines have been demanded for execution of projects and the number out of them have been given captive iron ore mines during the last three years, project-wise?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): (a) Steel is a deregulated sector. The role of Government is that of a facilitator. As far as the setting up of steel investments are concerned, the size and type of steel capacity expansion projects are decided by the individual investors on techno-commercial considerations. Currently, a large number of major steel investment projects are at

various stages of progress, both in Greenfield (new projects) and brownfield (capacity expansion of existing plants) areas. Based on the information furnished by the individual companies, the likely scenario of steel production capacity in India has been prepared in the Ministry of Steel as given in the enclosed Statement-I.

(b) The details of Public Sector Steel Units is as under:-

**Steel Authority of India Ltd. (SAIL):** SAIL operates 9 captive iron ore mines to meet its requirement. These mines have been allocated to SAIL more than four decades ago. In order to meet increased iron ore requirement, capacity of existing mines is being expanded and new mines are proposed to be developed at Chiria and Rowghat subject to availability of forest and environmental clearance for Chiria, In view of depleting iron ore reserves at Dalli-Rajhara mines, which supply iron ore to Bhilai Steel plant, SAIL has been granted Mining Lease (ML) for Rowghat deposit in 2009 as an alternative source of iron ore for Bhilai Steel Plant.

**Rashtriya Ispat Nigal Ltd.:** RINL has applied for 18 Mining Leases (ML)/Prospecting Leases (PL) in the state of Andhra Pradesh, Jharkhand, Orissa, Rajasthan and Chhattisgarh. The company has not been allocated any mining lease.

**NMDC Ltd.:** NMDC has applied to the Government of Chhattisgarh for grant of mining lease (ML) of deposit 4 at Bailadila, for its proposed steel plant in Chhattisgarh.

As per the information available in the Ministry of Steel in respect of private sector, the details of requirement of iron ore (as per Memorandum of Understanding) and iron ore mining leases approved and lease to be executed in respect of major steel companies and are enclosed as Statement-II.

**Statement-I***Likely Steel Production Capacity by December 2012*

(Crude steel capacity in million tonne)

Investor	Existing Capacity	Brownfield expansion	Greenfield	Total capacity likely by December 2012
Steel Authority of India Ltd.	12.84	8.66	—	21.40
Rashtriya Ispat Nigam Ltd.	2.90	3.40	—	6.30
Tata Steel Ltd.	6.80	3.20	3.0*	13.00*
Essar Steel Ltd.	4.60	3.9	6.0*	14.5*
JSW Steel Ltd.	6.60	4.40		11.00
Jindal Steel and Power Ltd.	2.40	4.80	3.25	10.45
Ispat Industries Ltd.	3.60	0.60	—	4.20
POSCO India Ltd.	—	—	—	—
Arcelor-Mittal	—	—	—	—
NMDC Ltd.	—	—	—	—
Bhushan Power and Steel Ltd.	1.2	1.60	—	2.80
Bhushan Steel Ltd.	0.80	2.20	—	3.00
Others and Secondary	31.00	3.2	—	34.2
<b>Total</b>	<b>72.76</b>	<b>35.86</b>	<b>12.25</b>	<b>120.87</b>

\*Tata Steel (Kalinga Nagar-Orissa) and Essar Steel (Paradeep-Orissa) greenfield projects are likely to be delayed beyond 2012.

**Statement-II***A. Requirement of iron ore (as per Memorandum of Understanding)*

Sl.No.	Name of the company location	Requirement of Iron ore
1	2	3
1.	Essar Steel Ltd., Jharkhand	79.00 lakh tonne per annum



1	2	3
	Chhattisgarh	51.20 lakh tonne per annum
	Orissa	NA
2.	M/s. Jindal Steel and Power Ltd.,	
	Jharkhand	91.25 lakh tonne per annum
	Chhattisgarh	19.60 lakh tonne per annum
	Chhattisgarh (Expansion)	51.20 lakh tonne per annum
	Orissa	NA
3.	M/s. Bhushna Power and Steel Ltd.,	
	Jharkhand	41.95 lakh tonne per annum
	Chhattisgarh	19.20 lakh tonne per annum
	Orissa	1.92 million tonne per annum
4.	M/s. Tata Steel Ltd.	
	(Green Field Project) Jharkhand	36.40 million tonne per annum
	Chhattisgarh	80.00 lakh tonne per annum
	Orissa	4.8 million tonne per annum
5.	M/s. Tata Steel Ltd. (Expansion)	NA
6.	M/s. Arcelor-Mittal,	NA
	Orissa	9.6 million tonne per annum
7.	M/s. JSW Steel Ltd.	
	Jharkhand	2.60 million tonne per annum
	West Bengal	16.00 million tonne per annum
8.	M/s. Posco India Ltd.	NA
	Ispat Industries Ltd.	60.00 lakh tonne per annum
9.	Bhushan Steel Ltd.	
	West Bengal	4.00 million tonne per annum
	Orissa	NA

(Source: Respective State Government)

*B. Approved and Lease to be executed to major iron and steel companies (Year 2008-2010):*

Sl. No.	Name of the lease and State	Mineral	Location and district of the lease	Area (Hect.)	Approved on
1.	M/s. Jindal Steel and Power Ltd., (PL) Chhattisgarh	Iron Ore	Bailadila Forest Range, Dantewada	1162	01.10.09
2.	M/s. Tata Steel Ltd. (PL), Maharashtra	Iron Ore	Maseli, Gadchiroli	131.1	22.12.08
3.	M/s. Ispat Industries Ltd. (PL), Maharashtra	Iron Ore	Bhamragad Range, Gadchiroli	463	25.09.09
4.	M/s. Essar Steel Ltd. (PL) Maharashtra	Iron Ore	Purhurma, Gadchiroli	400	25.09.09
5.	M/s. Ispat Industries Ltd. (ML), Jharkhand	Iron Ore, Manganese Ore	Latua R.F./Raika Singhbhum (West)	520	08.07.08
6.	M/s. Arcelor Mittal India Ltd. (ML), Jharkhand	Iron Ore, Manganese Ore	Meghahatuburu, Singhbhum (West)	500 Acre	05.06.08
7.	M/s. JSW Steel Ltd. (ML), Jharkhand	Iron Ore, Manganese Ore	Ankua Reserved Forest, Singhbhum (West)	999.9	05.09.08
8.	M/s. Tata Steel Ltd. (PL), Jharkhand	Iron Ore	Ankua (R.F.), Singhbhum (West)	1808	16.04.08
9.	M/s. Arcelor Mittal India	Manganese Ore, Iron Ore	Karampda, Singhbhum (West)	662.95	06.04.10

(Source: Ministry of Mines website)

[Translation]

**Railways Land on Lease**

4946. SHRI HANSRAJ G. AHIR:

SHRI S.S. RAMASUBBU:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have any proposal to lease out or sell off prime land in various parts of the country;

(b) if so, the number of locations identified so far, State-wise and the revenue likely to be earned as a result thereof; and

(c) the steps taken by the Railways for the proper utilization of its vacant lands?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (c) Vacant railway land comprises railways' Land Bank. The first charge on utilization of the vacant railway land is for

Railways' own development works such as doubling, gauge conversions, yard re-modeling and traffic facility works, freight corridors as well as for servicing the track and other infrastructure. In addition, Railways plan to utilize its land bank, wherever feasible, for setting up of rail coach and component factories, loco component factories, wagon factories, Coach rehabilitation and wagon repair workshops, Multi-Modal Logistic Parks, Auto hubs, Cold Storages and Perishable Cargo Centres, refrigerated container factory, etc.

Only that vacant railway land/air-space which is not required by Railways for its operational needs in immediate future, is utilized for commercial development, wherever feasible, to generate revenues for railways. In this regard, Rail Land Development Authority (RLDA), a

statutory body, has been set up through the Railway (Amendment) Act, 2005 to undertake commercial development.

The developer is appointed by RLDA through a fair and transparent competitive bidding process. The ownership of land continues to rest with railways during the lease period.

Likely revenues are ascertained through reputed consultants after a detailed study for each site is undertaken by them based on detailed market analysis, state government/local bye-laws and proposed business model. So far, 135 sites have been identified. State-wise details are not maintained, however, railway-wise list of the sites is appended. It is given in the enclosed Statement.

#### Statement

Sl. No.	Zonal Railway	No of sites	Station (Division)	Site particulars
1	2	3	4	5
1.	Central	1	Thane (Mumbai)	Thane station
2.	East-Central	2	Gaya (Mughal Sarai)	Gautum Budh Institute
3.			Raxaul (Samastipur)	On station approach Road
4.	East-Coast	2	Visakhapatnam (Waltair)	Daba Gardens (Ambedkar circle)
5.			Visakhapatnam (Waltair)	Tachatipalem (NH-5)
6.	Eastern	6	Belgharia (Sealdah)	Near Track Depot
7.			Halishahar (Sealdah)	2 plots measuring 2 Ha & 7 Ha at the condemned yard area
8.			Ballyghat (Sealdah)	Near Girls school on GT Road
9.			Kanchrapara (Sealdah)	4 plots near stn. area
10.			Bidhannagar-DumDum (Sealdah)	In section

1	2	3	4	5
11.			Budge Budge (Sealdah)	Near Rly. station
12.	Kolkata Metro	18	Tollygunj station	Air space over station
13.			Chandni Chowk station	Dispersal bldg.
14.			Bansdroni Station	adjacent to the Bansdroni station bldg.
15.			Naktala Station	Naktala Station (Near Usha factory)
16.			New Garia Station	Air space over New Garia Station
17.			Between Shyambazar and Sovabazar	At the crossing of BB Avenue and JM Avenue-Shyam Bazar
18.			Between Central Station and M.G. Road	Air Space Central Stn. At Eden Hospital-2
19.			Between Tollygunj Station and Rabindra Sarabor	120 DPS Road
20.			Shyambazar (03 sites)	128, BB Avenue, Air Space at 44, BB Avenue and Air Space at 70A and N, BB Avenue
21.	Kolkata Metro		Central Station (07 sites)	Air Space Central Stn., Air Dispersal Building, Floor Space on ground floor at Central Station,
22.	North East	4	Shahamatganj (Izzatnagar)	Shahamatganj
23.			Clutterbuckganj (Izzatnagar)	Clutterbuckganj
24.			Bareilly City (Izzatnagar)	Bareilly City
25.			Gwaltoli/Kanpur (Izzatnagar)	Gwaltoli, Kanpur
26.	North Western	3	Ajmer (Ajmer)	Falna/Ajmer
27.			Ajmer (Ajmer)	Ajmer
28.			Jodhpur (Jodhpur)	Phalodi/Jodhpur
29.	North Central	3	Gwalior (Jhansi)	Kampoo Kothi

1	2	3	4	5
30.			Gwalior (Jhansi)	Gola Ka Mandir (closed NG stn.)
31.			Kanpur (Allahabad)	Nirala Nagar
32.	Northeast Frontier	27	Siliguri (Katihar)	Mahananda Colony, Siliguri
33.			Siliguri (Katihar)	By the side of Darjeeling More, Siliguri
34.			Siliguri (Katihar)	Diesel shed road, Siliguri
35.			Siliguri (Katihar)	Panchannai River and Transit Hostel, Siliguri
36.			Karimganj (Lumbding)	In Rly. Colony
37.			New Cooch-behar (Alipurduar)	In Rly. Colony
38.			New Alipurduar (Alipurduar)	In Rly. Colony
39.			New Jalpaiguri (Katihar)	Between ROB and Jorapani
40.			New Jalpaiguri (Katihar)	In front of NJP Stn
41.			New Jalpaiguri (Katihar)	In front of Power House of NJP
42.			New Jalpaiguri (Katihar)	Tin Batti More near NJP
43.			New Jalpaiguri (Katihar)	Near circulating area of NJP
44.			Siliguri (Katihar)	Hawker Corner
45.			Siliguri (Katihar)	Burdwan Road
46.	Northeast Frontier		Guwahati (Lumbding)	Amingaon-Hajo Guwahati Rd.
47.			Guwahati (Lumbding)	Amingaon-Hajo Guwahati Rd.
48.			Guwahati (Lumbding)	Amingaon-Rangaiya Rd.
49.			Guwahati (Lumbding)	Amingaon-Rangaiya Rd.
50.			Guwahati (Lumbding)	Amingaon-near R.G. Stadium
51.			Guwahati (Lumbding)	Side of Amingaon-IIT Road
52.			Guwahati (Lumbding)	Amingaon-near CONCOR complex

1	2	3	4	5
53.			Guwahati (Lumbding)	Amingaon-by side of Hajo Guwahati Rd.
54.			Guwahati (Lumbding)	Pandu New colony-Jaymati Nagar road
55.			Guwahati (Lumbding)	Pandu New colony-Jaymati Nagar road
56.			Guwahati (Lumbding)	Pandu on Adabari-Pandu Road
57.			Guwahati (Lumbding)	Pandu on Adabari-Pandu Road
58.			Guwahati (Lumbding)	Pandu on Adabari-Pandu Road
59.	Northern	14	Delhi (Delhi)	Old steam loco shed Sarai Rohilla
60.			Lucknow (Lucknow)	Lucknow Ind. Area siding, Aish Bagh, Lucknow
61.			Lucknow (Lucknow)	Plot of land behind Alam Bagh-Diesel Shed, Lucknow
62.			New Delhi (Delhi)	Ashok Vihar
63.			Kishanganj (Delhi)	Old TA Office
64.			Budhlada (Delhi)	Delhi-Bhatinda section
65.			Badli (Delhi)	Near Badli Station
66.			Lucknow (Lucknow)	Rly. Institute, Vidhan Sabha Marg
67.			Amritsar (Firozpur)	Near Railway Colony No.2 on Main GT Road
68.			Amritsar (Firozpur)	A* Block Railway Colony opposite Judicial Quarters near Cantonment Area
69.			Chandigarh (Ambala)	Plot No. 14
70.			Chandigarh (Ambala)	Plot No. 15
71.	Northern		Katra (Firozpur)	Katra
72.			Brar Square (Delhi)	Ne Delhi
73.	South Central	18	Hyderabad (Hyderabad)	Air Space over PRS, Hyderabad
74.			Hyderabad (Hyderabad)	Nizamabad Railway Station

1	2	3	4	5
75.			Secunderabad (Hyderabad)	Near Moulali flyover
76.			Secunderabad (Hyderabad)	On road to ZTS at Moulali
77.			Vijaywada (Vijaywada)	Near Rly. Hospital
78.			Aurangabad (Nanded)	Part of old ITDC Hotel
79.			Secunderabad (Secunderabad)	Hafeezpet
80.			Adilabad (Nanded)	Near Rly. stn. on NH7
81.			Hyderabad (Secunderabad)	Old Rly. Stn. near FA&CAO off.
82.			Guntakal (Guntakal)	In Rly. Colony
83.			Guntakal (Guntakal)	In Rly. Colony
84.			Hingoli (Nanded)	Station area
85.			Washim (Nanded)	Station area
86.			Mudkhed (Nanded)	In Rly. Colony
87.			Borabanda (Secunderabad)	Between Boarabanda and Bharatnagar stns.
88.			Secunderabad (Hyderabad)	Infront of TA camp quarters, Moulali
89.			Secunderabad (Hyderabad)	Beside ZRTI Moulali
90.			Secunderabad (Hyderabad)	Near Uppal Bus stand
91.	South-East Central	5	Raipur (Raipur)	On Highway opp. Zone III/BMY
92.			Raipur (Raipur)	Urkura-Wagon Repair Shop
93.			Bhilai M.Yd (Raipur)	Zone-II/BMY
94.			Bhilai M.Yd (Raipur)	Zone II & III BMY
95.			Bhilai M.Yd. (Raipur)	PP Yard/BMY
96.	South-Eastern	3	Bokaro (Adra)	Near Rly. station
97.			Bokaro (Adra)	Near Rly. station
98.			Tatanagar (Chakradharpur)	2 stips along main line
99.	Southern	6	Chennai (Chennai)	Kakkapalam, Padi, 5 kms. from ICF

1	2	3	4	5
100.			MTP (Chennai)	Built up/air space at Metro stations
101.			Salem (Salem)	2 plots at Salem market station
102.			Nagapatinam (Tiruchirapalli)	1 plot at station
103.			Pattukoti (Tiruchirapalli)	3 plots at station
104.			Villipuram (Tiruchirapalli)	3 plots at station
105.	South-Western	2	Bangalore city (Bangalore)	On platform road
106.			Bangalore Cantt.	Bangalore
107.	Western	21	Maninagar (Ahmedabad)	On West side of track
108.			Maninagar (Ahmedabad)	On East side of track
109.			Rajkot (Rajkot)	MORBI-Ghantile Section
110.			Rajkot (Rajkot)	Than-Chotila Section
111.			Rajkot (Rajkot)	Jaravarnagar to Sayala Section
112.			Rajkot (Rajkot)	Old Surendra Nagar Station
113.			Rajkot (Rajkot)	HADMATIYA-Jodiya Section
114.			Rajkot (Rajkot)	Rajkot-Lakhajinagar Section
115.			Rajkot (Rajkot)	Khambolaya-Sayah Section
116.			Rajkot (Rajkot)	Old Jamnagar-Hapa
117.			Rajkot (Rajkot)	MORBI Workshop
118.			Rajkot (Rajkot)	Morbi-Store
119.			Mumbai (Mumbai)	Bandra (East)
120.			Bhavnagar* (Bhavnagar) (having 07 sites)	Manekwadi, Takhteshwar and Krishanagar strn. areas with adjoining strips on old NG alignment
121.			Jamnagar (Rajkot)	Old station area
Total		135		



**Profit/Loss to Pharmaceutical Companies**

(Rs. in crore)

4947. SHRI SYED SHAHNAWAZ HUSSAIN: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the name of the public sector pharmaceutical companies under the administrative control of the Ministry;

(b) the details of their profit/loss during each of the last three years and the current year;

(c) whether certain companies have submitted proposals regarding venturing into new business areas; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

(a) Following public sector pharmaceutical companies are under the administrative control of this Ministry:-

1. Hindustan Antibiotics Limited (HAL), Pimpri, Pune
2. Bengal Chemicals and Pharmaceuticals Limited (BCPL), Kolkata
3. Indian Drugs and Pharmaceuticals Limited (IDPL), Gurgaon
4. Karnataka Antibiotics and Pharmaceuticals Limited (KAPL), Bengaluru
5. Rajasthan Drugs and Pharmaceuticals Limited (RDPL), Jaipur
6. Bengal Immunity Limited (BIL), Kolkata
7. Smith Stanistreet Pharmaceuticals Limited (SSPL), Kolkata

(b) Details of Profit/Loss during last three years and the current year are as under:-

Name of PSU	2007-08	2008-09	2009-10	2010-11* (Upto Oct. 2010)
KAPL	5.19	6.00	11.50	0.57
RDPL	3.84	0.23	1.19	1.57
IDPL	(438.88)	(481.40)	(470.75)*	(320.00)
BCPL	(9.80)	(5.35)*	(5.33)*	(12.97)
HAL	(20.71)	(22.09)	(41.72)*	(19.23)

\*Provisional

Note: Figures in bracket denote loss.

The Companies at Sl. No. 6 & 7 are closed.

(c) No Sir.

(d) Does not arise.

[English]

**Airport in Dehradun**

4948. SHRI EKNATH MAHADEO GAIKWAD: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government has any proposal for expansion of Jolly Grant airport in Dehradun;

(b) if so, the details in this regard;

(c) whether the Government has acquired any land for the purpose;

(d) if so, the details thereof;

(e) the present position of the acquired land;

(f) whether the Government has also proposal for further expansion of the said airport;

(g) if so, the details of the land required for the purpose; and

(h) the manner in which the Government is going to acquire the land in coming years earmarked for the purpose?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) The airport has been developed to cater for A-320 type of aircraft operations with the following work:-

1. Strengthening and extension of runway (from 1157m to 2140 m, construction of apron for parking 2 Nos. AB-320, construction of link taxiway etc.
2. Provision of ground lighting facilities.
3. Construction of new terminal building, to cater for 150 (75 arrival + 75 departure) passengers at a time, car park etc.
4. Construction of link taxi track for NTRO and construction of apron and link taxi track for State Government completed.
5. Construction of technical back cum control tower, fire station and emergency medical center.
6. Installation of DVOR and DME.

(c) and (e) Yes, Madam. 173 acres (approx.) has been acquired and used for Phase-I development of the airport.

(f) and (g) Yes, Madam. 141 acres (approx.) is required.

(h) State Government has been requested to acquire the land identified for Phase-II development of the airport and hand over to AAI, free of cost and free from all encumbrances.

[Translation]

### Railway Recruitment Board

4949. SHRI P.L. PUNIA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have initiated action to review the recruitment policy and the functioning of railway recruitment boards; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) Instructions for streamlining the working of Railway Recruitment Boards have already been issued in order to make the system of recruitment more transparent and fair. Under the new methodology, examination for the particular post will be held on the same date simultaneously by all the Railway Recruitment Boards and in addition to Hindi, Urdu and English, the question papers shall also be set in local languages listed in the Eighth Schedule of the Constitution of India falling within the jurisdiction of that Railway Recruitment Board.

[English]

### Toilets in Shuttle Trains

4950. DR. MANDA JAGANNATH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways propose to provide toilets in Shuttle trains in the country;

(b) if so, the details thereof; and

(c) the final decision likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (c) It has been decided by the Ministry of Railways to provide toilet facilities in Diesel Electric Multiple Unit (DEMU) and Mainline Electric Multiple Unit (MEMU) coaches which have a journey time of more than two hours.

Efforts have already begun in this direction. Manufacture of all new MEMU/DEMU Trailer coaches is now with toilet facilities. These coaches will be progressively inducted in identified train services, as their numbers grow.

#### **Act for Safety of Passengers**

4951. SHRI P.R. NATARAJAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have any Act in place for protection and security of railway passengers in the country;

(b) if so, the details thereof;

(c) if not, whether the Railways propose to introduce any such Act; and

(d) if so, the details thereof, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (d) Yes, Madam. A proposal to amend the RPF Act in order to strengthen the Railway Protection Force, is presently under consideration.

#### **Bharat Heavy Plates and Vessels Ltd.**

4952. SHRI NAMA NAGESWARA RAO: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether the Government is aware that despite take over of Bharat Heavy Plates and Vessels (BHPV), Visakhapatnam by Bharat Heavy Electricals Limited (BHEL) as its subsidiary in 2007, the Public Sector Enterprise is still running into losses due to lack of orders;

(b) whether BHPV is not getting adequate and big orders from the BHEL since it became its subsidiary;

(c) if so, the reasons therefor;

(d) whether despite the assurance given by the Government, the complete merger of BHPV with BHEL has not been materialized till date;

(e) if so, the reasons therefor; and

(f) the time by which the merger of BHPV with BHEL will be completed?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): (a) Bharat Heavy Plates and Vessels Limited (BHVP) was taken over by Bharat Heavy Electricals Limited (BHEL) as its 100% subsidiary in May 2008. Even though BHPV has been incurring losses, it is not mainly on account of lack of orders.

(b) No Madam. BHEL has so far placed orders worth ₹ 465 crore since the time BHVP became its subsidiary.

(c) does not arise in view of (b) above.

(d) No assurance has been given by this Department regarding merger of BHVP with BHEL.

(e) and (f) Does not arise in view of (d) above.

#### **Revenue Generated by Airlines**

4953. SHRI ANTO ANTONY: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the details of the revenue generated by National Aviation Company of India Limited and private airlines during this financial year;

(b) whether there is any increase/decrease in revenue generation during the current financial year; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (c) The financial status of airlines during 2008-09 is as follows:

(Rs. in Millions)

Airlines	Operating Revenue	Operating Expenses	Operating Result
<b>National Carriers</b>			
NACIL	134793.8	188964.5	-54170.7
Air India Express	14164.0	15787.0	-1623.0
Alliance Air	2886.6	3699.9	-813.3
<b>Total</b>	<b>151844.4</b>	<b>208451.4</b>	<b>-56607.0</b>
<b>Private Scheduled Airlines</b>			
Jet Airways	126914.4	125817.7	1095.7
JetLite	16009.2	20512.5	-4503.0
Kingfisher Airlines	52691.7	73297.4	-20605.7
Spicejet	16894.5	21200.3	-4305.8
Go Air	3627.7	5821.4	-2193.7
Paramount Airways	3736.7	3452.7	284.0
IndiGo	18763.6	18582.6	181.0

**Discovery of Crude Oil**

4954. SHRI P. KUMAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Oil and Natural Gas Corporation (ONGC) had discovered oil in a land block at Cauvery basin at north of Kovil Kalappal field in Thanjavour district of Tamil Nadu;

(b) if so, the details thereof;

(c) whether the well in L-11 PEL Block north of Kovil

Kallappal cauvery basin flowed oil at the rate of 300 barrels per day and has been put on production; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA):

(a) and (b) Yes, Madam, Oil and Natural Gas Corporation (ONGC) has discovered oil in 'Well North Kovilkalappal-1' in a land block in Cauvery Basin, north of Kovilkalappal field, in Tiruvarur district of Tamil Nadu. The well was drilled down to a depth of to 2416 metre.

(c) and (d) The well North Kovilkalappal-1 flowed oil at the rate of 251 barrel per day approximately at the time of initial testing and has been put on production on 07.10.2010. The well is currently producing at the same rate.

[Translation]

**Demand of Fertilizers**

4955. DR. CHINTA MOHAN: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the demand of chemical fertilizers is increasing constantly in the country for the last few years; and

(b) if so, the annual average increase in such demand during the last decade?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

(a) and (b) The demand of major Fertilizers namely Urea, MOP and Complexes in the country is on the rise over the years since 2004-05 and has been highest ever during the current year 2010-11. The comparative requirement of fertilizers during the years 2000-01 to 2010-11 is enclosed as Statement.

**Statement**

Years	Urea	% variation	DAP	% variation	MOP	% variation	Complexes	% variation
2000-01	215.24		74.97		23.83			
2001-02	213.05	-1.02	74.93	-0.05	23.73	-0.4		
2002-03	213.67	0.29	72.88	-2.74	23.71	-0.1		
2003-04	211.58	-0.98	71.88	-1.37	23.72	0.0		
2004-05	214.07	1.18	70.59	-1.79	23.20	-2.2		
2005-06	234.25	9.43	78.02	10.53	28.88	24.50		
2006-07	249.46	6.49	81.29	4.19	33.23	15.1	82.90	
2007-08	271.70	8.92	89.21	9.74	36.13	8.7	87.40	5.4
2008-09	281.33	3.54	94.82	6.29	37.85	4.8	92.31	5.6
2009-10	281.89	0.20	106.98	12.82	43.85	15.9	87.73	-5.0
2010-11	290.79	3.16	120.92	13.03	47.80	9.0	92.00	4.9

[English]

**Computerised Reservation**

4956. DR. KRUPARANI KILLI: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that there is no computerized reservation centre at Tekkali station, a high revenue earning division in Srikakulam district of Andhra Pradesh;

(b) if so, the steps taken to open computerized reservation centres at Tekkali station; and

(c) the time by which it is likely to be opened?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Yes, Madam.

(b) and (c) The case for opening a reservation centre will be considered after the station is opened on completion of gauge conversion work.

**Reservation Quota**

4957. SHRI ADAGOORU H. VISHWANATH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have reduced reservation quota in various categories in the country including the trains going to Karnataka State;

(b) if so, the reasons therefor;

(c) the number of Berths reserved under various Quota for trains originating from New Delhi/Nizamuddin Railway Station to Karnataka State, including the trains

reaching Bangalore City, Kankanadi (Mangalore) and Hubli, Class-wise;

(d) whether the Railways have any proposal to start a new Weekly Duronto Train from Sarai Rohilla Station (Delhi) to Yeshwantpur;

(e) if so, the time by which the proposal is likely to be implemented; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) Distribution of reservation quota is done by Zonal Railways on the basis of demand pattern and availability of accommodation. Reservation Quotas are reviewed on periodical basis based on utilisation. This is a continuous process.

(c) At present, around 5308 berths have been earmarked for trains originating from Delhi area serving Bangalore, Yeshwantpur, Hubli, Kankanadi (Mangalore), Raichur, Karwar and Udupi in the State of Karnataka. Class wise break-up is as under:-

1A	—	64
2A	—	648
3A	—	1333
SL	—	3263
Total	—	5308

(d) to (f) Yes, Madam. 2213/14 Delhi Sarai Rohilla-Yeshwantpur AC (Weekly) Duronto, announced in the Railway Budget 2010-11 will be introduced during the financial year i.e. 2010-11.

#### Stalls at Railway Stations

4958. SHRI P. LINGAM: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways allot/authorize Vendors for sale of miscellaneous articles at railway stations/platforms;

(b) if so, the details of items permitted for sale to a Miscellaneous Article Vendors at the railway stations/platforms; and

(c) the details of items permitted for sale by a Chemist Stall at the railway stations/platforms?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) As per extant guidelines, Railways allot stalls/trolleys for the sale of miscellaneous articles which are essential and incidental to the travelling public except eatables etc. subject to the commitments based on the policy guidelines and contractual provisions.

(c) Chemist shops/chemist corners are provided to generally cater to the requirements of travelling passengers for OTC (over the counter) medicines. Drugs other than the OTC are dispensed only on the prescription of the registered medical practitioner. In addition the chemist shops/corners sell other such items as mentioned in the agreement executed with the Railway administration.

#### Hike in Air Fare

4959. PROF. RANJAN PRASAD YADAV: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether steep increase in price of aviation fuel has resulted in fare hike by low cost airlines and consequently large scale prevention of air travel by middle class families in the country;

(b) if so, the details thereof;

(c) the details and the number of time price of aviation fuel increased during the last three years; and

(d) the steps proposed to be taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) The airfares on domestic sector were on higher side during festive season and from mid November due to high demand. Generally change in price of Aviation fuel impacts air fares as it is one of the cost inputs.

(c) The details of Aviation Turbine Fuel rates in four cities from January, 2008 to 1st December, 2010 is given in the enclosed Statement.

(d) The Government has undertaken measures such as :

(1) The State Governments have been persuaded to reduce the sales tax on ATF. Government of Andhra Pradesh and in certain cases Government of Rajasthan have reduced the sales tax on ATF to 4%. Government of Maharashtra has also reduced sales tax on ATF from 25% to 4% for flights originating from airports other than Pune and Mumbai.

(2) The Oil companies have started announcing the ATF prices on a fortnightly basis rather than monthly basis which is helping the airlines to know when the crude prices are going down.

#### Statement

##### ATF Rates for Domestic Operations

Month	Total (Rs./KI)			
	Chennai	Mumbai	Delhi	Kolkata
1	2	3	4	5
Jan., 08	49373	47045	45496	51383
Feb., 08	48549	46233	44716	50611
Mar., 08	51090	48655	47049	53087
Apr., 08	57822	55192	53309	59610

1	2	3	4	5
May, 08	63228	60468	58388	64825
1st June, 08	75603	71752	69227	76626
5th June, 08	72363	68626	66227	73474
July, 08	75505	71630	69097	78642
Aug., 08	77661	73674	71028	80763
Sep., 08	65499	61835	59650	69006
Oct., 08	62051	58479	56448	65678
1st Nov., 08	51894	48657	47018	55828
4th Nov., 08	49674	45519	44966	53664
16th Nov., 08	43642	40687	39381	47805
1st Dec., 08	40989	38103	36900	45248
16th Dec., 08	36437	33719	32691	40824
1st Jan., 09	34007	31379	30457	38469
16th Jan., 09	35096	32448	31496	39511
1st Feb., 09	33781	31176	30288	38234
16th Feb., 09	32524	29985	29158	36989
1st Mar., 09	30317	27861	27106	34847
16th Mar., 09	30471	28023	27275	34996
1st Apr., 09	35307	30785	29926	37744
16th Apr., 09	35443	32855	31926	39801
1st May, 09	35094	32530	31615	39513
16th May, 09	35724	33139	32199	40122
1st June, 09	35821	33261	32303	40230

1	2	3	4	5
16th June, 09	38734	36117	35052	43039
1st July, 09	42524	39789	38559	46711
16th July, 09	40164	37475	36338	44411
1st Aug., 09	40789	38098	36923	45105
16th Aug., 09	42605	39830	38585	46819
1st Sep., 09	43191	40384	39118	47401
16th Sep., 09	41851	39099	37897	46102
1st Oct., 09	40957	38247	37085	45236
16th Oct., 09	38676	36050	34988	42998
1st Nov., 09	43493	40723	39474	47680
16th Nov., 09	44526	41710	40423	48681
1st Dec., 09	42748	39987	38768	46971
16th Dec., 09	42064	39310	38133	46308
1st Jan., 10	41393	38661	37497	45659
16th Jan., 10	44088	41286	40016	48284
1st Feb., 10	41659	38931	37756	45916
16th Feb., 10	40611	37917	36782	44915
1st Mar., 10	42036	39297	38107	46281
16th Mar., 10	43111	40311	39068	47337
1st Apr., 10	43862	40909	39641	48044
16th Apr., 10	45258	42290	40979	49384
1st May, 10	45585	42574	41252	49665
16th May, 10	45683	42682	41356	49760

1	2	3	4	5
1st June, 10	39706	39502	38304	47406
16th June, 10	40460	40219	38992	48137
1st July, 10	41843	41559	40289	49490
16th July, 10	40335	40111	38899	48023
1st Aug., 10	41543	41234	39977	49147
16th Aug., 10	42256	41938	40653	49824
1st Sep., 10	40398	40138	38938	48024
16th Sep., 10	41125	40842	39600	48728
1st Oct., 10	41013	40734	39529	48620
16th Oct., 10	42297	41992	40736	49864
1st Nov., 10	42627	42303	41076	50215
16th Nov., 10	43814	43467	42842	51365
1st Dec., 10	44498	44130	43479	52015

[Translation]

#### Organic Cotton

4960. SHRI DATTA MEGHE: Will the Minister of TEXTILES be pleased to state:

(a) whether the demand of organic cotton being produced in Vidharbha region of Maharashtra is increasing in European Countries; and

(b) if so, the steps taken by the Government to meet this demand?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) 128.14 million tonnes of Organic Cotton was exported from Maharashtra to EU in the year 2008-09 and 149.85 million tonnes in the year 2009-10



(b) Government of India launched the National Programme on Organic Production (NPOP) in the year 2000 aimed at enhancing production and for accreditation certification system recognized by European Commission and Switzerland as equivalent to their country standards.

#### Women Public Prosecutors

4961. SHRI C.R. PATIL: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of women public prosecutors and public notary in the country, State-wise;

(b) the procedure followed to appoint these public prosecutors and public notary; and

(c) the steps taken by the Government to appoint sufficient number of women public prosecutors and public notary?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) Public Prosecutors are appointed by State Governments. The Department does not maintain data pertaining to such appointment. However, State-wise details of women Notaries appointed by Central Government is given in the enclosed Statement.

(b) and (c) Question of following procedure to appoint public prosecutors does not arise. Appointment of Notaries are made strictly in accordance with the provisions of Notaries Act, 1952 and the Notaries Rules, 1956. There is no provision in the Notaries Rules, 1956 for reservation of women, however, Rule 3 (ab) provides relaxation of three years of legal practice for appointment of a woman candidate as Notary.

#### Statement

State/U.T. Admn.	Number of Women Notaries appointed
1	2
Andaman And Nicobar Islands	—

1	2
Andhra Pradesh	8
Arunachal Pradesh	—
Assam	1
Bihar	—
Chandigarh	13
Chhattisgarh	1
Delhi	73
Dadra and Nagar Haveli	—
Daman and Diu	—
Goa	3
Gujarat	82
Himachal Pradesh	1
Haryana	47
Jharkhand	1
Jammu and Kashmir	—
Kerala	46
Karnataka	67
Lakshadweep	—
Meghalaya	—
Maharashtra	222
Manipur	—
Mizoram	—
Madhya Pradesh	7

1	2
Nagaland	—
Orissa	1
Punjab	61
Puducherry	3
Rajasthan	26
Sikkim	—
Tamil Nadu	35
Tripura	—
Uttar Pradesh	45
Uttarakhand	—
West Bengal	13

#### New Devices to Prevent Accidents

4962. SHRI BHUDEO CHOUDHARY: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have decided to procure new devices from a Swedish Company in order to prevent train accidents;

(b) if so, the details thereof with financial implications involved therein;

(c) the time frame set for its implementation;

(d) whether the Railways have undertaken trials for such devices; and

(e) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) No, Madam.

(b) to (e). Do not arise.

#### State Funding of Election

4963. SHRI KAILASH JOSHI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether any commission has been set up by the Government for State Funding of elections;

(b) if so, the number of meetings of the commission held so far;

(c) whether the commission has submitted its report to the Government;

(d) if so, the time by which it was submitted; and

(e) the main recommendations made by the commission alongwith the action taken by the Government thereon?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) to (e) Pursuant to a decision taken at the meeting of the leaders of various political parties held on the 22nd May, 1998, under the Chairmanship of the then Home Minister, the Government of India constituted a Committee under the Chairmanship of Shri Indrajit Gupta, Member of Parliament. Initially the Committee consisted of seven Members (all Members of Parliament) including the Chairman. Subsequently, the Committee was expanded by the inclusion of one more Member of Parliament, namely, Prof. Ram Gopal Yadav, on the 6th August, 1998. Further, the services of Shri S.K. Mendiratta, a former Director (Law) and Principal Secretary to the Election Commission, were provided to assist the Committee as its Secretary. The Committee after its constitution held a total of eight formal meetings. The Committee submitted its report in December, 1998.

The Committee had recommended inter alia, creation of an 'election fund' of Rs. 1200 crores with contribution of Rs.600 crores from the Central Government and remaining Rs.600 crores by way of contribution from all the State Governments including some other recommendations. The Committee, therefore, did not recommend that

the Central Government should bear full funds in this regard and no such proposal is, therefore, under consideration of the Government. The Government had, however, invited the comments/views of the State Governments on the recommendations of the Committee and the majority view of the State Governments was that due to financial constraint the State Government\* will not be able to contribute their share and, therefore, the whole amount should be contributed by the Central Government itself.

In addition to the above, the main recommendation of the Committee which has been considered by the Government and it had sought the recommendations of the Election Commission of India on suggestions made by the Committee. The Election Commission made several recommendations after consulting national and state political parties for providing facilities at state cost to recognized political parties and candidates set up by them, in kind, for example, e.g. [(a) **Recognised National/State Parties:**] accommodation for headquarters; 3,000 telephone calls for a National Party headquarters and 1,000 calls for a State party headquarters per month over and above the free calls, if any, permitted to any subscriber; one computer with internet connection; adequate air time (already being granted) on Government controlled electronic media; [(b) **Candidates of recognized political parties:**] 300 litres of Petrol or 450 litres of Diesel for each candidate for every assembly segment, subject, however, to a maximum of 1500 litres of petrol or 2,250 litres of diesel for a Parliamentary Constituency; specified quantity of paper for printing of voter slips, etc. in accordance with the number of electors in the Constituency; postage @ one communication (not weighting more than 10 grams) per elector in the Constituency; etc.; one set of loudspeaker with microphone for every Assembly segment, subject to maximum of 10 sets for a Parliamentary

Constituency; instead of installing land-line telephone, provision for a Mobile Pre- Paid Card to every candidate for Rs. 1500/- (i.e. Rs. 100/- per day) for every Assembly

segment, subject to maximum of Rs. 7,500/- for a Parliamentary Constituency; candidates' camps at each polling station (beyond a distance of 200 metres) with two chairs and a table; refreshments and food packets for counting agents inside the counting hall (for independent candidates also); etc.

In respect of the items mentioned at (a) above, the Election Commission recommended that the same may be provided to political parties by the Government, while the materials/facilities mentioned at (b) above, those may be furnished to the candidates directly by the District Election Officers concerned. The Commission also recommended that the expenditure on account of funding on the above items under (b) should be suitably deductible from the expenditure ceiling of a candidate.

#### Scam in Railways

4964. DR. SHAFIQR RAHMAN BARQ:  
SHRI RAVINDRA KUMAR PANDEY:  
DR. BHOLA SINGH:  
DR. SANJAY JAISWAL:

Will the Minister of RAILWAYS be pleased to state:

(a) whether senior officer of the Railways has recently talked of Rs. 10 thousand crore scam occurring in his department annually;

(b) whether there is lot of corruption in the purchase of railway goods;

(c) if so, the details thereof;

(d) whether the supplier sell the articles to the Railways at much higher price than the market prices;

(e) if so, the total number of suppliers contracted by the Railways and the loss suffered by it; and

(f) the action taken by the Railways thereupon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) No, Madam.

Railways receive information from various sources from time to time. On receipt of some such information regarding allegations on decisions taken, pertaining to the period from 2003 to 2008, Railways have already taken up Vigilance investigations and those found guilty will be severely dealt with.

(b) No, Madam. The purchase procedure by design ensures a corruption free regime so as to promote transparency, fair play and competition without sacrificing quality.

(c) Does not arise.

(d) No, Madam. The purchase regime ensures rate reasonableness.

(e) and (f) Does not arise.

#### International Airports

4965. SHRI ARJUN CHARAN SETHI:  
SHRI ANJANKUMAR M. YADAV:  
RAJKUMARI RATNA SINGH:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) the number of international airports in the country;

(b) the facilities made available at international airports;

(c) the norms adopted for according an airport the status of an international airport; and

(d) the number of airports which are proposed to be accorded the status of international airport?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a): There are 17 International airports in the country of which 11 are with Airports Authority of India (AAI) and rest 6 are with Joint Venture Companies.

(b) Facilities available at International Airports normally include Customs, Immigration, Plant Quarantine, International Cargo Facility, Required Air Side Facility for all weather DAY/NIGHT operations, Adequate Terminal Facilities and Matching City Side infrastructure.

(c) The upgradation of airports to international airports is undertaken on the basis of demands from airlines/State/Union Territory Governments, traffic potential, land availability, resources, commercial viability etc.

(d) At present there is a proposal for upgradation of Tirupati Airport as an International Airport.

[English]

#### Grant in Aid for FPI

4966. SHRI NITYANANDA PRADHAN:  
SHRI BAIJAYANT PANDA:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government proposes to give priority to women, Self Help Groups (SHGs) and farmers for providing grants-in-aid in setting up food processing enterprises;

(b) if so, the details of States identified for grant of preferential treatment under the above project;

(c) whether instances of denial of financial aid to the farmers and Women SHGs by PSU/Banks in various States including Orissa have been reported; and

(d) if so, the details thereof and the corrective action taken in the matter?

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a) Yes, Madam. The guidelines of the Ministry for the Scheme of setting up of food processing industries clearly mentions that the sanctions under the Scheme to Women, SC/ST should be given priority. It has further been decided that Self-Help

Groups (SHGs) and Farmer Associations/Organisations should also be given priority under the Scheme.

(b) Various concerned Ministries of Government of India have been requested to promote Self Help Groups (SHGs) by way of linking them with assistance provided by Ministry of Food Processing Industries under Scheme of Technology Upgradation/Establishment/Modernization of Food Processing Industries.

In all the Investor Meets, Bankers meetings and review meetings of State Nodal Agencies held by the Ministry from time to time, special emphasis is given to promote SHGs, Women and Farmer Associations/Organisations to avail the benefits under the Scheme of Technology Upgradation/Establishment/Modernization of Food Processing Industries.

(c) No, Madam.

(d) Does not arise.

#### Fixation of Royalty

4967. SHRI HARISH CHOUDHARY:

SHRI MANSUKHBHAI D. VASAVA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether any periodicity exists for fixation of the Royalty as per Oilfields (Regulation and Development) Act, 1948; and

(b) if so, the details and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA):

(a) No, Madam.

(b) Does not arise in view of (a) above.

#### India as a Competitive Refining Destinations

4968. SHRI DHARMENDRA YADAV:

SHRI GAJANAN D. BABAR:

SHRI ANANDRAO ADSUL:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Union Government mooted a proposal to promote India as a competitive refining destination;

(b) if so, the details and the steps taken so far by the Government in this regard;

(c) whether the Country has started earning from exports of petroleum products; and

(d) if so, the details thereof during the last three years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA):

(a) and (b) Consequent on de-licensing of refinery sector since June, 1998, a refinery can be set up anywhere in India by a Private or Public Sector Enterprise depending on its techno-commercial viability. In view of India's emerging position as an exporter of petroleum products and with the envisaged refining capacity of 238 MMTPA at the end of Eleventh Plan, far exceeding the domestic demand, the Indian refineries have the potential to emerge as a competitive refining destination for export of petroleum products.

(c) and (d) Yes Madam. The details of earnings on account of exports of petroleum products by various oil companies during the last three years is as under:—

Year	Export Quantity (MMT)	Earnings (\$ Million)
2007-08	40.78	27555
2008-09	38.90	27224
2009-10	50.97	30526
2010-11 (April-Sept.)	22.63	14640

### Doubling of Railway Line

4969. SHRI TUFANI SAROJ:

SHRI NEERAJ SHEKHAR:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have any proposal for doubling the Allahabad-Varanasi-Ballia-Chhapara railways line;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) whether the Railways have any plan to introduce some new train services and other rail projects on this section;

(e) if so, the details thereof; and

(f) the time by which the said proposal is likely to be started and completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) No, Madam.

(b) and (c) Doubling projects are taken up considering existing sectional capacity and future traffic projections. For improving sectional capacity, various traffic facility works have been undertaken on this route.

(d) No plan to introduce new train services on this section and no doubling project on this route is presently under consideration.

(e) and (f) Do not arise.

### Autonomous ATC Organization

4970. SHRI PRATAP SINGH BAJWA:

SHRI ASADUDDIN OWAIISI:

SHRI D.B. CHANDRE GOWDA:

SHRI ANAND PRAKASH PARANJPE:

SHRI ADBUL RAHMAN:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether most countries like Australia, US, UK, France and Spain have autonomous ATC organizations;

(b) if so, whether following Charki Dadri mid-air collision Justice Lohati Committee recommendations for an autonomous ATC organization has not yet been implemented by the Government;

(c) if so, the reasons therefor;

(d) whether Air Traffic Controllers, constitute mere 7 per cent work force of aviation sector in India as against 65-70 per cent in above countries;

(e) if so, the reasons therefor;

(f) the extent to which the Air Navigation Services Corporation is likely to help in this field; and

(g) the steps taken to implement other recommendations of the committee?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (c) Yes, Madam. However, in USA, an independent Air Traffic Organization is still a part of FAA. The Court of Inquiry after the incident of Charki-Dadri made 15 recommendations out of which 3 were concerned with Air Traffic Control (ATC). The Government has approved the proposal to hive off ANS as a Government Entity in a two steps process. In the first step all ANS activities should be aggregated under a separate Member (ANS). Subsequently, the ANS services should be hived off.

(d) and (e) There are 1962 Air Traffic Controllers available in India. No data is available in respect of work force in other organizations in the aviation sector for comparison.

(f) Autonomy for decision making and better management of Air Navigation Services would enable:

- (i) Focused attention to Air Navigation Services, provision in line with ICAO Global Plan initiatives.
- (ii) Timely and expeditious planning and implementation of new technology and procedures as approved by ICAO.
- (iii) Human resource and training planning.
- (iv) Harmonization with other global initiatives in line with the ICAO Global and Regional Air Navigation plans.
- (v) Optimization of airspace and improved ATC procedures.
- (vi) Development of next generation air navigation system in India.
- (g) (i) Modernization of ATC system at Delhi and Mumbai already implemented.
- (ii) Uni-directional ATS routes have been implemented in Delhi Terminal Control Area.
- (iii) A post of Member (ANS) has been filled up in AAI.
- (iv) Three sectors are operational in Area Control Centre and two sectors are operational in Approach Control at IGI Airport in order to reduce the controllers workload and have the better situational awareness and surveillance of air traffic.

#### Additional Coaches

4971. SHRIMATI JAYAPRADA:  
SHRI NEERAJ SHEKHAR:

Will the Minister of RAILWAYS be pleased to state:

- (a) the average number of berths per train in reserved and unreserved category alongwith average number of passengers travelling therein;

(b) whether the Railways are aware the number of berths/coaches in the trains are highly inadequate vis-a-vis numbers of passengers travelling therein;

(c) whether the Railways propose to increase the number of berths/coaches particularly for unreserved category/poor passengers; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) The average number of reserved seats/berths per train and the average number of passengers per train are approximately 703 and 744 respectively.

Unreserved tickets are not train specific. However, the daily number of unreserved passengers is approximately 20.34 Million.

(b) The volume of passenger traffic is not uniform throughout the year and the occupancy varies from train to train and during peak and lean periods.

(c) and (d) Attachment of coaches in trains including unreserved coaches is an ongoing process subject to commercial justification, operational feasibility and resource availability. During this financial year, upto September 2010, total 275 coaches including 61 General Class coaches have been attached in different trains on regular basis. Besides, new train services are introduced and special trains are also run to generate more seat/berth capacity to clear extra rush of passenger traffic.

#### Debt of Airlines

4972. SHRI ASADUDDIN OWAISI: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether most of the airlines are on the verge of default in repaying loans to banks;

(b) if so, whether the big three domestic airlines have debts of over Rs. 60,000 crore;

(c) if so, whether to give some relief to the airlines, Reserve Bank of India (RBI) has issued some guidelines in regard to treating restructured loans not to be treated as non performing assets;

(d) if so, the details thereof; and

(e) the extent to which this step of RBI is likely to help cash strapped airlines?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) The details of long term debts of scheduled domestic airlines during the year 2008-09 are as follows:

Airline	Long Term Debts (Rs. in Millions)
NACIL	347148.2
Jet Airways	158856.1
JetLite	12086.1
Kingfisher Airlines	47250.0
Spicejet	330.0
Paramount Airways	3265.4*
IndiGo	3808.8

\*Amount reported against long term obligations under capital leases. The payment of loans to bank by the airlines is the commercial matter between airline and bank and guided by the commercial agreement between them. Ministry do not interfere in commercial matter of airlines.

(c) to (e) The information is being collected.

[Translation]

#### Rail Link to Malkhagiri

4973. SHRI RUDRAMADHAB RAY: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have approved the project to link Malkhagiri in Orissa by rail for setting up cement based industries in the stone-rich area;

(b) if so, the funds allocated for the purpose; and

(c) the time by which the said project is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) No, Madam.

(b) and (c) Do not arise.

[English]

#### Congestion at Airports

4974. SHRI RAMSINH RATHWA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government proposes to install a new civilian application system developed by US Defence equipment major Raytheon alongwith ISRO and Airports Authority of India which could help in removing the congestion in the airports;

(b) if so, the details of the specialities of the system; and

(c) the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) Yes, Madam. Airports Authority of India (AAI) has taken up the development of the GPS Added Geo Augmented Navigation (GAGAN) System in association with Indian Space Research Organization (ISRO) and M/S, Raytheon Company, USA which will help in precession Approach Navigation to Aircrafts Terminal Approach Areas of Indian Air space.

(b) GAGAN will provide seamless air navigation service across regional boundaries compatible with the



other space based Augmentation System being adopted by other countries like USA, Japan, Europe etc.

(c) Technology Demonstration Phase (TDS) of GAGAN has already been conceived in August, 2007. The Final Operational Phase (FOP) will be completed by June, 2012 and certified GAGAN service will be available by June, 2013.

[Translation]

#### Acknowledgment of Letter

4975. SHRI MANSUKHBHAI D. VASAVA:  
SHRIMATI RAMA DEVI:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the letters written by the Members of Parliament to the Minister of Law and Justice are not acknowledged;

(b) if so, the details alongwith the reasons therefor;

(c) the provisions made by the Government in this regard;

(d) whether there is rampant corruption in the recruitment of public notaries in the country;

(e) if so, the reasons therefor; and

(f) the corrective measures adopted by the Government in this regard?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) and (b) No, Madam. Letters received from Members of Parliament are being acknowledged

(c) Instructions contained in Manual on Office Procedure, published by Department of Personnel and Training, are being followed.

(d) to (f) No, Madam. Notaries are appointed strictly

in accordance with Notaries Act, 1952 and the Notaries Rules, 1956. Central Government has amended Notaries Rules, 1956 by Notaries (Amendment) Rules, 2009. As per the Rule 4(1) of the Amended Notaries Rules, 2009, a person may make an application for appointment as a Notary through the concerned District Judge or the Presiding Officer of the Court or Tribunal where he practices as an Advocate. Similarly, Rule 7A has been inserted introducing interview system for appointment of Notary Public.

#### Compensation to Fire Victims

4976. SHRI BADRI RAM JAKHAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether one year has passed since the fire broke out at the Indian Oil Corporation Depot, Jaipur, Rajasthan and 11 persons were killed in the said accident;

(b) if so, the details thereof;

(c) whether compensation of Rs. 10 lakh to those killed was announced;

(d) if so, the details thereof;

(e) whether six employees of the IOC including SC/ST employees have not so far got the said compensation; and

(f) if so, the reasons therefor and the time by which it is likely to be paid?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA):

(a) to (f): In the incident of fire that broke out on 29.10.2009 at oil depot of Indian Oil Corporation Limited (IOC) at Jaipur, Rajasthan, 11 persons had died, including 6 regular employees of IOC. Family members of all the 6 deceased employees of IOC, including SC/ST employees, have been paid compensation ranging from 22.70 lakhs to Rs. 117.0 lakhs in line with the policy of the Corporation, i.e. 100 times of basic pay and Dearness Allowance. In respect of

death caused by the fire to persons other than regular employee of the Corporation, IOC had paid compensation of Rs. 10 lakh per case.

[English]

#### Sky Bus Projects

4977. SHRI NILESH NARAYAN RANE: Will the Minister of RAILWAYS be pleased to state:

- (a) whether any proposal of Sky Bus Project in Mumbai and Delhi is pending with the Railways;
- (b) if so, whether it is true that Konkan Railway is engaged with this project;
- (c) if so, the details with present status thereof;
- (d) the financial implications involved therein; and
- (e) the extent to which this project is likely to reduce traffic congestion *vis-a-vis* input cost involved therein?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) No, Madam.

(b) to (e) Do not arise.

#### Frequency of Trains

4978. SHRIMATI J. SHANTHA: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the frequency of many trains have not been increased even after the announcement in Rail Budget;
- (b) if so, the reasons therefor; and
- (c) the time by which their frequency is to be increased?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) No, Madam. Out of 12 pairs of trains announced for increase in frequency

in Railway Budget 2010-11, increase in frequency for 5 pairs of trains has already been implemented.

(b) and (c) Increase in frequency of trains announced in Railway Budget 2010-11 are done during the course of same financial year i.e. 2010-11.

[Translation]

#### Linguistic Minority in India

4979. SHRI DILIP SINGH JUDEV: Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) the number of linguistic minority in the country;
- (b) the names of the languages, the speakers of which have been kept under the said category;
- (c) the State-wise, population of the speakers of these languages; and
- (d) the details of the development schemes for these linguistic minorities and the achievement made therein?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) "Linguistic Minority" is a State-based concept. The speakers of all languages other than the main official language(s) are linguistic minorities in the State concerned. There are approximately 20,19,95,866 (Twenty crore Nineteen lakh Ninety Five thousand Eight hundred Sixty six) linguistic minorities in the country as per Census 2001.

(b) The names of 122 identified Indian languages (22 Scheduled and 100 Non Scheduled languages, having a population of 10,000 or more speakers, as per the Census 2001) which constitute linguistic minority in one or more states, are enclosed as Statement-I.

(c) State-wise population of speakers of these languages is given at Col. 4 of Statement-II.

(d) A new scheme for creating awareness of Constitutional safeguards had been posed to the competent authority.

**Statement**

*Abstract of Speakers' Strength of Languages and Mother Tongues - 2001*

Presented below is an alphabetical abstract of languages and the mother tongues with speakers' strength of 10,000 and above at the all India level, grouped under each language. There are a total of 122 languages and 234 mother tongues. The 22 languages specified in the Eighth Schedule to the Constitution of India are given in Part A and languages other than those specified in the Eighth Schedule (numbering 100) are given in Part B.

**PART A - Languages specified in the Eighth Schedule (Scheduled Languages)**

Name of language and mother tongue(s) grouped under each language	Number of persons who returned the language (and the mother tongues grouped under each) as their mother tongue
---	--

1	2
<b>1. ASSAMESE</b>	1,31,68,484
1. Assamese	1,27,78,735
Others	3,89,749
<b>2. BENGALI</b>	8,33,69,769
1. Bengali	8,24,62,437
2. Chakma	1,76,458
3. Hajjong/Hajong	63,188
4. Rajbangsi	82,570
Others	5,85,116

1	2
<b>3. BODO</b>	13,50,478
1. Bodo/Boro	13,30,775
Others	19,703
<b>4. DOGRI</b>	22,82,589
1. Dogri	22,82,547
Others	42
<b>5. GUJARATI</b>	4,60,91,617
1. Gujarati	4,57,15,654
2. Gujrao/Gujrau	43,414
3. Saurashtra/Saurashtri	1,85,420
4. Others	1,47,129
<b>6. HINDI</b>	42,20,48,642
1. Awadhi	25,29,308
2. Bagheli/Baghel Khandi	28,65,011
3. Bagri Rajasthani	14,34,123
4. Banjari	12,59,821
5. Bhadrawahi	66,918
6. Bharmauri/Gaddi	66,246
7. Bhojpuri	3,30,99,497
8. Brajbhasha	5,74,245
9. Bundeli/Bundelkhandi	30,72,147
10. Chambeali	1,26,589
11. Chhattisgarhi	1,32,60,186

1	2	1	2
12. Churahi	61,199	35. Mewari	50,91,697
13. Dhundhari	18,71,130	36. Mewati	6,45,291
14. Garhwali	22,67,314	37. Nagpuria	12,42,586
15. Gojri	7,62,332	38. Nimadi	21,48,146
16. Harauti	24,62,867	39. Pahari	28,32,825
17. Haryanvi	79,97,192	40. Panch Pargania	1,93,769
18. Hindi	25,79,19,635	41. Pangwali	16,285
19. Jaunsari	1,14,733	42. Pawari/Powari	4,25,745
20. Kangri	11,22,843	43. Rajasthani	1,83,55,613
21. Khairari	11,937	44. Sadan/Sadri	20,44,776
22. Khari Boli	47,730	45. Sirmauri	31,144
23. Khortha/Khotta	47,25,927	46. Sondwari	59,221
24. Kulvi	1,70,770	47. Sugali	1,60,736
25. Kumauni	20,03,783	48. Surgujia	14,58,533
26. Kurmal Thar	4,25,920	49. Surjapuri	12,17,019
27. Labani	22,162	Others	1,47,77,266
28. Lamani/Lambadi	27,07,562	<b>7. KANNADA</b>	3,79,24,011
29. Laria	67,697	1. Badaga	1,34,514
30. Lodhi	1,39,321	2. Kannada	3,77,42,232
31. Magadhi/Magahi	1,39,78,565	3. Kuruba/Kurumba	14,613
32. Malvi	55,65,167	Others	32,652
33. Mandeali	6,11,930	<b>8. KASHMIRI</b>	55,27,698
34. Marwari	79,36,183	1. Kashmiri	53,62,349

1		2		1		2	
2.	Kishtwari	33,429		<b>15. ORIYA</b>		3,30,17,446	
3.	Siraji	87,179		1.	Bhatri	2,16,940	
	Others	44,741		2.	Oriya	3,21,10,482	
<b>9. KONKANI</b>		24,89,015		3.	Proja	92,774	
1.	Konkani	24,20,140		4.	Relli	21,965	
2.	Kudubi/Kudumbi	10,192		5.	Sambalpur	5,18,803	
3.	Malwani	46,851			Others	56,482	
	Others	11,832		<b>16. PUNJABI</b>		2,91,02,477	
<b>10. MAITHILI</b>		1,21,79,122		1.	Bagri	6,46,921	
1.	Maithili	1,21,78,673		2.	Bilaspuri/Kahluri	1,79,511	
	Others	449		3.	Punjabi	2,81,52,794	
<b>11. MALAYALAM</b>		3,30,66,392			Others	1,23,251	
1.	Malayalam	3,30,15,420		<b>17. SANSKRIT</b>		14,135	
2.	Yerava	19,643		1.	Sanskrit	14,099	
	Others	31,329			Others	36	
<b>12. MANIPURI'</b>		14,66,705		<b>18. SANTALI</b>		64,69,600	
1.	Manipuri	14,66,497		1.	Karmali	3,68,853	
	Others	208		2.	Santali	59,43,679	
<b>13. MARATHI</b>		7,19,36,894			Others	1,57,068	
1.	Marathi	7,17,01,478		<b>19. SINDHI</b>		25,35,485	
	Others	2,35,416		1.	Kachchhi	8,23,058	
<b>14. NEPALI<sup>2</sup></b>		28,71,749		2.	Sindhi	16,94,061	
1.	Nepali	28,67,922			Others	18,366	
	Others	3,827					

1		2		1		2	
<b>20. TAMIL</b>		6,07,93,814		<b>2. AFGHANI/KABULI/PASHTO</b>		11,086	
1. Kaikadi		23,694		1. Afghani/Kabuli/Pashto		11,086	
2. Tamil		6,06,55,813		<b>3 ANAL</b>		23,191	
3. Yerukala/Yerukula		69,533		1. Anal		21,420	
Others		44,774		Others		1,771	
<b>21. TELUGU</b>		7,40,02,856		<b>4. ANGAMI</b>		1,32,225	
1. Telugu		7,38,17,148		1. Angami		49,685	
2. Vadari		1,71,725		Others		82,540	
Others		13,983		<b>5. AO</b>		2,61,387	
<b>22. URDU</b>		5,15,36,111		1. Ao		2,57,404	
1. Urdu		5,15,33,954		Others		3,983	
Others		2,157		<b>6. ARABIC/ARBI</b>		51,728	
1. Excludes figures of Paomata, Mao-Maram and Purul sub divisions of Senapati district of Manipur for 2001 Census.				1. Arabic/Arbi		51,715	
Manipuri includes Meithei.				Others		13	
2. Nepali includes Gorkhali.				<b>7. BALTI</b>		20,053	
<b>PART B - Languages not specified in the Eighth Schedule (Non-Scheduled Languages)</b>				1. Balti		20,051	
				Others		2	
<b>1. ADI</b>		1,98,462		<b>8. BHIL/BHILODI</b>		95,82,957	
1. Adi		97,012		1. Baori		27,242	
2. Adi Gallong/Gallong		61,887		2. Barel		6,37,751	
3. Adi Miniyong/Miniyong		17,274		3. Bhilali		6,80,689	
Others		22,289		4. Bhili/Bhilodi		33,13,481	
				5. Chodhari		2,09,363	

1		2		1		2	
6.	Dhodia	1,69,290		12.	<b>CHAKHESANG</b>	11,415	
7.	Gamti/Gavit	2,83,697		1.	Chakhesang	11,415	
8.	Garasia	51,183		13.	<b>CHAKRU/CHOKRI</b>	83,560	
9.	Kokna/Kokni/Kukna	1,10,602		1.	Chakru/Chokri	83,560	
10.	Mawchi	99,474		14.	<b>CHANG</b>	62,408	
11.	Paradhi	49,290		1.	Chang	62,408	
12.	Pawri	1,54,918		15.	<b>COORGI/KODAGU</b>	1,66,187	
13.	Rathi	1,01,458		1.	Coorgi/Kodagu	1,66,187	
14.	Tadavi	99,348		16.	<b>DEORI</b>	27,960	
15.	Varli	4,75,433		1.	Deori	27,960	
16.	Vasava	4,17,665		17.	<b>DIMASA</b>	1,11,961	
17.	Wagdi	25,10,811		1.	Dimasa	1,10,671	
	Others	1,91,262			Others	1,290	
9.	<b>BHOTIA</b>	81,012		18.	<b>ENGLISH</b>	2,26,449	
1.	Bhotia	68,800		1.	English	2,26,449	
2.	Zanskari	11,443		19.	<b>GADABA</b>	26,262	
	Others	769		1.	Gadaba	26,082	
10.	<b>BHUMIJ</b>	47,443			Others	180	
1.	Bhumij	30,719		20.	<b>GANGTE</b>	14,500	
	Others	16,724		1.	Gangte	14,394	
11.	<b>BISHNUPURIYA</b>	77,545			Others	106	
1.	Bishnupriya Manipuri/ Manipuri Bishnupriya	72,899		21.	<b>GARO</b>	8,89,479	
	Others	4,646		1.	Garo	8,85,522	
					Others	3,957	

1	2
<b>22. GONDI</b>	27,13,790
1. Dorti	37,731
2. Gondi	25,05,247
3. Kalari	26,797
4. Maria	88,984
5. Muria	16,620
Others	38,411
<b>23. HALABI</b>	5,93,443
1. Halabi	5,92,501
Others	942
<b>24. HALAM</b>	38,275
1. Halam	14,316
Others	23,959
<b>25. HMAR</b>	83,404
1. Hmar	83,404
<b>26. HO</b>	10,42,724
1. Ho	10,37,987
Others	4,737
<b>27. JATAPU</b>	39,331
1. Jatapu	39,319
Others	12
<b>28. JUANG</b>	23,708
1. Juang	23,708

1	2
<b>29 KABUI</b>	94,758
1. Kabui	29,175
2. Rongmei	61,197
Others	4,386
<b>30 KARBI/MIKIR</b>	4,19,534
1. Karbi/Mikir	4,19,512
Others	22
<b>31. KHANDESHI</b>	20,75,258
1. Ahirani	18,65,813
2. Dangi	1,38,756
3. Gujari	48,747
4. Khandeshi	17,413
Others	4,529
<b>32. KHARIA</b>	2,39,608
1. Kharia	2,37,479
Others	2,129
<b>33. KHASI</b>	11,28,575
1. Bhoi Khasi	14,882
2. Khasi	8,28,545
3. Pnar/Synteng	2,43,441
4. War	25,888
Others	15,821
<b>34. KHEZHA</b>	40,768
1. Khezha	39,436
Others	1,332



1		2		1		2	
<b>35. KHIEMNUNGAN</b>		37,755		<b>44. KONYAK</b>		2,48,109	
1. Khiemnungan		37,755		1. Konyak		2,48,109	
<b>36. KHOND/KONDH</b>		1,18,597		<b>45. KORKU</b>		5,74,481	
1. Khond/Kondh		1,15,330		1. Korku		5,41,880	
Others		3,267		2. Muwasi		29,288	
<b>37. KINNAURI</b>		65,097		Others		3,313	
1. Kinnauri		64,817		<b>46. KORWA<sup>2</sup></b>		34,586	
Others		280		1. Koraku		27,942	
<b>38. KISAN</b>		1,41,088		Others		6,644	
1. Kisan		1,41,088		<b>47. KOYA</b>		3,62,070	
<b>39. KOCH</b>		31,119		1. Koya		3,62,070	
1. Koch		28,578		<b>48. KUI</b>		9,16,222	
Others		2,541		1. Kui		9,15,392	
<b>40. KODA/KORA</b>		43,030		Others		830	
1. Koda/Kora		36,528		<b>49. KUKI</b>		52,873	
Others		6,502		1. Kuki		47,856	
<b>41. KOLAMI</b>		1,21,855		Others		5,017	
1. Kolami		1,21,855		<b>50. KURUKH/ORAOON</b>		17,51,489	
<b>42. KOM</b>		14,673		1. Kurukh/Oraon		17,37,044	
1. Kom		14,673		Others		14,445	
<b>43. KONDA<sup>1</sup></b>		56,262		<b>51. LADAKHI</b>		1,04,618	
1. Kodu		45,428		1. Ladakhi		1,04,502	
Others		10,834		Others		116	

1	2	1	2
<b>52. LAHAULI</b>	22,646	Others	2,845
1. Lahauli	20,138	<b>61. MALTO<sup>4</sup></b>	2,24,926
Others	2,508	1. Pahariya	83,050
<b>53. LAHNDA<sup>3</sup></b>	92,234	Others	1,41,876
1. Multani	56,096	<b>62. MARAM</b>	37,340
2. Bahawalpuri	11,873	1. Maram	37,340
3. Punchhi	19,871	<b>63. MARING</b>	22,326
Others	4,394	1. Maring	22,326
<b>54. LAKHER</b>	34,751	<b>64. MIRI/MISHING</b>	5,51,224
1. Lakher	34,751	1. Miri/Mishing	5,51,182
<b>55. LALUNG</b>	27,072	Others	42
1. Lalung	27,072	<b>65. MISHMI</b>	33,955
<b>56. LEPCHA</b>	50,629	1. Mishmi	17,283
1. Lepcha	50,629	Others	16,672
<b>57. LIANGMEI</b>	34,232	<b>66. MOGH</b>	30,639
1. Liangmei	34,077	1. Mogh	30,559
Others	155	Others	80
<b>58. LIMBU</b>	37,265	<b>67. MONPA</b>	55,876
1. Limbu	28,127	1. Monpa	51,035
Others	9,138	Others	4,841
<b>59. LOTH A</b>	1,70,001	<b>68. MUNDA</b>	4,69,357
1. Lotha	1,70,001	1. Kol	12,720
<b>60. LUSHAI/MIZO</b>	6,74,756	2. Munda	4,26,820
1. Lushai/Mizo	6,71,911	Others	29,817

1		2		1		2	
<b>69. MUNDARI</b>		10,61,352		<b>76. PERSIAN</b>		11,688	
1. Mundari		10,46,951		1. Persian		11,688	
2. Mura		14,204		<b>77. PHOM</b>		1,22,508	
Others		197		1. Phom		1,22,508	
<b>70. NICOBARESE</b>		28,784		<b>78. POCHURY</b>		16,744	
1. Nicobarese		28,784		1. Pochury		16,728	
<b>71. NISSI/DAFLA</b>		2,11,485		Others		16	
1. Apatani		28,422		<b>79. RABHA</b>		1,64,770	
2. Bangni		18,842		1. Rabha		1,64,266	
3. Nissi		1,18,111		Others		504	
4. Tagin		38,244		<b>80. RAI</b>		14,378	
Others		7,866		1. Rai		10,446	
<b>72. NOCTE</b>		32,957		Others		3,932	
1. Nocte		27,749		<b>81. RENGMA</b>		61,345	
Others		5,208		1. Rengma		61,345	
<b>73. PAITE</b>		64,100		<b>82. SANGTAM</b>		84,273	
1. Paite		64,065		1. Sangtam		84,171	
Others		35		Others		102	
<b>74. PARJI<sup>5</sup></b>		51,216		<b>83. SAVARA</b>		2,52,519	
1. Dhurwa		45,310		1. Savara		2,52,487	
Others		5,906		Others		32	
<b>75. PAWI</b>		24,965		<b>84. SEMA</b>		1,03,529	
1. Pawi		24,965		1. Sema		1,03,529	

1	2	1	•2
<b>85. SHERPA</b>	18,342	2 Reang	76,450
1. Sherpa	18,342	3 Tripuri	15,002
<b>86. SHINA</b>	34,390	Others	607
1. Shina	34,251	<b>94. TULU</b>	17,22,768
Others	139	1. Tulu	17,20,422
<b>87. SIMTE</b>	10,225	Others	2,346
1. Simte	10,225	<b>95. VAIPHEI</b>	39,673
<b>88. TAMANG</b>	17,494	1. Vaiphei	39,673
1. Tamang	17,494	<b>96. WANCHO</b>	49,072
<b>89. TANGKHUL</b>	1,42,035	1. Wancho	49,072
1. Tangkhul	1,42,023	<b>97. YIMCHUNGRE</b>	92,144
Others	12	1. Tikhir	16,828
<b>90 TANGSA</b>	40,086	2. Yimchungre	72,030
1. Tangsa	12,604	Others	3,286
Others	27,482	<b>98. ZELIANG</b>	61,547
<b>91. THADO</b>	1,90,595	1. Zeliang	61,547
1. Thado	1,86,471	<b>99. ZEMI</b>	34,110
Others	4,124	1. Zemi	34,102
<b>92. TIBETAN</b>	85,278	Others	8
1. Tibetan	77,305	<b>100. ZOU</b>	20,857
Others	7,973	1. Zou	20,857
<b>93. TRIPURI</b>	8,54,023		
1 Kokbarak	7,61,964		

<sup>1</sup> **KONDA** : A number of Mother tongues including Konda have been grouped together under the language name Konda on the basis of their linguistic affiliation but out of these only Kodu fulfills the criterion of 10,000 or more speakers at the all-India level and

hence only Kodu appears by name as a mother tongue and the rest are included under 'Others'.

2 **KORWA:** A number of Mother tongues including Korwa have been grouped together under the language name Korwa, on the basis of their linguistic affiliation but out of these only Koraku fulfills the criterion of 10,000 or more speakers at the all-India level and hence only Koraku appears by name as a mother tongue and the rest are included under 'Others'.

3 **LAHNDA:** A number of Mother tongues including Lahnda have been grouped together under the name Lahnda on the basis of Linguistic Survey of India (LSI) classification of G.A. Grierson, but out of these only Bahawalpuri, Multani and PUNCHHI fulfills the criterion of 10,000 or more speakers at the all India level and hence Bahawalpuri, Multani and PUNCHHI appear by name as a Mother tongues and the rest are included

under 'Others'. Since the main area of Lahnda speaker is now in Pakistan, India's population of Lahnda speakers is rather small.

4 **MALTO:** Malto represents a number of Mother tongues including Malto itself of which only Pahariya fulfills the criterion of 10,000 or more speakers at the all-India level and hence only Pahariya appears by name as a mother tongue and the rest are included under 'Others'. The Malto is used by the people themselves to denote their language and its status as an independent language has been established.

5 **PARJI :** A number of Mother tongues including Parji have been grouped together under the language name Parji, but out of these only Dhurwa fulfills the criterion of 10,000 or more speakers at the all-India level and hence only Dhurwa appears by name as a Mother tongue and the rest are included under 'Others'.

### **Statement-II**

#### *State-wise Break-up of Linguistic Minorities*

State/U.T.*	Total Population	Main Official Language	Speakers of Official Language	Population of Linguistic Minorities	Percentage of Linguistic Minorities
1	2	3	4	5	6
<b>Northern Zone</b>					
Chandigarh*	900,635	Hindi/English	608,218	292,417	32.47
Delhi*	13,850,507	Hindi/English	11,210,843	2,639,664	19.06
Haryana	21,144,564	Hindi	18,460,843	2,683,721	12.69
Himachal Pradesh	6,077,900	Hindi/English	5,409,758	668,142	10.99
Jammu and Kashmir	10,143,700	Urdu	13,251	10,130,449	99.87
Punjab	24,358,999	Punjabi	22,334,369	2,024,630	8.31

1	2	3	4	5	6
Rajasthan	56,507,188	Hindi	51,407,216	5,099,972	9.03
<b>Central Zone</b>					
Bihar	82,998,509	Hindi	60,635,284	22,363,225	26.94
Chhattisgarh	20,833,803	Hindi	17,210,481	3,623,322	17.39
Jharkhand	26,945,829	Hindi	15,510,587	11,435,242	42.44
Madhya Pradesh	60,348,023	Hindi	52,658,687	7,689,336	12.74
Uttarakhand	8,489,349	Hindi	7,466,413	1,022,936	12.05
Uttar Pradesh	166,197,921	Hindi	151,770,131	14,427,790	8.68
<b>Eastern Zone</b>					
Arunachal Pradesh	1,097,968	English	0	1,097,968	100.00
Assam	26,655,528	Assamese	13,010,478	13,645,050	561.19
Manipur	2,293,896	Manipuri	1,266,098	1,027,798	44.81
Meghalaya	2,318,822	English	0	2,318,822	100.00
Mizoram	888,573	English	0	888,573	100.00
Nagaland	1,990,036	English	0	1,990,036	100.00
Orissa	36,804,660	Oriya	30,563,507	6,241,153	16.96
Sikkim	540,851	English	0	540,851	100.00
Tripura	3,199,203	Bengali	2,147,994	1,051,209	32.86
West Bengal	80,176,197	Bengali	68,369,255	11,806,942	14.73
<b>Western Zone</b>					
Dadra and Nagar Haveli	220,490	Hindi	33,237	187,253	84.93
Daman and Diu	158,204	Gujarati	107,090	51,114	32.31
Goa	1,347,668	Konkani	769,888	577,780	42.87

1	2	3	4	5	6
Gujarat	50,671,017	Gujarati	42,768,386	7,902,631	15.60
Karnataka	52,850,562	Kannada	34,838,035	18,012,527	34.08
Maharashtra	96,878,627	Marathi	66,643,942	30,234,685	31.21
<b>Southern Zone</b>					
Andaman and Nicobar Islands*	356,152	Hindi/English	64,933	291,219	81.77
Andhra Pradesh	76,210,007	Telugu	63,904,791	12,305,216	16.15
Kerala	31,841,374	Malyalam	30,803,747	1,037,627	3.26
Lakshadweep*	60,650	English	0	60,650	100.00
Puducherry*	974,345	Tamil/Telugu/Malyalam	955,192	19,153	1.97
Tamil Nadu	62,405,679	Tamil	55,798,916	6,606,763	10.59
<b>Gross Total</b>	<b>102,873,436</b>			<b>201,995,866</b>	<b>19.64</b>

Source: Census 2001: The Break-up of Linguistic Minorities has been worked out on the basis of the Language Data 2001, released by the Census Commissioner and Registrar General, India.

**Linguistic Minorities:** Linguistic Minorities are taken to be Groups or Collectivities of individuals, who speak an Indian language, which is other than the Main Official Language(s) of the State/U.T.\* concerned.

[English]

**Blowout Gas Pipeline of GAIL**

4980. SHRI L. RAJA GOPAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether there was a blowout between Ponnamanda-Kadali, Mandal Mamidikuduru in East Godavari District of Andhra Pradesh recently;

(b) if so, the details thereof;

(c) whether the gas pipeline belongs to GAIL India Ltd.;

(d) if so, the reasons behind this blowout; and

(e) the total loss suffered by GAIL India Ltd. as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA):

(a) Yes, Madam.

(b) There was a leakage and fire on 9.11.2010 in Ponnamanda-Kadali natural gas pipeline at 2.3 km chainage location from Ponnamanda. The location is in the midst of a canal and adjacent to a fish pond. The upstream and downstream isolation valves were closed immediately. Repairing of the affected portion of the pipeline has been

completed on 20.11.2010 and subsequently, the canal has also been restored. Intelligent pigging from Ponnamanda-Kadali natural gas pipeline has been carried out to further establish the integrity of the pipeline.

(c) Yes, Madam.

(d) Apparent reason for the leakage appears to be internal corrosion of the pipeline due to corrosive substances present in the gas.

(e) GAIL has spent about Rs. 48 Lakhs towards rectification of the blast section. The gas loss is about 26000 Standard Cubic Meters.

#### Production of Natural Gas in Gujarat

4981. SHRI VIKRAMBHAI ARJANBHAI MADAM: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the total volume of associated gas produced and volume flared annually during the last three years in Gujarat indicating the value of such gas flared;

(b) the utility pattern of such associated gas including production of Compressed Natural Gas (CNG) or cooking gas and other petrochemical products;

(c) the present percentage of utilization of the un-flared gas, component-wise;

(d) whether the Government has any plan for productive utilization of this national asset including investment proposals;

(e) if so, the details thereof; and

(f) the quantum of carbon emitted to the environment by the flared gas?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA):

(a) The total volume of associated gas produced and volume flared annually during the last three years in Gujarat are 6039.84 MMSCM and 86.9 MMSCM respectively. The value of such gas flared during the same period is Rs. 32.64 crore.

(b) Natural Gas produced is handed over to M/s GAIL for further transportation and distribution to various consumers, after meeting internal requirements e.g. artificial lift of oil, power, gas engines, heater-treater, bath -heater and for producing value added products. However, private/Joint venture companies also sell such gases to various industries such as ceramic and brick factories, chemical factories and other small scale industries.

(c) The percentage utilization of un-flared associated gas for 2009-10 in Gujarat is as under:

	Associated Gas Production (MMSCM)	Associated Gas Flared (MMSCM)	Associated Gas internally consumed	Associated Gas sold (MMSCM)	Associated Gas utilized
ONGC	1933	19.33 (1%)	580 (30%)	1331 (69%)	99%
Pvt./JVs	31.17	15.11 (48.49%)	1.47 (4.72%)	14.58 (46.79%)	51.51%

(d) and (e) The Contractors under the PSC regime are making constant efforts to minimize the gas flaring by looking for new buyers to sell the gas being flared. However, small amount of gas needs to be still flared for technical reasons.

(f) The quantum of Carbon emitted by the flared gas depends on calorific value of the flared gas. The air quality surrounding the producing fields is periodically monitored as per the stipulations laid down by Ministry of Environment and Forest/State Pollution Control Boards.



**PSEs in Maharashtra**

4982. SHRI CHANDRAKANT KHAIRE: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) the Public Sector Enterprises (PSEs) located in Maharashtra;

(b) the profit and losses of each of the units; and

(c) the assistance given to PSEs which are in losses in Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): (a) and (b) As per information available in Public Enterprises Survey (2008-09) that was laid in the Parliament on 25.2.2010, there are 22 operating Central Public Sector Enterprises (CPSEs) whose Registered Offices are located in the state of Maharashtra. Their profit and loss as on 31.3.2009 is enclosed as Statement.

(c) Government has given revival package to 3 loss making CPSEs located in Maharashtra, namely, Hindustan Antibiotics Ltd., Hindustan Organic Chemicals Ltd. and National Film Development Corporation Ltd. amounting to Rs. 405.16 crore, 250.00 crore and 31.40 crore respectively.

**Statement**

*PSUs of Maharashtra as per their Registered Offices*

(Rs. in lakh)

Sl. No.	Name of the CPSEs	Profit/Loss (2008-09)
1	2	3
1.	Air India Charters Ltd.	(-) 33960

1	2	3
2.	BEL Optronics Devices Ltd.	(-) 359
3.	Bharat Petroleum Corporation Ltd.	73590
4.	Cotton Corporation of India Ltd.	6678
5.	Export Credit Guarantee Corporation of India Ltd.	28339
6.	Hindustan Antibiotics Ltd.	(-) 2879
7.	Hindustan Organic Chemicals Ltd.	(-) 2528
8.	Hindustan Petroleum Corporation Ltd.	7498
9.	Hotel corporation of India Ltd.	(-) 1861
10.	Indian Oil Corporation Ltd.	294955
11.	Indian Rare Earths Ltd.	5677
12.	Maharashtra Electros melt Ltd.	4089
13.	Manganese Ore (India ) Ltd.	66379
14.	Mazagaon Dock Ltd.	27073
15.	Millennium Telecom Ltd.	(-) 5
16.	Mineral Exploration Corporation Ltd.	124
17.	Mumbai Railway Vikas Corporation Ltd.	1763
18.	National Film Development Corporation Ltd.	(-) 1113
19.	Rashtriya Chemicals and Fertilizers Ltd.	21158
20.	Richardson and Cruddas (1972) Ltd.	(-) 3030
21.	Shipping Corporation of India Ltd.	94076
22.	Western Coalfields Ltd.	33543

### Increase in Reservation Counters

4983. SHRI HARIBHAU JAWALE: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways propose to increase the ticket booking and reservation counters at various places in the country in proportion to the increased rush of the passengers;

(b) if so, the details thereof, location-wise and State-wise;

(c) whether the Railways propose to increase private participation for this purpose; and

(d) if so, the details thereof with guidelines adopted?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Number of counters at the existing locations are increased/decreased wherever commercially justified and feasible. This is a continuous process.

(b) Ticket booking offices for selling unreserved tickets are available at all stations on Indian Railways. For facilitating the availability of unreserved tickets, Jansadharan Ticket Booking Sevaks (JTBS) have been appointed by Railways to sell unreserved tickets through Unreserved Ticketing System (UTS).

For expansion of the reserved ticketing facility, the installation of Passenger Reservation System (PRS) at 144 new locations is already sanctioned for the year 2010-11. State-wise list of locations is not maintained.

(c) and (d) There is no proposal to increase private participation. However, to facilitate availability of tickets through other than Railway Booking/Reservation counters, the following schemes are already in vogue:-

(i) Sale of reserved tickets through Post Offices and State Governments;

(ii) Sale of reserved e-tickets through Web Agents and Web service Agents appointed by Indian Railway Catering and Tourism Corporation (IRCTC), and

(iii) Sale of unreserved tickets through JTBS appointed by Railways.

### Supply of Fertilizers at Reduced Rates

4984. SHRI SARVEY SATYANARAYANA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government proposes to provide the fertilizers in the country at the reduced rates through Public Distribution System;

(b) if so, the details thereof; and

(c) if not, the time by which such proposal is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) to (c) No, Madam. There is no proposal for supply of fertilizers through Public Distribution System.

[Translation]

### Disruption of Train Services

4985. DR. KIRODI LAL MEENA: Will the Minister of RAILWAYS be pleased to state:

(a) whether operation of trains has been affected badly due to floods, terrorism and naxalite activities in various parts of the country during the current year;

(b) if so, the details of the cancelled/rescheduled trains as a result thereof, zone-wise and date-wise;

(c) the details of the loss suffered by the Railways due to this, Zone-wise; and

(d) the steps taken by the Railways to tackle this problem?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Yes, Madam.

(b) A Statement is laid on the Table of the House.

(c) The monetary loss to the Railways is not calculated train-wise or on the basis of punctuality of trains.

(d) With regard to the problem of floods, Railways remains vigilant and coordinates with the State Government specially during monsoon to prevent damage to track.

With regard to terrorism and left wing extremist activities, 'Policing on Railways' is a State subject and prevention of crime, registration of cases, their investigation and maintenance of law and order in Railway premises as well as on running trains are, therefore the statutory responsibility of the State police, which they discharge through the Government Railway Police (GRP) of the State concerned. However, to provide better security to the travelling passengers in trains and passenger areas, the RPF Act, 1957 and the Railways Act, 1989 have been amended in the year 2003 to enable the Railways, through the Railway Protection Force, to supplement the efforts of the State Governments in controlling crime on the Railways.

#### Statement

*The details of the cancelled/rescheduled trains as a result of flood, terrorism and left wing extremist activities zone-wise from April-November 2010 is as under:*

Railway	Flood	Left wing extremist activities	Terrorism
1	2	3	4
Central Railway	—	623	—

	1	2	3	4
Eastern Railway		9	—	—
East Central Railway		—	581	—
East Cost Railway		—	123	—
Northern Railway		1,653	—	1,230
North Eastern Railway		48	—	—
Northeast Frontier Railway		—	—	68
North Western Railway		86	—	—
Southern Railway		14	—	—
South Eastern Railway		—	2,840	—
South East Central Railway		2	—	—
Western Railway		192	414	—
<b>Total</b>		<b>2,004</b>	<b>4,581</b>	<b>1,298</b>

[English]

#### Common Code of Ethics for Pharmaceutical Industry

4986. SHRI S. PAKKIRAPPA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government has received representations from the small and medium pharmaceutical manufacturers in the country for evolving a common code of ethics for the pharmaceutical industry;

(b) if so, the details thereof;

(c) whether it is a fact that under the pressure of multinational drug companies, the Government is not showing any interest to opt for a common code of ethics;

(d) if so, the facts thereof; and

(e) the steps taken/proposed to be taken by the Government to adopt common code of ethics for the pharmaceutical industry to bring down the prices of medicines at a reasonable level?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) to (e) There were some reports in the newspapers in the recent past regarding promotional expenses being made by the Pharma Companies. The reports suggest that some unethical marketing practices are being followed by certain pharma companies. Keeping in view the seriousness of the allegations made in the media reports, this Department felt the need to take up the matter in the interest of the consumers/patients as such promotional expenses being extended to doctors had direct implications on the pricing of drugs and its affordability. After discussing the issues with the Pharma Associations/Industry and follow up, most of the Pharmaceutical Associations have adopted a Uniform Code of Pharmaceutical Manufacturing Practices (UCMP). The Department of Pharmaceuticals is now examining the possibility of framing a UCPMP which would in the first instance be adopted voluntarily.

#### Incentivising Organic Food Products

4987. SHRIMATI ANNU TANDON: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government is considering to incentivise organic food products by giving benefits to food processing industries, using organic food materials;

(b) if so, the details thereof;

(c) whether the Government is considering measures to integrate food processing industries with the benefits available to Micro, Small and Medium Enterprises (MSMEs); and

(d) if so, the details thereof?

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a) and (b) Under the 11th Plan Schemes, there is no specific incentive for Food Processing Industries using organic food materials. However, the Government operates a scheme namely, Scheme of Technology upgradation/Establishment/Modernization of Food Processing Industries under which financial assistance in the form of grant-in-aid is provided to all the Food Processing Sectors including Organic food products @ 25% of the cost of Plant and Machinery and Technical Civil Works subject to a maximum of Rs. 50.00 lakhs in general areas or 33.33% subject to a maximum of Rs. 75.00 lakhs in difficult areas.

(c) and (d) During the operation of 8th to 10th Plan periods under the Scheme of Infrastructure Development, Government had approved setting up of 56 Food Parks in various locations of the country with a view to make available common infrastructure facilities for food processing industries, especially Micro, Small and Medium Enterprises (MSMEs) pertaining to all sectors including Organic Food Products. The scheme provided for a grant upto 25% of the project cost subject to a maximum of Rs. 4.00 Cr. in general areas. Higher scale of assistance @ 33.3% was admissible for difficult areas of North-Eastern States, J&K, Himachal Pradesh and Uttarakhand subject to a maximum of Rs.4.00 crore for each project.

Under 11th Plan Schemes, the Government has approved a new scheme namely Infrastructure Development Scheme for Mega Food Parks which aims at creating state of art infrastructure facilities for the food processing industries from farm gate to retailer's outlet with an efficient supply chain management having strong backward and forward linkages. The Scheme provides for Plug and Play facility which consists of standard factory sheds for Micro and Small Enterprises (MSEs), built on a maximum of 10 per cent of the area of Central Processing Units (CPC), of the Mega Food Park projects. In the 1st phase of implementation, 10 Mega Food Park projects have been approved in the States of Andhra Pradesh, Assam, Jharkhand, Karnataka, Maharashtra, Punjab, Tamil Nadu, Uttarakhand, Uttar Pradesh and West Bengal.

[Translation]

**Railway Line from Gandhi Nagar  
to Prateeja**

4988. SHRI MAHENDRASINH P. CHAUHAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have any proposal to lay a railway line from Gandhi Nagar to Prateeja;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the time by which the said work is likely to be started and completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) No, Madam.

(b) to (d) Do not arise.

[English]

**Lease of Chiria Mines**

4989. SHRI AVTAR SINGH BHADANA: Will the Minister of STEEL be pleased to state:

(a) whether Steel Authority of India Limited (SAIL) has successfully resolved the Chiria mines lease issue with the Government of Jharkhand in allotment of 1 billion tonnes of reserves in the said area; and

(b) if so, the details of leases sanctioned to SAIL presently, quantum of reserves with SAIL, leases applied for by SAIL and leases awaiting renewal to SAIL?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): (a) and (b) The Ministry of Steel and Steel Authority of India Limited (SAIL) have been making sustained efforts to resolve the matter of pending renewals of the Chiria leases in favour of SAIL with the State Government of Jharkhand at appropriate levels in the Government of India. Out of the 6 leases at

Chiria at present with SAIL, renewals of 3 leases are under dispute with the Government of Jharkhand and is at present pending before the Hon'ble Supreme Court and 2 leases are under deemed extension. The details of the leases are given below:

Sl. No.	Lease	Granted on	Lease Renewal Status
1.	Budhaburu	8.12.1945	In-principle approval granted
2.	Ajitaburu	7.12.1947	Under dispute
3.	Sukri-Latur	22.3.1949	Under dispute
4.	Dhobil	8.3.1948	Under deemed extension
5.	Tatiburu	1.9.1949	Under dispute
6.	Ankua	14.6.1982	Under deemed extension

As a result of vigorous efforts made by Ministry of Steel and SAIL, Government of Jharkhand has conveyed in-principle approval on 23.10.2009 for renewal of Budhaburu (Mc-Lellan) lease of Chiria iron ore mine containing around 800 million tonnes of iron ore. Total estimated reserves with SAIL in the leases of Chiria iron ore mines are about 1840 million tonnes. To meet the further requirement of iron ore, SAIL has submitted mining lease application to the Government of Jharkhand for an area of 2580 hectares in Ghatkuri reserve forest in West Singhbhum district of Jharkhand on 29.5.07.

[Translation]

**Dilapidated Condition of Bogies**

4990. SHRI MADHU KODA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways are aware of the dilapi-

dated condition of coaches of Ranchi-New Delhi Rajdhani Express;

(b) if so, the steps taken by the Railways in this regard;

(c) whether the Railways have any proposal for running Ranchi-New Delhi Rajdhani Express (via Gomo) three days a week;

(d) if so, the time by which the said train is likely to be run thrice a week; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) Coaches for passenger services are provided with a certain level of amenities and fittings, besides conforming to laid down safety benchmark. Maintenance and upkeep of coaches is a continual requirement and this is carried out periodically during laid down maintenance schedule in open line, as well as periodic overhauls in the Workshops. Besides, coaches are also given a 'Mid-life' rehabilitation to restore their condition.

(c) to (e) Increase in the frequency of 2439/2440 Ranchi-New Delhi Rajdhani Express from 2 days to 3 days a week is not feasible at present due to operational and resource constraints.

#### Train Stoppages

4991. SHRIMATI SUSHILA SAROJ: Will the Minister of RAILWAYS be pleased to state:

(a) the policy adopted by the Railways to accept the local demands for providing stoppage of Trains across the country;

(b) whether the demands for providing stoppage of trains at Ataria station in district Sitapur and Harauni station in Lucknow are under consideration of the Railways; and

(c) if so, the time by which final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Provision of stoppages depend upon the factors like demands, traffic offering at the stations, operational feasibility, commercial viability, availability of alternative services, passing time of the train at the station, population and significance of towns/cities and new developments taking place etc.

(b) and (c) Representations for providing additional stoppage of trains at Ataria and Harauni have been examined and not found commercially justified and operationally feasible for the present.

[English]

#### Green Toilets on Trains

4992. SHRI N. CHELUVARAYA SWAMY: Will the Minister of RAILWAYS be pleased to state:

(a) the present status of development and installation of environment friendly "green toilets";

(b) the details of technology adopted by the Railways in this regard;

(c) whether the technology developed by Research Design and Standards Organization (RDSO) has undergone any field trials in this regard;

(d) if so, the details thereof; and

(e) the time by which it is likely to be finalised and implemented in all the trains?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) Efforts are on in several directions for development of Environment Friendly Toilets. A Memorandum of Understanding has been signed by Ministry of Railways with Defence Research and Development Organization for Joint Technology development using Defence Research and Devel-

opment Establishment (DRDE) bio-digester technology for Passenger Coach Toilet Systems. Designs have been developed jointly by RDSO and DRDO based on this technology and Indian Railways Production Units have been instructed to manufacture two rakes based on this technology. Zero Discharge Toilet System (ZDTS) has been developed jointly by Research Design and Standards Organization (RDSO) and Indian Institute of Technology (NT), Kanpur. Efforts are also in hand to carry out trials of vacuum retention type toilets on Shatabdi Trains.

(c) and (d) Yes, Madam. Zero Discharge Toilet System has been tried out on one coach based on design jointly developed by RDSO, Lucknow and IIT/Kanpur. The action is in hand by RDSO to carry out extended trials on one rake based on this technology.

(e) Suitable technology option for Indian Railways operating conditions are yet to be established for which Railway is working on various technology options as described above. Further course of action regarding adoption of suitable technology mix for all trains will be taken, based on the outcome of trials with different technology options.

#### Shifting of Headquarters of Budget Airlines

4993. SHRI N. PEETHAMBARA KURUP: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether there is any proposal to shift the headquarters of budget airlines from Mumbai to Kochi;

(b) if so, the action taken so far in this regard and the time by which the proposed shifting would be implemented;

(c) whether the budget airlines are attracting more travellers to India; and

(d) if so, the increase in income observed by the airlines in comparison with the previous year?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) The proposal to shift the headquarter of airlines is the internal matter of the airlines. Government does not interfere in internal management of airlines.

(c) Government do not categorize any airline as low cost airline, however airline wise market share in domestic sectors in October 2010 is as under:

Airlines	Market Share (%)
Air India	17.7
IndiGo	16.8
Go Air	6.6
Spice Jet	13.6
Kingfisher	19.0
JetLite	7.4
Jet Airways	18.8

(d) Government does not maintain the detail of increase in income of private airlines.

#### IICPT

4994. SHRI S.S. RAMASUBBU: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the details of courses offered and the number of students trained in the Indian Institute of Crop Processing Technology (IICPT), Thanjavur since its inception;

(b) whether the IICPT is sending its students for overseas training and research;

(c) if so, the details thereof;

(d) whether there is any proposal to further expand and modernize the above Institute and to increase its manpower requirements;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a) The details of courses offered from 2008-2009 academic year and student's intake at the Indian Institute of Crop Processing Technology (IICPT) are as follows:

Sl.No.	Courses offered	Students strength
1.	B.Tech (Food Process Engineering)	40 Nos.
2.	M.Tech (Food Process Engineering)	10 Nos.
3.	Ph.D.	5 Nos.

Since the courses are on offer from 2008-2009 academic year, no student has graduated so far.

(c) Yes, Madam. The institute has entered into MoU with the University of Manitoba, Canada; University of Saskatchewan, Canada and University of Nebraska, USA. During the 2009-2010 academic year, three students were sent to University of Manitoba, Canada for training and research for 6 months. Three students are being sent to University of Saskatchewan for training and research for 4 months.

(d) Yes, Madam.

(e) Union Finance Minister in the budget speech for 2006-07 mentioned that, "The Paddy Processing Research Centre (PPRC) at Thanjavur will be developed into National Institute. Accordingly, a review of the functioning of PPRC was done in 2006 by an expert Committee under the Chairmanship of Dr. Pitam Chandra, Assistant Director

General, Indian Council for Agriculture Research (ICAR). The Committee recommended that PPRC be upgraded to a National Institute with a mandate and responsibility to address post harvest processing and value addition needs of the crops of wetlands and storm/cyclone/flood affected areas including Plantain crops, spices and other important crops. Accordingly, PPRC is being upgraded as a National Institute at a total cost of Rs. 88.49 crores and creation of 28 additional posts with the approval of the Competent Authority. The institute has been named as Indian Institute of Crop Processing Technology (IICPT) from 18.02.2008

The Phase-I A of building of IICPT has been completed and inaugurated by Union Minister, Ministry of Food Processing Industries on 06.03.2010.

Indian Institute of Crop Processing Technology (IICPT) is already functioning as a National Institute since 18.02.2008.

(f) Does not arise.

#### SRTEPC and PDEXCIL

4995. SHRI RAMESH BAIS: Will the Minister of TEXTILES be pleased to state:

(a) the purpose of the Government for setting up Synthetic and Rayons Textiles Export Promotion Council (SRTEPC) and Powerloom Development and Export Promotion Council (PDEXCIL); and

(b) the organizational set up of the said organizations alongwith the details of powers entrusted to respective functionaries?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) The purpose for setting up of the Synthetic and Rayon Textiles Export Promotion Council (SRTEPC) is to promote and operate, maintain and increase the exports of synthetic and rayon textiles as also exports of any articles made from synthetic and/or cellulosic yarn and/or fibre including



mixture and /or blend between these fibres/yarns as well as the interest of exporters. As regards Powerloom Development and Export Promotion Council (PDEXCIL), the objectives include promotion, support, development and increase powerlooms as well as export of Powerloom fabrics and made-ups thereof.

(b) Both the SRTEPC and PDEXCIL are companies incorporated under Section 25 of the Companies Act, 1956. Both the Councils have their Committees of Administration (COA) consisting of elected members and nominated members. The Chairman of the respective councils, elected by the Committee, is responsible for the proper functioning of the Council. The Executive Directors, the executive head of the respective Councils function under the control, supervision and direction of the Committee of Administration.

#### **Facilities in Railways**

4996. SHRI G.M. SIDDESHWARA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways propose to increase passenger facilities in proportion to the increase of users;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether the Railways are aware that the upper class railway passenger fare is higher than the concessional air fare of certain private airlines; and

(d) if so, the reasons therefor and the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) Increase in passenger facilities is undertaken based on the volume of passenger traffic handled on trains and at stations. Augmentation of passenger amenities and facilities is a continuous process.

(c) and (d) Railway fares cannot be compared with

air fares. Air fares are variable and depend on destination, date of travel, time of flight, date of advance booking, season etc. Moreover, concessional fares are available only for a limited number of seats in the air craft and all the passengers cannot avail of the same. Each of the above criteria also varies for different airlines. Railways fares, on the other hand, are the same for all passengers for the same class across all routes.

#### **Private Players in Passenger Train Services**

4997. SHRI T.K.S. ELANGO VAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Finance Ministry has recommended the entry of private players in passenger train services to increase facilities and enhance the overall services and performance of Indian Railways;

(b) if so, whether the Finance Ministry has also asked the Ministry of Railways to prepare a roadmap to introduce private competition in the railway passenger transportation system;

(c) if so, the details thereof; and

(d) the action taken by the Railways in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (d) Ministry of Finance has not recommended entry of private players in the passenger train services. However, it had referred a suggestion made by a Member of the Consultative Committee on Infrastructure Finance, that cargo could be left with the public sector and passenger service allowed to be handled by the private sector.

The suggestion has been examined and has not been found feasible.

[Translation]

#### **Kerosene Subsidy to BPL Families**

4998. SHRI MAHESHWAR HAZARI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government has a proposal to provide subsidy on Kerosene for open Market Distribution System for the supply being made to the families living below poverty line (BPL);

(b) if so, the details thereof;

(c) whether the Government is contemplating to introduce the first phase of the said scheme in the rural areas and thereafter in the Urban areas; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA):

(a) No, Madam. At present, there is no such proposal under consideration of the Government to provide subsidy on Kerosene for open Market Distribution System to the families living below poverty line (BPL). Allocation of Public Distribution System (PDS) Kerosene is made by the Ministry of Petroleum and Natural Gas to different States/ Union Territories (UTs) on a quarterly basis for distribution under PDS for cooking and illumination only. Further distribution within the States/UTs through their PDS network is the responsibility of the concerned States/UTs.

(b) to (d) Does not arise in view of (a) above.

#### Concession in Air Fare

4999. SHRI K.C. SINGH 'BABA': Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether there is any provision to give concession in airfare to accredited journalists and senior citizens;

(b) if so, the rules in this regard;

(c) if not, whether there is any proposal to give such concession; and

(d) if so, the time by which it is likely to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) The

carriage by air is a contractual matter between the passenger and the carrier. Some scheduled domestic airlines provide airfare concessions in few categories, the details of which are available on their respective websites.

All the scheduled domestic airlines have been advised to display their citizen charter on their respective websites various facilities offered to the passengers, both in terms of free and chargeable, in a conspicuous manner so that passengers are aware of these before booking air tickets.

(c) No, Madam.

(d) Does not arise.

#### Pilferage of Petrol in Railways

5000. SHRI ANURAG SINGH THAKUR: Will the Minister of RAILWAYS be pleased to state:

(a) whether a huge quantity of petrol/diesel on route being pilfered from trains with the connivance of the officers/staff of petroleum companies and Railways;

(b) if so, the total number of such cases of pilferage reported during the last three years;

(c) the details of the action taken against the officers/staff of oil companies/Railways found guilty in this regard; and

(d) the action taken to check the recurrence of such incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) 6 cases of pilferage of petroleum/diesel from trains have been reported in which 11 Railway employee are found involved during last three years. No employee of petroleum companies was found involved.

(c) All railway employees found involved have been arrested under Railway Property (Unlawful Possession) Act.

(d) Following steps are being taken to check the reoccurrence of such incidents:

- (i) The seal position of loaded tanks wagons are checked by RPF staff at originating and destination point.
- (ii) Surveillance is kept over active criminals.
- (iii) RPF personnel are being deployed at Yard, Oil siding and Road side stations against pilferage of Petrol/diesel from train.
- (iv) Proper watch is being kept against the suspected railway employees for their complicity in crime.
- (v) Close liaison with GRP and Civil Police is being maintained in this regard.

[English]

#### **Loan raised by Air India**

5001. SHRI RAYAPATI SAMBASIVA RAO: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Air India plans to raise a long term loan of 1150 million to refinance 21 new A-320 aircraft; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Yes, Madam. Air Indian proposes to refinance the existing rupee loan equivalent of US\$ 1150 million obtained from consortium of Indian Banks led by IDBI.

[Translation]

#### **Facility during Air Travel**

5002. SHRI BHAUSAHEB RAJARAM WAKCHAURE: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government is contemplating to

provide special facility during air travel to attract foreign tourists in the country;

(b) if so, the details thereof; and

(c) the tentative number of tourists likely to visit India per year due to such facility?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (c) A "Visit India 2009" Scheme was launched in April, 2009 by the Ministry of Tourism, in collaboration with all stakeholders including airlines, hotels, tour operators, State Governments for incentivizing travel to India. The incentives offered by the stake holders to all tourists from overseas included Complimentary air tickets, hotel rooms, local tours, etc. Currently this scheme is not in operation.

The number of Foreign Tourist Arrivals (FTAs) in India during 2009 and 2010 (January-November) were 5.11 million (provisional) and 4.93 million (provisional) respectively.

[English]

#### **Aircraft on Lease**

5003. SHRI K. SHIVKUMAR ALIAS J.K. RITHEESH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the number of ATR 42-320 aircraft were taken on lease by the Airline Allied Services Limited (AASL) during the past three years;

(b) whether the AASL has signed any lease agreement during the period; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (c) Airline Allied Services Limited (AASL) has taken 3 leased ATR 42-320 aircraft during the past three years, for which they have signed agreements with M/s ATRiam, ATRiam

CAPITAL Limited Company for this period extending upto September/December 2012.

### Sharing of Air Space

5004. SHRI S. SEMMALAI:  
SHRI MILIND DEORA:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Ministry is contemplating any proposal to share military air space for Civilian Passenger air services to cope up with the growing air traffic;

(b) if so, the details thereof; and

(c) the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Yes, Madam. Civil flights are not permitted to use defence airspace. In view of the growing air traffic and the airspace becoming more and more congested, there is a felt need to optimally utilize the airspace by all stake holders equitably on actual need basis. ICAO also advocates the mechanism through flexible use of airspace concept.

Under flexible use of airspace concept, AAI has promulgated ATS route through some military areas and a few conditional routes which are operationally available for civil flights during night and at certain height.

(c) Flexible use of airspace will provide benefit to all stakeholders, in terms of:

- Operational efficiency and shorter routes
- Enhanced airspace capacity
- Fuel savings

### Price Rise

5005. SHRI HEMANAND BISWAL:  
SHRI S. SEMMALAI:

SHRI JAYARAM PANGI:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Competition Commission of India is probing into the increase in prices of cement, steel and paper; and

(b) if so, the outcome thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) and (b) Yes, Madam. Competition Commission of India (CCI) have received two information against Cement Manufacturers alleging unfair trade practices, controlling the prices, limiting production and restricting supplies and collusive price fixing etc., and one matter each relating to Steel Industries and Paper Merchant Association. All these matters are under consideration of the Competition Commission.

### Thiruvananthapuram Airport

5006. DR. SHASHI THAROOR: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether as a consequence of expansion of the Thiruvananthapuram International Airport, any vacancies have been created;

(b) if so, whether the Airport Authority of India (AAI) is planning to fill up the newly created vacancies from the local employment exchange;

(c) if so, whether AAI will give any preference to local residents who have lost their land due to the airport expansion;

(d) whether AAI is planning to outsource the maintenance and housekeeping jobs to private agencies at the airport; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) No, Madam.

(b) and (c) Do not arise in view of above.

(d) and (e) Yes, Madam. AAI has initiated tender action for outsourcing the maintenance of the Terminal Building for Mechanized Environmental Support Service contract.

#### Fluid Control Research Institute

5007. SHRI M.I. SHANAVAS: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether the Fluid Control Research Institute is planning to offer academic courses on flow metering, software development technology and IT based M. Phil. and Ph.D. program;

(b) if so, the details thereof; and

(c) the modalities and infrastructure set up for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): (a) No, Madam.

(b) and (c) Not applicable.

#### Air India Pilots

5008. SHRI NEERAJ SHEKHAR: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether pilots of Air India based in Delhi have been appointed for managerial jobs in Mumbai and they are staying in five star hotels in Mumbai on the pretext of office work;

(b) if so, the details thereof alongwith the details of rationale therefor;

(c) whether Air India has paid the monthly bill of hotel, per official @ Rs. 1.4 lakh;

(d) if so, the details thereof;

(e) the reasons for wasting resources at a time when Air India is badly debt ridden and when salaries to its employees are paid after much delay;

(f) whether enquiry would be conducted into the matter and guilty will be punished in view of wastage of public money; and

(g) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) Executive Pilots appointed for managerial jobs in Mumbai do not stay in five star hotels in Mumbai.

(b) to (g) Do not arise in view of reply to (a).

#### Nagpur Airport

5009. SHRI VILAS MUTTEMWAR: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the employees of Dr. Babasaheb Ambedkar International Airport, Nagpur resorted to strike in support of their demands during the last two months;

(b) whether the work at the airport is being adversely affected as a result thereof;

(c) if so, their main demands and how far the same have been examined and met by the Government;

(d) whether the pace of work on the expansion of this airport is proceeding as per schedule; and

(e) if not, the reasons therefor and the time by which the same is likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) No, Madam.

(b) and (c) Do not arise.

(d) and (e) There is no such schedule. However, Nagpur airport has already been handed over to the Joint Venture Company namely, Multimodal International Passenger and Cargo Hub at Nagpur (MIHAN) India Limited for its development.

#### Mines under CBM Policy

5010. SHRI BAL KUMAR PATEL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Ministry of Coal asked to return back the mines identified under Coal Bed Methane projects;

(b) if so, the reasons for such demand;

(c) the level of satisfaction in respect of Gas production from these mines; and

(d) the response of the Ministry of Petroleum and Natural Gas thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA):

(a) No, Madam.

(b) Does not arise in view of (a) above.

(c) So far, the Development Plans for three Coal Bed Methane (CBM) blocks, namely, Raniganj (South) of Great Eastern Energy Corporation Limited and Sohagpur (East) and Sohagpur (West) of Reliance Industries Limited (RIL) have been approved. Out of these, commercial production of CBM has commenced from Raniganj (South) block w.e.f. July, 2007. Current production is about 1,00,000 cubic meters per day. The other two fields are under development.

The current gas productions from above three blocks are lower than what was envisaged in the approved Development Plan. This is due to various reasons, such as, lack of market in nearby area, delay in laying of pipeline due to Right of Use (RoU) issues, land acquisition and law and order problems etc. These issues are being sorted out and it is estimated that the total CBM production in the country is likely to increase to the tune of 5 Million Standard Cubic Meter Per Day (MMSCMD) in next two to three years period.

(d) Does not arise in view of (a) above.

[Translation]

#### Allotment of Residential Quarters by SAIL

5011. SHRI RAVINDRA KUMAR PANDEY: Will the Minister of STEEL be pleased to state:

(a) whether there is any provision to allot residential quarters to the employees of Steel Authority of India Ltd. and its subsidiaries especially Bokaro Steel Plant under the licensing policy/scheme; and

(b) if so, the details of the residential quarters allotted to employees/ex-employees during the last three years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): (a) Yes, Madam.

(b) The details of the residential quarters allotted to employees/ex-employees of the Steel Authority of India Ltd. (SAIL) and Bokaro Steel Plant during the last three years and the current year are as under:-

Total Number of Quarters licensed	Year				Total
	2007-08	2008-09	2009-10	Current Year (2010-11)	
In SAIL	227	3212	2883	2062	8384
In Bokaro Steel Plant	—	262	1831	1194	3287

[English]

**Iron Ore Traffic under East Coast Railway**

5012. SHRIMATI SUPRIYA SULE:  
DR. SANJEEV GANESH NAIK :

Will the Minister of RAILWAYS be pleased to state:

(a) whether iron ore traffic for exports through Paradip port has taken a hit due to Maoist problems in stations in Nayagarh-Keonjhar areas under East Coast Railway;

(b) if so, whether it has also disturbed its rake movement circuit at a time when demand for rakes is high; and

(c) if so, the steps taken by the Railways in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) No, Madam.

(b) and (c) Do not arise.

[Translation]

**Mismanagement of PSUs**

5013. SHRI YASHBANT LAGURI:  
SHRIMATI RAMA DEVI:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether Comptroller and Auditor General in a report has observed that the major Public Sector Undertakings (PSUs) are incurring loss on account of their mismanagement in the country;

(b) if so, the names of the PSUs which have incurred loss on account of mismanagement during the last three years;

(c) the action taken by the Government against these PSUs on the basis of the said report; and

(d) the outcome of action taken?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): (a) and (b) The CAG from time to time carry out audit of significant areas of the Public Sector Undertakings (PSUs). The findings thereon are included in the reports of the CAG on 'Performance Audit' as well as 'Compliance Audit' of these PSUs. The reports, inter alia, highlight various systematic and compliance issues. These Audit Reports are in the public domain and are available on website [www.cag.gov.in](http://www.cag.gov.in).

(c) and (d) Administrative Ministries are required to submit the follow up Action Taken Notes duly vetted by the CAG in respect of all Reports of the C&AG presented to Parliament as well as to the Committee on Public Undertakings (COPU), within six months from the date of presentation of the relevant Audit Reports. Some of the important paras/performance audit reports are also selected by COPU for examination every year. During examination of such paras, oral evidence from representatives of PSU Management /Ministry is also taken by the COPU. List of paras/reviews where Action Taken Notes have not been submitted by the Government is also included in the Audit Report every year.

**Casting of Votes**

5014. SHRIMATI JAYSHREEBEN PATEL: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether 40 per cent voters in India, do not cast their votes;

(b) if so, the reasons therefor; and

(c) the steps taken/proposed to be taken to check bogus voting?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) to (c) The information is being collected and will be laid on the Table of House.

### Underweight LPG Cylinders

5015. SHRI ANJANKUMAR M. YADAV:

SHRI YASHBANT LAGURI:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether cases of supply of underweight LPG cylinders are on the rise in the country;
- (b) if so, the details thereof;
- (c) whether the National Consumer Forum has directed the Indian Oil Corporation Limited (IOCL) to weight the gas cylinders in the presence of the consumers;
- (d) if so, the details thereof;
- (e) the steps taken by the IOCL in this regard; and
- (f) the other measures taken by IOCL to check supply of underweight cylinders to the consumers in the country?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA):

(a) and (b) : It is the endeavour of Public Sector Oil Marketing Companies (OMCs) namely, Indian Oil Corporation Limited (IOC), Bharat Petroleum Corporation Limited (BPCL) and Hindustan Petroleum Corporation Limited (HPCL) to provide complaint free service to customers. However, in the process of supplying refill to 12.20 crore LPG consumers, some complaints are received. OMCs have reported that based on the established complaints of diversion/supply of partially used cylinders/underweight cylinders/pilfering product from LPG cylinders, action has been taken in 172 cases against the erring LPG distributors in the country during the last three years and between April and September, 2010 under the provisions of Marketing Discipline Guidelines (MDG)/Distributorship Agreement.

(c) to (f) Yes, Madam. The National Consumer Forum has directed IOCL to weight the gas cylinders in the

presence of the consumers. Compliance affidavit was submitted before the National Consumer Forum on 05.04.2007.

The following measures are taken to check the supply of underweight LPG cylinders to the consumer:-

- (i) Regular weight checks are carried out at LPG bottling plants on filled LPG cylinders. Any cylinder found underweight is segregated, rectified and re-checked for correct weight before its dispatch.
- (ii) All LPG distributors of OMCs including IOC are under instructions to weigh 10% cylinders at random at the time of receipt of supply from the bottling plant. Any cylinder found underweight is returned through the same truck to the bottling plant and necessary credit is given to the distributor for such returns.
- (iii) Surprise Quality Control Checks which include weightment of cylinders, are carried out at the distributor's godowns and weight checking of filled cylinders in transit is being done by the field officers to check pilferage/presence of any underweight cylinders. The distributors have also been instructed to satisfy the customers about the correct weight of cylinders by weighing them, to ensure that the seals are verified and shown to the customers at the time of delivery. In case any under-weight cylinder is received by the customer, such cylinders are replaced free of charge by the OMCs.

Government has enacted "Liquefied Petroleum Gas (Regulation of Supply and Distribution) Order, 2000" and formulated "Marketing Discipline Guidelines, 2001" which provide for penal action against erring LPG distributors for supply of underweight cylinders.

In addition to the action taken by the OMCs, State Governments are also empowered to take action under the LPG (Regulation of Supply and Distribution) Order, 2000.



Similarly, the Weights and Measures Departments of the States/UTs initiate legal action against those LPG distributors found supplying under-weight LPG cylinders.

#### **Additional Coaches in Passenger Trains**

5016. SHRI HUKMADEO NARAYAN YADAV: Will the Minister of RAILWAYS be pleased to state:

(a) the number of passenger trains being run on the Darbhanga-Sakri-Jaynagar, Nirmali and Sitamarhi railway section and the number of coaches attached to each of them;

(b) whether the number of coaches are attached according to the capacity of the engines;

(c) if so, the details thereof;

(d) whether any direct trains are being run from Sitamarhi, Jainagar and Nirmali to Patna, Delhi and Howrah; and

(e) if so, whether the Railways proposes to increase the number of trains for the benefit of the passengers on this route?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) At present, 6 pairs of Express and 6 pairs of Passenger trains are serving Darbhanga-Sakri-Jaynagar section, 1 pair of Express and 4 pairs of Passenger trains is serving Darbhanga-Sitamarhi section, while 5 pairs of Passenger trains are serving Sakri -Nirmali section. The passenger trains are running with 10 coaches each.

(b) and (c) No, Madam. The load of a passenger train is dependent on various factors like hauling capacity of the traction, commercial viability, operational feasibility etc.

(d) and (e) Jaynagar is connected to Delhi, Howrah, and Patna by direct train services, Sitamarhi is connected to Delhi by direct service while direct train services for Delhi, Howrah, and Patna from Nirmali is not feasible as

the station is located on meter gauge. Ranchi-Jaynagar Express, proposed in the Railway Budget 2010-11, would provide additional service on this route.

[English]

#### **Delay/Cancellation of Flights**

5017. SHRI BAIJAYANT PANDA:

SHRI MANSUKHBHAI D. VASAVA:

SHRI SANJAY NIRUPAM:

SHRI VIRENDER KASHYAP:

DR. MANDA JAGANNATH:

DR. SANJAY SINGH:

SHRI P.C. MOHAN:

SHRI P. VISWANATHAN:

SHRI ANURAG SINGH THAKUR:

SHRI HANSRAJ G. AHIR:

SHRI T.K.S. ELANGO VAN:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether there has been frequent delay/cancellation of flights of various airlines in the recent past;

(b) if so, the details thereof during the last six months airline-wise;

(c) whether a good number of air passengers have been compensated for flight delays, cancellation and denied boarding by way of refunds or by rescheduled flights, according to data released by the Civil Aviation Sector;

(d) if so, the details thereof, flight-wise and month-wise during the last six months; and

(e) the measures being taken by the Government to ensure that airlines stick to their time schedule and minimize inconvenience to air passengers?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) Scheduled

airlines generally operate the flights as approved. However, at times the flights are delayed/cancelled due to ATC, watch hour restrictions, weather, technical reasons, mandatory security checks, etc. beyond the control of the airlines.

(c) Yes, Madam.

(b) and (d) The information is being collected.

(e) Two separate meetings were held for On Time Performance at Delhi and Mumbai airports with the representatives of airlines, concerned airport operator, Directorate General of Civil Aviation, Airports Authority of India and Bureau of Civil Aviation Security wherein, the following has been decided:

- (i) In the morning flights, i.e. the first flights out of Delhi, all the airlines would close their gates and take a push-back at least 15 minutes before scheduled time of departure.
- (ii) For the aircrafts, which are arriving into Delhi from other destinations and are turning around for departure, ATC will try its best to provide a slot close to their scheduled time of departure.
- (iii) Under no circumstances, push-back would be taken without closure of gates.
- (iv) Once the permission for push-back has been granted by ATC, the permission would be valid only for next 5 minutes. If the aircraft has not been physically pushed back within this period, the permission would automatically get cancelled and the aircraft would fall back in the queue and would be considered for push-back in the next available slot as per the queue.
- (v) If the aircrafts, which are arriving into Delhi from other destinations and are turning around for departure, are not able to do so as per their scheduled departure and as per the procedure

mentioned herein above, they would be re-scheduled to the next available vacant slot, as per the dynamic mechanism adopted by the Air Traffic Controller.

- (vi) As per Directorate General of Civil Aviation (DGCA) circular Air Transport Circular 10 of 2009 dated 21.10.2009, Airlines not adhering to the approved time slots shall be liable to lose the historicity in the next schedule.

#### **Equal Opportunity Commission**

5018. SHRI JOSE K. MANI: Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the Government proposes to introduce a Bill for setting up an Equal Opportunity Commission; and
- (b) the time by which it is likely to be introduced?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) and (b) An expert group set up to examine and determine the structure and functions of an Equal Opportunity Commission (EOC) has submitted its report alongwith a draft EOC Bill. The proposal alongwith the draft Bill for setting up of EOC is under consideration of the Government.

#### **Import of Natural Gas from Bangladesh**

5019. SHRI PRABODH PANDA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government proposes to import Natural Gas from Bangladesh for commercial use; and
- (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) No, Madam.

(b) Does not arise in view of (a) above.

#### Stoppage at Banerhat Station

5020. SHRI MAHENDRA KUMAR ROY: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways are aware that consequent upon conversion of meter gauge into broad gauge for the Sector Siliguri to Alipurduar, none of the important trains has any stoppage at Banerhat station, the commercially important station in Northeast Frontier Railway region;

(b) whether the Railways propose stoppage of trains at Banerhat railway station; and

(c) if so, the details thereof and the time by which it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) At present, Banerhat station is being served by 2 pairs of Express and 2 pairs of passenger trains which are catering to the needs of the passengers. Further stoppages are not under consideration at present.

(c) Does not arise.

[Translation]

#### Late Running/Chain Pulling

5021. SHRI ASHOK ARGAL: Will the Minister of RAILWAYS be pleased to state:

(a) whether the trains running on Bhind-Gwalior route are always late;

(b) if so, the details thereof and the reasons therefor;

(c) the action taken in this regard;

(d) whether the incidents of chain pulling in the trains running on said route are rampant;

(e) if so, the details thereof for the last three years, year-wise; and

(f) the action taken to curb this menace of chain pulling?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) During the month of November, 2010, 76% of trains run on Bhind-Gwalior route were right time. The main reason for delay in train running on this route is Alarm Chain Pulling.

(c) to (f) The year-wise number of Alarm Chain Pulling (ACP) cases on this route are as under:

Year	ACP Cases
2008-09	200
2009-10	203
2010-11 (upto Oct.)	170

Special drives are conducted with the help of Railway Protection Force and the culprits are prosecuted under the provisions of the Railway Act.

[English]

#### Resitement of Retail Outlets in BPCL

5022. DR. BALIRAM: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Bharat Petroleum Corporation Limited (BPCL) has any proposal of resitement of their retail outlet in Delhi recently;

(b) if so, the details thereof;

(c) whether similar request of other retail outlets are also pending with BPCL in the country;

(d) if so, the details thereof; and

(e) the action taken by the Government to cancel the unjustified resitement of BPCL?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (e) Bharat Petroleum Corporation Limited (BPCL) has no pending proposal for resitement of its retail outlets in Delhi. However, two proposals for resitement in the State of Maharashtra and one proposal each in the State of Uttar Pradesh, Punjab and Haryana are pending for consideration in accordance with the guidelines.

[Translation]

#### Railway Engine Factories

5023. DR. KIRIT PREMJBHAI SOLANKI: Will the Minister of RAILWAYS be pleased to state:

- (a) the annual production capacity of the railway engine factories in the country;
- (b) the capacity of these factories and actual utilisation reported during the last three years; and
- (c) the steps taken/being taken by the Railways to utilise the maximum capacity of the said factories?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (c) Indian Railways has two locomotive factories, namely Chittaranjan Locomotive Works (CLW) manufacturing electric locomotives and Diesel Locomotive Works, Varanasi (DLW) manufacturing diesel locomotives. The current installed capacity of each of the units is 200 Locomotives per annum. M/s. Bharat Heavy Electricals Limited also supplements the production of electric locomotives.

The production of locomotives by the units of Indian Railways during the last three years, is as under:-

Year	2007-08	2008-09	2009-10
CLW	200	220	220
DLW	222	257	258

The above indicates that the capacity of both the production units is being fully utilized, even beyond installed capacities.

#### Crimes in Mumbai Local

5024. SHRI PRATAPRAO GANPATRAO JADHAO: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the criminal activities in the Mumbai local trains are on the rise;
- (b) if so, the number of such cases brought to light during the last one year, till date; and
- (c) the steps taken by the Railways to prevent such activities?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) There is no rise in the number of cases of criminal activities reported in Mumbai Local trains. The number of such cases reported during the year 2009 and current year 2010 (Upto November) is as under:

Year	No. of cases reported
2009	934
2010	855

(c) Prevention of crime, registration of cases, their investigation and maintenance of law and order in Railway premises as well as on running trains are the statutory responsibility of the State Police, which they discharge through Government Railway Police (GRP) of the State concerned. As such the cases of crime on Railways are reported to, registered and investigated by the Govt. Railway Police.

Following steps are being taken to prevent such activities:

- (i) Criminal activities in the Mumbai Local trains are prevented with the joint efforts of GRP and RPF.

- (ii) Close liaison is being maintained with GRP and City Police to nab the culprits.
- (iii) GRP/RPF staff are deployed at stations and surprise checks are being conducted. Intelligence regarding active criminals is being collected from City Police Intelligence Branch.
- (iv) Armed escort of GRP is deputed in ladies coaches of suburban local trains during night hours.
- (v) Officers and men of GRP and RPF are sensitized about changing modus operandi of the offenders.

[English]

#### **Terrorist Threat to Passengers**

5025. SHRI B. MAHTAB: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways are aware that train passengers are often targeted by extremists, terrorists, anti-social and criminal elements across the country;
- (b) if so, whether the Railways have reviewed the current position and have taken effective steps in this regard; and
- (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) The Pan-India nature of the network and the volume of traffic handled, makes Railways a soft target for terrorists, extremists, antisocial and criminal elements. These forces target the Railway system, which results in innocent passengers becoming victims.

(b) and (c) 'Policing on Railways' is a State subject and prevention of crime, registration of cases and their investigation and maintenance of law and order in Railway premises are therefore the statutory responsibility of the

State Governments concerned which they discharge through their Government Railway Police (GRP) and Civil Police. Railways bear 50% cost of expenditure on the Government Railway Police. Position of such incidents are reviewed from time to time by Railways during co-ordination meetings with Government Railway Police (GRP) and otherwise also.

Following steps are being taken for safety and security of passengers:-

- (i) Nominated trains are escorted by Government Railway Police (GRP) and Railway Protection Force (RPF) on the vulnerable sections/ areas.
- (ii) The Ministry of Railways has been closely coordinating with the State Governments for prevention and detection of crimes on Railways and maintenance of law and order.
- (iii) A coordination meeting with the State Home Secretaries, officials of Ministry of Home Affairs, Intelligence Bureau and Railways was held at Rail Bhawan, New Delhi in which various security issues were discussed encompassing almost all the aspects concerning passenger security, tackling Naxal/Militancy problems etc.
- (iv) An amendment in the Railway Protection Force Act has been approved by the Railway Ministry. Concurrence of Ministry of Law and Justice has been received to the above proposal and after the comments of Ministry of Home Affairs it will be forwarded to Cabinet Secretariat for approval to enable Railway Protection Force to deal with the passenger related offences more effectively.
- (v) An Integrated Security System costing Rs. 353 crores has been approved to strengthen surveillance mechanism over sensitive and vulnerable Railway stations. In the first phase, it is being implemented at 202 sensitive Railway stations.

- (vi) On the request of Railways, Ministry of Home Affairs, Govt. of India has issued directions to the State Governments of Andhra Pradesh, Chhattisgarh, Jharkhand, Madhya Pradesh, Orissa, Bihar and West Bengal to make additional deployment of Civil Police, GRP and Central Para Military Forces to avoid attacks on Railway infrastructure and avert any likely disaster.

[Translation]

#### Expansion of Railway Station

5026. SHRI SAJJAN VERMA: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways have any proposal to expand and modernise Shujalpur, Shajapur and Maksi railway stations;
- (b) if so, the details thereof alongwith expenditure likely to be involved therein; and
- (c) the time by which the said work is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (c) Upgradation/modernisation of amenities at station is a continuous process.

Shujalpur station was identified for development under Modern Station scheme. Addition/alteration of Station building for Passenger Reservation System (PRS) office (Cost approximately ₹ 12 Lakhs), provision of booking window and approach road work (Cost approximately ₹ 23 Lakhs) have been completed. Works relating to Raising of platform Nos. 2 and 3 from Medium Level to High Level (Cost approximately ₹ 30 Lakhs), extension of Foot-Over-Bridge, providing Pay and Use Toilet and improvement to platform surface (Cost approximately ₹ 50 Lakhs), improvement to circulating area, waiting hall, Booking Office etc. (Cost approximately ₹ 41 Lakhs) at this station have been taken up for early completion.

At Shajapur station, work of extension of platform for 24/26 coaches trains for approximately ₹ 128 Lakhs has been taken up for early completion.

Maksi station is 'D' Category station where essential passenger amenities have been provided as per norms commensurate with present level of passenger traffic.

[English]

#### Work at Ernakulam Based Stations

5027. SHRI CHARLES DIAS: Will the Minister of RAILWAYS be pleased to state:

- (a) the present status of the renovation work at the Ernakulam based stations in Kerala; and
- (b) the steps taken to expedite the completion of said work?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) The details of renovation/development works at Ernakulam junction and Ernakulam Town stations are given in the enclosed Statement. The works are being closely monitored to complete the works early.

#### Statement

The details of renovation/development works at Ernakulam Junction and Ernakulam Town Stations are given below:

#### ERNAKULAM JUNCTION:

Works of upgradation of passenger amenities, extension of foot over bridge on eastern side for 2nd entry, provision of ladies waiting room and provision of 80 m. shelter on platform No. 4/5 have been completed. Further, works of paving of platform No. 2/3, emergency lights for all platforms, and raising of platform No. 4/5 are in progress.

In addition, following works have been sanctioned at this station:

(i) Provision of two nos. escalators; (ii) Provision of new booking office and waiting hall, provision of shelter on platform 4/5; and improvement to concourse; (iii) Provision of cover over Foot Over Bridge at Alleppy end, improved flooring on Foot Over Bridge and changing of AC sheets of platform shelters with Galvalume sheets; and (iv) Walk ways from South Road over Bridge to Platform and from KSRTC Bus stand to platform end.

#### **ERNAKULAM TOWN:**

Work of upgradation of passenger amenities and provision of emergency lights for all platforms is in progress.

In addition, works of provision of platform shelter for a length of 64 m, as well as improvement to lighting arrangements in circulating/parking area has been sanctioned.

*[Translation]*

#### **Use of Chemical Fertilizers**

5028. SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether urea is used more than other chemical fertilizers in the country; and

(b) if so, the facts in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

(a) Yes Madam.

(b) During just concluded Kharif 2010, sales of Urea have been recorded at 131.90 LMT whereas sales of DAP, MOP and NPK are recorded as 68.71 LMT, 19.60 LMT and 56.06 LMT respectively in the country.

*[English]*

#### **Bharat Pumps and Compressors Limited**

5029. SHRI KAPIL MUNI KARWARIA: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) the dates of receipt of hot spinning machine in Bharat Pumps and Compressors Ltd. Naini, Allahabad, imported for manufacture of gas cylinders;

(b) the rated capacity of machine and cumulative production since its commissioning date;

(c) whether the machine has been running in good condition;

(d) if so, the details thereof;

(e) whether all the norms and conditions in purchase of machine were observed including pre-dispatch inspection; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): (a) 21.06.2009

(b) The rated capacity of the machine is as under:-

Pipe diameter range — 232 mm to 406 mm

Length of Pipe — 800 mm to 2500 mm

Doming cycle time — 2 min./cylinder

Necking Cycle time — 1.5 min./cylinder

Cumulative Production till 30.11.2010 is 7608 doming operation.

(c) Yes Madam.

(d) The machine is running smoothly and giving desired production. In the month of November, 2010, total 3593 doming operation on cylinders were completed.

(e) and (f) Yes, Madam. However, pre-dispatch inspection was waived off on the condition of successful proving of machine by taking trials with various sizes of tubes and commissioning by M/s. MJC Engineers at BPCL works.

#### Surat and Ahmedabad Airports

5030. SHRI NARANBHAI KACHHADIA:

SHRI MAHENDRASINH P. CHAUHAN:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) the total number of international flights handled at Ahmedabad airport during the calendar year, 2009-10;

(b) the total number of international passengers who arrived and departed at Ahmedabad Airport during the calendar year, 2009-10;

(c) whether any proposal is pending with his Ministry to upgrade Surat Airport as an International Airport and operating the international and domestic flights on regular basis in view of availability of traffic from Surat and South Gujarat;

(d) if so, the details thereof and if not, the reasons therefor;

(e) the number of airlines operating flights from Surat airport;

(f) whether maintenance and upkeep of Surat airport is not upto the mark; and

(g) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) Number of aircraft movements (International) handled at Sardar Vallabhbhai Patel International (SVPI) Airport, Ahmedabad during the year 2009-10 was 7036.

(b) Number of international passengers handled at

SVPI Airport, Ahmedabad during the year 2009-10 was 8,47,241.

(c) to (e) No, Madam, However, Surat Airport has already been upgraded for AB-321 aircraft operations. Presently, only Air India operates daily flights on the Delhi-Surat-Delhi sector six times in a week.

(f) No, Madam.

(g) Does not arise in view of (f) above.

#### Appointment of Judges

5031. SHRI MANISH TEWARI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government is contemplating a review of the process of the appointment of High Court and Supreme Court Judges;

(b) if so, the details thereof;

(c) whether the Government is in the process of moving a Constitutional Amendment Bill to connect the constitutional balance of the separation of powers doctrine that has been upset by the 1993 and 1998 advocates on record judgement on the separation of powers;

(d) if so, the details thereof;

(e) the status of the Judicial Standards and Accountability Bill that was introduced in the Rajya Sabha and then subsequently withdrawn;

(f) whether the Government initiated any consultations with the bar or Judges or Jurists or cure society or all of them on the question of appointment of Judges; and

(g) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) to (d) The existing procedure for appointment of Judges of the Supreme Court and the High



Courts is based on the Supreme Court Judgment dated October 6, 1993 in the case of Supreme Court Advocates on Record and Anr. Vs. Union of India, and the Advisory Opinion of the Supreme Court dated October 28, 1998. The procedure has been debated in various fora and there have been demands to change the same. However, there is, at present, no specific proposal to bring about any change in the present system of appointment of Judges in the Supreme Court and the High Courts.

(e) A new comprehensive Bill titled 'The Judicial Standards and Accountability Bill, 2010' has been introduced in the Lok Sabha on 01.12.2010.

(f) and (g) The question of appointment of Judges has been discussed by the Department Related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice and the Law Commission of India. No specific proposal has been formulated on the issue.

#### **Acquisition of Oil and Gas Assets in African Countries**

5032. SHRI ANANDRAO ADSUL:

SHRI DHARMENDRA YADAV:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government had decided to turn its focus from the OPEC countries to the African nations for acquisition of oil and gas assets to meet surging energy requirement of the country;

(b) if so, whether any dialogue has been held with the African nations in this regard;

(c) if so, whether any success has been achieved in this regard so far; and

(d) the steps taken by the Government to ensure the energy security of the country?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA):

(a) Public Sector Undertakings in oil and gas sector are interested to make investments for acquisition of oil and gas assets in African countries based on commercial viability. These companies are looking at opportunities in countries like Nigeria, Angola, Sudan, Ghana and Uganda. The four oil rich African countries namely, Nigeria, Angola, Libyan Arab Jamhuriya and Algeria are also Members of Oil Producing and Exporting Countries (OPEC).

(b) and (c) Bi-annual India Africa Hydrocarbon Conference was held in 2007 and 2009 to bring together the oil and gas companies of India and Africa hydrocarbon industry for mutual cooperation.

A high level Indian delegation led by Minister of Petroleum and Natural Gas visited Sudan, Nigeria, Angola and Uganda in January, 2010 to provide an impetus to the energy security efforts of India.

As a result of these engagements, ONGC Videsh Limited (OVL) has signed a Memorandum of Understanding (MOU) with Sonangol, the national oil company of Angola on 27th January, 2010 to co-operate in Exploration and Production (E&P) of oil and gas. Similarly, an MoU between Ministry of Petroleum and Natural Gas and Ministry of Petroleum of Angola for promoting bilateral cooperation was signed on 01st November, 2010. The salient features of the MoU included; -

- (i) Augmenting supply of crude oil and exploring possibility of supply of Liquefied Natural Gas (LNG) from Angola.
- (ii) Participation in E&P of hydrocarbon resources in onshore and offshore blocks in Angola.
- (iii) Assist in the development of refining and natural gas infrastructure in Angola on commercial principles.
- (iv) Training programmes for Angolan technical personnel in E&P and refining activities.

(d) Government is securing energy needs of the country through various measures including enhanced

domestic exploration and production activities and acquisition of exploration acreages and producing properties overseas to bring in equity oil.

[Translation]

### Supply of Insulin

5033. SHRI A.T. NANA PATIL:  
DR. BHOLA SINGH:  
SHRI HANSRAJ G. AHIR:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether supply of insulin is being disrupted owing to the constant increase in the number of diabetic patients in the country;

(b) if so, whether the Government proposes to set up a new plant in the public sector with a view to increase the supply of insulin;

(c) if so, the details thereof;

(d) whether the Government has taken a decision to include insulin in the list of life saving drugs; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):  
(a) to (c) As per information available from Central Drugs Standard Control Organisation and National Pharmaceutical Pricing Authority there is no information in respect of disruption of Insulin supply owing to the constant increase in the number of diabetic patients in the country.

(d) and (e) Insulin is a scheduled drug listed in Schedule I of the Drugs (Price Control) Order, 1995 for price control. Some of the insulin preparations are also included in the list of life saving drugs for the purpose of exemption of customs duty. Insulin preparations (Porcine Insulin Zinc Suspension and Porcine and Bovine Insulin)

are classified as life saving drugs in Custom Notification [List-4 ( Sl.No. 83 and 85), General Exemption - No. 122] and attract nil custom duty.

[English]

### Complaints about Goods/Parcels

5034. SHRI GAJANAN D. BABAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have received numerous complaints about lost parcels and goods carried by goods trains involved in accidents;

(b) if so, the details thereof and the action taken thereon;

(c) whether there is any uniform procedure in place for dealing with such cases; and

(d) if so, the details thereof and if not, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) Railway receives application for claims for lost parcel and goods carried by Goods trains/Parcel trains on account of loss and theft, pilferage, Breakage, Damage, delay in transit and other causes including trains involved in accidents. During the current year upto November, 2010, 3742 applications for claims have been received and an amount of Rs. 616.64 lakhs has been paid.

(c) Yes, Madam.

(d) There is a well defined and uniform procedure contained in the Railways Act, 1989 for dealing with settlement of claims cases. On receipt of a notice of occurrence of an accident, inquiry is conducted to ascertain cause of accident, compensation is paid for loss/destruction/damage/deterioration or non-delivery suffered by consignor/consignee for goods/parcels booked with Railways for carriage based upon inquiry report.

*[Translation]***Solar Energy Light**

5035. SHRI UDAY PRATAP SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether solar energy based lights have been installed at railway level crossings in the country including West Central Railways;

(b) if so, the details thereof, zone-wise;

(c) whether the quality of lights installed is poor and sub-standard;

(d) if so, whether the Railways have enquired into it; and

(e) if so, the outcome thereof and the action taken against those found guilty?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) Yes, Madam. At present, 3273 level crossing (LC) gates all over the country have been provided with solar energy based lights, out of which 412 nos. are on West Central Railway.

(c) to (e) Solar lights at these level crossing gates are procured to specifications approved by Ministry of New and Renewable Energy (MNRE) and from sources available against Director General Supply and Disposal (DGS&D) rate contract. The performance of these solar lights has been found satisfactory.

*[English]***Rehabilitation of Displaced People**

5036. SHRI D.B. CHANDRE GOWDA: Will the Minister of RAILWAYS be pleased to state:

(a) whether based on complaints received from various organisations the National Human Rights Commission has issued a notice to Railways to immediately

arrange relief and rehabilitation for over a thousand people displaced due to construction of massive Road Over Bridge in the country including South Central Railways;

(b) if so, the details thereof;

(c) whether it is a fact that the Supreme Court in its various judgements has held that relief and rehabilitation should be provided on priority to displaced/affected people; and

(d) if so, the steps taken by the Railways in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (d) A representation has been received from National Human Rights Commission (Law Division), New Delhi against closure of level crossing No.152 at Km.138/6-7, near Tanuku Town. In this case, a Road Over Bridge (ROB) has been constructed on cost sharing basis in lieu of level crossing, on the proposal of the State Government. The State Government has decided the road alignment of ROB, arranged encumbrances free land and constructed the approach portion. The Bridge portion within Railway land was constructed by Railway. The ROB has been commissioned for road traffic in February, 2010. The level crossing gates has been closed as per written consent of the State Government. There is no displacement of people from Railway land. As per undertaking given by the State Government, provision of encumbrance free land for approach road, and relief and rehabilitation for displaced people, if any, is to be arranged by the State Government.

*[Translation]***Delay due to Fog**

5037. SHRI VISHWA MOHAN KUMAR: Will the Minister of RAILWAYS be pleased to state:

(a) the zone-wise details of trains delayed due to fog and other reasons during the year 2009-10, till date;

(b) the loss suffered by the Railways due to such delays during the said period;

(c) the steps taken to tackle such problems of delays due to fog;

(d) whether railways inquiry service including 139 have failed in giving right information;

(e) if so, the reasons therefor and steps taken in this regard; and

(f) the steps taken to make inquiry services more effective?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) A Statement is enclosed.

(b) The monetary loss to the Railways is not calculated train-wise or on the basis of punctuality of trains.

(c) The steps taken to avoid delayed operation of trains due to fog are:-

- (i) Intensive, round the clock monitoring of trains at all levels viz., Divisional, Zonal Head Quarter and Railway Board.
- (ii) Improvement in standard of maintenance of assets to reduce equipment failures.
- (iii) Counseling and motivating staff to ensure punctual running.
- (iv) Up-gradation of technology of track, rolling stock and signal, including improving the visibility of the signals.
- (v) A Global Positioning System (GPS) based Fog safe device has also been developed which displays name of approaching signs and other critical landmarks in advance even during poor visibility condition.

(d) No, Madam. However, a few cases of not furnishing information have come to notice.

(e) and (f) The non furnishing of accurate information has been primarily on account of various factors affecting train movement such as terminal congestion, signal failure, accident, alarm chain pulling etc. which can not be anticipated in advance.

In order to make enquiry service more effective the National Train Enquiry System (NTES) through which the information is disseminated, has been completely integrated with Control Office Application distributed over all Divisions to capture trains actual arrival/departure information at each station which is then updated in the NTES. With this integration it has become feasible to give information regarding train running, on near real-time basis.

#### **Statement**

*The number of Mail/Express trains which terminated late in each zone during 2009-10, till Nov. 2010 is as below*

<b>Railway</b>	
Central Railway	10,030
Eastern Railway	18,303
East Central Railway	27,894
East Coast Railway	4,654
Northern Railway	55,427
North Central Railway	7,011
North Western Railway	6,608
North Eastern Railway	10,671
North East Frontier Railway	8,852
Southern Railway	10,202

South Central Railway	5,004
South Eastern Railway	10,745
South East Central Railway	2,174
South Western Railway	8,157
Western Railway	7,382
West Central Railway	3,260
Konkan Railway.	241
<b>Total</b>	<b>1,96,615</b>

[English]

**Disinvestment of Andrew Yule and  
Company Limited**

5038. SHRI EKNATH MAHADEO GAIKWAD: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the disinvestment process of Andrew Yule and Company Limited stake in Tide Water Oil Company Limited is completed;
- (b) if so, the details thereof;
- (c) if not, the reasons for delay; and
- (d) the time by which the process is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): (a) No.

(b) does not arise.

(c) A Committee Appointed by Board of Directors (CABOD) was constituted to initiate the process of disinvestment of Andrew Yule and Company Limited's (AYCL) share in Tide Water Oil Company Limited (TWOL).

CABOD has held 9 meetings so far for disinvestment of AYCL's stake in TWOL. CABOD in their meeting dated 22.12.2008 had selected SBI Capital Market as Consultant.

CABOD met on 30.04.2010 in which it was decided that AYCL should send a proposal for reconsideration of GOI's earlier decision of disinvestment of AYCL's stake in TWOL to GOI, as decided in the meeting of the Board of Directors of AYCL. Accordingly, AYCL has submitted a proposal for consideration of exemption of disinvestment of its share held in TWOL keeping in View the future growth of the Company. AYCL's proposal in this regard is under examination.

(d) The disinvestment process of AYCL's stake in TWOL is temporarily suspended pending decision on the proposal of AYCL.

[Translation]

**Damage Due to Natural Calamities**

5039. SHRI P.L. PUNIA: Will the Minister of RAILWAYS be pleased to state:

- (a) the details of railway bridges, protection dams and other properties of Railways damaged due to natural calamities in the country during the last three years;
- (b) whether the Chauka Guidebandh, Ganeshpur Spur and railway track built on upper stream of Algya railway bridge are lying damaged since the floods in Ghaghra river during the year 2008-09;
- (c) if so, the steps taken by the Railways to prevent likelihood of any accident on said stretch; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Thirty eight railway bridges and protection dams of Railways were damaged due to natural calamities in the country during the last three years (i.e. 2007-08 onwards), in Eastern,

East Central, Northern, Northeast Frontier, North Western, South Central and South Eastern Railways.

(b) No guide bund by name of Chauka guide bund on the upstream of Elgin railway bridge belongs to railways. However, there are two spurs named as Ganeshpur Spur and Chaukaghat Spur at this location to protect mole head of the Lucknow end of the guide bund for Elgin railway bridge. The spurs and the railway track were not damaged due to flood in Ghaghra river during 2008-09.

(c) and (d) Do not arise.

#### Railway Under Bridges

5040. SHRI RAKESH SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the tracks on the Railway Under Bridges (RUBs) in the country are not covered from below;

(b) if so, the details of such RUBs in the country, zone-wise; and

(c) the steps taken to address the inconvenience faced by the pedestrians due to waste/garbage falling from running trains?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Road Under Bridges (RUBs) are generally provided with cover to prevent falling of waste/garbage from running trains on road users. As per available information, however, such covers are not provided on 73 RUBs.

(b) Zone-wise details of such RUBs are as below:

Railway	No. of RUBs not provided with cover
1	2
Central	1

1	2
East Coast	17
Northern	19
Northeast Frontier	2
South Central	1
South Eastern	13
South East Central	8
West Central	12
Total	73

(c) Most of these are partially covered and works are being planned for execution in a programmed manner, to provide full covering to prevent falling of waste/garbage from running trains on road users.

[English]

#### Ban on Night Landing of Aircraft

5041. SHRI M.K. RAGHAVAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government proposes to ban night landing of aircraft due to adverse health impact for those living under the flight path;

(b) if so, the details thereof;

(c) whether any study has been conducted in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) No, Madam.

(b) Does not arise.

(c) No, Madam.

(d) Does not arise.

**Medical Facilities in Long  
Distance Trains**

5042. SHRI ANTO ANTONY:

SHRI P.T. THOMAS:

SHRI RAMSINH RATHWA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways maintain any statistics regarding cases of deaths that occurred in long distance trains;

(b) if so, the details thereof for the last three years, till date, year-wise;

(c) whether there is any policy to provide compensation in such cases;

(d) if so, the details thereof and if not, the reasons therefor;

(e) whether the Railways are aware that the cases of deaths in long distance trains occur due to the non-availability of medical facilities therein;

(f) whether the Railways have taken any steps to provide Doctors/medical facilities in long distance trains; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (g) The information is being collected and will be laid on the Table of the Sabha.

**E-Marketing**

5043. SHRI RAMKISHUN:

SHRI KAUSHALENDRA KUMAR:

Will the Minister of TEXTILES be pleased to state:

(a) the details of progress achieved so far after the launch of E-marketing web portal in the field of handloom and handicraft marketing;

(b) the details of shortcomings faced in the operation of said portal; and

(c) the steps taken/proposed to be taken by the Government to address these shortcomings if any and to further enhance the effectiveness of the E-marketing web portal?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) Progress achieved in terms of visits on the web portals launched by various organisations under the Ministry of Textiles and business generated thereon is as under:-

Sl. No.	Web Portal	Visits by buyers/visitors	Business generated
1.	Handicrafts and Handlooms Exports Corporation of India Ltd. (HHEC)	48,780	Rs.35.36 lakh
2.	Central Cottage Industries Corporation of India Ltd. (CCIC), New Delhi	73,737	Rs.1.09 lakh

Apart from the above web portals for E-marketing, web portals have also been launched by the Office of the Development Commissioner for Handlooms and Office of the Development Commissioner for Handicrafts, where the handloom and handicrafts products developed by various clusters have been uploaded for gathering response of the buyers.

(b) and (c) No major shortcomings are being faced in the operation of said portals.

### Aircraft Possessed by Airlines

5044. SHRI PRADEEP MAJHI: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the number and types of aircraft possessed by National Aviation Company of India Limited and private airlines operating in the country as on date;

(b) whether the passengers share of national carrier has been decreasing gradually during the last three years;

(c) if so, the details in this regard and the reasons therefor; and

(d) the steps taken by the Government to make national carrier more competitive?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) The details about number and type of aircraft in the fleet of NACIL and private scheduled airlines are given in the enclosed Statement.

(b) and (c) No, Madam. The Air India's passenger market share has improved in 2009-10 and in current financial year so far.

The passenger share of Air India Express has also increased from 6% in 2008-09 to 7% in 2009-10.

The details of Air India's passenger market share in past 3 years in domestic market are given below:

Financial Year	Passenger Market Share (%)
2007-08	17.9
2008-09	16.9
2009-10	17.7
2010-11 (Apr-Oct 2010)	17.8

(d) Government has taken a number of measures to make national carrier more competitive by route rationalization, more efficient fleet utilization, improved on-time performance and augmenting passenger load factors and ASKMs. All these measure have started yielding positive results.

### Statement

Airline	No. of Aircraft	
	Type	No.
1	2	3
NACIL (A)	B777	21
	B747	05
	A310	08
	A330	02
NACIL (I)	A320	40
	A319	24
	A321	20
	Air India Express	B737
Alliance Air	B737	11
	CRJ	04
	ATR42	07
Jet Airways	B777	03
	A330	12
	B737	55
JetLite	ATR72	18
	B737	16
	A330	05



1	2	3
	A320	23
Kingfisher Airlines	A319	03
	A321	08
	ATR72	25
	ATR42	02
Spicejet	B737	22
Go Air	A320	10
IndiGo	A320	32
Blue Dart	B737	03
	B757	04
	A310	03
Deccan Cargo	ATR72	03
	ATR42	02
Total		413

**Buying of Stake in Exxon Mobil's  
Angolan Arm by ONGC**

5045. DR. KRUPARANI KILLI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Oil and Natural Gas Corporation proposes to buy 25 per cent stake in Exxon Mobil's Angolan arm;

(b) if so, the details thereof; and

(c) the benefits that are likely to accrue to the country from this venture?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA):

(a) to (c): ONGC Videsh Limited (OVL) has submitted a binding bid for an offer made by Exxon Mobil to participate in the sale process of its 25% stake in Block 31 in Angola. This is an ultradeep Block with British Petroleum (BP) as an Operator with 26.7% stake. Besides BP and Exxon Mobil, the other partners in the Block are Sonangol, State oil, Marathon and Total with participating interests of 20%, 13.3%, 10% and 5% respectively.

In case the bid submitted by OVL is successful, it would entitle OVL to a share of production, as per its stake, from the production of oil expected to commence during 2012. The planned production is estimated to be approximately 1,50,000 barrels of oil per day for the consortium at the peak phase.

[Translation]

**Damage due to Arson**

5046. SHRI PREMCHAND GUDDU: Will the Minister of RAILWAYS be pleased to state:

(a) whether a large number of trains are lying damaged due to arson and other incidents;

(b) if so, the details thereof and the reasons therefor;

(c) the number of trains damaged during the last three years, till date; and

(d) the number of trains which are in operation after being repaired?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (d) There have been some incidents of arson etc. resulting into passenger coaches getting ineffective for service. About 111 coaches got affected due to arson and other such incidents during last 3 years.

63 such coaches have been attended to for the repairs required and have been put back to service, barring 48 coaches, which have been rendered un-economical for repairs.

[English]

**Agreement with Kuwait for Oil and Gas Sector**

5047. SHRI KISHANBHAI V. PATEL:  
SHRI PRADEEP MAJHI:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government proposes to strengthen the relationship with Kuwait in the field of oil and gas sector;

(b) if so, whether any bilateral meeting with the delegation of Kuwait was held in the recent past;

(c) if so, the details of issues discussed; and

(d) the details of the issues on which both the country have agreed for co-operations?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA):

(a) and (b) Yes, Madam. During his visit to India from 25th to 28th September 2010, H.E. Sheikh Ahmad Abdullah Al Ahmed Al Sabah, Minister of Oil, Minister of Information and Chairman Kuwait Petroleum Corporation (KPC), alongwith his delegation, met Hon'ble Minister of Petroleum and Natural Gas to strengthen bilateral cooperation in the field of oil and gas.

(c) and (d) The issues discussed were: (i) long-term arrangement for supply of crude oil from Kuwait to India on mutually beneficial terms (ii) investment of Kuwait in the oil and gas sector, particularly in petrochemical complexes and building of crude oil storage hub in India (iii) exploring new areas of opportunities like E&P, aviation services, training and consultancy services, R&D in downstream hydrocarbon sector, including bioremediation of oil sludge and oil spill. Both sides agreed to consider enhancing cooperation in the oil and gas sector.

**New Catering Policy 2010**

5048. SHRI P. LINGAM: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that under "New Catering Policy 2010" any license vendor can be summarily evicted and license could be scrapped if five complaints are lodged against the licensee without any enquiry;

(b) if so, the details thereof;

(c) whether there is any provision of enquiry; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) No, Madam.

(b) Does not arise.

(c) and (d) Yes, Madam. There is a provision for enquiry into each complaint, which if found substantiated, results in appropriate action like counselling, warning, fine and termination of contract etc. according to the gravity of the offence.

[Translation]

**Regularisation of Services of Train No. 0467/0468**

5049. SHRI RAM SINGH KASWAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have received any requests to regularise the services of Train No. 0467/0468 currently being run on temporary basis from Delhi to Ratangarh;

(b) if so, the details thereof; and

(c) the steps taken/being taken by the Railways in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (c) Yes,

Madam. Representations from various organization/ Association etc. are received at various levels of Railway administration. The request has been examined but it has not been found feasible at present.

#### Accident in Trains in Bihar

5050. SHRI BHUDEO CHOUDHARY: Will the Minister of RAILWAYS be pleased to state:

(a) whether many persons died in an accident of Rajdhani Express at Dandkhora railway station in Bihar recently;

(b) if so, the details of loss of lives and property;

(c) whether the Railways have enquired into it;

(d) if so, the outcome thereof and action taken thereon;

(e) the details of the compensation paid to the victims; and

(f) the steps taken by the Railways to prevent such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) On 09.10.2010, while the train number 2435 Guwahati -New Delhi Rajdhani Express was on run between Dandkhora and Katihar stations of Katihar Division of Northeast Frontier Railway, one auto-rickshaw dashed against train engine at unmanned level crossing No. KM 5 resulting in loss of lives of 08 persons (all occupants of the auto-rickshaw). Loss of railway property in this incident has been estimated to be Rs. 23,000/- (approximately).

(c) and (d) Departmental Enquiry has been conducted into the above incident. As per the enquiry report, the above incident was caused due to lack of adequate caution on the part of the road user (driver of auto-rickshaw).

(e) Compensation is not admissible to the next of

kin of deceased and injured road users for such incidents at unmanned level crossings. As an exception and as a humanitarian gesture, Ministry of Railways has ordered for payment of enhanced ex-gratia of Rs. 2 lakh to next of kin of each deceased person in this incident.

(f) Steps taken by the Railways to prevent such incidents at the unmanned level crossings include:

(i) Ensuring availability of basic infrastructure at level crossings which include levelled road surface at crossings, proper road signs at the approaches including 'STOP' boards to warn the road users, speed breakers/rumble strips on the approach roads, whistle boards for the train drivers to whistle while approaching the level crossings and approach roads with proper gradient for safe movement of the road vehicle users negotiating the level crossings,

(ii) Public awareness programmes and publicity campaigns undertaken regularly through various electronic and print media to educate the road users for observing safe practices while negotiating unmanned level crossings. State Governments have also been requested to undertake similar campaigns,

(iii) Joint ambush checks with involvement of civil authorities to check the erring road users,

(iv) As a special measure, powers have been delegated to the Zonal Railways to sanction new works of road over bridges and under bridges (Limited/Normal Height Subways) costing upto Rs. 2.50 crores in each case,

(v) Manning of unmanned level crossings in a phased manner upon their qualifying the laid down criteria for manning. Criteria of manning has also been revised to make more number of unmanned level crossings eligible for manning.

### Production of Crude Oil

5051. SHRI SHATRUGHAN SINHA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether Indian Oil Corporation (IOC) is producing oil in certain areas of the country;
- (b) if so, the names of such areas;
- (c) the average cost of crude oil produced by said corporation in the country during the last year;
- (d) whether the produced crude oil has been sold in oil refineries on the prices of imported oil; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA):

(a) No, Madam. IOC is not producing oil as of now.

(b) to (e) Does not arise.

### Flight between Jaipur and Dubai

5052. SHRI ARJUN RAM MEGHWAL: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Jaipur-Dubai international flight of Air India is getting late by 7 to 10 hours for the last ten days;
- (b) if so, the details thereof alongwith the reasons therefor;
- (c) whether his Ministry has made any assessment about the difficulties being faced by the passengers due to such delays; and
- (d) if so, the details alongwith the outcome thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) Effective 18 November, 2010, there is no flight operational between Jaipur-Dubai.

(b) to (d) Do not arise.

[English]

### MoU with China

5053. SHRI ASADUDDIN OWAISI: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways had signed an agreement with Chinese Railways in 2008;
- (b) if so, the details thereof alongwith the areas of cooperation and finances involved therein;
- (c) the extent to which the Railways have benefited by this agreement;
- (d) whether keeping in view of the utility of the agreement the Railways propose to extend the Memorandum of Understanding MoU; and
- (e) if so, the details thereof and time by which a final decision is likely to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Yes, Madam.

(b) and (c) The Memorandum of Understanding (MoU) facilitated development of rail-related programmes of mutual interest, consultancies, exchange of information on policies, laws and regulations, exchange programme for experts and trainees and technical assistance. The MoU is presently current.

(d) and (e) Do not arise.

### Satellite Tracking

5054. SHRIMATI J. SHANTHA: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways have recently approved a scheme to track trains through satellite;
- (b) if so, the salient features thereof alongwith the financial implications involved therein;

(c) the extent to which it is likely to benefit the Railways and its passengers; and

(d) the time by which it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Yes, Madam, a scheme has been technically cleared.

(b) The salient features are that from a Global Positioning System (GPS), satellite based, real time data would be collected, processed and after considering all conditions enroute, disseminate correct and relevant content to public through SMS, Internet, Telephone number 139 and display boards, etc. Financial implications are estimated at ₹ 110 crores.

(c) This concept is being considered to enable the Railways to automate input of train information for Railway operations and for dissemination of requisite information to customers.

(d) This will be subject to sanction of the work and availability of fund.

#### **Railway Terminus at Sawantwadi in Konkan Region**

5055. SHRI NILESH NARAYAN RANE: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have been providing funds to build railway terminus at Sawantwadi in Konkan region;

(b) the details of package of compensation proposed those who provided land to build terminus;

(c) whether there has been regular reports of irregularities in the recruitment in the Konkan Railways; and

(d) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) No, Madam.

(b) Does not arise.

(c) and (d) Konkan Railway Corporation Limited has not received any specific complaints of irregularities in recruitments in KRCL. However, on the basis of some internal inputs, as a measure of abundant caution, it was decided to cancel a selection and start the process denovo from the stage of holding Written Examination and same eligible landloser candidates were called.

#### **Incident of Looting**

5056. SHRI RUDRAMADHAB RAY: Will the Minister of RAILWAYS be pleased to state:

(a) whether an incident of looting of the passengers of "Amarapalli Express" was reported in the media recently; and

(b) if so, the facts thereof with action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) On 20.07.2010, 5-6 criminals looted cash, ornaments and mobile phones from passengers of train no. 5707 UP (Amarapalli Express) just after its departure from Khagaria Railway station of East Central Railway and detained after pulling the alarm chain.

A case vide crime no. 36/2010 dated 20.07.2010 u/s 395 Indian Penal Code has been registered at Government Railway Police /Khagaria. After investigation, a Charge Sheet has been submitted in the court by GRP/ Khagaria against 06 accused persons. The case is sub-judice in the Court of Law.

#### **Contract Labourers in SAIL**

5057. SHRI VIKRAMBHAI ARJANBHAI MADAM: Will the Minister of STEEL be pleased to state:

(a) the total staff strength in Steel Authority of India Ltd. (SAIL), plant-wise;

(b) whether the contract labourers are also counted in the total staff strength of the SAIL;

(c) if so, the details thereof;

(d) whether it is a fact that all the contract labourers are not covered under Employees State Insurance Scheme and Employees Provident Fund Scheme;

(e) if so, the reasons thereof; and

(f) the action being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): (a) The manpower strength in the plants of the Steel Authority of India Limited (SAIL) as on 1.11.2010 is 103130. The plant-wise break up is given as under:

Name of the Plants/Units	Manpower
Bhilai Steel Plant (BSP)	31815
Durgapur Steel Plant (DSP)	13271
Rourkela Steel Plant (RSP)	19134
Bokaro Steel Plant (BSL)	22997
IISCO Steel Plant (ISP)	11233
Alloy Steels Plant (ASP)	1777
Salem Steel Plant (SSP)	1375
Visvesvaraya Iron and Steel Plant (VISL)	1528

(b) No, Madam.

(c) Does not arise.

(d) and (e) All Contract Labour engaged through contractors at SAIL Plants are covered under Employees Provident Fund (EPF). All the Contract Labourers are also

covered under Employees State Insurance Corporation (ESIC) except at Salem Steel Plant.

Salem Steel Plant is situated in an area where ESI Act has not been made applicable. However, Dr. B R Ambedkar Industrial Labour Co-operative Service Society, which is one of the major contractors of Salem Steel Plant has provided ESI coverage to its members since it has its registered establishment in an area covered by ESI.

(f) Does not arise.

#### Steel Projects in Rural Areas

5058. SHRI SARVEY SATYANARAYANA: Will the Minister of STEEL be pleased to state:

(a) whether the Steel projects running in the rural areas and tribal areas are facing lot of problems;

(b) if so, the details thereof and the reasons therefor;

(c) whether any survey has been conducted in order to assess the working conditions of units during the last three years; and

(d) if so, the details thereof and the action taken by the Government thereon especially for resolving the problems of Andhra Pradesh based steel projects?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): (a) and (b): Steel is a deregulated sector. Accordingly, location of steel project is decided by the individual investors, in consultation with the respective State Governments, based entirely on the tech no-commercial considerations. General problems faced by steel projects relate to smooth supply of raw material, security, law and order etc.

(c) and (d) Review of working conditions of steel plants is an ongoing process. Accordingly, four surveys were conducted at Visakhapatnam in respect of unit of Rashtriya Ispat Nigam Limited (RINL), a Public Sector Undertaking

under administrative control of the Ministry of Steel, by external agencies. Necessary action for improvement wherever required has been initiated.

[Translation]

#### Disbursement to NGOs in Rajasthan

5059. SHRI BADRI RAM JAKHAR: Will the Minister of TEXTILES be pleased to state:

(a) the names of such Non-Governmental Organisations (NGOs) in Rajasthan to whom financial assistance has been provided by the Government under various handloom and handicrafts schemes during each of the last three years;

(b) the proposal-wise details of the financial assistance sanctioned to each NGO; and

(c) the details of utilisation report submitted by each of these nongovernmental organisations under the said schemes?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) to (c) Under Handloom Schemes (viz. Integrated Handloom Development Scheme, Marketing and Export Promotion Scheme, Handloom Weavers Comprehensive Welfare Scheme, Mill Gate Price Scheme, and Diversified Handloom Development Scheme) funds are released through State Government. No financial assistance has directly been provided to any NGOs in Rajasthan State in any of the Schemes of Handlooms Sector. The financial assistance is released to the State Government.

However, in Handicrafts Sector the details of financial assistance provided to various NGOs during each of the last three years on the proposals received under scheme of Baba Saheb Ambedkar Hastshilp Vikas Yojana, Design and Technology Upgradation, Marketing Support and Services Scheme, Human Resource Development and Research and Development and position of utilisation thereof is as per enclosed Statement.

#### Statement

Sl. No.	Scheme/ Purpose	Organisation Name	Released Amount	STATUS OFUC
1	2	3	4	5
<b>2007-08</b>				
1.	MARKETING	Jaipur Virasat Foundation	631401	Received
2.	DESIGN	Sona Mahila Evam Bal Kalyan Samiti	90000	Received
3.	DESIGN	Jyoti Shikshan Sansthan, Rathorikuwa, Nagaur	90000	Not received
4.	EXHIBITION	S.L. Adarsh Vidyalay Prabandhak Samiti, Sriganganagar	133839	Received
5.	DESIGN	Bunkar Avom Dastkar Vikas Samiti	90000	Received
6.	AHVV	Jhunjhunu Zila Parayavaran Sudhar Samiti	270000	Received
7.	AHVV	Urmul Setu Sansthan, Bikaner	132655	Received

1	2	3	4	5
8.	EXHIBITION	Seemavarti Mahial Kalyan Society	138750	Received
9.	AHVV	Sona Mahila Evam Bal Kalyan Samiti	50000	Received
10.	AHVV	Gramin Balika Vikas Samiti, Hanumangarh, Rajasthan	277500	Received
11.	AHVV	Tagore Public School Shiksha Samiti, Pilibangan	75000	Received
12.	DESIGN	Greenwel Children Society	90000	Received
13.	DESIGN	Nav Jyoti Shiksha Samiti	90000	Received
14.	MSS	Jawahar Kala Kendra	637500	Received
15.	MARKETING	Udayam Protosahar Sansthan	1750000	Received
16.	MARKETING	Jawahar Kala Kendra	318750	Received
17.	AHVV	S.K. Public School Samiti	350000	Received
18.	MARKETING	Greewell Children Society	136148	Received
19.	DESIGN	Jyoti Shikshan Sansthan	90000	Not received
20.	DESIGN	Institute of sustainable Development Enviromental, Scientific Research	170000	Received
21.	HRD	Sona Mahila Evam Bal Kalyan Samiti	152500	Received
22.	DESIGN	Sona Mahila Evam Bal Kalyan Samiti	90000	Received
23.	AHVV	Gramin Balika Vikas Samiti	180000	Received
24.	AHVV	Gramin Balika Vikas Samiti	54000	Received
25.	DESIGN	Sriganagar Kheshtriya Gramin Vikas Samiti	90000	Not received
26.	AHVV	Suprint Textiles (Jaipur) P. Ltd., Rajasthan	1968027	Received
27.	DESIGN	Bunkar Avam Dastkar Vikas Samiti Hawamahal Bazar, Jaipur	90000	Received
28.	DESIGN	Mahila Kalyan Samiti	90000	Not received
29.	AHVV	M/s. Greenwel Children Society Nagaur (Rajasthan)	90000	Received



1	2	3	4	5
30.	Design	M/s. Rajasthan Hastshilp Sansthan	90000	Not received
31.	Design	M/s. Mahila Kalyan Samiti	90000	Received
32.	HRD	Swami Vivekanand Public Welfare Society, Jaipur	530000	Received
33.	Marketing	Jawahar Kala Kendra, Jaipur	675000	Received
34.	Marketing	Udhyam Protsahan Sansthan Jaipur	475000	Not received
35.	AHVV	Sona Mahila Avam Bal Kalyan Samiti Bikaner	180000	Received
36.	AHVV	Sona Mahila Avam Bal Kalyan Samiti Bikaner	181000	Received
37.	AHVV	M/s. People Right and Education Network Advancement	50000	Received
38.	HRD	Deptt. of Tex. and Appriel Designing, Udaipur	1732000	Received
39.	AHVV	Centre of the Study of Ualues, Udaipur	62500	Received
40.	HRD	Birla Technical Training Institute, Pilani	1612000	Not received
41.	AHVV	M/s. Jhunjihunu Zila Paryavaran Sudhar Samiti, Jhunjihunu	180000	Received
42.	AHVV	M/s. Jhunjihunu Zila Paryavaran Sudhar Samiti, Jhunjihunu	362000	Received
43.	AHVV	Thar Hastshilp Sansthatn, Jodhpur	180000	Received
44.	AHVV	Thar Hastshilp Sansthatn, Jodhpur	90500	Received
45.	AHVV	Self Development Institute	50000	Not received
46.	Design	Shri Badri Lal Chitrakar	225000	Received
47.	AHVV	Tagore Public School Shiksha Samiti	180000	Received
48.	AHVV	Tagore Public School Shiksha Samiti	181000	Received
49.	AHVV	Jan Sewa Khadi Gramodyog Vikas Samiti	270000	Not received
50.	AHVV	S.K. Public School	180000	Not received
51.	AHVV	S.K. Public School	90500	Not received
52.	AHVV	Sardar Patel Sansthan	54000	Received

1	2	3	4	5
53.	AHVV	Sardar Patel Sansthan	138750	Received
54.	AHVV	Kala Nidhi Sansthan	150000	Received
55.	AHVV	M/s. Handloom and Handicrafts Dev. Orgn.	50000	Not received
56.	AHVV	Shree Hari Kishan Shiksha Avam Seva Samiti	62500	Received
57.	AHVV	Shiksha Avam Jan Kalyan Samiti	62500	Not received
58.	AHVV	Jan Seva Khadi Gramodyog Vikas Samiti, Tonk	243434	Received
59.	AHVV	Jan Seva Khadi Gramodyog Vikas Samiti, Tonk	89740	Received
60.	DESIGN	Rajasthan Carpet Woolen and Product Development Society, Jaipur	1969173	Received
61.	MARKETING	M-12014/81/06-07/MD	75910	Received
62.	AHVV	Nikunj Arts	1182268	Received
Grand Total			20160845	

## 2008-09

1.	DESIGN	Rajasthan Carpet and Woolen Product Dev. Society, Jaipur	1969173	Not received
2.	MSS	Udyog Protsahan Sansthan, Jodhpur	75910	Received
3.	MSS	Marudhara Industries Association, Jodhpur	738000	Received
4.	MSS	Jawahar Kala Kendra, Jaipur	662500	Received
5.	MSS	Raj. Small Industries Corpn. Ltd. Jaipur	231967	Received
6.	MSS	Jawahar Kala Kendra, Jaipur	532500	Received
7.	AHVV	Jyoti Shikshan Sansthan, Nagour, Rajasthan	37500	Received
8.	MSS	Udhyam Profesahan Sansthan, Jodhpur	625000	Not received
9.	DESIGN	Bunkar Aasam Dantkar Vilan Samiti, Jaipur	90000	Received
10.	AHVV	Gramin Balika Vikas Samiti, Hanumangarh, Rajasthan	271500	Received

1	2	3	4	5
11.	AHVV	Gramin Balika Vikas Samiti, Hanumangarh, Rajasthan	180000	Received
12.	MSS	Sri Ganganagar Kshetreya Gramin Vikas Samiti, Sriganganar, Rajasthan	160849	Received
13.	WELFARE	Swami Vivekanand Public Welfare Society, Rajasthan	530000	Received
14.	MSS	Swami Vivekanand Public Welfare Society, Jaipur	165000	Received
15.	MSS	Mahila Kalyan Samiti, Rajasthan	165000	Received
16.	AHVV	Tagore Public School Shiksha Samiti, Rajasthan	277500	Received
17.	MSS	Bunkar Avam Dastkar Vikas Samiti, Jaipur	131905	Received
18.	MSS	West Zone Cultural Centre, Udaipur	281250	Received
19.	MSS	Jhansi Dev. Authority, Jhansi	5250000	Received
20.	AHVV	Sewa Mandir, Udaipur, Rajasthan	84421	Received
21.	DESIGN	Indian Institute of Crafts and Design, Jaipur	1013664	Received
22.	AHVV	Sona Mahila Avam Baal Kalyan Samiti, Bikaner	138750	Received
23.	AHVV	S.K. Sewa Samiti, Ganganagar, Rajasthan	90000	Not received
24.	AHVV	Jhunghunu Zila Paryavaran Samiti, Rajasthan	343800	Received
25.	AHVV	Jhunghunu Zila Paryavaran Samiti, Rajasthan	180000	Received
26.	AHVV	Jhunghunu Zila Paryavarn Sudhar Samiti, Rajasthan	90000	Received
27.	AHVV	Jhinghunu Zila Paryarran Sudhar Samiti, Rajasthan	138750	Received
28.	AHVV	Tagore Public School Siksha, Rajasthan	90000	Received
29.	AHVV	Tagore Public School Siksha, Rajasthan	181000	Received
30.	AHVV	Sona Mahila Avam Beal Kalyan Samiti, Bikaner, Rajasthan	90500	Received
31.	AHVV	Sona Mahila Avam Beal Kalyan Samiti, Bikaner, Rajasthan	90000	Received
32.	DESIGN	Gopilal Bhanwar Lal B Lahar, Udaipur, Rajasthan	300000	Received
33.	MSS	Raj. Small Industries Corpn. Ltd., Jaipur	356250	Received

1	2	3	4	5
34.	DESIGN	Society for Promotion and Pragati Sansthan, Malpure, Raj.	70700	Received
35.	AHVV	Jan Sewa Khadi Gramodyog Vikas Samiti	90000	Not received
36.	AHVV	Jan Sewa Khadi Gramodyog Vikas Samiti	181000	Not received
37.	AHVV	Thar Hastshilp Sansthan, Jodhpur, Rajasthan	179322	Received
38.	AHVV	Jaipur Rugs Foundation, Jaipur	75000	Not received
39.	HRD	Arch Educational Society, Jaipur	1715700	Received
40.	MSS	Rural Non Form Denoly Agency, Jaipur :	522787	Received
41.	HRD	Raj. Carpet and Woollen Product Dev. Society, Jaipur	250000	Not received
42.	MSS	Rural Non Form Denoly Agency, Jaipur	1257315	Received
43.	DESIGN	Indian Institute of Crafts and Design, Jaipur	939336	Received
44.	DESIGN	Tilak Gitai, Jaipur	240000	Received
45.	DESIGN	Greenwcl Children Society, Nagpur	90000	Received
46.	DESIGN	Indian Instt. of Craft Design	3000000	Not received
Grand Total			24173849	

**2009-10**

1	AHVV	Thar Hastshilp Sansthan, Jodhpur	90500	UC not due
2.	AHVV	Thar Hastshilp Sansthan, Jodhpur	90500	UC not due
3.	AHVV	Thar Hastshilp Sansthan, Jodhpur	90000	UC not due
4.	AHVV	Tagore Public School Shiksha Samiti, Rajasthan	180000	UC not due
5.	AHVV	Jyoti Shikshar Sansthan, Rajasthan	37500	UC not due
6.	MSS	Gramin Balika Vikas Samiti, Rajasthan	277500	UC not due
7.	AHVV	Gramin Balika Vikas Samiti, Rajasthan	181000	UC not due
8.	AHVV	Gramin Balika Vikas Samiti, Rajasthan	180000	UC not due

1	2	3	4	5
9.	AHVV	Sri Hari Krishan Shiksha Avam Sewa Samiti, Alwar	362000	UC not due
10.	AHVV	Sri Hari Krishan Shiksha Avam Sewa Samiti, Alwar	270000	UC not due
11.	AHVV	Jhunjhuna Zila Parayavaran Sudhar Samiti, Rajasthan	180000	UC not due
12.	AHVV	Jyoti Shikshan Sansthan, Rajasthan	180000	UC not due
13.	AHVV	Thar Hastshilpkar Sanstha, Jodhpur	90500	UC not due
14.	AHVV	Thar Hastshilpkar Sanstha, Jodhpur	90000	UC not due
15.	AHVV	Sri Hari Krishan Shiksha Avam Sewa Samiti, alwar	61360	UC not due
16.	AHVV	Sardar Patel Sansthan, Rajasthan,	90000	UC not due
17.	MSS	Jawahar Kala Kendra, Jaipur	675000	UC not due
18.	MSS	Marudhara Industries Assoc., Rajasthan	442500	UC not due
19.	DESIGN	Greenwel Children Society, Rajasthan	90000	UC not due
20.	DESIGN	Saraswati Bal Vidya Mandir Samiti, Rajasthan	180000	UC not due
21.	AHVV	Jhunjhinu Zila Parayavaran Sudhar Samiti, Rajasthan	180000	UC not due
22.	AHVV	Jhunjhinu Zila Parayavaran Sudhar Samiti, Rajasthan	362000	UC not due
23.	DESIGN	Rural Dev. and Welfare Society, Jaipur	90000	UC not due
24.	DESIGN	Morveen Vikas Sansthan, Jaipur	90000	UC not due
25.	DESIGN	Rajasthan Chamber of Commerce and Industries, Jaipur	180000	UC not due
26.	AHVV	Centre of the Study of Values, Udaipur	37500	UC not due
27.	AHVV	Centre of the Study of Values, Udaipur	271500	UC not due
28.	MSS	FedUCation of Rajasthan H/C Exporters, Vaishali, Jaipur, Rajasthan	2950000	UC not due
29.	MSS	Udhyan Protsahan Sansthan, Jaipur, Rajasthan	1750000	UC not due
30.	NR AHVV	Tagore Public School Shikka Samiti, Rajasthan	180000	UC not due
31.	AHVV	Jhunjhunu Zila Parayavaion Sudhar Samiti, Rajasthan	68000	UC not due

1	2	3	4	5
32.	AHVV	Tagore Public School Shikka Samiti, Rajasthan	271500	UC not due
33.	AHVV	Tagore Public School Shikka Samiti, Rajasthan	180000	UC not due
34.	MSS	Jawahar Kala Kender, Jaipur	618965	UC not due
35.	MSS	Jawahar Kala Kender, Jaipur	122500	UC not due
36.	DESIGN	Rural Non Form Dev. Agency, Jaipur	180000	UC not due
37.	AHVV	Tagore Public School Shikka Samiti, Rajasthan	277500	UC not due
38.	AHVV	Tagore Public School Shikka Samiti, Rajasthan	90000	UC not due
39.	AHVV	Tagore Public School Shikka Samiti, Rajasthan	181000	UC not due
40.	AHVV	Shrijarkahn Mahila Sahkri Samiti Ltd., Jaipur	50000	UC not due
41.	DESIGN	Society to uplift Rural Economy, Rajasthan	180000	UC not due
42.	AHVV	Centre of the Study of Values, Udaipur	180000	UC not due
43.	AHVV	Centre of the Study of Values, Udaipur	271500	UC not due
44.	AHVV	Sushail Udyog, Jodhpur	1800000	UC not due
45.	AHVV	Gramin Balika Vikas Samiti, Rajasthan	271500	UC not due
46.	AHVV	Mahila Udyog Prashikshan Samiti, Baron (Rajasthan)	75000	UC not due
47.	AHVV	People Right and Rural Education Network Advancement, Banner	271500	UC not due
48.	AHVV	People Right and Rural Education Network Advancement, Banner	45809	UC not due
49.	DESIGN	Bunkar Avam Dastkar Vikas Samiti, Jaipur	90000	UC not due
50.	AHVV	Mahila Mandal, Barmer	75000	UC not due
51.	HRD	Comptroler, Maharana Pratap Uni of Agriculture and Tech., Udaipur	1731951	UC not due
52.	DESIGN	Sri Ganganagar Kashiliya Gramin Vikas Samiti, Rajasthan	90000	UC not due
53.	AHVV	Jan Kalyan Sahitya Manch Sanstha, Jaipur	75000	UC not due

1	2	3	4	5
54.	MSS	Marudhara Industries Association, Rajasthan	286545	UC not due
55.	MSS	Rural Nan Term Development Agency, Jaipur, Rajasthan	533606	UC not due
56.	AHVV	Adarsh Gram Udyog Samiti, Rajasthan	270000	UC not due
57.	AHVV	Adarsh Gram Udyog Samiti, Rajasthan	180000	UC not due
58.	AHVV	Thar Hasthsilp Sansthan, Jodhpur	90500	UC not due
59.	AHVV	Thun Jhunu Zila Parayavaran Sudhar Samiti, Rajasthan	142250	UC not due
60.	AHVV	Jhunjhunu Zila Paryavaran Sudhar Samiti, Distt. Jhunjhunu, Rajasthan	1137880	UC not due
61.	AHVV	Society to Uplift Rural Economy, Rajasthan	90000	UC not due
62.	MSS	S.K. Sewa Samiti, Rajasthan	138750	UC not due
63.	AHVV	Cross Country, Rajasthan	1800000	UC not due
64.	AHVV	Thar Hasthshilpkar Sansthan, Jodhpur	90500	UC not due
65.	AHVV	New Light Art Export, Jodhpur	1650000	UC not due
<b>Grand Total</b>			<b>23536116</b>	

[English]

### Operation of Airlines

5060. SHRI JAYWANT GANGARAM AWALE: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the private airlines and national carrier are working together in India and abroad under the Open Sky Policy;

(b) if so, the names of the carriers operating under the scheme with their routes coverage;

(c) whether the Ministry has allowed Kingfisher Airlines to operate flights in seven new global sectors;

including New Delhi-London, New Delhi-Hong Kong, New Delhi-Bangkok, Mumbai-Colombo, Mumbai-Bangkok and Mumbai-Dubai; and

(d) if so, the extent to which the national carrier would suffer in their revenue earnings due to this?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) No, Madam.

(b) Does not arise.

(c) Yes, Madam.

(d) Traffic rights for international operations are granted to eligible Indian Private Scheduled carriers as per

the existing guidelines after giving due consideration to the operational plans of the national carrier.

MADAM SPEAKER: The House stands adjourned to meet again at 1200 hours.

11.03 hrs.

*The Lok Sabha then adjourned till  
Twelve of the Clock.*

12.00 hrs.

*The Lok Sabha re-assembled at  
Twelve of the Clock.*

[SHRI FRANCISCO COSME SARDINHA *in the Chair*]

*...(Interruptions)*

12.0¼ hrs.

*At this stage, Shri Naranbhai Kachhadia, Shri Shailendra Kumar, Shri Chandrakant Khaire, Shri S. Semmalai and some other hon. Members came and stood on the floor near the Table*

*...(Interruptions)*

12.0½ hrs.

#### PAPERS LAID ON THE TABLE

[*English*]

MR. CHAIRMAN : Now, Papers to be laid on the Table of the House. Item No. 2 – Shri Salman Khurshid.

*...(Interruptions)*

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): Sir, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under

sub-section (1) of Section 619A of the Companies Act, 1956:-

- (1) Review by the Government of the working of the National Minorities Development and Finance Corporation, Delhi, for the year 2009-2010.
- (2) Annual Report of the National Minorities Development and Finance Corporation, Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, *See* No. LT 3720/15/10]

*...(Interruptions)*

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (1) (i) Review by the Government of the working of the National Fertilizers Limited, New Delhi, for the year 2009-2010.
- (ii) Annual Report of the National Fertilizers Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, *See* No. LT 3721/15/10]

- (2) (i) Review by the Government of the working of the Madras Fertilizers Limited, New Delhi, for the year 2009-2010.
- (ii) Annual Report of the Madras Fertilizers Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, *See* No. LT 3722/15/10]



- (3) (i) Review by the Government of the working of the Fertilizers and Chemicals Travancore Limited, Cochin, for the year 2009-2010.

Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3726/15/10]

- (ii) Annual Report of the Fertilizers and Chemicals Travancore Limited, Cochin, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (7) (i) Review by the Government of the working of the Karnataka Antibiotics and Pharmaceuticals Limited, Bangalore, for the year 2009-2010.

[Placed in Library, See No. LT 3723/15/10]

- (4) (i) Review by the Government of the working of the Fertilizers Corporation of India Limited, New Delhi, for the year 2009-2010.

- (ii) Annual Report of the Karnataka Antibiotics and Pharmaceuticals Limited, Bangalore, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3727/15/10]

- (ii) Annual Report of the Fertilizers Corporation of India Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (8) (i) Review by the Government of the working of the Projects and Development India Limited, Noida, for the year 2009-2010.

[Placed in Library, See No. LT 3724/15/10]

- (5) (i) Review by the Government of the working of the Rashtriya Chemicals and Fertilizers Limited, Mumbai, for the year 2009-2010.

- (ii) Annual Report of the Projects and Development India Limited, Noida, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3728/15/10]

- (ii) Annual Report of the Rashtriya Chemicals and Fertilizers Limited, Mumbai, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (6) (i) Review by the Government of the working of the FCI Aravali Gypsum and Minerals India Limited, Jodhpur, for the year 2009-2010.

- (1) (i) Review by the Government of the working of the Container Corporation of India Limited, New Delhi, for the year 2009-2010.

- (ii) Annual Report of the FCI Aravali Gypsum and Minerals India Limited, Jodhpur, for the year 2009-2010, alongwith Audited

- (ii) Annual Report of the Container Corporation of India Limited, New Delhi, for the

year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3729/15/10]

- (2) (i) Review by the Government of the working of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2009-2010.
- (ii) Annual Report of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3730/15/10]

- (3) (i) Review by the Government of the working of the IRCON International Limited, New Delhi, for the year 2009-2010.
- (ii) Annual Report of the IRCON International Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3731/15/10]

- (4) (i) Review by the Government of the working of the Konkan Railway Corporation Limited, New Delhi, for the year 2009-2010.
- (ii) Annual Report of the Konkan Railway Corporation Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3732/15/10]

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the National Textile Corporation Limited, New Delhi, for the year 2009-2010.
- (ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3733/15/10]

- (b) (i) Review by the Government of the working of the Cotton Corporation of India Limited, Mumbai, for the year 2009-2010.
- (ii) Annual Report of the Cotton Corporation of India Limited, Mumbai, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3734/15/10]

- (c) (i) Review by the Government of the working of the Jute Corporation of India Limited, Kolkata, for the year 2009-2010.
- (ii) Annual Report of the Jute Corporation of India Limited, Kolkata, for the

year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3735/15/10]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Handicrafts, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for Handicrafts, New Delhi, for the year 2009-2010.

[Placed in Library, See No. LT 3736/15/10]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Carpet Technology, Bhadohi, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Carpet Technology, Bhadohi, for the year 2009-2010.

[Placed in Library, See No. LT 3737/15/10]

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Mazagon Dock Limited, Mumbai, for the year 2009-2010.
- (ii) Annual Report of the Mazagon Dock Limited, Mumbai, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3738/15/10]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Himalayan Mountaineering Institute, Darjeeling, for the year 2009-2010.

[Placed in Library, See No. LT 3739/15/10]

...(Interruptions)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): On behalf of Shri S.S. Palanimanickam, I beg to lay on the Table a copy of the 15th Progress Report (Hindi and English versions) on the Action Taken pursuant to the recommendations of the Joint Parliamentary Committee on Stock Market Scam and matter relating thereto, December, 2010.

[Placed in Library, See No. LT 3740/15/10]

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (1) (i) Review by the Government of the working of the Engineers India Limited, New Delhi, for the year 2009-2010.
- (ii) Annual Report of the Engineers India Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3741/15/10]

- (2) (i) Review by the Government of the working of the Biecco Lawrie Limited, Kolkata, for the year 2009-2010.
- (ii) Annual Report of the Biecco Lawrie Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3742/15/10]

...(Interruptions)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): On behalf of Shri Arun Yadav, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (1) (i) Statement regarding Review by the Government of the working of the HMT Limited, Bangalore, for the year 2009-2010.
- (ii) Annual Report of the HMT Limited, Bangalore, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3743/15/10]

- (2) (i) Statement regarding Review by the Government of the working of the Cement Corporation of India Limited, New Delhi, for the year 2009-2010.
- (ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3744/15/10]

- (3) (i) Statement regarding Review by the Government of the working of the Hindustan Paper Corporation Limited, Delhi, for the year 2009-2010.
- (ii) Annual Report of the Hindustan Paper Corporation Limited, Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3745/15/10]

- (4) (i) Statement regarding Review by the Government of the working of the Engineering Projects (India) Limited, New Delhi, for the year 2009-2010.
- (ii) Annual Report of the Engineering Projects (India) Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3746/15/10]

- (5) (i) Statement regarding Review by the Government of the working of the Triveni Structural Limited, Allahabad, for the year 2009-2010.
- (ii) Annual Report of the Triveni Structural Limited, Allahabad, for the year 2009-

2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3747/15/10]

- (6) (i) Statement regarding Review by the Government of the working of the Bharat Pumps and Compressors Limited, Allahabad, for the year 2009-2010.
- (ii) Annual Report of the Bharat Pumps and Compressors Limited, Allahabad, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3748/15/10]

- (7) (i) Statement regarding Review by the Government of the working of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2009-2010.
- (ii) Annual Report of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3749/15/10]

- (8) (i) Statement regarding Review by the Government of the working of the Tungabhadra Steel Products Limited, Tungabhadra Dam, for the year 2009-2010.
- (ii) Annual Report of the Tungabhadra Steel Products Limited, Tungabhadra Dam, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3750/15/10]

12.01 hrs.

### COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

#### 3rd Report

[Translation]

DR. BALIRAM (Lalganj): Sir, I beg to lay on the Table a copy each of the Third Report (English and Hindi Versions) of the Committee on absence of Members from the sitting of the House.

[English]

MR. CHAIRMAN : Shri Sharad Yadav.

...(Interruptions)

MR. CHAIRMAN: Shri J.P. Agarwal.

...(Interruptions)

12.01½ hrs.

### STANDING COMMITTEE ON PERSONNEL, PUBLIC GRIEVANCES, LAW AND JUSTICE

#### 44th Report

[English]

SHRIMATI DEEPA DASMUNSI (Raiganj): I beg to lay on the Table the Forty-fourth Report (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice on the Constitution (One Hundred and Fourteenth Amendment) Bill, 2010.

...(Interruptions)

12.01¼ hrs.

### STATEMENTS BY MINISTERS

- (i) **Status of implementation of the recommendations contained in the 6th Report of the Standing Committee on Coal and Steel on Demands for Grants (2010-11) pertaining to the Ministry of Steel\***

[English]

THE MINISTER OF STEEL (SHRI VIRBHADRA SINGH): I beg to lay the statement on the status of implementation of the recommendations contained in the Sixth Report of the Standing Committee on Coal and Steel (Fifteenth Lok Sabha) in pursuance of the direction 73-A of the Hon'ble Speaker, Lok Sabha vide Lok Sabha Bulletin - Part II dated the 1st September, 2004.

The aforesaid Sixth Report was presented to the Lok Sabha and laid in Rajya Sabha on the 22nd April, 2010. The Report relates to the examination of Demands for Grants of the Ministry of Steel for the year 2010-2011.

The Committee in the said report has made a total of eighteen recommendations (contained in eighteen paras) with reference to aims, objectives and achievements of the Ministry and where action is called for on the part of the Government.

The Action Taken Statement on the recommendations/ observations contained in the Report of the Committee had been sent to the Standing Committee on Coal and Steel on the 15th September, 2010.

The present status of implementation of various recommendations made by the Committee is indicated in the annexure of the Statement, which is hereby laid on the table of the Lok Sabha. I would not like to take the valuable time of the House in reading out all the contents

\*Laid on the Table and also placed in Library, See No. LT 3751/15/10.

given in the attached Annexure. I would request that this may be considered as read in the House.

12.02 hrs.

- (ii) **Status of implementation of the recommendations contained in the 212th and 215th Reports of the Standing Committee on Industry pertaining to the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises\***

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): On behalf of Shri Vilasrao Deshmukh, I beg to lay the statement regarding the status of implementation of the recommendations contained in the 212th and 215th reports of the Standing Committee on Industry pertaining to the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises.

12.02¼ hrs.

- (iii) **Status of implementation of the recommendations contained in the 9th Report of the Standing Committee on Rural Development on Demands for Grants (2010-11) pertaining to the Department of Rural Development, Ministry of Rural Development\*\***

[English]

THE MINISTER OF RURAL DEVELOPMENT AND MINISTER OF PANCHAYATI RAJ (DR. C.P. JOSHI): I beg to lay the statement on the status of implementation of

\*Laid on the Table and also placed in Library, See No. LT 3752/15/10

\*\*Laid on the Table and also placed in Library, See No. LT 3753/15/10

[Dr. C.P. Joshi]

recommendations contained in the Ninth Report of the Standing Committee on Rural Development (Department of Rural Development) (2009-2010) (15th Lok Sabha) in pursuance of the Direction of the Hon'ble Speaker, Lok Sabha vide Lok Sabha Bulletin - Part-II dated September 01, 2004.

The Ninth Report of the Standing Committee on Rural Development (15th Lok Sabha) was presented to the Lok Sabha on 16th April, 2010. The Report relates to the examination of Demands for Grants of the Ministry of Rural Development (Department of Rural Development) for the year 2010-11. Action Taken Report on the recommendations/observations contained in the report of the Committee was sent to the Standing Committee on 30th September, 2010.

There are 36 recommendations made by the Committee in the said report where action is called for on the part of the Government. These recommendations mainly pertain to the issues concerning the schemes for National Rural Employment Guarantee Act, Swarnajayanti Gram Swarozgar Yojana, Rural Housing, Pradhan Mantri Gram Sadak Yojana, Vigilance and Monitoring Committee and finalisation of BPL List, etc. for proper implementation of the programmes.

The present status of implementation of the various recommendations made by the Committee is indicated in the annexure to my Statement, which is laid on the Table of the House. I would request that this may be considered as read.

12.02½ hrs.

[English]

- (iv) (a) **Status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Chemicals and Fertilizers pertaining**

**to the Department of Fertilizers, Ministry of Chemicals and Fertilizers\***

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): I beg to lay the revised statement on the status of implementation of the recommendations contained in the 2nd report of the Standing Committee on Chemicals and Fertilizers in terms of direction of the Hon. Speaker, Lok Sabha.

The Standing Committee on Chemicals and Fertilizers, in its second report have made 27 recommendations. Detailed reply to each of the recommendations has been sent to the Committee on 8.3.2010. Gist of the recommendations and the present status of action taken on the 27 recommendations of the 2nd Report are laid on the Table.

12.02¼ hrs.

- (iv) (b) **Status of implementation of the recommendations contained in the 6th Report of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2010-11) pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers\*\***

[English]

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): I beg to lay the statement on the status of implementation of the recommendations contained in the 6th report of the Standing Committee on Chemicals and Fertilizers in terms of direction of the Hon. Speaker of the Lok Sabha.

The Standing Committee on Chemicals and Fertilizers,

\*Laid on the Table and also placed in Library See No. LT 3754/15/10

\*\*Laid on the Table and also placed in Library, See No. LT 3755/15/10

in its sixth report have made 9 recommendations. Detailed reply to each of the recommendations has been sent to the Committee on 9.8.2010. Gist of the recommendations and the present status of action taken on the 9 recommendations of the 6th Reports are laid on the Table.

12.03 hrs.

STANDING COMMITTEE ON URBAN  
DEVELOPMENT

12th and 13th Reports

[Translation]

SHRI SHARAD YADAV (Madhepura): Sir, I beg to lay on the Table a copy each of the following Action Taken Reports (2010-2011) (Hindi and English version) of the Standing Committee on Urban Development:-

- (1) Twelfth Report (15th Lok Sabha) of the Committee in regard to the Action Taken by the Government on the recommendations contained in the Sixth Report of the Committee regarding Demands for Grants (2010-2011) of the Ministry of Urban Development.
- (2) Thirteenth Report (15th Lok Sabha) of the committee regarding Action Taken Report by the Government on the recommendations contained in the Seventh Report (15th Lok Sabha) of the committee on Demands for Grants (2010-2011) of the Ministry of Housing and Urban Poverty Alleviation

12.03¼ hrs.

MATTERS UNDER RULE 377\*

[English]

MR. CHAIRMAN : Matters under Rule 377 shall be laid on the Table of the House. Hon. Members may send

\*Treated as laid on the Table.

slips immediately at the Table of the House as per the practice.

- (i) **Need to restore the Air India flights withdrawn from Indo-Gulf sector and to extend Delhi-Bangaluru flight upto Calicut in Kerala**

SHRI M.K. RAGHAVAN (Kozhikode): Air India is operating flights from Kozhikode (Calicut) since the opening of the Airport. The Indo-Gulf sector is one of the largest profitable sectors. However, since the last two years, several operations have been cancelled from here apart from last moment cancellations of other flights due to various in house reasons. The prominent among them are IC-997/998 Calicut-Doha-Bahrain-Calicut and IC-993/994 Chennai-Calicut-Kuwait-Calicut-Chennai. Similarly, the flight Nos. IC-537/538 Calicut-Dubai-Calicut and IC-597/598 Calicut-Sharjah-Calicut are expected to be withdrawn shortly. Incidentally, the space left by Air India has been taken over by private operators as well as by the Gulf operators who are operating with full capacity and profitably. Similarly, the domestic flight Nos. IC-925/926 Chennai-Calicut-Chennai and CD-993/994 Delhi-Calicut-Mangalore-Delhi which were operating with full capacity flights have been withdrawn.

In addition to this, there is no flight to Calicut from Delhi in the evening. A flight presently operating to Bangalore in the evening should be extended to Calicut.

Several requests for restoration of these flights have been made and assurances were given. However, none of these flights have been restored so far. It is requested that some measures should be taken for immediate restoration of these flights and also for the proposed extension of flight from Bangalore.

- (ii) **Need to provide funds for installing India Mark-II handpumps in Bagraich Parliamentary Constituency, Uttar Pradesh**

[Translation]

SHRI KAMAL KISHOR COMMANDO (Bagraich): The underground water being used for drinking is heavily



[Shri Kamal Kishor Commando]

polluted by floods coming in my parliamentary constituency every year. There is heavy presence of arsenic in the underground water there. People are suffering from plethora of diseases by consuming polluted drinking water. I have made a request to instal India Mark-II handpumps in Bahraich Parliamentary Constituency in order to provide pure drinking water to the people there, for which in compliance of the letter of the Ministry of Rural Development an estimate of Rs. 213.42 lakh has been sent by the Executive Engineer (constructions), Uttar Pradesh Jal Nigam, District Bahraich for 597 India Mark-II handpumps. The current population of district Bahraich (rural area) is approximately 30 lakhs.

Therefore, the Union Government is requested to sanction the desired funds as per the given estimate for installing 597 India Mark-II handpumps to obviate the problem of polluted drinking water in the district.

**(iii) Need to set up a railway wagon factory at Kazipet in Warangal Parliamentary Constituency, Andhra Pradesh**

[English]

SHRI RAJIAH SIRICILLA (Warangal): I would like to draw the kind attention of the august House regarding the need to set up a wagon factory in Kazipet in my Warangal Parliamentary Constituency in Andhra Pradesh.

I wish to state that more than 300 acres of land could be arranged at Kazipet for the wagon factory and the State Government of Andhra Pradesh has already written a letter to the Minister of Railways in this regard. If the Government sets up a wagon factory in and around Kazipet, it will not only become a hub between South India and North India but will also provide employment to the thousands of people in my constituency. Kazipet is an ideal place to set up such a factory.

I, therefore, request the Minister of Railways to take immediate steps to set up a wagon factory at Kazipet in

Warangal District in Andhra Pradesh in the remaining XI Five Year Plan period itself by allocating sufficient funds to fulfill the long pending and genuine demand of the people of my Warangal Parliamentary Constituency, Andhra Pradesh.

**(iv) Need to enhance the amount of funds under Members of Parliament local Area Development Scheme for drinking water projects and also accord priority to the proposals given by MPs for Rural Development projects in their Parliamentary Constituencies**

[Translation]

DR. SANJAY SINGH (Sultanpur): After hearing and reading much about the frequent problem of drinking water and the news of shortage of water being frequently aired on television, the problem of drinking water is definitely indicating to turn out gradually into a major crisis. In regard to drinking water problem in my parliamentary constituency Sultanpur, I would like to tell this august House that the underground water table has recorded substantially in this area. Although India Mark-II handpumps are being installed from time to time, yet the demand of drinking water is not declining on account of the burgeoning population. For this purpose, priority should be accorded to the proposals of MPs to solve the problem of drinking water under the Rural Development Scheme and the Members of Parliament Local Area Development Fund should be increased from Rs. two crore to Rs. 10 crore. All the Members of Legislative Assembly in Uttar Pradesh are given Rs. two crore for developmental works in their respective constituencies, from that point of view a Member of Parliament represents five to seven Legislative Assemblies. An M.P. feels helpless to carry out appropriate developmental works from such a meagre amount. If this is not possible, then each Member of Parliament should be empowered to get 50 kilometres of road constructed and instal 500 handpumps in his constituency and this amount should be released by the Union Government.

Through the House, the Government is requested to further empower the Members of Parliament to enable them to solve the current problem of drinking water and accord priority to their proposals.

**(v) Need to increase the quota of Kerosene for fishermen in Kerala**

[English]

SHRI CHARLES DIAS (Nominated): There are more than 17000 outboard kerosene-operated traditional fishing crafts operating in Kerala. The requirement of Kerosene for these units is worked out to 5786 KL per month. But, the actual allocation from the Public Distribution System is only 2531 KL per month. There is a wide gap of 3255 KL of Kerosene per month against the actual requirement in traditional fisheries sector. The present allocation of Kerosene is sufficient only for around 10 days in a month. For the remaining days, the fishermen are forced to remain either idle or to buy Kerosene from open market by paying higher rates. This has resulted in a situation where there is already sharp drop in the income levels of traditional fishermen which may push them to the brink of starvation.

In view of the sad plight of the traditional fishermen, I would urge the Union Government to take immediate steps to increase the Kerosene quota for traditional fishermen in Kerala.

**(vi) Need to provide adequate quantity of fertilizers to farmers in Faizabad and Barabanki districts in Uttar Pradesh**

[Translation]

DR. NIRMAL KHATRI (Faizabad): The farmers in Faizabad and Barabanki districts in Uttar Pradesh falling under my Lok Sabha constituency Faizabad are facing acute shortage of fertilizers in this sowing season.

The Government, through the State Government, should take concrete measures to provide chemical fertilizers to the farmers.

**(vii) Need to set up forest-based industries in Gumla and Lohardaga districts of Jharkhand**

SHRI SUDARSHAN BHAGAT (Lohardaga): Several types of forest products are found from the rich forest reserves particularly in the Gumla and Lohardaga districts of Jharkhand. The items manufactured from these products are in vogue and used across the country. However, due to absence of forest-based industries in this region, there is neither increase in the production of these items nor improvement in their quality. The people are not getting large-scale employment opportunities due to lack of industrial manufacturing of these products.

I request the concerned hon. Minister that forest based industries should be set up in this area so that goods manufactured from these products could be promoted and developed and the local people could also get employment opportunities.

**(viii) Need to prevent the entry of multinational companies in retail sector in the country**

SHRI RAKESH SINGH (Jabalpur): The Union Government is going to allow direct foreign investment in the retail sector. The Department of Industrial Policy and Promotion has sought opinion by issuing a circular for the purpose. If the entry of multinational companies is allowed in retail sector, around five crores of small traders and about the same number of people who are engaged in the retail sector will be on the verge of unemployment. Not only this, with the policy of direct purchase of agricultural products from the farmers for sale by the multinational companies, the structure of our agriculture market will get dismantled. At the same time, the business of commission agents will shrink. In these circumstances, after some time, these companies will emerge as the biggest purchasers of agriculture products and they will have a control over the price fixation of these products and thus, our farmers will become a puppet in their hands such a foreign investment in the retail sector is being opposed from the outset. In June, 2009, the Parliamentary Standing Committee of the Ministry of Commerce and Industries had made strong

[Shri Rakesh Singh]

comments against it in its report. On the one hand, the Government talks about promoting job opportunities in the country while on the other hand, crores of people are likely to be made unemployed and the farmers turned into bonded labourers by inviting multinational companies through direct foreign investment in the retail sector. You are expected that it should be checked with immediate effect.

**(ix) Need to waive off the loans taken by farmers from the Cooperative Society in district Ballia, Uttar Pradesh**

SHRI NEERAJ SHEKHAR (Ballia): I would like to draw the attention of the Government towards the problems of the debt-ridden farmers of the Ballia district. Farmers had taken small amount of loans for seeds and fertilizers through the cooperative society before 1997. They failed to repay the loans due to frequent natural calamities. They did not get benefit of loan waiver scheme of the Union Government even in the year 2008. These farmers are also financially weak and unable to make repayment of loans.

I, therefore, strongly request the Government to waive the loans of these farmers also as it did in 2008 so that these people, too, could get loans and these farmers could get their names excluded from the black list of debt-ridden farmers and become eligible for new loans.

**(x) Need to provide free higher and technical education to girls belonging to economically-poor families**

SHRIMATI ASHWAMEDH DEVI (Ujjiyarpur): The Government of India provides free education to the girls upto 12th class. The positive result of which can be seen from the fact that the girls are securing higher positions in 10th and 12th examination results these days. However, there is no additional facility provided to the girls for higher and technical education due to which the girls belonging to the poor families have to remain deprived of higher and technical education.

I would, therefore, request the Union Government to provide free higher and technical education to the girls belonging to poor families clearing entrance examinations for the same so that the contribution of women to the society could be enhanced further.

**(xi) Need to provide adequate financial assistance to the Government of Tamil Nadu for speedy rehabilitation of rain and flood affected people in the State**

[English]

SHRI R. THAMARAISELVAN (Dharmapuri): I would like to bring to the notice of the Central Government that due to incessant and continued rains all over Tamil Nadu because of onset of the North East Monsoon, almost entire Tamil Nadu has been badly affected by floods and paralysed the normal life there. Several hundred crores of rupees worth properties have been lost and till today more than 200 people have lost their lives in various rain-related incidents. Over 3.20 lakh houses have been affected as well as more than 50,000 hutments were fully or partially damaged leading to several lakhs of people homeless. The flooding has submerged fields upto 1.5 feet and 2 feet, and over 15 lakh acres of standing crops submerged in rain water. More than 5,000 cattle stock perished in floods. However, to support the State Government of Tamil Nadu to over come this crisis arising out of Natural Calamities, I urge upon the Central Govt. to provide Rs. 1,607 crore from the National Calamity Relief Fund immediately as demanded by the State Government of Tamil Nadu, so that the relief measures taken by the State Government on war-footing basis is not affected in any way.

**(xii) Need to extend credit facility to the retired Government employees by the empanelled hospitals under the Ministry of Health and Family Welfare**

SHRI T.R. BAALU (Sriperumbudur): The Ministry of Health and Family Welfare has issued directions to all hospitals on CGHS panel to admit retired CGHS beneficiaries who are also senior citizens in cases of emergency and to extend credit facility to them.

I am to inform you that almost every hospital on CGHS panel is ignoring the above directions of the Ministry and refusing admission to retired CGHS beneficiaries on one pretext or other causing a lot of trouble to these senior citizens and retired Government servants. The retired CGHS beneficiaries, whose only source of income is their meagre pensions, are facing tremendous financial difficulties in getting emergency treatment at these hospitals. They do not admit them citing the reasons that they do not have bed to accommodate them in their hospitals. Due to emergency, the senior citizens/patients try to convince them by saying that let the hospital not extend any credit facility to them but admit them, and they will foot the bills directly to the Ministry of Health and Family Welfare and claim the payment directly. Now, the CGHS dispensaries invariably do not release or credit the payment into the accounts of these retired officers or senior citizens either by citing one reason or the other thus causing insurmountable problems to these retired Government servants.

It is, therefore, requested that all hospitals on CGHS panel be directed again to extend credit facility to retired CGHS beneficiaries in cases of emergency or else they may be blacklisted and action may be taken against those hospitals. In order to have proper implementation of these instructions, a special cell be opened in the Ministry of Health and Family Welfare to look into all the complaints in this regard in a time-bound manner. Besides this, steps may be taken to ensure that bills of hospitals on CGHS panel are cleared by Ministry of Health and Family Welfare in time so that retired Government employees do not face any problem.

**(xiii) Need to instal adequate number of ATMs of Nationalised and Private Sector Banks in Siwan district, Bihar**

*[Translation]*

SHRI OM PRAKASH YADAV (Siwan): In my parliamentary constituency. Siwan the number of A.T.Ms of all the banks are not in proportion to the number of customers in the district of Siwan including that in the district headquarters. The A.T.Ms of nationalized banks as well as the Private banks such as the I.C.I.C.I, Axis banks and other various banks are inadequate in proportion to the number of customers. Siwan is adjoining to the borders of Uttar Pradesh and is a very important district strategically. It has the highest number of NRIs residing here in the State and provides the maximum amount of foreign currency earnings to India. It is dominated by the population of minorities, other backward classes, Scheduled Castes and Scheduled Tribes who are not getting the benefit of ATMs.

As such, I would request the Finance Minister that adequate number of ATMs of nationalized and private sector banks be installed urgently in Siwan district so that the customers of banks could have the convenience.

*...(Interruptions)*

*[English]*

MR. CHAIRMAN: The House stands adjourned to meet tomorrow, 10th December, 2010 at 11 a.m.

12.04 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Friday, December 10, 2010/ Agrahayana 19, 1932 (Saka).*

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## ANNEXURE-I

*Member-wise Index to Starred Questions*

Sl. No.	Member's Name	Question Number
1	2	3
1.	Shri Babar Gajanan D.	440
2.	Shri Bhadana Avtar Singh	437
3.	Shri Chauhan Mahendrasinh P.	428
4.	Shri Das, Khagen	431
5.	Shri Hazari Maheshwar	436
6.	Shri K. Shivakumar Alias J.K. Ritheesh	439
7.	Shri Khaire Chandrakant	435
8.	Dr. Kirodi Lal Meena	429,
9.	Shri Koda Madhu	425
10.	Dr. Mahant, Charan Das	437
11.	Shri Owaisi Asaduddin	422
12.	Shri Panda, Baijayant	427
13.	Shri Pangi Jayaram	438

1	2	3
14.	Shri Patel, Bal Kumar	423
15.	Shri Purkayastha Kabindra	424
16.	Shri Rajbhar, Ramashanker	430
17.	Shri Rathwa Ramsinh	423
18.	Shri Ray, Rudramadhab	427
19.	Shri S.S. Ramasubbu	432
20.	Shri Shanavas M.I.	434
21.	Shri Shekhar, Neeraj	433
22.	Shri Shetkar, Suresh Kumar	421
23.	Shri Singh yashvir	433
24.	Shri K. Sugumar	431
25.	Shri Suresh kodikkunnil	435
26.	SHRI Vasava, Mansukhbhai D.	428
27.	Shri Yadav, Anjankumar M.	422
28.	Shri Yadav Dharmendra	440
29.	Shri Yadav, Hukmadeo Narayan	426

*Member-wise Index to Unstarred Questions*

Sl.No.	Member's Name	Question Number
1	2	3
1.	Shri Absul Anandrao	4904, 4934, 4968, 5032
2.	Shri Ahir Hansraj G.	4946, 5017, 5033
3.	Shri Anantkumar, Hegde	4928
4.	Shri Angadi, Suresh	4932

1	2	3
5.	Shri Anuragi, Ghanshyam	4886
6.	Shri Argal Ashok	4892, 5021
7.	Shri Awale Jaywant Gangaram	5060
8.	Shri Babar Gajanan D.	4904, 4934, 4968, 5034
9.	Shri Bais, Ramesh	4839, 4995
10.	Shri Bajwa Partap Singh	4970
11.	Dr. Baliram	4919, 5022
12.	Shri Banerjee, Ambica	4913
13.	Dr. Barq, Shafiqur Rahman	4964
14.	Shri Bavaliya Kunvarjibhai Mohanbhai	4906
15.	Shri Bhadana Avtar Singh	4989
16.	Shri Bhaiya Shivraj	4910
17.	Shri Bhoi Sanjay	4909
18.	Shri Bhujbal Sameer	4942
19.	Shri Biswal Hemanamd	4841, 5005
20.	Shri Chaudhary Harish	4967
21.	Shri Chauhan Mahendrasinh P.	4988, 5030
22.	Shri Choudhary Bhudeo	4935, 4962, 5050
23.	Shri Chowdhury, Adhir	4867
24.	Shri Das, Khagen	4885
25.	Smt. Dasmunsi, Deepa	4902
26.	Shri Deo, Kalikesh Narayan Singh	4891
27.	Shri Deora Milind	4875, 5004

1	2	3
28.	Smt. Devi Rama	4975, 5013
29.	Shri Dhanapalan K.P.	4869
30.	Shri Dias, Charles	4925, 5027
31.	Smt. Dutt Priya	4847, 4923
32.	Shri Elangovan T.K.S.	4845, 4997, 5017
33.	Shri Gaddigoudar, P.C.	4943
34.	Shri Gadhvi Mukesh Bhairavdanji	4844
35.	Shri Gaikwad Eknath Mahadeo	4890, 4941, 4948, 5038
36.	Shri Ganeshamurthi, A.	4853
37.	Shri Ghubaya Sher Singh	4858
38.	Shri Rajagopal, L.	4831, 4980
39.	Shri Gowda Chandre D.B.	4940, 1970, 5036
40.	Shri Hazari Maheshwar	4998
41.	Shri Hooda Deepender Singh	4901
42.	Shri Hussain Syed Shahnawaz	4923, 4947
43.	Shri Jadhao Prataprao Ganpatrao	4921, 5024
44.	Shri Jadhav Baliram	4918
45.	Dr. Jagannath Manda	4950, 5017
46.	Dr. Jaiswal Sanjay	4964
47.	Shri Jakhar Badri Ram	4837, 4976, 5059
48.	Shri Jawale Haribhau	4854, 4983
49.	Smt. Jayaprada	4971
50.	Shri Joshi, Kailash	4963

1	2	3
51.	Shri Joshi, Pralhad	4896
52.	Shri Judev, Dilip Singh	4848, 4979
53.	Shri K. Shivkumar Alias J.K. Ritheesh	5003
54.	Shri Karwaria, Kapil Muni	4911, 5029
55.	Shri Kashyap Virender	5017
56.	Shri Kaswan, Ram Singh	4871, 5049
57.	Shri Kaushalendra Kumar	4833, 4856, 5043
58.	Shri Khaire Chandrakant	4982
59.	Dr. Killi Kruparani	4956, 5045
60.	Dr. Kirodi Lal Meena	4985
61.	Shri Koda Madhu	4990
62.	Shri Kowase Marotrao Sainuji	4879
63.	Shri Kumar Vishwa Mohan	4903, 5037
64.	Shri Kumar, P.	4954
65.	Shri Kurup Peethambara N.	4865, 4993
66.	Shri Laguri Yashbant	4846, 5013, 5015
67.	Shri Lingam P.	4958, 5048
68.	Shri M. Krishnasswamy	4926
69.	Shri Madam Vikrambhai Arjanbhai	4851, 4981, 5057
70.	Shri Mahato, Narahari	4945
71.	Shri Mahtab B.	4924, 5025
72.	Shri Majhi Pradeep	4890, 4904, 4930, 5044, 5047
73.	Shri Majumdar Prasanta Kumar	4922



---

1	2	3
74.	Shri Malik, Jitender Singh	4901
75.	Shri Mani Jose K.	4915, 5018
76.	Shri Meghe, Datta	4960
77.	Shri Meghwal Arjun Ram	4898, 4904, 5052
78.	Shri Mishra, Mahabal	4927
79.	Shri Mishra, Prasad Govind	4914.
80.	Shri Mohan P.C.	5017
81.	Shri Mohan, Chinta	4955
82.	Shri Mutterwar Vilas	4880, 5009
83.	Shri P. Balram	4838
84.	Dr. Naik, Sanjeev Ganesh	4882, 5012
85.	Shri Nama, Nageswara Rao	4952
86.	Shri Namdhari Inder Singh	4937
87.	Shri Naranbhai, Kachhadia	4849, 5030
88.	Shri Nirupam Sanjay	4884, 4904, 5017
89.	Shri Owaisi Asaduddin	4970, 4972, 5053
90.	Shri P.R. Natarajan	4951
91.	Shri Pal, Jagdambika	4893
92.	Shri Panda, Baijayant	4966, 5017
93.	Shri Panda, Prabodh	4916, 5019
94.	Shri Pandey Ravindra Kumar	4897, 4964, 5011
95.	Shri Pangi Jayaram	5005
96.	Shri Paranjpe Anand Prakash	4970

---

1	2	3
97.	Shri Patel C.R.	4961
98.	Smt. Patel, Jayshreeben	4883, 5014
99.	Shri Patel, Bal Kumar	5010
100.	Shri Patel, Kishanbhai V.	4890, 4904, 4930, 5047
101.	Shri Patel, Lalubhai Babubhai	4847
102.	Shri Patil A.T. Nana	4881, 5033
103.	Shri Khatgaonkar, Bhaskarrao Bajirao Patil	4890, 4941
104.	Dr. Patil, Padmasinha Bajirao	4912
105.	Smt. Patle, Kamla Devi	4872
106.	Shri Prabhakar, Ponnarn	4838, 4929
107.	Shri Pradhan Nityananda	4966
108.	Shri Premchand Guddu	4876, 5046
109.	Shri Premdas	4930
110.	Shri Punia, P.L.	4949, 5039
111.	Shri Raghavan M.K.	4889, 5041
112.	Shri Rahman, Abdul	4903, 4944, 4970
113.	Shri Rajesh, M.B.	4936
114.	Shri Ramkishun	4833, 4856, 5043
115.	Shri Rane, Nilesh Narayan	4842, 4977, 5055
116.	Shri Rao, Sambasiva Rayapati	4835, 5001
117.	Shri Rathod, Ramesh	4885
118.	Shri Rathwa Ramsinh	4974, 5042
119.	Shri Roy Arjun	4931

1	2	3
120.	Shri Ray, Rudramadhab	4973, 5056
121.	Shri Reddy K.R.G.	4861
122.	Shri Reddy, K.J.S.P.	4897, 4940
123.	Shri Roy, Mahendra Kumar	4836, 5020
124.	Shri S. Alagiri	4846, 4938
125.	Shri S. Semmalai	4834, 5004, 5005
126.	Shri S., Pakkirappa	4857, 4986
127..	Shri S.R. Jeyadurai	4860
128.	Shri S.S. Ramasubbu	4940, 4994
129.	Dr. Saha, Anup Kumar	4905
130.	Smt. Saroj, Sushila	4852, 4862, 4991
131.	Shri Saroj, Tufani	4969
132.	Shri Satyanarayana, Sarvey	4855, 4984, 5058
133.	Shri Satpathy, Tathagata	4888
134.	Shri Sayeed, Hamdullah	4850
135.	Shri Sethi, Arjun Charan	4965
136.	Shri Shanavas M.I.	5007
137.	Smt. Shantha, J.	4840, 4978, 5054
138.	Dr. Sharma, Arvind Kumar	4853
139.	Shri Sharma, Jagdish	4887, 4928
140.	Shri Shekhar, Neeraj	4969, 4971, 5008
141.	Shri Anto Antony	4953, 5042
142.	Shri Siddeshwara, G.M.	4866, 4996

1	2	3
143.	Dr.. Singh Bhola	4964, 5033,
144.	Shri Singh Bhoopendra	4843
145.	Shri Singh Dushyant	4904
146.	Shri Singh Ganesh	4914
147.	Shri Singh K.C. Baba	4999
148.	Shri Singh Radha Mohan	4935
149.	Shri Singh Rakesh	4832, 5040
150.	Shri Singh Ratan	4917
151.	Shri Singh Sushil Kumar	4885
152.	Shri Singh Uday	4908
153.	Shri Singh, Dhananjay	4900
154.	Shri Singh, Rajiv Ranjan Alias Lalan	4931, 5028
155.	Singh, Rajkumari Ratna	4938, 4965
156.	Shri Singh, Uday Pratap	4939, 5035
157.	Dr. Singh, Sanjay	5017
158.	Shri Sinha, Shatrughan	4870, 5051
159.	Shri Sircilla Rajaiah	4838
160.	Dr. Solanki Kirit Premjibhai	4920, 5023
161.	Shri Sudhakaran K.	4899
162.	Shri K. Sugumar	4868, 4878, 4904
163.	Smt. Sule, Supriya	4882, 5012
164.	Shri Suresh Kodikkunnil	4904
165.	Shri Swamy N. Cheluvarama	4864, 4992

1	2	3
166.	Smt. Tandon, Annu	4859, 4987
167.	Shri. Tewari Manish	4933, 5031
168.	Shri Thakur Anurag Singh	4873, 5000, 5017
169.	Dr. Tharoor, Shashi	4894, 5006
170.	Shri Thomas P.T.	5042
171.	Shri Tirkey, Manohar	4874, 4922
172.	Smt. Upadhyay Seema	4852
173.	Shri Vardhan, Harsh	4887
174.	Shri Vasava, Mansukhbhai D.	4967, 4975, 5017
175.	Shri Venugopal K.C.	4904
176.	Shri Varma Sajjan	4907, 5026
177.	Shri Virendra Kumar	4895
178.	Shri Vishwanath, Adagooru H.	4957
179.	Shri Viswanathan P.	4868, 4926, 5017
180.	Shri Wakchaure, Bhausahab Rajaram	4877, 5002
181.	Shri Yadav Anjankumar M.	4965, 5015
182.	Shri Yadav Dharmendra	4904, 4934, 4968, 5032
183.	Prof. Yadav Ranjan Prasad	4959
184.	Shri Yadav, Hukmadeo Narayan	5016
185.	Shri Yadav, Madhusudan	4863
186.	Shri Yaskhi Madhu Goud	4941

## ANNEXURE-II

*Ministry-wise Index to Starred Questions*

Chemicals and Fertilizers	:	434
Civil Aviation	:	422, 432
Corporate Affairs	:	
Food Processing Industries	:	425, 430, 435
Heavy Industries and Public Enterprises	:	438
Law and Justice	:	423
Minority Affairs	:	
Petroleum and Natural Gas	:	421, 424, 428, 433, 440
Railways	:	427, 431
Steel	:	429, 437, 439
Textiles	:	426, 436.

*Ministry-wise Index to Starred Questions*

<i>Chemicals and Fertilizers</i>	:	4836, 4867, 4891, 4893, 4906, 4939, 4943, 4944, 4947, 4955, 4984, 4986, 5028, 5033
Civil Aviation	:	4831, 4850, 4853, 4857, 4877, 4880, 4885, 4892, 4894, 4896, 4897, 4914, 4922, 4924, 4948, 4953, 4959, 4965, 4970, 4972, 4974, 4993, 4999, 5001, 5002, 5003, 5004, 5006, 5008, 5009, 5017, 5030, 5041, 5044, 5052, 5060
Corporate Affairs	:	4859, 4875, 4938, 5005
Food Processing Industries	:	4910, 4966, 4987, 4994
Heavy Industries and Public Enterprises	:	4846, 4868, 4882, 4884, 4936, 4952, 4982, 5007, 5013, 5029, 5038
Law and Justice	:	4840, 4849, 4883, 4887, 4888, 4889, 4899, 4911, 4913, 4915, 4916, 4928, 4961, 4963, 4975, 5014, 5031

Minority Affairs	:	4841, 4854, 4925, 4979, 5018
Petroleum and Natural Gas	:	4848, 4852, 4855, 4869, 4870, 4873, 4876, 4878, 4886, 4901, 4905, 4907, 4917, 4919, 4920, 4921, 4929, 4931, 4933, 4934, 4941, 4954, 4967, 4968, 4976, 4980, 4981, 4998, 5010, 5015, 5019, 5022, 5032, 5045, 5047, 5051
Railways	:	4832, 4833, 4834, 4835, 4838, 4842, 4843, 4347, 4858, 4860, 4861, 4862, 4863, 4864, 4865, 4871, 4872, 4879, 4881, 4890, 4895, 4898, 4900, 4902, 4903, 4904, 4908, 4912, 4918, 4923, 4926, 4927, 4932, 4935, 4940, 4942, 4946, 4949, 4950, 4951, 4956, 4957, 4958, 4962, 4964, 4969, 4971, 4973, 4977, 4978, 4983, 4985, 4988, 4990, 4991, 4992, 4996, 4997, 5000, 5012, 5016, 5020, 5021, 5023, 5024, 5025, 5026, 5027, 5034, 5035, 5036, 5037, 5039, 5040, 5042, 5046, 5048, 5049, 5050, 5053, 5054, 5055, 5056
Steel	:	4837, 4844, 4866, 4909, 4937, 4945, 4989, 5011, 5057, 5058
Textiles	:	4839, 4845, 4851, 4856, 4874, 4930, 4960, 4995, 5043, 5059.

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